Vol. 270
No. 15

Tuesday,
10 March, 2026
19 Phalguna, 1947 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

Papers Laid on the Table (pages 1-4)

Statements of the Department-related Parliamentary Standing Committee on Consumer Affairs, Food and Public Distribution— *Laid on the Table* (pages 4-5)

Statement of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs— *Laid on the Table* (page 5)

Statements of the Public Accounts Committee— *Laid on the Table* (pages 5-7)

Reports of the Department-related Parliamentary Standing Committee on Railways— *Laid on the Table* (page 7)

Matters raised with Permission—

Need for coordinated flood prevention, water management and Inter-State mechanism in Punjab (pages 7-12)

Concern over delay in completion of the Jammu-Akhnoor Four-Lane Road Project on NH-144A (pages 13-14)

Need to support the pineapple farmers of Tripura (pages 15-16)

[P.T.O.

©
RAJYA SABHA SECRETARIAT
NEW DELHI

Concern over the unregulated drug pricing and financial burden on patients (pages 16-17)

Concern over wrongful freezing of bank accounts due to fraudulent UPI transactions (pages 17-19)

Demand for measures to enhance organ donation rates and strengthen transplant systems across the country (pages 19-20)

Need for awareness on the impact of social media and internet use on children and adolescents (pages 21-22)

Concern over the income crisis faced by tobacco farmers in Andhra Pradesh (pages 22-23)

Concern over auction of Graphite and Manganese Blocks without Gram Sabha consent in Odisha (pages 23-24)

Concern over air pollution from steel plants and small factories in Mandu Area of Ramgarh District in Jharkhand (page 24)

Need for strengthening plastic waste management and promoting circular economy-based industrial opportunities in Rajasthan (pages 24-25)

Demand for revision of the Creamy Layer Income Limit in light of the recommendations of the Creamy Layer Experts Committee (pages 26-27)

Demand for expeditious implementation of the Bhubaneswar-Cuttack Metro Rail Project (pages 27-28)

Concern over socio-economic challenges faced by residents of Kalpakkam and its surrounding villages in Tamil Nadu (page 28)

Concern over digital and mobile connectivity gaps in rural and tribal areas of Odisha (page 29)

Demand for recognising and compensating women's unpaid household work (pages 29-31)

Website: http://rajyasabha.nic.in
https://sansad.in/rs
E-mail: rsedit-e@rss.sansad.in

Contents Page

Need to ensure child-sensitive adjudication for male child victims under the POCSO framework (pages 31-32)

Demand to construct flyover bridges at Aizawl city in Mizoram (page 32)

Oral Answers to Questions (pages 32-74)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part – I to this Debate, published electronically on the Rajya Sabha website under the link https :/ / sansad .in/ rs/ debates/ officials *]*

Supplementary Demands for Grants, 2025—2026 – *Laid on the Table* (page 74)

Announcement by the Chair (page 75)

Discussion on the Working of the Ministry of Environment, Forest and Climate Change – *Concluded* (pages 75-104)

Discussion on the Working of the Ministry of Rural Development – *Discussion not concluded* (pages 105-139)

Special Mentions –

Concern over prevailing witchcraft practices in Jharkhand (page 139)

Concern over coastal erosion and protection measures in Tamil Nadu (pages 139-140)

Need for a National Social Media Policy for public office holders (pages 140-141)

Need for rationalising the CIBIL Score System (pages 141-142)

Concern over vacancies in Central Universities and Research Institutions (pages 142-143)

Concern over implementation of reservation and roaster system in Government recruitments (pages 143-144)

Concern over Child mortality rate in Uttar Pradesh (page 144)

Concern over the mismanagement and irregularities prevailing in the Gandhi Ashrams across the country (page 145)

Demand for a direct train from Bhavnagar to Delhi (pages 145-146)

Demand for disclosure and monitoring of OBC representation in senior management of Public Sector Banks (pages 146-147)

Demand to strengthen the medical facilities in India (pages 147-148)

Contents Page

RAJYA SABHA

Tuesday, the 10th March, 2026/19 Phalguna, 1947 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN *in the Chair.*

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Papers to be laid on the Table.

Reports and Accounts (2024-25) of the AIIA, New Delhi and the RIPANS, Aizawl, Mizoram and related papers

आयुष मंत्रालय के राज्य मंत्री (श्री प्रतापराव जाधव): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:—

I. (i) A copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Audited Accounts of the All India Institute of Ayurveda (AIIA), New Delhi, for the year 2024-25.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 6918/18/26]

(ii) A copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the Regional Institute of Paramedical and Nursing Sciences (RIPANS), Aizawl, Mizoram, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 6512/18/26]

I. **Notifications of the Ministry of Finance**

II. **Report and Accounts (2024-25) of IIFCL, New Delhi and related papers**

कारपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में

Contents Page

राज्य मंत्री (श्री हर्ष मल्होत्रा): महोदय, मैं श्री पंकज चौधरी की ओर से निम्नलिखित पत्र सभा पटल पर रखता हूं:—

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (5) of Section 17A of the General Insurance Business (Nationalisation) Act, 1972:—

(1) S.O. 716(E)., dated the 11th February, 2026, publishing the General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Officers) Amendment Scheme, 2026.

(2) S.O. 717(E)., dated the 11th February, 2026, publishing the General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Development Staff) Amendment Scheme, 2026.

(3) S.O. 718(E)., dated the 11th February, 2026, publishing the General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 2026.

(4) S.O. 719(E)., dated the 11th February, 2026, publishing the General Insurance (Employees') Pension (Amendment) Scheme, 2026.

[Placed in Library. For (1) to (4), *see* No. L.T. 6474/18/26]

(ii) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. S.O. 490(E)., dated the 3rd February, 2026, notifying the commencement of the provisions of the Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Act, 2025, except Section 25with effect from 05.02.2026, issued under sub-section (2) of Section 1 of the of the said Act.

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 133(E)., dated the 16th February, 2026, amending the Principal Notification No. G.S.R. 792(E), dated the 20th October, 2023, under Section 159 of the Customs Act, 1962 and sub-section (2) of Section 38 of the of the Central Excise Act, 1944, along with Explanatory Memorandum.

(iv) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 121(E)., dated the 10th February, 2026, levying anti-dumping duty on "Toluene Di-Isocyanate (TDI)" for 5 years pursuant to Sunset Review Final Findings issued by Directorate General of Trade Remedies (DGTR), under sub-section (7) of Section 9A of the of the Customs Tariff Act, 1975, along with

Contents Page

Explanatory Memorandum.

[Placed in Library. For (ii) to (iv), *see* No. L.T. 6474/18/26]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(a) Annual Report and Accounts of the India Infrastructure Finance Company Limited (IIFCL), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Executive summary of the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 6473/18/26]

Notifications of the Ministry of Health and Family Welfare

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare (Department of Health and Family Welfare), under Section 38 of the Drugs and Cosmetics Act, 1940:—

(1) G.S.R. 46(E)., dated the 20th January, 2026, publishing the New Drugs and Clinical Trials (Amendment) Rules, 2026.

(2) G.S.R. 50(E)., dated the 22nd January, 2026, publishing the New Drugs and Clinical Trials (Second Amendment) Rules, 2026.

[Placed in Library. For (1) and (2), *see* No. L.T. 6428/18/26]

I **Report and Accounts (2024-25) of the Insolvency and Bankruptcy Board of India, New Delhi and related papers**

II. **The corrigendum to Statement– II (Appendix of Chapter-III at page no. xiii) – Registration of Companies during 2024-25 (Region/State wise distribution) of the Eleventh Annual Report**

कारपोरेट कार्य मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:—

I. (1) A copy each (in English and Hindi) of the following papers, under sub-

Contents Page

section (4) of Section 223 and sub-section (2) of Section 229 of the Insolvency and Bankruptcy Code (IBC), 2016:—

(a) Annual Report and Accounts of the Insolvency and Bankruptcy Board of India, New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 6920/18/26]

II. A copy (in English and Hindi) of the corrigendum to Statement – II (Appendix of Chapter-III at page no. xiii) – Registration of Companies during 2024-25 (Region/ State wise distribution) of the Eleventh Annual Report *on the Working and Administration of the Companies Act, 2013, for the year ending 31st March, 2025, under Section 461 of the Companies Act, 2013.

[Placed in Library. *See* No. L.T. 6921/18/26]

STATEMENTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

श्रीमती सुमित्रा बाल्मीक (मध्य प्रदेश): महोदय, मैं विभाग-संबंधित उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण संबंधी संसदीय स्थायी समिति (2025-26) के निम्नलिखित की गई कार्रवाई संबंधी प्रतिवेदनों के अध्याय-I में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्रवाई को दर्शाने वाले अंतिम की गई कार्रवाई संबंधी विवरणों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखती हूं:—

(i) Ninth Report (Eighteenth Lok Sabha) of the Committee on Action Taken by the Government on the observations/recommendations contained in its Fifth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' pertaining to Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs);

---

* The eleventh Annual Report on the Working and Administration of the Companies Act, 2013, for the year ending 31st March, 2025, under Section 461 of the Companies Act, 2013, was laid on the Table of Rajya Sabha on 17th December, 2025.

Contents Page

(ii) Eleventh Report (Eighteenth Lok Sabha) of the Committee on Action Taken by the Government on the observations/recommendations contained in its Seventh Report (Eighteenth Lok Sabha) on 'Demands for Grants (2025-26)'pertaining to Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs); and

(iii) Twelfth Report (Eighteenth Lok Sabha) of the Committee on Action Taken by the Government on the observations/recommendations contained in its Eighth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2025-26)' pertaining to Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

STATEMENT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON HOUSING AND URBAN AFFAIRS

श्री रामचंद्र जांगड़ा (हरियाणा): महोदय, मैं आवासन और शहरी कार्य मंत्रालय की 'अनुदान मांगों (2025-26)' के संबंध में विभाग-संबंधित आवासन और शहरी कार्य संबंधी संसदीय स्थायी समिति के तीसरे प्रतिवेदन(अठारहवीं लोक सभा) में अंतर्विष्ट सिफारिशों/समुक्तियों पर सरकार द्वारा की गई कार्रवाई संबंधी छठे प्रतिवेदन (अठारहवीं लोक सभा) के अध्याय I और अध्याय V में अंतर्विष्ट सिफारिशों/समुक्तियों पर सरकार द्वारा अंतिम की गई कार्रवाई संबंधी विवरण की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं।

STATEMENTS OF THE PUBLIC ACCOUNTS COMMITTEE

SHRI SHAKTISINH GOHIL (Gujarat): Sir, I lay on the Table, a copy each (in English and Hindi) of the Statements showing further Action Taken by Government on the Observations/Recommendations contained in the following Action Taken Reports of the Public Accounts Committee (2025-26):—

(i) Second Report (Seventeenth Lok Sabha) of the Committee on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Ninety-fifth Report (Sixteenth Lok Sabha) on 'Health and Family Welfare';

(ii) Tenth Report (Seventeenth Lok Sabha) of the Committee on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its One Hundred and Thirty-third Report (Sixteenth Lok Sabha) on 'Preparedness for Implementation of National Food Security Act, 2013';

(iii) Eleventh Report (Seventeenth Lok Sabha) on Action Taken by the

Contents Page

Government on the Observations/Recommendations of the Committee contained in its One Hundred and Thirty-sixth Report (Sixteenth Lok Sabha) on 'Assessment of Assessees in Pharmaceutical Sector';

(iv) Fifteenth Report (Seventeenth Lok Sabha) of the Committee on Action taken by the Government on the Observations and Recommendations contained in its Eighty-ninth Report (Sixteenth Lok Sabha) on 'Non-Compliance by Department of Posts';

(v) Sixteenth Report (Seventeenth Lok Sabha) of the Committee on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its One Hundred and Fifth Report (Sixteenth Lok Sabha) on 'Creation of Tourist Infrastructure in Andamans and Nicobar Islands';

(vi) Eighteenth Report (Seventeenth Lok Sabha) of the Committee on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its One Hundred and Twenty-third Report (Sixteenth Lok Sabha) on 'Ineffective Monitoring by APEDA';

(vii) Twenty-second Report (Seventeenth Lok Sabha) of the Committee on Action Taken by the Government on the Recommendations/Observations of the Committee contained in its One Hundred and Tenth Report (Sixteenth Lok Sabha) on 'Examination of Accounts of ICAR', 'Non Achievement of Stated Objective' and 'Blocking of Funds of Coconut Development Board';

(viii) Twenty-third Report (Seventeenth Lok Sabha) of the Committee on Action taken by the Government on the Recommendations/Observations of the Committee contained in its One Hundred and Fourteenth Report (Sixteenth Lok Sabha) on 'Performance Audit of Design, Development, Manufacture and Induction of Light Combat Aircraft';

(ix) Twenty-seventh Report (Seventeenth Lok Sabha) of the Committee on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its One Hundred and Twenty-ninth Report (Sixteenth Lok Sabha) on 'Apparel Export Promotion Council';

(x) Twenty-ninth Report (Seventeenth Lok Sabha) of the Committee on Action Taken by the Government on the Observations/Recommendations contained in its First Report (Seventeenth Lok Sabha) on 'Revision of Ceilings for

Contents Page

Exception Reporting in Appropriation Accounts'; and

(xi) Thirtieth Report (Seventeenth Lok Sabha) of the Committee on Action Taken by the Government on the Observations/Recommendations contained in Fourth Report (Seventeenth Lok Sabha) on 'Excesses over Voted Grants and Charged Appropriations (2016-17)'.

MR. CHAIRMAN: Reports of the Department-related Parliamentary Standing Committee on Railways, Shri Subhasish Khuntia.

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON RAILWAYS

SHRI SUBHASISH KHUNTIA (Odisha): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Railways (2025-26): —

(i) Seventh Report (Eighteenth Lok Sabha) of the Committee on Action Taken by the Government on the Observations/Recommendations contained in its Fourth Report (Eighteenth Lok Sabha) on 'Construction and maintenance of Rail tunnels and Bridges including Road Over Bridges/Road Under Bridges' pertaining to the Ministry of Railways (Railway Board); and

(ii) Eighth Report (Eighteenth Lok Sabha) of the Committee on 'Demands for Grants (2026-27)'pertaining to the Ministry of Railways (Railway Board).

MATTERS RAISED WITH PERMISSION

MR. CHAIRMAN: Now, Matters raised with Permission. ...*(Interruptions)*...

SHRI DEREK O' BRIEN (WEST BENGAL): Sir, I have a point of order.

MR. CHAIRMAN: Under what rule? ...*(Interruptions)*... Under what rule, you first tell me. ...*(Interruptions)*...

SHRI DEREK O' BRIEN: Yes, Sir, I am giving it to you.

MR. CHAIRMAN: Then, let me decide if your point of order is valid or not.

Contents Page

SHRI DEREK O' BRIEN: Sir, the Rule is 239. Yesterday, the Leader of the House eloquently said, we want electoral reforms. Of course, we are all for……*(Interruptions)*…

MR. CHAIRMAN: One minute. You please wait, let me take it.

SHRI DEREK O' BRIEN: Yes, Sir.

MR. CHAIRMAN: Now, tell me.

SHRI DEREK O' BRIEN: Sir, just give me not even one minute but only thirty seconds.

MR. CHAIRMAN: Yes.

SHRI DEREK O' BRIEN: Thank you, Sir. I would take only thirty seconds. Yesterday, the Leader of the House very eloquently spoke about electoral reforms. All of us here are for electoral reforms. All of us![*]

MR. CHAIRMAN: No, no. …*(Interruptions)*… Did I allow you to speak on SIR? …*(Interruptions)*… No, no. There is no point of order. …*(Interruptions)*… This will not go on record. …*(Interruptions)*… It will not go on record. Now, Shri Satnam Singh Sandhu.

Need for coordinated flood prevention, water management and Inter-State mechanism in Punjab

श्री सतनाम सिंह संधू (नामनिर्देशित): सभापति महोदय, मैं आज भारी मन से पंजाब की उस पीड़ा को सदन के सामने रख रहा हूँ, जो अब महज़ एक natural disaster नहीं, बल्कि एक systematic failure और annual tragedy बन चुकी है। ..(**व्यवधान**)...

MR. CHAIRMAN: You should not take things for granted. …*(Interruptions)*… We have given sufficient time for everyone to participate on the electoral reforms. Whatever you have spoken, that all got recorded. …*(Interruptions)*… No, that will not be allowed. …*(Interruptions)*…

श्री सतनाम सिंह संधू: बीते सालों में आई भीषण बाढ़ ने पंजाब में human, economic and environmental संकट पैदा कर दिया है। ..(**व्यवधान**)... पंजाब ने आजादी से लेकर अब तक दस बार से ज्यादा भयानक फ्लड्स का सामना किया है। …(**व्यवधान**)...

[*] Not recorded.

Contents Page

MR. CHAIRMAN: Nothing will go on record except Shri Satnam Singh Sandhu's speech. ...*(Interruptions)*...

श्री सतनाम सिंह संधू: विशेष रूप से 2023 और 2025 के फ्लड्स ने पिछले कई दशकों की सबसे गंभीर आपदा के रूप में पूरे राज्य को गहरे संकट में डाल दिया है। ...(**व्यवधान**)..

MR. CHAIRMAN: This is a very bad habit you are having. I am not going to allow this.

श्री सतनाम सिंह संधू: चेयरमैन साहब, 2023 की बाढ़ में हमने 50 से अधिक जानें खोई हैं और 2025 में 37 से अधिक लोगों की मृत्यु हुई। ...(**व्यवधान**)...

MR. CHAIRMAN: Please go back to your seats. ...*(Interruptions)*... No! ...*(Interruptions)*... This is not correct.

श्री सतनाम सिंह संधू: इन आपदाओं से लगभग चार लाख लोग सीधे तौर पर प्रभावित हुए हैं। ...(**व्यवधान**)... पंजाब की तीन लाख हेक्टेयर से अधिक एग्रीकल्चरल लैंड फ्लड्स के चलते क्षतिग्रस्त हुई है। तीन लाख से अधिक पशुधन और छः लाख से अधिक पोल्ट्री बड्र्स का नुकसान हुआ। ...(**व्यवधान**)...

MR. CHAIRMAN: What is it? ...*(Interruptions)*... What is wrong with you? ...*(Interruptions)*... They are getting into the Well for what?

श्री सतनाम सिंह संधू: रोड्स, हॉस्पिटल्स और स्कूल्स जैसी इम्पोर्टेंट कम्युनिटी फैसिलिटीज़ का भी नुकसान हुआ। ...(**व्यवधान**)...

MR. CHAIRMAN: I have given sufficient time for them to discuss it during the discussion on electoral reforms. ...*(Interruptions)*...

श्री सतनाम सिंह संधू: चेयरमैन साहब, 2025 के फ्लड ने पंजाब के जनजीवन को झिंझोड़ कर रख दिया है। ...(**व्यवधान**)...

MR. CHAIRMAN: I will not allow this habit. ...*(Interruptions)*... I will not allow this habit of getting into the Well every time. It is not good. ...*(Interruptions)*...

श्री सतनाम सिंह संधू: हम आदरणीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी के आभारी हैं, जिन्होंने इस संकट में स्वयं फ्लड प्रभावित क्षेत्रों का दौरा कर पंजाबियों की सुध ली और हर संभव मदद देने का ऐलान किया। ...(**व्यवधान**)...

MR. CHAIRMAN: Then, you are taking it for granted! ...*(Interruptions)*... You must go back to your seats first. ...*(Interruptions)*... Do not shout.

Contents Page

श्री सतनाम सिंह संधूः साथ ही, मैं हमारी एनडीआरएफ, एसडीआरएफ, आर्मी और एयर फोर्स को नमन करता हूँ, जिन्होंने अपनी जान पर खेलकर 20,000 से अधिक लोगों का सेफ इवैक्यूएशन किया। ...(**व्यवधान**)...

SHRI DEREK O' BRIEN: What happened to our Rule 267 notices? ...*(Interruptions)*...

MR. CHAIRMAN: Notices under Rule 267 are over. About Rule 267, Ruling has been given by the Chair.

श्री सतनाम सिंह संधूः चेयरमैन सर, राहत और बचाव कार्य सराहनीय हैं, लेकिन यह लॉन्ग-टर्म सॉल्यूशन नहीं है। ...(**व्यवधान**)...

MR. CHAIRMAN: Every time you are giving notice under Rule 267. ...*(Interruptions)*... I am not going to entertain notices under Rule 267. ...*(Interruptions)*...

श्री सतनाम सिंह संधूः हमें इन फ्लड्स के रूट कॉजेज़ पर बात करनी होगी। ...(**व्यवधान**)...

MR. CHAIRMAN: The ruling has been given. Everybody knows it. ...*(Interruptions)*...

श्री सतनाम सिंह संधूः सिल्टेशन की वजह से डैम्स की लगातार गिरती कैपेसिटी, लगातार हो रही इल्लीगल माइनिंग और नेचुरल ड्रेनेज चैनल्स पर एनक्रोचमेंट इन समस्याओं के मुख्य कारण समझे जा रहे हैं। ...(**व्यवधान**)...

MR. CHAIRMAN: One minute. Let him complete. ...*(Interruptions)*... You please take your seats. Let him complete. I will call him. ...*(Interruptions)*...

श्री सतनाम सिंह संधूः नदियों की रिवर मॉर्फोलॉजी में आए बदलाव और रिवर कोर्स का अनकंट्रोलेबल तरीके से बदलना स्थिति को और भी गंभीर बना रहा है। ...(**व्यवधान**)... इसके अलावा, इंटर-स्टेट कोऑर्डिनेशन बेहतर होने की भी जरूरत है। सबसे बड़ी और अलार्मिंग प्रॉब्लम हमारे डैम्स की है। ...(**व्यवधान**)...

MR. CHAIRMAN: Let him complete. ...*(Interruptions)*... I am going to call him.

श्री सतनाम सिंह संधूः भाखड़ा डैम की कुल 9.27 बिलियन क्यूबिक मीटर्स क्षमता है। ...(**व्यवधान**)...

MR. CHAIRMAN: The Member is speaking. You are disturbing him. Let him complete. ...*(Interruptions)*... After that, I will call him. ...*(Interruptions)*...

श्री सतनाम सिंह संधूः लेकिन आज स्थिति यह है कि भारी सिल्टेशन के कारण लगभग 2.13 बिलियन क्यूबिक मीटर्स कैपेसिटी पूरी तरह समाप्त हो चुकी है। ...(**व्यवधान**)...

Contents Page

MR. CHAIRMAN: The LoP is sitting here. You please take your seats. ...*(Interruptions)*... Please take your seats. ...*(Interruptions)*...

श्री सतनाम सिंह संधू: गोबिंद सागर झील में तो 100 से 200 फीट तक सिल्ट जमा हो चुका है। ...(**व्यवधान**)...

MR. CHAIRMAN: I am going to call him. ...*(Interruptions)*...

श्री सतनाम सिंह संधू: जब डैम्स में पानी रोकने की कैपेसिटी ही नहीं बचेगी, तो वह फ्लड का एक प्रमुख कारण बनता रहेगा। ...(**व्यवधान**)...

MR. CHAIRMAN: If you are standing, I am not going to call him. ...*(Interruptions)*... I am saying that I am going to call him. ...*(Interruptions)*...

श्री सतनाम सिंह संधू: चेयरमैन सर, अंत में मेरा यही आग्रह है कि पंजाब को हर साल डूबने के लिए नहीं छोड़ा जा सकता। ...(**व्यवधान**)...

MR. CHAIRMAN: You do not understand it. Please take your seats. ...*(Interruptions)*...

श्री सतनाम सिंह संधू: इसलिए मैं सरकार से माँग करता हूँ कि पंजाब में बाढ़ की स्थिति और उसके कारणों का परमानेंट सॉल्यूशन ढूंढ़ने के लिए सेंटर एंड स्टेट कोलैबोरेटिव हाई-लेवल एक्सपर्ट कमेटी का गठन किया जाए। ...(**व्यवधान**)...

MR. CHAIRMAN: When he is speaking, let him complete it. ...*(Interruptions)*... I am telling; I am going to call him. ...*(Interruptions)*... Please take your seats. ...*(Interruptions)*...

श्री सतनाम सिंह संधू: यह कमेटी फ्यूचर के लिए एक वैज्ञानिक रोडमैप तैयार करे। ...(**व्यवधान**)...

MR. CHAIRMAN: Why are you recommending? I am saying that I am going to call him. ...*(Interruptions)*...

श्री सतनाम सिंह संधू: यह कमिटी टाइम-बाउंड डी-सिल्टिंग, एम्बैंकमेंट्स के रिइन्फोर्समेंट और इंटर-स्टेट कोऑर्डिनेशन के लिए लीगली बाइंडिंग मैकेनिज्म बनाने पर काम करे। धन्यवाद। ...(**व्यवधान**)...

MR. CHAIRMAN: Now, please take your seat. ...*(Interruptions)*...

The following hon'ble Members associated themselves with the matter raised

Contents Page

by the hon'ble Member, Shri Satnam Singh Sandhu:

Dr. Kavita Patidar (Madhya Pradesh), Dr. Fauzia Khan (Maharashtra) and Shri Niranjan Bishi (Odisha).

MR. CHAIRMAN: Now, Leader of the Opposition. ...*(Interruptions)*... All others should take their seats.

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, everybody obeyed you, but still you are angry. ...*(Interruptions)*...

MR. CHAIRMAN: No; I am not angry. You are interfering into the rights of the Member. ...*(Interruptions)*... You are always doing that. Now, it is correct. ...*(Interruptions)*... You are a very elderly Member. ...*(Interruptions)*... You know every rule. ...*(Interruptions)*... I need not remind you of any rule. ...*(Interruptions)*... Please go ahead. ...*(Interruptions)*...

SHRI MALLIKARJUN KHARGE: * ...*(Interruptions)*...

MR. CHAIRMAN: You please go ahead.

SHRI MALLIKARJUN KHARGE: Sir, the point raised by Derek*ji* is very important.* ...*(Interruptions)*...

MR. CHAIRMAN: No; that is not correct. ...*(Interruptions)*... In Tamil Nadu, it is done. ...*(Interruptions)*... Everybody has accepted it. ...*(Interruptions)*... You may accept it. Bengal people may not accept it. What will you do? You go to Bengal and see the situation in Bengal; then, you report. ...*(Interruptions)*...

SHRI MALLIKARJUN KHARGE: It is going on in Bengal; it is going on in Tamil Nadu and it is going on in Karnataka. ...*(Interruptions)*... Everywhere. Everywhere! ...*(Interruptions)*...

MR. CHAIRMAN: Now, I am going to call..... ...*(Interruptions)*... This is not correct. What you are raising is not correct. ...*(Interruptions)*...

SHRI MALLIKARJUN KHARGE: *

MR. CHAIRMAN: No, I am not allowing it. ...*(Interruptions)*... I am not allowing it. ...*(Interruptions)*... Shriman Sat Paul Sharma.

---

* Not recorded.

Contents Page

Concern over delay in completion of the Jammu-Akhnoor Four-Lane Road Project on NH-144A

श्री सत पाल शर्मा (जम्मू-कश्मीर): माननीय सभापति महोदय, मैं आज इस सदन का ध्यान जम्मू-कश्मीर के लोगों से जुड़े एक गम्भीर विषय की ओर आकर्षित करना चाहता हूँ। ...(**व्यवधान**)...

MR. CHAIRMAN: Nothing will go on record except Shri Sat Paul Sharma's speech. ...*(Interruptions)*...

श्री सत पाल शर्मा: यह विषय एनएच-144ए पर जम्म-अखनूर फोर-लेन सड़क परियोजना के पूरे होने में लगातार देरी से संबंधित है। ...(**व्यवधान**)...

MR. CHAIRMAN: No. ...*(Interruptions)*... I have more love for Bengal than you. ...*(Interruptions)*... Do not worry about that. ...*(Interruptions)*... I am having more concern for Bengal than anybody else. ...*(Interruptions)*... Bengal is ours. ...*(Interruptions)*... I am not ...*(Interruptions)*... But, this is not the way that you should do. I am not agreeing to this. ...*(Interruptions)*...

श्री सत पाल शर्मा: यह परियोजना पीएमडीपी के अंतर्गत स्वीकृत एक अत्यंत महत्वपूर्ण और दूरदर्शी पहल है। ...(**व्यवधान**)...

MR. CHAIRMAN: I will not agree to this. ...*(Interruptions)*... During the discussion on electoral reforms, I allowed everyone to take their own time. ...*(Interruptions)*...

श्री सत पाल शर्मा : मान्यवर मैं अपने वक्तव्य की शुरुआत नवम्बर, 2015 में घोषित पीएमडीपी की दूरदर्शी और परिवर्तनकारी सोच को स्वीकार करते हुए करना चाहता हूँ। ...(**व्यवधान**)... इसके अंतर्गत 80,068 करोड़ से भी अधिक की राशि से 63 विकास परियोजनाओं को स्वीकृति दी गई थी। ...(**व्यवधान**)...

MR. CHAIRMAN: I have given you more time. ...*(Interruptions)*... But again and again, you are raising some problems; this is not fair. ...*(Interruptions)*... Nothing will go on record except Shri Sat Paul Sharma's speech.

श्री सत पाल शर्मा: इसी पैकेज के अंतर्गत, 917 करोड़ लागत वाली जम्मू-अखनूर सड़क परियोजना NHIDCL को सौंपी गई थी। ...(**व्यवधान**)... इस परियोजना का उद्देश्य एनएच-141ए के 26 किलोमीटर हिस्से को आधुनिक 4 लेन राजमार्ग में विकसित करना था, ताकि जम्मू शहर को रणनीतिक रूप से महत्वपूर्ण सीमावर्ती नगर अखनूर से जोड़ा जा सके। ...(**व्यवधान**)... महोदय, यह एक गंभीर चिंता का विषय है कि जिस परियोजना को 2021 तक पूर्ण होना था, वह आज तक पूरी नहीं हुई है। ...(**व्यवधान**)...

Contents Page

MR. CHAIRMAN: You have to go back. ...*(Interruptions)*... You have no right to show the placards. ...*(Interruptions)*... Do not do this again. I am repeatedly telling. ...*(Interruptions)*...

श्री सत पाल शर्मा: इसमें बार-बार निर्धारित समय-सीमा का उल्लंघन हुआ है। ...(**व्यवधान**)... नवम्बर, 2024 में लोक सभा में दिए गए सरकारी उत्तर से स्पष्ट हुआ है कि सीमित हिस्से का ही कार्य हुआ है। ...(**व्यवधान**)...

MR. CHAIRMAN: Derek O'Brien*ji*, you are not at your place, but you are here in the Well. ... *(Interruptions)*... What is this? You never allow ...*(Interruptions)*... No, I am not going to yield to your political motive. ...*(Interruptions)*...

श्री सत पाल शर्मा: इसकी अनुमानित मूल्य में भी वृद्धि हुई है, जिस पर तत्काल संज्ञान लेते हुए ठोस और प्रभावशाली सुधारात्मक कदम उठाना आवश्यक हो गया है। ...(**व्यवधान**)...

MR. CHAIRMAN: No, this is not correct. This is not at all correct. ...*(Interruptions)*...

श्री सत पाल शर्मा: माननीय सभापति जी, यह उल्लेख करना आवश्यक है कि अखनूर में भारतीय सेना की 10th Infantry Division का मुख्यालय है। ...(**व्यवधान**)...

MR. CHAIRMAN: No, you should not show the placards in the House. ...*(Interruptions)*...

श्री सत पाल शर्मा: अखनूर अंतराष्ट्रीय सीमा से कुछ ही दूरी पर है। ...(**व्यवधान**)... यह सड़क एक मार्ग नहीं, अपितु जम्मू को एलओसी रेखा से सटे राजौरी तथा पुंछ जिलों से जोड़ने वाली एक Defence artery है। ...(**व्यवधान**)... हमारी सीमाओं पर हाल ही की घटनाओं ने इस क्षेत्र में भरोसेमंद लॉजिस्टिक्स की आवश्यकता को और अधिक रेखांकित किया है। ...(**व्यवधान**)... आधे-अधूरे हिस्से, अधूरे पुल, खराब सड़क सतह और अपर्याप्त जल निकासी की व्यवस्था ने न केवल यात्रा का समय बढ़ाया है, अपितु इससे भारी मात्रा में दुर्घटनाओं में भी वृद्धि हुई है। ...(**व्यवधान**)...

MR. CHAIRMAN: The following hon'ble Members associated themselves with the matter raised by the hon'ble Member, Shri Sat Paul Sharma:

Rajib Bhattacharjee (Tripura), Shrimati Maya Naroliya (Madhya Pradesh), Shri Gulam Ali (Nominated), Shri Pradip Kumar Varma (Jharkhand), Shri Harsh Vardhan Shringla (Nominated), Dr. Meenakshi Jain (Nominated), and Shri Niranjan Bishi (Odisha).

Now, Shri Rajib Bhattacharjee.

Contents Page

Need to support the pineapple farmers of Tripura

श्री राजीब भट्टाचार्जी (त्रिपुरा): माननीय सभापति महोदय, आज नॉर्थ ईस्ट, खास कर त्रिपुरा के त्रिपुरा पाइनएप्पल के महत्वपूर्ण इश्यू पर बोलने का मौका देने के लिए मैं आपका आभार प्रकट करता हूं। ...(**व्यवधान**)... सभापति महोदय, Queen Pineapple त्रिपुरा की एक पहचान है। वह त्रिपुरा में प्रसिद्ध है। ...(**व्यवधान**)...

MR. CHAIRMAN: You cannot force the Chair...*(Interruptions)*... You cannot force the Chair, and you want to take political advantage. For that, I cannot be a party to it. ...*(Interruptions)*...

श्री राजीब भट्टाचार्जी: देशभर में सबसे अच्छा, सबसे बढ़िया Queen Pineapple त्रिपुरा में उत्पादित होता है। ...(**व्यवधान**)...

MR. CHAIRMAN: We have had detailed discussion during the Electoral Reforms Bill. ...*(Interruptions)*... On that discussion, everything has been discussed. I have given you more time. What is this? Every time you are disturbing.

श्री राजीब भट्टाचार्जी: त्रिपुरा में हमारी सरकार बनने के बाद त्रिपुरा के जनजातीय क्षेत्र इसका बड़ा प्रोड्युसर है। ...(**व्यवधान**)...

MR. CHAIRMAN: Every time you have the habit of disturbing the House, showing the placards and getting into the Well. ...*(Interruptions)*... I am not going to yield. I am not going to tolerate this. This is not helping in conducting of the House. ...*(Interruptions)*... All of you should cooperate with the Chair. ...*(Interruptions)*...

(At this stage, some hon'ble Members left the Chamber.)

श्री राजीब भट्टाचार्जी: वहां की पॉपुलेशन में 33 परसेंट जानजाति हैं। यह Queen Pineapple उनके द्वारा उत्पादित है। ...(**व्यवधान**)... आपको जानकारी है कि 7 जून, 2018 में हमारे देश के माननीय राष्ट्रपति श्री राम नाथ कोविंद द्वारा इस त्रिपुरा Queen Pineapple को स्टेट फ्रूट डिक्लेयर किया गया। हमारे देश के यशस्वी प्रधान मंत्री, नरेन्द्र मोदी जी ने इस पाइनएप्पल को जीआई टैग घोषित करके विश्व में बाजार में त्रिपुरा के Queen Pineapple की पहचान बनाई है। इसके लिए मैं प्रधान मंत्री जी को धन्यवाद देना चाहता हूं।

महोदय, इस पाइनएप्पल के लिए मैं आपके माध्यम से सरकार से अपील करना चाहता हूं कि एक पाइनएप्पल पार्क, जो फ्रूट पार्क होता है, उसमें जूस, कैनिंग और इनकी जो वैल्यू-एडेड चीजें बनती हैं, इनको तैयार करने में सहायता मिलेगी। इससे किसान को सही मूल्य मिलेगा। एक्सपोर्ट क्वालिटी भी त्रिपुरा में है। महोदय, मैं आपके माध्यम से एक डेडिकेटेड कोल्ड स्टोरेज

Contents Page

की मांग करता हूं, जिससे त्रिपुरा Queen Pineapple को एक पहचान मिलेगी। त्रिपुरा के Queen Pineapple का निर्यात विदेश में भी होता है। हाल ही में आपने त्रिपुरा में विजिट की। चेयरमैन और वाइस चेयरमैन ने त्रिपुरा में विजिट की और एक त्रिपुरा को एक मान्यता दी है। मैं त्रिपुरावासियों की ओर से आप दोनों को बहुत-बहुत बधाई देता हूं और वहां दोबारा आने का आमंत्रण भी देता हूं।

MR. CHAIRMAN: The following hon'ble Members associated themselves with the matter raised by the hon'ble Member, Shri Rajib Bhattacharjee:

Shri Kanad Purkayastha (Assam), Dr. Meenakshi Jain (Nominated), Shri Maharaja Sanajaoba Leishemba (Manipur), Shri Shambhu Sharan Patel (Bihar), Shrimati Maya Naroliya (Madhya Pradesh), Dr. Fauzia Khan (Maharashtra), Shri Sat Paul Sharma (Jammu and Kashmir), Shri Niranjan Bishi (Odisha), and Shri Harsh Vardhan Shringla (Nominated).

Now, Shrimati Kiran Choudhry. Kiran Choudhry*ji*, one minute. The Leader of the House wants to say.

सभा के नेता (श्री जगत प्रकाश नड्डा): सभापति जी, मैं आपके माध्यम से रिकॉर्ड पर यह लाना चाहता हूं कि विपक्ष की मंशा, जो मैंने कल भी कहा था, वह कहीं भी चर्चा करने की, डिबेट में पार्टिसिपेट करने की नहीं है और देश की घटना पर या देश में चल रही व्यवस्थाओं पर कोई चर्चा करने की इनकी मानसिकता नहीं है, इनका मन नहीं है। अभी चर्चा में ये आज एसआईआर का एक नया इश्यू लेकर आए। हम सब जानते हैं कि इलेक्टोरल रिफॉर्म्स पर, मुझे पूरा याद नहीं है, लेकिन 15 से 16 घंटे डिस्कशन हुआ था और इलेक्टोरल रिफॉर्म्स में इन्होंने एसआईआर के बारे में भी पूरी चर्चा की थी, लेकिन जब चर्चा का जवाब देने की बारी आई, तो विपक्ष वॉक आउट कर गया था। यह इनका रवैया है। इनका किसी भी प्रजातांत्रिक व्यवस्था में विश्वास नहीं है, डेमोक्रेटिक नॉर्म्स में इनका कोई विश्वास नहीं है। यह सिर्फ, जो मैंने कल कहा था, अव्यवस्था फैलाना, एनार्की लाना इनका उद्देश्य है और डेमोक्रेटिक तरीके से पार्लियामेंटरी प्रोसीजर्स के तहत जो डिस्कशन चलता है, उसमें अवरोध पैदा करना, यही इनका उद्देश्य है। आज भी इन्होंने यही काम किया है। मैं सारे हाउस की तरफ से इसकी घोर निंदा करता हूं। इनका डिस्कशन करने का कोई भी उद्देश्य नहीं है, यह अवरोध पैदा करने का है और यह निंदनीय है, इसे ऑन रिकॉर्ड लाया जाए।

MR. CHAIRMAN: Now, Shrimati Kiran Choudhry.

Concern over the unregulated drug pricing and financial burden on patients

SHRIMATI KIRAN CHOUDHRY (Haryana): Sir, I would like to draw the attention of this august House to the alarming issue of unregulated drug pricing in our country. It is deeply concerning that medicines manufactured at a cost of few paisa or a few

Contents Page

rupees per tablet are being sold in the market at prices as high as Rs. 30 to Rs. 35. Reports indicate that the gap between the printed maximum retail price (MRP) and the actual procurement cost ranges from 50 to 350 times. This clearly reflects serious distortions in our drug pricing mechanism. While there is discussion about mandating doctors to prescribe generic medicines, merely enforcing generic prescriptions will not automatically ensure affordability. Unless there is effective regulation of the printed MRP of generic medicines as well, patients may not receive the intended benefit. The price difference between the branded and generic medicines, in some cases, extends up to 200 times which is absolutely unaffordable for the ordinary citizens. The problem here is, particularly, acute in critical and high demand categories, weight loss therapies, such as Tirzepatide Mounzaro, high cost anti-cancer and cardiovascular drugs and even commonly used asthma inhalers priced at Rs.300 and Rs.400, reflect the widening gap between cost and affordability. Medicines for diabetes, pain relief and infections also exhibit wide and irrational price variations.

Sir, I would like to urge the Government to introduce strict regulation of drug pricing, ensure transparent average pricing mechanisms and strengthen quality control systems so that affordable, safe and accessible medicines are guaranteed to every citizen. Thank you, Sir.

MR. CHAIRMAN: The following hon'ble Members associated themselves with the matter raised by the hon'ble Member, Shrimati Kiran Choudhry:

Shri Devendra Pratap Singh (Chhattisgarh), Shri Satnam Singh Sandhu (Nominated), Shri Mokariya Rambhai (Gujarat), Shri Sat Paul Sharma (Jammu and Kashmir), Dr. Sumer Singh Solanki (Madhya Pradesh), Shri Kesridevsinh Jhala (Gujarat), Shrimati Dharmshila Gupta (Bihar), Shri Nagendra Ray (West Bengal), Shri Dorjee Tshering Lepcha (Sikkim), Shri Govindbhai Laljibhai Dholakia (Gujarat), Shri Niranjan Bishi (Odisha), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Dr. Kavita Patidar (Madhya Pradesh), Dr. Fauzia Khan (Maharashtra), Dr. Bhim Singh (Bihar) and Shri Ravi Chandra Vaddiraju (Telangana).

Now, Shri Ghanshyam Tiwari.

Concern over wrongful freezing of bank accounts due to fraudulent UPI transactions

श्री घनश्याम तिवाड़ी (राजस्थान): माननीय सभापति महोदय, मैं एक बहुत ही महत्वपूर्ण विषय की ओर आपका ध्यान आकर्षित करना चाहता हूं। माननीय प्रधान मंत्री, नरेन्द्र मोदी जी की सोच

Contents Page

के कारण डिजिटल इंडिया और यूपीआई पेमेंट के माध्यम से भारत में एक बहुत बड़ी तरक्की हुई है। जब माननीय प्रधान मंत्री जी ने डिजिटल पेमेंट के बारे में कहा था, उस समय हमारे प्रतिपक्ष के ये ही जो नेता लोग हैं, वे बार-बार यह कह रहे थे कि यह डिजिटल पेमेंट कैसे होगी, यह भारत तो पढ़ा-लिखा नहीं है, यह तो गांवों का देश है! लेकिन उसी देश में प्रधान मंत्री जी की भविष्य की सोच के कारण अब तो 16,582 करोड़ रुपए का ट्रांजैक्शन हुआ और यूपीआई के माध्यम से तथा डिजिटल पेमेंट्स के माध्यम से 500 करोड़ बार ट्रांजैक्शन हुआ। उसमें 2,58,773 करोड़ रुपए की डिजिटल पेमेंट और लेन-देन का काम हुआ है। यह हमारे लिए एक बहुत बड़ी उपलब्धि है। लेकिन माननीय सभापति महोदय, मैं इसके साथ-साथ यह कहना चाहता हूं कि इसके बढ़ने के साथ-साथ, सरकार के बार-बार अभियान चलाने के बावजूद, साइबर फ्रॉड के कुल 16 लाख, 23 हजार मामले दर्ज हुए हैं और उनमें से 9 लाख, 15 हजार मामले यूपीआई और डिजिटल पेमेंट से जुड़े हुए हैं। इनमें 1 लाख, 25 हजार करोड़ रुपए की राशि सामने आई है और इनमें से 95 परसेंट मामले यूपीआई और डिजिटल पेमेंट से जुड़े हुए हैं। लेकिन इन ट्रांजैक्शंस के कारण सबसे बड़ी समस्या यह आती है कि जिसके खाते में रुपए आए हैं या जिसने फ्रॉड के उस रुपए का कोई पेमेंट किया है, उसका सारा का सारा खाता पीएमएलए एक्ट के अंतर्गत फ्रीज़ हो जाता है। इसमें सारा खाता फ्रीज़ हो जाता है और इसके अंतर्गत हजारों खाते फ्रीज़ हो गए हैं। उसके खाताधारक का कोई दोष भी नहीं है, फिर भी वह खाता फ्रीज़ हो जाता है। यह इस प्रकार की एक समस्या है। इसके बाद वह एफआईआर दर्ज कराने के लिए जाता है। वह पुलिस में जाता है और एफआईआर दर्ज कराता है। उसके अंतर्गत उसको 6 महीने, 8 महीने का समय लगता है, फिर भी उसका खाता नहीं खुलता है। इस प्रकार आज यह एक बहुत बड़ी समस्या आम आदमी के सामने है। इसलिए मैं सरकार से निवेदन करना चाहूंगा कि इनमें जो पैसे जमा हो रहे हैं और खाते खुल नहीं रहे हैं, तो उसके लिए पीएमएलए एक्ट के अंतर्गत तीन-चार संशोधन करने की आवश्यकता है।

पहला संशोधन तो यह है कि रिजर्व बैंक ऑफ इंडिया की गाइडलाइन के माध्यम से फ्रॉड ट्रांजैक्शन प्रकरणों में स्टैंडर्ड ऑपरेटिंग सिस्टम लागू किया जाना चाहिए कि भाई, इतने दिनों में आपकी कार्यवाही हो जाएगी और इतने दिनों में आपका जो खाता फ्रीज़ है, वह खुल जाएगा। दूसरा, साइबर फ्रॉड के मामलों में सात दिनों के अंदर प्राथमिक जांच करके कार्रवाई हो। ...(**व्यवधान**)...

MR. CHAIRMAN: The following hon'ble Members associated themselves with the matter raised by the hon'ble Member, Shri Ghanshyam Tiwari:

Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Shrimati Seema Dwivedi (Uttar Pradesh), Shri Banshilal Gurjar (Madhya Pradesh), Dr. Anil Sukhdeorao Bonde (Maharashtra), Dr. Kavita Patidar (Madhya Pradesh), Dr. Bhim Singh (Bihar), Dr. Sumer Singh Solanki (Madhya Pradesh), Dr. Laxmikant Bajpayee (Uttar Pradesh), Shri Madan Rathore (Rajasthan), Dr. Fauzia Khan (Maharashtra), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shrimati Sudha Murthy (Nominated), Shri Satnam Singh Sandhu (Nominated), Shri Mokariya Rambhai

Contents Page

(Gujarat), Shri Devendra Prattap Singh (Chhattisgarh), Ms. Swati Maliwal (National Capital Territory Of Delhi), Shri Niranjan Bishi (Odisha), Shri Sadanand Mhalu Shet Tanavade (Goa) and Shrimati Sumitra Balmik (Madhya Pradesh).

Shriman Kesridevsinh Jhala.

Demand for measures to enhance organ donation rates and strengthen transplant systems across the country

SHRI KESRIDEVSINH JHALA (Gujarat): Mr. Chairman, Sir. I wish to draw the attention of the House to a critical issue of organ donation in the country. Every year, thousands of patients die waiting for transplants despite the fact that one donor can save up to eight lives. There remains a huge shortfall in the number of patients in need of transplants and the number of organs available. India needs between 1.75 to 2 lakh kidneys each year, but just 13,476 kidney transplants happened in the year 2024. When it comes to liver, heart and lungs, there were 4,901 transplants in 2024 as against the estimated need of 50,000 transplants. There were only 44 pancreas transplanted in 2024 as against the estimated need for 2,500 a year.

Sir, certain organs such as hearts and lungs are only harvested from deceased donors. This adds a different challenge. Importantly, deceased organ donation rate in India continues to be very low at 0.77 organ per million population, which is far below the rates reported by neighboring countries. This is concerning for the country considering that lakhs of deaths happen due to road traffic accidents every year, with most of the victims being potentially eligible for organ donation.

Sir, mechanisms like presumed consent for registered donors are under consideration with Aadhaar-linked verification. Donor registration can then become legally binding, reducing dependence on family consent. The Government must consider amending the Human Organ and Tissue Transplantation Act to make this possible.

The National Organ and Tissue Transplantation Organization (NOTO) has been established and works as the umbrella agency. Sir, awareness campaigns such as the Angadan Mahotsav have been launched, but their reach remains limited. Sir, NOTO has done away with the requirement to register in the domiciled State and age limits to receive an organ. It is also working on uniform policy for allocation of organs. Sir, new Standard Operating Procedures have allowed aircrafts carrying

Contents Page

cardiovascular organs to receive priority takeoff from airports and landing with direct ambulances' access upon arrival.

Hon'ble Prime Minister, in his recent Mann Ki Baat, has brought up this serious issue with a view of turning organ donations into a mass movement in the country. A lot more needs to be done. I appeal through you, Sir, to the Government to launch a sustained nationwide awareness campaign involving schools, colleges and community organizations to strengthen hospital-based deceased donation programs and to expand organ retrieval centers, provide training for our medical staff, simplify registrations for citizens through Aadhaar-linked platforms, and encourage voluntary pledges to make organ donation a national movement.

Hon'ble Chairman, Sir, organ donation is not just a medical necessity, it is an act of humanity. Every life lost due to lack of organs is a preventable strategy. Let us make India a leader in organ donations and give hope to thousands of patients waiting for a second chance at life. Thank you, Sir.

MR. CHAIRMAN: The following hon'ble Members associated themselves with the issue raised by the hon'ble Member, Shri Kesridevsinh Jhala:

Ms. Swati Maliwal (National Capital Territory of Delhi), Shri Devendra Pratap Singh (Chhattisgarh), Shri Mokariya Rambhai (Gujarat), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Paka Venkata Satyanarayana (Andhra Pradesh), Shri Nagendra Ray (West Bengal), Shri Sat Paul Sharma (Jammu and Kashmir), Dr. Sumer Singh Solanki (Madhya Pradesh), Shri Neeraj Shekhar (Uttar Pradesh), Shri Balyogi Umeshnath (Madhya Pradesh), Dr. Parmar Jashvantsingh Salamsinh (Gujarat), Shri Babubhai Jesangbhai Desai (Gujarat), Shri Govindbhai Laljibhai Dholakia(Gujarat), Shri Dorjee Tshering Lepcha (Sikkim), Dr. Meenakshi Jain (Nominated), Shri Sadanand Mhalu Shet Tanavade (Goa), Shri Satnam Singh Sandhu (Nominated), Dr. Sangeeta Balwant (Uttar Pradesh), Shri Kanad Purkayastha (Assam), Dr. Kavita Patidar (Madhya Pradesh), Shrimati Sudha Murty (Nominated), Shri Madan Rathore (Rajasthan), Shri Mayankkumar Nayak (Gujarat), Dr. Fauzia Khan (Maharashtra), Dr. Bhim Singh (Bihar) and Shri Ravi Chandra Vaddiraju (Telangana).

Now, Shriman Milind Murli Deora.

Contents Page

Need for awareness on the impact of social media and internet use on children and adolescents

SHRI MILIND MURLI DEORA (Maharashtra): Sir, I thank you very much for giving me the opportunity. On February 4th in Ghaziabad, three sisters aged 12, 14 and 16 died by suicide, reportedly linked to online gaming addiction. Social media, as we know, Sir, connects billions of people around the world. It amplifies voices; it democratizes information. But we must accept one reality, it has a dark side. In India, today, one-third of social media users are teenagers. In the U.S., teenage depression and suicides began to rise sharply in 2010, exactly when a company called Facebook started aggressively targeting young users. According to the NCRB, 13,000 Indian students died by suicide in 2022, double the number in 2013. Students now account, in India, for 10 per cent of all suicide deaths. सर, आज distraction के नाम पर छोटे बच्चों के हाथों में टैबलेट्स और मोबाइल फोन्स दिए जा रहे हैं। Twenty-seven per cent of Indian teens show signs of social media addiction along with poor grades, anxiety and low self-esteem. A McAfee survey across Indian metros found that 33 per cent of children face cyber bullying. The NCRB data shows that the share of violent juvenile offences rose from 32 per cent in 2016 to nearly 50 per cent in 2022. Sir, in the United States, a mother and daughter have jointly sued Meta, which is the parent company of Instagram and Facebook for allegedly having addictive algorithms that harm young users. France, today, has banned social media below 15 years of age and banned mobile phones in schools. Australia has banned it below 16. Just last week, Indonesia banned social media for teens, becoming the first Asian country to do so. Spain and Germany are also moving in this direction. At the recent AI Impact Summit in New Delhi, the French President Emmanuel Macron urged India to consider restricting access for children under the age of 15. India's DPDP framework already provides for stricter consent norms and verifiable parental approval for those under 18. But we must go further and make social media companies far more accountable. Sir, what is encouraging today is that many States in India — Goa, Andhra Pradesh, and Karnataka — have started discussing this issue. We must integrate digital literacy and mental health education in schools. Parents, most importantly, must delay access for children. We must monitor usage and we must communicate openly with our children. Sir, today we take pride in saying that India is the youngest country in the world. As a parent of a young child, I urge the House, I urge the Government, let us act swiftly and decisively to safeguard the future of our youth. Thank you.

MR. CHAIRMAN: The following hon'ble Members associated themselves with the issue raised by the hon'ble Member, Shri Milind Murli Deora:

Contents Page

Ms. Swati Maliwal (National Capital Territory Of Delhi), Shri Kesridevsinh Jhala (Gujarat), Shri Govindbhai Laljibhai Dholakiya (Gujarat), Dr. Radha Mohan Das Agrawal (Uttar Pradesh), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Mithlesh Kumar (Uttar Pradesh), Shri Sat Paul Sharma (Jammu and Kashmir), Shri Pradip Kumar Varma (Jharkhand), Shrimati Rekha Sharma (Haryana), Shri Kanad Purkayastha (Assam), Dr. Sumer Singh Solanki (Madhya Pradesh), Shri Surendra Singh Nagar (Uttar Pradesh), Dr. Kavita Patidar (Madhya Pradesh), Shri Sadanand Mhalu Shet Tanavade (Goa), Shrimati Sudha Murty (Nominated), Shri Satnam Singh Sandhu (Nominated) and Dr. Fauzia Khan (Maharashtra).

Shriman G.C. Chandrashekhar; not present. Shriman Subhas Chandra Bose Pilli.

Concern over the income crisis faced by tobacco farmers in Andhra Pradesh

SHRI SUBHAS CHANDRA BOSE PILLI (Andhra Pradesh): Respected Chairman, Sir, I thank you for giving me the opportunity. Andhra Pradesh is one of the major tobacco growing States in India. The State is especially known for producing Flue Cured (FCV) tobacco variety, which is mainly grown for exports. Tobacco is largely cultivated in Prakasam, Nellore, Guntur and some parts of East and West Godavari districts in Andhra Pradesh and also in Khammam district of Telangana State. Tobacco plays an important role in the State's economy by providing employment to labourers and earning foreign exchange through exports. The tobacco farmers are facing severe income crisis following recent increase in Central Excise duty and GST on tobacco products. Sudden escalation of Union taxes has sharply reduced demand, curtailed procurement and prices causing severe income loss to thousands of small and marginal farmers. Tobacco cultivation and marketing are controlled by Tobacco Board, that is, quota system and auction rules, while it is meant to regulate the supply. Farmers feel restricted and insecure. Many farmers depend on tobacco for their livelihood and there is a lack of awareness regarding alternatives and limited market access to shift to alternative crops. These crises have made tobacco farming economically risky and socially unsustainable, forcing many farmers in Andhra Pradesh to demand remunerative prices, alternative crops and Government support. I urge the Central Government to review and rationalize the recent Central Excise on GST hikes on tobacco and to prevent further collapse of demand and prices. I also request immediate consultations with the Tobacco Board to constitute a committee for balanced taxation by involving farmers, traders, manufacturers and stakeholders to sustain Andhra Pradesh's legal tobacco ecosystem. Thank you, Sir.

Contents Page

MR. CHAIRMAN: The following hon'ble Members associated themselves with the matter raised by the hon'ble Member, Shri Subhas Chandra Bose Pilli:

Shri Ravi Chandra Vaddiraju (Telangana) and Shri Niranjan Bishi (Odisha).

Now, Shri Niranjan Bishi.

Concern over auction of Graphite and Manganese Blocks without Gram Sabha consent in Odisha

SHRI NIRANJAN BISHI (Odisha): [&] Jai Jagannath! Hon'ble Chairman, Sir, I thank you for the opportunity to raise a matter of urgent public importance regarding the auction and leasing of several Graphite and Manganese mining blocks in Odisha without the mandatory approval of the Gram Sabhas and village councils. Sir, Odisha stands as the third-most populous tribal state in India, home to approximately one crore tribal citizens—representing nearly 25% of our state's population. Historically and ecologically, wherever tribal communities reside, our land, water, forests, and climate remain protected. Our mineral resources are preserved within the very hills, mountains, and forests these communities call home. It is a a historical fact that the tribal people secured their forest rights through persistent struggle against both the Mughals and the British. In the Balangir district alone, six significant mining blocks—Salepalli (Graphite), Larambha (Graphite-Manganese), Kanaital (Manganese), Bharat Bahal, Bobja, and Bearpali (Graphite-Manganese)—have been granted mining leases covering ten thousand acres of natural forest land. These operations threaten to devastate vital forest ranges and hills, including Mahadashini, Randhari Dangar, Barputadangar, Turlamal, Karlamal, Budha Dungri, Bhutikuder, Bastren, and the sacred Gandhamardhan hills. Furthermore, the Sijimali, Kutrumali, Baflimali, Majhimali, Khandwalmali, and Kodingamali hills across the Koraput-Kalahandi belt will be severely impacted.

Sir, these auctions and leases have proceeded without the approval of the respective Village Councils or Gram Sabhas; in fact, no consultative meetings were ever conducted. This project threatens to displace inhabitants from more than 100 villages. This is a clear infringement of the PESA Act (1996) and the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act (2006). The law explicitly mandates that prior approval from the Gram Sabha must be obtained

[&] English translation of the original speech delivered in Odia.

Contents Page

before the diversion of forest land and prior to the auctioning or leasing of land for mining activities. Despite these statutory requirements, no such consent was sought. Forests are the lifeline of our planet. While a 33% natural forest cover is essential for ecological survival, the reality on the ground is stark: Balangir district retains only 18%, Bargarh 13%, and Jharsuguda a mere 10%. Therefore ...(time-bell)...

MR. CHAIRMAN: The following hon'ble Members associated themselves with the matter raised by the hon'ble Member, Shri Niranjan Bishi:

Shri Muzibulla Khan (Odisha), Shri Debashish Samantaray (Odisha), Shrimati Sulata Deo (Odisha) and Shri Subhasish Khuntia (Odisha).

Now, Shri Khiru Mahto.

Concern over air pollution from steel plants and small factories in Mandu Area of Ramgarh District in Jharkhand

श्री खीरू महतो (बिहार): माननीय सभापति महोदय, झारखंड प्रदेश के रामगढ़ जिले में मांडू अंचल के अंतर्गत भारी संख्या में स्टील प्लांट्स एवं अन्य दर्जनों छोटी-छोटी फैक्ट्रियाँ कार्यरत हैं, जिनसे भारी मात्रा में वायु प्रदूषण होता है। उनके बगल में भारी संख्या में गांव तथा जंगल-झाड़ी स्थित हैं। वन भूमि के पेड़-पौधे प्रदूषण से काले हो जाते हैं और मर भी जाते हैं। इन प्रदूषित पेड़-पौधों को जानवर भी नहीं खाते। इसी वजह से हाथी का भी भारी आतंक है। दूसरी तरफ, गांव के खेतों में धान एवं अन्य साग-सब्जी की खेती प्रभावित हो रही है। इस वायु प्रदूषण के कारण ग्रामीण भी अनेक बीमारियों से जूझ रहे हैं तथा असमय मौत को गले लगा जाते हैं।

महोदय, इस क्षेत्र में गांव होसिर रामगढ़ स्पंज प्राइवेट लिमिटेड, गांव चुम्बा आनन्दीता स्टील लिमिटेड, गांव हेसला झारखंड इस्पात प्राइवेट लिमिटेड, मुरपा श्रीराम स्टील लिमिटेड, गांव पैकी राधा कास्टिंग प्राइवेट लिमिटेड, गांव रौता गुरु नानक फेरो लाईट लिमिटेड, गांव रौता ग्लोव स्टील लिमिटेड, गांव रौता वैष्णवी फेरो लाईट लिमिटेड, गांव रौता कलकत्ता कारवेट स्टील लिमिटेड, गांव मरार विहार फौण्ड्री प्लांट लिमिटेड, गांव मरार गौतम ट्रेलाईट लिमिटेड, गांव हेहल यां छिनमस्तिके स्पंज प्राइवेट लिमिटेड, चिंतपुरनी स्टील प्लांट लिमिटेड, मैहर स्टील प्लांट लिमिटेड एवं अन्य अनेक छोटी-छोटी फैक्ट्रियां स्थित हैं। अत: मैं आपके माध्यम से भारत सरकार से मांग करता हूँ कि जनहित में इन फैक्ट्रियों से होने वाले वायु प्रदूषण पर रोक लगाई जाए ताकि जानमाल की सुरक्षा हो सके ।

Need for strengthening plastic waste management and promoting circular economy-based industrial opportunities in Rajasthan

श्री मदन राठौड़ (राजस्थान): सभापति महोदय, मैं आपका ध्यान प्लास्टिक कचरे, उसके पुन: उपयोग तथा सर्कुलर इकोनॉमी आधारित औद्योगिक प्रतिष्ठान स्थापित करने की आवश्यकता की

Contents Page

ओर आकर्षित करना चाहता हूँ। सभापति महोदय, भारत में लगभग साढ़े तीन मिलियन टन प्लास्टिक कचरा उत्पन्न होता है, लेकिन उसका निस्तारण दर लगभग 9 प्रतिशत ही है। यह वैश्विक मानकों की तुलना में बहुत कम है। भारत में अधिकांश प्लास्टिक कचरा अप्रतिबंधित रूप से लैंडफिल या जलाने की प्रक्रिया में जाता है, जिससे पर्यावरण को अधिक क्षति पहुँचती है। राजस्थान में भी प्रतिदिन लगभग 15 हजार टन कचरा उत्पन्न होता है, जिसमें लगभग 1,100 टन प्लास्टिक कचरा भी शामिल है। यह पर्यावरण और सार्वजनिक स्वास्थ्य के लिए गंभीर चिंता का विषय है। इसके साथ-साथ लैपटॉप, टैबलेट और मोबाइल जैसे इलेक्ट्रॉनिक उपकरण भी जब अनुपयोगी हो जाते हैं, तो उनकी डंपिंग भी एक बड़ी समस्या बन जाती है। यदि इन्हें जमीन में गाड़ दिया जाए तो भूमि खराब होती है और यह कचरा लंबे समय तक समाप्त भी नहीं होता।

इसलिए मेरा आग्रह है कि इस प्रकार की इंडस्ट्रीज़ लगाई जाएँ — हाल ही में मैंने प्रगति मैदान में आयोजित एक प्रदर्शनी देखी — Plast India 2026. यह बारहवीं अंतरराष्ट्रीय प्रदर्शनी और सम्मेलन था, जिसमें रीसाइक्लिंग और सर्कुलर इकोनॉमी की नई अवधारणाओं को प्रस्तुत किया गया। मैंने वहाँ देखा कि जब खाली प्लास्टिक बोतल मशीन में डाली जाती है, तो वह तुरंत melt होकर धागे में परिवर्तित हो जाती है। उस धागे से कपड़ा बुना जाता है, उससे सोलर पैनल्स भी बनते हैं, सड़कें बनाई जा सकती हैं, टेबल, स्टूल, कुर्सियाँ और चटाई आदि बनाई जा सकती हैं। ऐसी सड़कें जो खराब भी न हों, वे लगातार काम में आ सकती हैं, उस पर हैवी बुल्डोज़र चल सकते हैं, यानी इस प्रकार के उद्योग लग सकते हैं। हमने देखा कि प्लास्टिक की ऐसी उपयोगी शीट्स बनती हैं, जिससे बहुत जल्दी कमरा भी बनाया जा सकता है, उन्होंने हमें बनाकर भी दिखाया, उससे 6-7 घंटों में ही एक कमरा बना सकते हैं। जब इस प्रकार की व्यवस्था है, इसका उपयोग किया जा सकता है, तो निश्चित रूप से ऐसे उद्योगों को प्रोत्साहित करना चाहिए, ताकि इसका दुष्प्रभाव न पड़े और दूसरी ओर रोजगार के अवसर भी बढ़ाए जा सकें तथा कोई नुकसान भी नहीं हो। इसके लिए कुछ आवश्यक कदम उठाए जाने चाहिए। इसके साथ-साथ जो लोग कचरा बीनने का कार्य करके रोज़गार पैदा करने की कोशिश करते हैं, उन्हें भी प्रोत्साहित किया जा सकता है। परिवार में भी इस प्रकार की व्यवस्था की जा सकती है कि गीला और सूखा कचरा अलग-अलग डाला जाए...

MR. CHAIRMAN: The following hon'ble Members associated themselves with the matter raised by hon'ble Member, Shri Madan Rathore:

Dr. Anil Sukhdeorao Bonde (Maharashtra), Shri Mokariya Rambhai (Gujarat), Shri Kesridevsinh Jhala (Gujarat), Shri Mayankkumar Nayak (Gujarat), Shrimati Sumitra Balmik (Madhya Pradesh), Dr. Sumer Singh Solanki (Madhya Pradesh), Dr. Kavita Patidar (Madhya Pradesh) and Shri Mahendra Bhatt (Uttarakhand).

Contents Page

Demand for revision of the Creamy Layer Income Limit in light of the recommendations of the Creamy Layer Experts Committee

डा. भीम सिंह (बिहार): सभापति महोदय, मैं पिछड़े वर्गों की एक महत्वपूर्ण समस्या की ओर ध्यान आकर्षित करना चाहता हूँ। माननीय सभापति महोदय, मैं एतद्द्वारा आपका तथा आपके माध्यम से सदन और सरकार का ध्यान ओबीसी वर्ग द्वारा सामना की जा रही क्रीमी लेयर की सीमा से संबंधित समस्या की ओर आकर्षित करना चाहता हूँ। यह सर्वविदित है कि ओबीसी के लिए 27 प्रतिशत आरक्षण की व्यवस्था एक शर्त के अधीन है कि उम्मीदवार के माता-पिता की वार्षिक आय 8 लाख रुपये की सीमा के अंदर होनी चाहिए। 8 लाख रुपये की यह सीमा पिछली बार 2017 में निर्धारित की गई थी। 2017 के बाद से अब तक, अर्थात् 2026 तक, इसे यथावत बने रहने देने से अनेक पिछड़े वर्गों के उम्मीदवारों को नुकसान उठाना पड़ रहा है, अनेक कारणों से इस सीमा को बढ़ाए जाने की आवश्यकता है। यह भी विदित है कि ओबीसी रिज़र्वेशन में क्रीमी लेयर की अवधारणा माननीय सर्वोच्च न्यायालय के निर्णय के आधार पर आई है तथा 8 सितम्बर, 1993 से लागू है।

जब 1993 में क्रीमी लेयर लागू की गई थी, तब Expert Committee headed by Justice (Retd.) R.N. Prasad द्वारा अनुशंसा की गई थी कि प्रति तीन वर्ष पर इसकी समीक्षा की जानी चाहिए। एक्सपर्ट कमेटी की उक्त अनुशंसा के आलोक में क्रीमी लेयर की लिमिट की प्रति तीन वर्ष में समीक्षा की जानी चाहिए थी, लेकिन अफसोस है कि वैसा नहीं किया गया। हालांकि विभिन्न अवसरों पर इसकी समीक्षा की गई और क्रीमी लेयर की सीमा में बढ़ोतरी की गई। वर्ष 2004 में इसे बढ़ाकर ढाई लाख रुपये किया गया। 2008 में इसे बढ़ाकर साढ़े चार लाख रुपये किया गया, 2013 में बढ़ाकर छह लाख रुपये किया गया और 2017 में इस सीमा को बढ़ाकर आठ लाख रुपये किया गया है, जो वर्तमान समय में लागू है। 2017 से लागू क्रीमी लेयर की सीमा को अनेक कारणों से अविलंब बढ़ाए जाने की आवश्यकता है। मेरी समझ है कि विभिन्न कारणों से यह सीमा वर्तमान समय में 15 लाख रुपये होनी चाहिए। अतः मैं सरकार से मांग करता हूं कि क्रीमी लेयर एक्सपर्ट कमेटी की अनुशंसा के आलोक में क्रीमी लेयर लिमिट की अविलंब समीक्षा की जाए और इसे बढ़ाकर 15 लाख रुपये प्रति वर्ष निर्धारित किया जाए। यदि ऐसा किया जाता है, तो ओबीसी के लाखों अभ्यार्थियों को लाभ होगा और मुझे विश्वास है कि यशस्वी प्रधान मंत्री श्री नरेन्द्र मोदी जी की सरकार ऐसा अवश्य करेगी।

MR. CHAIRMAN: The following hon'ble Members associated themselves with the matter raised by hon'ble Member, Dr. Bhim Singh:

Dr. Anil Sukhdeorao Bonde (Maharashtra), Shri Mayankkumar Nayak (Gujarat), Shri Surendra Singh Nagar (Uttar Pradesh), Shri S. Selvaganabathy (Puducherry), Shrimati Dharmshila Gupta (Bihar), Shri Babubhai Jesangbhai Desai (Gujarat), Shri Govindbhai Laljibhai Dholakia (Gujarat), Shri Dorjee Tshering Lepcha (Sikkim), Shri Banshilal Gurjar (Madhya Pradesh), Shri Amar Pal Maurya (Uttar Pradesh), Shri Devendra Pratap Singh (Chhattisgarh), Dr. Kavita Patidar (Madhya

Contents Page

Pradesh), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Dr. Fauzia Khan (Maharashtra) and Shri Khiru Mahto (Bihar).

Now, Shri Debashish Samantaray.

Demand for expeditious implementation of the Bhubaneswar-Cuttack Metro Rail Project

SHRI DEBASHISH SAMANTARAY (Odisha): Sir, I would like to raise the issue of the need for expeditious implementation of the Bhubaneswar-Cuttack Metro Rail Project, which is vital for strengthening urban mobility and supporting sustainable growth in Odisha. Bhubaneswar and Cuttack together constitute a rapidly-expanding urban agglomeration experiencing rising population pressure, traffic congestions and environmental stress. Recognizing these challenges, the Government of Odisha, under my leader, Shri Naveen Patnaik, had taken proactive steps to conceptualise the Bhubaneswar-Cuttack Metro Rail Project envisaging connectivity between key locations such as the Biju Patnaik International Airport to Trisulia and major institutional and medical hubs including SCB Medical College, Cuttack.

The initial preparatory work was already undertaken and the State Government, under Naveen Patnaikji, processed and revised the Detailed Project Report in line with the Metro Policy 2017. The project now stands at a crucial stage where active technical guidance and financial partnership from the Central Government will help translate this vision into reality. It is encouraging to note that the Central Government has consistently supported metro rail projects all over India. Many new projects have also been declared by the present Urban and Housing Development Department for Indore and Bhopal. This metro rail will greatly benefit daily commuters, students, patients visiting these various medical institutes. I, therefore, urge the hon'ble Minister of Housing and Urban Affairs to extend full technical and financial support. [&] "At the outset, I wish to submit that when Shri Naveen Babu first envisioned this project, it was intended to originate from Puri and pass through Khurda to reach Bhubaneswar and Cuttack. From that perspective, Sir, I request the Department of Housing and Urban Development to extend the line from Puri, the Holy Seat of Lord Jagannath, to the Holy Seat of Maa Chandi in the city of Cuttack, thereby fulfilling the vision of Shri Naveen Babu.

[&] English translation of the original speech delivered in Odia.

Contents Page

MR. CHAIRMAN: The following hon'ble Members associated themselves with the matter raised by hon'ble Member, Shri Debashish Samantaray:

Shrimati Sulata Deo (Odisha), Shri Niranjan Bishi (Odisha), Shri Muzibulla Khan (Odisha) and Shri Subhasish Khuntia (Odisha).

Now, Shri Mohammed Nadimul Haque — not present. Shri Rajinder Gupta- not present. Dr. M. Dhanapal.

Concern over socio-economic challenges faced by residents of Kalpakkam and its surrounding villages in Tamil Nadu

DR. M. DHANAPAL (Tamil Nadu): Sir, I rise to draw the attention of this august House to the concerns of the residents around Kalpakkam in Tamil Nadu, a town that stands as a pillar of India's indigenous nuclear power programme. For decades, the people of this region have made extraordinary sacrifices giving up their lands, livelihoods and economic opportunities to support the establishment and growth of our atomic power and fast breeder reactor facilities. While Kalpakkam has brought immense strategic and scientific value to the nation, the local community continues to face significant socio-economic challenges due to stringent safety regulations and nuclear installation's local authority norms. Land transactions and industrial development in the surrounding areas remain heavily restricted. As a result, employment avenues are scarce and the youth of the region find themselves with limited prospects. It is, therefore, only fair and just that those who have borne the cost of national progress should also share its benefits.

I urge the Government to consider granting priority to qualified local residents in recruitment for Group 'C' and 'D' posts at the Kalpakkam facilities, thereby ensuring stable livelihoods and fostering inclusive growth. Further, many contractual workers have served these establishments with dedication for several years. In the interest of fairness and social justice, I request that long-serving contractual employees be considered for regularisation, providing them job security and dignity. Sir, empowering the people around Kalpakkam is not merely a matter of policy; it is a matter of justice. So, I request the Government to consider this matter as urgent. Thank you.

MR. CHAIRMAN: The following hon'ble Members associated themselves with the matter raised by hon'ble Member, Dr. M. Dhanapal:

Shri R. Dharmar (Tamil Nadu) and Shri I.S. Inbadurai (Tamil Nadu).

Contents Page

Now, Shri Manas Ranjan Mangaraj.

Concern over digital and mobile connectivity gaps in rural and tribal areas of Odisha

SHRI MANAS RANJAN MANGARAJ (Odisha): Hon'ble Chairman, Sir, I would like to draw the attention of this House to the serious digital and mobile connectivity gaps in several rural tribal districts of Odisha. Despite the rapid growth of digital services in the country, many remote areas of Odisha still struggle with poor mobile network coverage and unreliable internet connectivity. Districts such as Malkangiri, Nabarangpur, Koraput, Rayagada, Kandhamal and Kalahandi continue to face significant challenges in accessing stable digital networks. Sir, in many villages of these districts, people are forced to travel several kilometres or climb hilltops just to receive a basic mobile signal! This lack of connectivity severely affects access to essential services such as online education, telemedicine, digital banking, e-governance services and emergency communication. Students in rural and tribal areas face serious difficulties in participating in online learning platforms. Similarly, farmers and small entrepreneurs are unable to benefit from digital marketplaces and Government schemes due to weak internet infrastructure. This also affects the effective implementation of various Government initiatives like Digital India, Direct Benefit Transfer (DBT) and online public services delivery system, which rely heavily on reliable mobile and internet connectivity. Therefore, Sir, I urge the Government to take urgent steps to expand mobile tower infrastructure, improve broadband connectivity and ensure reliable digital networks in the rural and tribal regions of Odisha. Thank you.

MR. CHAIRMAN: The following hon'ble Members associated themselves with the matter raised by hon'ble Member, Shri Manas Ranjan Mangaraj:

Shri Debashish Samantaray (Odisha), Shri Niranjan Bishi (Odisha), Shri Subhasish Khuntia (Odisha), Shri Khiru Mahto (Bihar) and Shri Muzibulla Khan (Odisha).

Now, Dr. Radha Mohan Das Agrawal.

Demand for recognising and compensating women's unpaid household work

डा. राधा मोहन दास अग्रवाल (उत्तर प्रदेश): सभापति महोदय, मैं आपका आभारी हूं कि आपने देश की आधी आबादी के एक बहुत महत्वपूर्ण विषय को सदन में उठाने का अवसर दिया है। महिलाएं घर में सुबह उठती हैं, रात में सबसे बाद में सोती हैं। घर में सबके लिए अलग-अलग भोजन बनाती हैं और सबसे बाद में खाती हैं, कभी-कभी तो आधा पेट खाती हैं। सुबह उठकर झाड़ू

Contents Page

लगाना, बच्चों को जगाना, नहलाना, तैयार करना, घर से नाश्ता खिलाकर स्कूल भेजना, अपने पतिदेव और सास-ससुर को चाय पिलाना, घर के लिए खाना बनाना और परोसना, बच्चों के खाने के बर्तन साफ करना, बहुत बार तो पति को तैयार करके आफिस भेजना, कपड़े धोना, प्रेस करना, परिवार के वृद्धजनों की देख-रेख करना, बीमार पड़ने पर डॉक्टर के यहां लेकर जाना, दवा दिलाना, घरेलू जरूरत के सामान को खरीदना और बच्चों को पढ़ाने-लिखाने के कार्य आदि करना। महोदय, एक महिला ये सभी कार्य अपना धर्म समझ कर चुपचाप करती है। स्टेट बैंक ऑफ इंडिया और टाइम यूज़ सर्वे के एक आंकड़े के हिसाब से — भारत सरकार ने दो बार ये सर्वे कराए हैं — इन आंकड़ों के हिसाब से एक महिला घर में कुल मिलाकर 432 मिनट सेल्फलेस काम करती है, जिस काम का उसको न तो कोई मेहताना मिलता है और न ही वह मेहनताना लेना भी चाहती है। सभापति महोदय, अगर इन बहनों को इनके कार्यों का मेहनताना दिया जाए, तो यह जीडीपी का कम-से-कम 7.5 परसेंट से लेकर 24 परसेंट तक होगा। जिन घरों में इन कामों के लिए सफाईकर्मी, कुक, ट्यूटर, धोबी, केयरटेकर और बर्तन मांजने वाले रखे जाते हैं, वहाँ एक परिवार को तकरीबन 20,000 से लेकर 25,000 तक का मासिक खर्च देना पड़ता है। इसके बावजूद, महिलाएं घर के बाहर का भी काम करती हैं। सिस्टम ऑफ नेशनल अकाउंट्स में 1993 में यह फैसला किया गया था कि घर की वे महिलाएं, जो समय का प्रोडक्टिव इस्तेमाल करेंगी, उनको एसएनए में जोड़ा जाएगा। साथ ही, वे जो सेवा कार्य करती हैं, उसे सैटेलाइट अकाउंट में जोड़ने का काम सरकारें जीडीपी में करेंगी।

महोदय, इस सरकार से मेरी दो माँगें हैं। पहली माँग — महिलाओं के द्वारा जो घर में किए जाने वाले काम हैं, उनका मूल्य, उनके अपॉर्चुनिटी कॉस्ट और रिप्लेसमेंट कॉस्ट को जोड़ करके, प्राइवेट फाइनल कंजम्प्शन एक्सपेंडिचर में जोड़ा जाए और उसे सकल घरेलू उत्पादन का हिस्सा बनाया जाए। दूसरी माँग — बहुत सी सरकारें कैश ट्रांसफर स्कीमें चला रही हैं, तो ये कृपा और दया हैं, जबकि महिलाओं के ऊपर कृपा और दया की नहीं, बल्कि उन्हें अधिकार देने की जरूरत है। महिलाओं का सशक्तिकरण किए जाने की जरूरत है। भारत सरकार ने 2016-17 में जो इकोनॉमिक सर्वे जारी किया था, उसमें महिलाओं को मिनिमम बेसिक इनकम देने की बात कही थी। मैं सरकार से माँग करता हूँ कि भारत सरकार इस देश की महिलाओं को मिनिमम बेसिक इनकम देने का प्रावधान करे।

MR. CHAIRMAN: The following hon'ble Members associated themselves with the matter raised by the hon'ble Member, Dr. Radha Mohan Das Agrawal:

Shrimati Ramilaben Becharbhai Bara (Gujarat), Shrimati Seema Dwivedi (Uttar Pradesh), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Ms. Indu Bala Goswami (Himachal Pradesh), Shrimati Sudha Murty (Nominated), Shri Devendra Pratap Singh (Chhattisgarh), Shri Maharaja Sanajaoba Leishemba (Manipur), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Shri Babubhai Jesangbhai Desai (Gujarat), Ms. Swati Maliwal (National Capital Territory Of Delhi), Shri Niranjan Bishi (Odisha), Dr. Kavita Patidar (Madhya Pradesh), Shrimati Sumitra

Contents Page

Balmik (Madhya Pradesh), Shrimati S. Phangnon Konyak (Nagaland), Shri Dorjee Tshering Lepcha(Sikkim), Dr. Bhim Singh (Bihar), Shri Madan Rathore (Rajasthan), Shrimati Rekha Sharma (Haryana), Dr. Sumer Singh Solanki (Madhya Pradesh) and Shri Kesridevsinh Jhala (Gujarat).

Shriman Ujjwal Deorao Nikam.

Need to ensure child-sensitive adjudication for male child victims under the POCSO framework

SHRI UJJWAL DEORAO NIKAM (Nominated): Hon'ble Chairman, Sir, I rise to draw the attention of this august House to an important aspect concerning the implementation of the Protection of Children from the Sexual Offences Act, 2003. Sir, I have no hesitation to say, while working as a Special Public Prosecutor in various courts in Maharashtra, I observed that the male victims while giving evidence in the court, feel deep hesitation and embarrassment while narrating extremely sensitive incidents before female presiding officers. This psychological inhibition sometimes results in incomplete testimony or even witnesses turning hostile during trial. When that happens, the prosecution itself becomes weakened and very objective of the justice for the child victim is compromised. Sir, the intention here is not to question the competence or sensitivity of any judicial officer. Rather, it is to recognize the psychological reality that some young boys may find it easier to narrate such traumatic experience before a male presiding officer. Therefore, I humbly request the Government to consider, in consultation with the highest judiciary, whether limited administrative flexibility can be provided in appropriate cases to assign male presiding officer based on the recommendation of counselors or child welfare professionals. I would further urge that appropriate SOPs and sensitive mechanisms may also be evolved so that the spirit of child-friendly justice under the Act is fully realized for every victim irrespective of the gender. Thank you, Sir.

MR. CHAIRMAN: The following hon'ble Members associated themselves with the matter raised by the hon'ble Member, Shri Ujjwal Deorao Nikam:

Dr. Anil Sukhdeorao Bonde (Maharashtra), Dr. Meenakshi Jain (Nominated), Shri Harsh Vardhan Shringla (Nominated), Shri Sadanand Mhalu Shet Tanavade (Goa), Shrimati Sudha Murty (Nominated), Shri Niranjan Bishi (Odisha) and Shri Dhananjay Bhimrao Mahadik (Maharashtra).

Contents Page

Shrimati Renuka Chowdhury, not present. Shriman Abdul Wahab, not present. Shrimati Mahua Maji, not present. Shriman K. Vanlalvena.

Demand to construct flyover bridges at Aizawl city in Mizoram

SHRI K. VANLALVENA (Mizoram): Sir, I rise today to bring to the attention of this august House a matter of great urgency — the worsening traffic congestion in Aizawl City, the capital of Mizoram. ..(*Interruptions*).. Aizawl is built on hilly terrain, which makes it very difficult to construct wide and proper roads. Most of our roads are narrow and winding, and because of this, traffic jams have become a daily problem. Government officials often cannot reach their offices on time, students and teachers get delayed in reaching their schools and colleges and ordinary citizens waste hours stuck in traffic. This is not just an inconvenience; this is a serious obstacle to productivity, governance and the well-being of our people. Hon'ble Chairman, Sir, we know that the Ministry of Housing and Urban Affairs, the Union Government's Urban Ministry, has successfully built many flyover bridges in major cities across India. This Ministry is responsible for housing, urban planning and infrastructure development. It has carried out important projects like the Smart Cities Mission, AMRUT, metro rail systems and flyovers in cities such as Delhi, Mumbai, Bengaluru and many others.

MR. CHAIRMAN: Now, Question Hour. Q. No.181.

12.00 **Noon**

ORAL ANSWERS TO QUESTIONS

Accredited Social Health Activist

*181. SHRI AJIT KUMAR BHUYAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Accredited Social Health Activist (ASHA) workers are working under the directions of the Ministry of Health and Family Welfare;

(b) if so, the details thereof;

(c) whether the workers receive performance-based incentives rather than a fixed salary, although they receive a base monthly payment;

(d) If so, the details thereof;

(e) the amount of incentive they are getting in a month; and

Contents Page

(f) how many times their salary/incentives have been increased since implementation of the program, the year-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO JADHAV): (a) to (f) A Statement is laid on the Table of the House.

Statement

(a) to (f) ASHAs are envisaged to be community health volunteers and are entitled to task/activity based incentives. ASHAs receive a fixed incentive per month for routine and recurring activities.

The primary responsibility of strengthening public healthcare system, including support for Accredited Social Health Activist (ASHA) lies with the respective State/UT Governments. Under National Health Mission (NHM), the Ministry of Health and Family Welfare provides the technical and financial support to the States/Uts to strengthen their public healthcare system, based on the requirements posted by States/Uts in their Programme Implementation Plans (PIPs) and within the overall resource envelope.

Additionally, ASHAs are provided performance-based incentives for a varied set of activities under various National Health Programmes. Over the years these ASHA incentives have been revised under NHM and their details are at Annexure.

ASHAs also receive incentives over and above provided under NHM from their respective State Budget to supplement the amount received under NHM.

After the launch of Ayushman Arogya Mandir, ASHAs are eligible additionally for Team Based Incentives (TBIs) along with ANMs based on monitored performance indicators (up to ₹1000 per month). ASHAs are also entitled to non-monetary incentives like – ASHA Uniform, Identity Card, CUG Sim, ASHA Diary etc.

ASHAs are covered under Pradhan Mantri Jeevan Jyoti BeemaYojana (PMJJBY) with a benefit of Rs. 2.00 Lakh in case of death of the insured, Pradhan Mantri Suraksha BeemaYojana (PMSBY) with a benefit of Rs.2.00 lakh for accidental death or permanent disability and Rs. 1.00 lakh for partial disability; and Pradhan MantriShram Yogi MaanDhan (PM-SYM) with pension benefit of Rs. 3,000/- pm after age of 60 years. Also, ASHAs along with their family members are provided with

Contents Page

health care annual coverage of Rs 5 Lakhs under Ayushman Bharat Pradhan Mantri Jan ArogyaYojana (AB-PMJAY).

The Government has also approved a recognition amount of ₹20,000/- and a citation to ASHAs who leave the programme after working as ASHAs for minimum of 10 years, as an acknowledgement of their contribution.

Under National Health Programmes, financial remuneration provided to community health workers is revised from time to time in accordance with evolving programmatic needs. Such revisions take into account expansion of service delivery responsibilities, introduction of new health interventions, changes in disease burden, and the increased role of frontline workers in implementation, outreach, and community-level service delivery. These revisions are undertaken to ensure effective programme implementation while recognising the critical contribution of community health workers.

Annexure

ASHA Incentive for Routine and Recurrent Activities		
SN	**Activities**	**Incentive**
1	Mobilizing and attending Village Health and Nutrition Days or Urban Health and Nutrition Days	Rs.200/session
2	Conveying and guiding monthly meetings of VHSNC /MAS	Rs. 150
3	Attending monthly meetings at Block PHC/UPHC	Rs. 150
4	a.Line listing of households done at beginning of the year and updated every six months	Rs. 300
	b.Main taining village health register and supporting universal registration of births and deaths to be updated on the	Rs. 300

Contents Page

	monthly basis	
	c. Preparation of due list of children to be immunized on monthly basis	Rs. 300
	d. Preparation of list of ANC beneficiaries to be updated on monthly basis	Rs. 300
	e. Preparation of list of eligible couple on monthly basis	Rs. 300
ASHA Incentives under National Health Program		
I	**Maternal Health**	
	JSY financial package	
1	a. For ensuring antenatal care for the woman	Rs.300 for Rural areas and Rs. 200 for Urban areas
	b. For facilitating institutional delivery	Rs. 300 for Rural areas and Rs. 200 for Urban areas
2	Reporting Death of women (15-49 years age group) by ASHA to PHC Medical Officer	Rs. 200 for reporting within 24 hours of occurrence of death by phone
3	Mobilization of HRPs under E-PMSMA	Rs 300 per ASHA to mobilize high risk pregnant woman to facility for follow up @Rs 100/-per visit for maximum up to 3 visits
4	Healthy Outcome for HRPs under E-PMSMA	Rs 500 after ensuring survival of baby and mother duo after 45

Contents Page

		days of Delivery.
5	Identification of HRPs and their healthy Outcome during Post Natal Period under Optimization of PNC	Rs 250 after ensuring survival of baby and mother duo after 45 days of delivery
II	**Child Health**	
1	Home Visit for the newborn and post-Partum mother (2) —Six Visits in Case of Institutional Delivery (Days 3, 7, 14, 21, 28and 42) —Seven visits in case of Home Deliveries (Days 1, 3, 7, 14, 21, 28 and 42)	Rs. 250
2	Home Visits of Young Child for Strengthening of Health and Nutrition of young child through Home Visits- (recommended schedule- 3, 6, 9, 12 and 15 months) —(Rs.50X5visits)	Rs. 50/visit with total Rs. 250/per child for making 05 visits
3	Ensuring quarterly follow up of low-birth-weight babies and newborns discharged after treatment from Specialized newborn Care Units.	Rs. 50/ Quarter-from the 3rd month until 1 year of age
4	Child Death Review for reporting child death of children under 5 years of age	Rs. 50
5	Week-1 and 2-ASHA incentive for prophylactic distribution of ORS to families with under-five children	Rs. 1 per ORS packet for 100 under five children or Rs. 100 per ASHA
III	**Immunization**	
1	Full immunization for a child under one year	Rs. 100
2	Complete immunization per child up-to two years age (all vaccination received between 1st and 2nd year of age after completing full immunization after one year	Rs. 75
3	Mobilizing children for OPV immunization under Pulse polio Programme	Rs. 100/day
4	DPT Booster at 5-6 years of age	Rs. 50
5	Mobilisation of children for Routine Immunization	Rs 150/session
IV	**Family Planning**	

Contents Page

1	Ensuring spacing of 2 years after marriage	Rs. 500
2	Ensuring spacing of 3 years after birth of 1st child	Rs. 500
3	Ensuring a couple to opt for permanent limiting method after 2 children	Rs. 1000
4	Counselling, motivating and follow up of the cases for Tubectomy	(i)High focus states (OD, UK, HR, GJ) — Rs.200/per Case (ii)Mission ParivarVikas (Uttar Pradesh, Bihar, Rajasthan, Madhya Pradesh, Chhattisgarh, Jharkhand, Arunachal Pradesh, Manipur, Mizoram, Meghalaya, Nagaland and Tripura) — Rs.300/per Case. (iii) Other High focus states (SK, LD, J and K, HP)- Rs. 150/Case (iv)Non-High Focus States- Rs. 150/per Case
5	Counselling, motivating and follow up of the cases for Vasectomy/ NSV	(i) High focus states (OD, UK, HR, GJ) — Rs.300/Case (ii) Mission ParivarVikas (Uttar Pradesh, Bihar, Rajasthan, Madhya Pradesh, Chhattisgarh, Jharkhand, Arunachal Pradesh, Manipur, Mizoram, Meghalaya, Nagaland and Tripura) — Rs.400/Case.

Contents Page

		(iii)Other High focus states (SK, LD, JandK, HP)- Rs. 200/Case (iv)Non-High Focus States- Rs. 200/Case.
6	Female Postpartum sterilization	(i)High focus states (OD, UK, HR, GJ) — Rs.300/Case (ii)Mission ParivarVikas (Uttar Pradesh, Bihar, Rajasthan, Madhya Pradesh, Chhattisgarh, Jharkhand, Arunachal Pradesh, Manipur, Mizoram, Meghalaya, Nagaland and Tripura) — Rs.400/Case
7	Escorting or facilitating beneficiary to the health facility for the PPIUCD insertion	Rs. 150/per case
8	Escorting or facilitating beneficiary to the health facility for the PAIUCD insertion	Rs. 150/case
9	Injectable Contraceptive MPA (Antara Program) — Incentive to ASHA	Rs 100/dose for each dose
Mission ParivarVikas- MPV Extended in all districts of the seven high focus states (UP, Bihar, Jharkhand, MP, Chhattisgarh, Rajasthan and Assam) as well as six North-Eastern states of the country.		
10	Injectable Contraceptive MPA (Antara Program) — Incentive to ASHA	Rs 100/dose (1st, 2nd and 3rd doses) Rs. 200 only for Fourth

Contents Page

		Dose
11	Mission ParivarVikas Campaigns Block level activities- ASHA to be oriented on eligible couple survey for estimation of beneficiaries and will be expected to conduct eligible couple survey- maximum four rounds	Rs. 150/ ASHA/round
12	NayiPahel- an FP kit for newlyweds- a FP kit would be given to the newlywed couple by ASHA	Rs. 200/ASHA/NayiPahel kit distribution
13	SaasBahuSammelan- mobilize SaasBahu for the Sammelan- maximum four rounds	Rs. 200/ Sammelan
14	Escorting or facilitating beneficiary to the health facility for the PPIUCD insertion	Rs. 300/per case
15	Escorting or facilitating beneficiary to the health facility for the PAIUCD insertion	Rs. 300/case
V	**Adolescent Health**	
1	Distributing sanitary napkins to adolescent girls	Rs. 1/ pack of 6 sanitary napkins
2	Organizing monthly meetings with adolescent girls pertaining to Menstrual Hygiene	Rs. 50/meeting
3	Incentive for support to Peer Educator (for facilitating selection process of peer educators)	Rs. 100/ Per PE
4	Incentive for mobilizing adolescents for Adolescent Health Day	Rs. 200/ Per AHD
VI	**Participatory Learning and Action- (In selected 10 states that have low RMNCH+A indicators – Assam, Bihar, Chhattisgarh, Jharkhand, MP, Meghalaya, Odisha, Rajasthan, Uttarakhand and UP)**	
1	Conducting PLA meetings- 2 meetings per month- Note-Incentive is also applicable for Afs @Rs.100/- per meeting for 10 meetings in a month	Rs. 100/ASHA/per meeting for 02 meetings in a month
VII	**Nutrition**	
1	Referral of SAM children to NRC and follow up of SAM children after discharge from NRC	Rs 300 per SAM child/ASHA.

Contents Page

		Break-up as below: Rs 100 for referral and Rs200 follow up
2	For mobilising and ensuring every eligible child (1-19 years out-of-school and non-enrolled) is administered Albendazole.	Rs. 100/ ASHA/Bi-Annual
3	MAA (Mother's Absolute Affection) Programme Promotion of Breastfeeding- Quarterly mother meeting	Rs. 100/ASHA/ Quarterly meeting
4	Anaemia Mukt Bharat	
4a	ASHA incentive for mobilizing children and ensuring compliance of IFA for 6-59 months children	Rs 100/month/ASHA
4b	ASHA incentive for mobilizing and ensuring compliance of IFA for WRA	Rs 50/month/ASHA
VIII	**Comprehensive Abortion Care**	
1.	ASHA transportation incentive for accompanying women for availing safe and legal abortion services:	Rs.200/- transportation incentive for abortion by Surgical Methods of abortion at a public health facility Rs. 400/- transportation incentive for abortion by Medical Methods of Abortion at a public health facility
IX	**National Tuberculosis Elimination Programme**	
1	Honorarium to treatment supporter to be disbursed upon completion or cure of TB patient for Drug Susceptibility TB patients	Rs 1000
2	For treatment and support to drug resistant TB patients	Rs. 5000 (Rs. 2000 for IP and Rs. 3000 for CP) for Drug Resistant TB patients (including shorter regimen, MDR and XDR

Contents Page

		TB patients
3	Incentives to informant for notification	Rs. 500 for referral of presumptive TB patient to public health facility and diagnosis as TB
4	Incentive to ASHA/Community Volunteers for ensuring seeding of bank account details of TB patients in Ni-kshay portal within 15 days of treatment initiation for enabling DBT Payments under NTEP	Rs 50/notified TB patient for seeding of bank account details on the Nikshay portal
5	Incentive to ASHA / Community Health Volunteer for supporting treatment adherence and completion of TB Preventive Treatment among eligible individuals	Rs. 250/- per individual for successful completion of TB Preventive Treatment
6	Mobilization of beneficiary through ASHA or other mobilizers for additional adult BCG beneficiaries	Rs 150 per session,Two mobilizers will be present at each session site (ASHA/AWW/link worker). Each mobilizer may be paid Rs 75 with a maximum limit of Rs 150 per session site
7	ASHA incentive for due list preparation (For monthly updating of due list of beneficiaries for adult BCG Vaccination)	Rs 300/month ×3 months (if mop-up is required). This amount may be paid to the ASHA. If no ASHA is identified or available, the same may be paid to the link worker/AWW, subject to a total ceiling of Rs 300
8	ASHA incentive for house-to-house survey, before the	Rs 300 once for the

Contents Page

	campaign.	campaign. This amount may be paid to the ASHA. If no ASHA is identified or available, the same may be paid to the link worker/AWW, subject to a total ceiling of Rs 300
X	**National Leprosy Eradication Programme**	
1	Referral and ensuring compliance for complete treatment in pauci-bacillary cases of Leprosy	Rs. 250 per case (for early detection) Rs. 200 per case (for late detection, any visible disability) Rs. 400 per case, for Paucibacillary Case (PB) case treatment completion
2	Referral and ensuring compliance for complete treatment in multi-bacillary cases of Leprosy- for 33 states	Rs. 250 per case (for early detection) Rs. 200 per case (for late detection, any visible disability) Rs. 600 per case (for Multibacillary Case (MB) case treatment completion
3	ASHA Incentives for Leprosy Case Detection Campaign (LCDC)	Search Activity incentives for ASHA- Rs. 75 per day for 14 days , a total amount of Rs. 1050 for 14 days. ASHA incentives are given two times in a year if LCDC campaign

Contents Page

		is done twice in a year in few States/Uts.
XI	**National Vector Borne Disease Control Programme**	
A)	National Malaria Control Program	
1	Preparing blood slides or testing through RDT	Rs. 15/slide or RDT
2	Providing complete treatment for RDT positive Pf cases and Pv cases	Rs 200/ confirmed case for ensuring complete treatment.
3	Providing complete radical treatment to positive Pf and Pv case detected by blood slide, as per drug regime	
B)	Lymphatic Filariasis	
1	For one time linelisting of lymphoedema and hydrocele cases in all areas of non-endemic of endemic and non-endemic States	Rs 200.
2	For annual Mass Drug Administration for cases of Lymphatic Filariasis	Rs 3000/- for 15 days for a population of a village (approx. 1000 population or 250 houses)
C)	Acute Encephalitis Syndrome/Japanese Encephalitis	
1	Referral of AES/JE cases to the nearest CHC/DH/Medical College	Rs 300/ case
D)	Kala Azar elimination	
1	Involvement of ASHAs during the spray rounds (IRS) for sensitizing the community to accept indoor spraying	Rs. 100/- per round during Indoor Residual Spray i.e. Rs 200 in total for two rounds
2	ASHA Incentive for referring a suspected case and ensuring complete treatment.	Rs. 500/per notified case
3	Incentive to ASHAs for referring Post Kala-Azar Dermal Leishmaniasis (PKDL) case	Rs. 500/- per case (Rs. 200/- at the time of diagnosis and Rs.

Contents Page

		300/- after treatment completion)
E)	Dengue and Chikungunya	
1	Incentive for source reduction and IEC activities for prevention and control of Dengue and Chikungunya in all States	Incentive @ Rs. 200/- (1 Rupee per house for maximum 200 houses per month). The time period for involvement of ASHAs may be throughout the year. However, total amount should not be exceeding from Rs. 2400/- per ASHA/year.
F)	**National Iodine Deficiency Disorders Control Programme**	
1	ASHA incentive for salt testing	Rs. 25 a month for testing 50 salt samples
XII	**Incentives under Comprehensive Primary Health Care (CPHC) and Universal NCDs Screening**	
1	Filling up of CBAC forms of every individual –onetime activity for enumeration of all individuals, filling CBAC for all individuals 30 or > 30 years of age	Rs. 10/- per form/ per individual as one time incentive
2	Follow up of patients diagnosed with Hypertension/Diabetes and three common cancers for initiation of treatment and ensuring compliance	Rs. 50/- per case/ Bi-
3	Delivery of new service packages under CPHC component	Rs. 1000/ASHA/PM (linked with activities)
XIII	**Drinking water and sanitation**	
1	Motivating Households to construct toilet and promote the use of toilets.	Rs. 75 per household
2	Motivating Households to take individual tap connections	Rs. 75 per household
XIV	**ASHA Certification**	
	Incentive award in cash for ASHAs and ASHA	Rs. 5000 for all ASHAs

Contents Page

	Facilitators who have certified in two independent certificates: 1- RMNCHA+N 2- Expanded Service Package from NCDs to Palliative Care	and ASHA Facilitators who successfully receive certification by NIOS in two independent certificates: A. RMNCHA+N B. Expanded package of new services from Non-Communicable Diseases to Palliative Care Total incentive: Rs 5000*2 (two independent certificates)= Rs 10,000/-(Introduced in 2022)

MR. CHAIRMAN: First supplementary. Shri Ajit Kumar Bhuyan.

SHRI AJIT KUMAR BHUYAN: Sir, it has been announced that ASHA workers will receive Rs.2,000 from the Central Government and Rs.2,000 from the Assam Government as an honorarium. However, many ASHA workers have not received Rs.2, 000 announced by the State Government. Some have received only Rs.1,500 while others got Rs.1,300. As part of the National Health Mission, ASHA workers play a crucial role in implementing various health policies and schemes, especially in rural areas. Their efforts have contributed to a significant reduction in maternal and infant mortality rates in Assam. So, my first supplementary is whether the Government intends to revise/increase the wages and fixed monthly honorarium in all the States equally.

MR. CHAIRMAN: Hon'ble Minister.

श्री प्रतापराव जाधव: सभापति महोदय, विभिन्न सूचना प्रौद्योगिकी पोर्टल में बनाए गए, सहबद्ध किए गए प्रत्येक ABHA खाते के लिए उनको जो भी पैसे दिए जाते हैं, उसकी समीक्षा की जाती है। जब भी नया संस्करण या कोई नई बीमारी उसमें ऐड होती है, तो उसमें केंद्र सरकार की ओर से संशोधन किया जाता है। ऐसा संशोधन 2022-23 में भी किया गया था और 2025 में भी यह

संशोधन किया था, जैसे नए lymphatic filariasis के अंतर्गत मास ड्रग एडमिनिस्ट्रेशन हेतु 15 दिनों के लिए 3 हज़ार रुपये का हमने प्रावधान किया था। इसी प्रकार से परिवार नियोजन के अंतर्गत सास-बहू सम्मेलन के लिए 200 रुपये की राशि है। वे जो कार्य करती हैं, जो भी कार्य उनको सौंपा जाता है, उस पर उनको इन्सेन्टिव मिलता है। इसका पूरा विवरण हमने उत्तर में दिया है कि किस काम के लिए उनको मानधन के ऊपर कितना इन्सेन्टिव दिया जाता है।

MR. CHAIRMAN: Second supplementary. Shri Ajit Kumar Bhuyan.

SHRI AJIT KUMAR BHUYAN: Sir, despite their importance, ASHA workers receive minimal compensation and have not been recognized as Government employees. The All Assam ASHA Association has been protesting against the exploitation and demanding recognition as Government employees, but the Government has not taken any action. So my question is whether the Government intends to recognize ASHA workers as Government employees and pay ASHA workers a monthly honorarium of Rs.21, 000 similar to Class IV health workers.

MR. CHAIRMAN: Hon'ble Minister.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): Sir, here, I would like to make it clear that ASHA workers are Accredited Social Health Activists and it is a voluntary service which is being rendered. They do a very important work. उनकी हेल्थ एक्विटीज़ में बहुत involvement है। उनकी health activities में involvement के माध्यम से health के parameters में काफी फर्क आया है। उनकी continuously training भी होती है। हम उनको fixed incentives भी देते हैं और performance-based incentives भी देते हैं। जहां तक उनको permanent करने वाला सवाल है, they are Accredited Social Health Activists, तो सरकार की इस तरीके की कोई भी मंशा नहीं है, लेकिन उनकी एक्टिविटीज़ को हम जैसे-जैसे, जिस-जिस प्रोग्राम में जोड़ते जाते हैं, वैसे-वैसे हम उनके emoluments को भी increase करते हैं।

MR. CHAIRMAN: Third supplementary. Shri Abdul Wahab.

SHRI ABDUL WAHAB: We heard this reply from the MoS and the Cabinet Minister. ASHA workers are the backbone of India's healthcare system. However, in States like Kerala, minimum wages and living costs are substantially higher than the present Central base payment; it places many ASHA workers at a dignified subsistence level. Will the Government consider revising the remuneration framework or permit State salary structure, ensuring fair and adequate compensation for those frontline health workers?

Contents Page

MR. CHAIRMAN: Hon'ble Minister.

SHRI JAGAT PRAKASH NADDA: Sir, in respect of the question of Mr. Wahab, a wrong connotation may go. So, I would like to make it clear that इसको minimum wages के साथ जोड़ना ठीक नहीं है। आशा वर्कर्स को इंसेंटिव्स देने और एमॉल्युमेंट्स देने में सेंट्रल गवर्नमेंट भी देती है, स्टेट गवर्नमेंट भी देती है और एक्टिविटी-वाइज़ भी देती है। इसके साथ-साथ प्रधानमंत्री सुरक्षा बीमा योजना में भी वे कवर्ड हैं। इसी तरीके से प्रधानमंत्री जीवन ज्योति बीमा योजना में भी वे कवर्ड हैं। आयुष्मान भारत में 5 लाख रुपए के मेडिकल कवर के लिए भी वे कवर्ड हैं। इसके साथ-साथ प्रधानमंत्री श्रम योगी मानधन पेंशन योजना में भी 3,000 रुपए after 60 years, इसमें भी वे कवर्ड हैं। जब वे रिटायर होने लगती हैं, तो उस समय उनको 20,000 रुपए अलग से दिए जाते हैं। इसलिए इसको इस तरीके से कंपेयर करना ठीक नहीं है। They are not minimum wages. They are activists. एक्टिविस्ट्स की दृष्टि से उनको सेंट्रल गवर्नमेंट भी मानदेय देती है, स्टेट गवर्नमेंट भी देती है और उनकी लाइफ के हेल्थ की कवरेज को भी पूरा का पूरा कवर करती है।

MR. CHAIRMAN: Fourth supplementary; Shri Birendra Prasad Baishya.

SHRI BIRENDRA PRASAD BAISHYA: Hon'ble Chairman, Sir, ASHA workers play a very important role in our healthcare system. They have provided tremendous services, particularly in the backward region and hilly areas.

MR. CHAIRMAN: Baishyaji, please be specific.

SHRI BIRENDRA PRASAD BAISHYA: Yes, Sir. During the Covid period, ASHA workers played a very, very important role. My question to the hon'ble Minister is very simple. No doubt, the Government has taken a lot of initiatives. I want to know: What is the life insurance coverage given to ASHA workers? Secondly, the workers, who work in remote areas of the country, particularly hilly areas, should get special assistance from the Government.

MR. CHAIRMAN: Hon'ble Minister.

श्री जगत प्रकाश नड्डा: सभापति जी, मैंने पहले ही बताया कि प्रधानमंत्री जीवन ज्योति बीमा योजना में उनको दो लाख रुपए की कवरेज है। उसी तरीके से प्रधानमंत्री सुरक्षा बीमा योजना में भी दो लाख रुपए की कवरेज है। अगर कोई पार्शियल डिसैबिलिटी होती है, तो एक लाख रुपए की कवरेज है। इसके साथ-साथ, प्रधानमंत्री श्रम योगी मानधन पेंशन योजना के तहत भी उनको 3,000 रुपए की पेंशन मिलती है, after 60 years. इस तरीके से वे कवर्ड हैं। आयुष्मान भारत में भी उनको 5 लाख रुपए की पर ईयर हेल्थ कवरेज मिलती है। इस तरीके से वे कवर्ड हैं।

Contents Page

जहां तक इन्होंने ट्राइबल एरिया की बात की, तो ट्राइबल एरिया हो या कोई एरिया हो, ASHA worker will be recruited from that very village. इसलिए उसको कहीं बाहर जाना पड़ता है और उसके लिए कोई स्पेशल इंसेंटिव देना पड़े, इसकी आवश्यकता नहीं है। She is from that very village. वहां पर वह अपने गांव में ही सेवा कर रही है। So, nothing separately is being done. But whatever is being done उनके एमॉल्युमेंट्स को उसी तरीके से एक्टिविटी-वाइज़ दिया जाता है।। I would also like to make it clear that this is a continuous process. From time to time, हम उनके एमॉल्युमेंट्स को बढ़ाते रहते हैं और एक्टिविटीज़ के साथ-साथ भी उसको जोड़ कर आगे बढ़ाते रहते हैं।

MR. CHAIRMAN: Fifth supplementary; Shrimati Mahua Maji.

श्रीमती महुआ माजीः माननीय सभापति महोदय, झारखंड जैसे आदिवासी और दूरदराज क्षेत्रों वाले राज्यों में एक्रेडिटेड सोशल हेल्थ एक्टिविस्ट, आशा प्रोग्राम पर स्वास्थ्य सेवाएं काफी हद तक निर्भर हैं। क्या सरकार यह बताएगी कि झारखंड में कार्यरत आशा कार्यकर्ताओं को नियमित मासिक मानदेय सुनिश्चित करने के लिए कोई नीति बनाने पर विचार किया जा रहा है और क्या सरकार झारखंड के कठिन भौगोलिक क्षेत्रों में कार्य करने वाली आशा कार्यकर्ताओं के लिए विशेष प्रोत्साहन राशि देने पर विचार करेगी?

MR. CHAIRMAN: Hon'ble Minister.

श्री जगत प्रकाश नड्डाः सभापति जी, मैंने पहले ही बताया, जहां तक उनका पहला प्रश्न है कि क्या हम आर्थिक दृष्टि से उनके बारे में कुछ सोचेंगे, तो it is a continuous process. एक्टिविटी-वाइज़ हर एक एक्टिविटी के लिए उनको पैसे दिए जाते हैं। हर साल, हर समय उनकी एक्टिविटीज़ को ध्यान में रखते हुए हम उनके एमॉल्युमेंट्स को एन्हांस भी करते रहते हैं। जहां तक ट्राइबल एरिया का सवाल है, तो ट्राइबल एरिया में स्पेशल प्रोत्साहन तब दिया जाए, जब हम किसी को बाहर से लाकर ट्राइबल एरिया में काम के लिए दें। वे ट्राइबल एरिया के गांव से ही बच्चियां होती हैं, लेडीज़ होती हैं, जो ASHA (Accredited Social Health Activist) बनती हैं। इसलिए इसमें उनको विशेष करके प्रोत्साहन देने की जरूरत नहीं है। हां, उस जगह के लिए जो आवश्यकता होती है, वह हम जरूर देते हैं।

MR. CHAIRMAN: Now, Q. No.182.

Vacancies and backlogs in Consumer Commissions

*182. SHRI VIVEK K. TANKHA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the sanctioned strength and current vacancies of Presidents and Members across National, State and District Consumer Commissions;

Contents Page

(b) the number of pending consumer cases before the National, State and District Consumer Commissions, State-wise, given that fresh filings in 2025 have outpaced disposals; and

(c) the concrete steps and timelines fixed to fill these vacancies and reduce pendency?

THE MINISTER OFCONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI PRALHAD JOSHI): (a) to (c) A Statement is laid on the Table of the House.

Statement

Department of Consumer Affairs is continuously working for protection and empowerment of consumers by enactment of progressive legislations. With a view to modernize the framework governing consumer protection in the era of globalization, technologies, e-commerce markets etc., the Consumer Protection Act, 2019 was enacted.

Under the provisions of the Consumer Protection Act, 2019, it is the responsibility of the State Governments to fill up the vacancies of President and Members in the State Commissions and District Commissions. Further, as per Rule 6(4) of the Consumer Protection (Qualification for appointment, method of recruitment, procedure of appointment, term of office, resignation and removal of the President and members of the State Commission and District Commission) Rules, 2020, the process of appointments shall be initiated by the State Government at least 6 months before the vacancy arises.

As per Section 32 of the Consumer Protection Act, 2019, if, at any time, there is a vacancy in the office of the President or Member of the District Commission, the State Government may, by notification, direct -

a) any other District Commission specified in that notification to exercise the jurisdiction in respect of that district also; or

b) the President or a member of any other District Commission specified in that notification to exercise the powers and discharge the functions of the President or member of that District Commission also.

Contents Page

The details of sanctioned strength and existing vacancies of the Presidents and Members in National, State and District Consumer Disputes Redressal Commissions are at **Annexure- I.**

Further, as per Section 38 (7) of the Consumer Protection Act, 2019, every complaint shall be disposed of as expeditiously as possible and endeavour shall be made to decide the complaint within a period of three months from the date of receipt of notice by opposite party where the complaint does not require analysis or testing of commodities and within five months, if it requires analysis or testing of commodities.

To serve the interest of speedy justice to the end consumers, Consumer Protection Act states that no adjournment shall ordinarily be granted by the consumer commissions unless sufficient cause is shown and the reasons for grant of adjournment have been recorded in writing by the Commission. The details regarding the number of consumer cases filed, disposed and pending (since inception) before the National, State and District Consumer Disputes Redressal Commissions (State-wise) are at **Annexure- II.**

The Department has launched "e-Jagriti" portal on 1st January, 2025, which aims to enhance consumer grievance redressal through Artificial Intelligence / Machine Learning integration and modern features like faceless onboarding and role-based dashboards. It unifies existing applications (OCMS, e-Daakhil, NCDRC CMS, CONFONET) into a single, scalable platform, allowing users to file complaints seamlessly from anywhere with multilingual support. The portal is designed to provide a convenient, transparent and efficient means for consumers to seek redressal by enabling online complaint filing, digital submission of documents, online payment of fees and also supports virtual courtrooms, enabling the hearing of cases remotely and ensuring faster disposal while reducing dependency on physical infrastructure. These features address bottlenecks like geographical barriers, scheduling conflicts and manual interventions. Further, VC equipment for conducting hearing through video conferencing mode has already been installed and made functional at 10 benches of the National Consumer Disputes Redressal Commission (NCDRC) and 35 benches of State Consumer Disputes Redressal Commissions (SCDRCs).

e-Jagriti has reduced reliance on physical proceedings and has accelerated justice delivery. The National Consumer Disputes Redressal Commission (NCDRC) and Consumer Commissions in 12 States / UTs have achieved disposal rates above 100% after July, 2025. In 2025, 1, 62,474 cases were filed and 1,50,197 disposed of,

Contents Page

that outperformed the disposal rate of the year 2024. Also, 679 Non-Resident Indians (NRIs) registered their complaints using e-Jagriti portal from abroad till 28th February, 2026.

Annexure- I

S. No.	Commission	President		Member	
		Sanctioned Post	Vacant Post	Sanctioned Post	Vacant Post
1.	National Consumer Disputes Redressal Commission	1	0	11	2

Vacancies and Backlogs in Consumer Commissions

S. No.	Commission	State Consumer Disputes Redressal Commission (SCDRC)				District Consumer Disputes Redressal Commission (DCDRC)			
		President		Member		President		Member	
		Sanctioned Post	Vacant Post	Sanctioned Post	Vacant Post	Sanctioned Post	Vacant Post	Sanctioned Post	Vacant Post
1.	A and N Island (UT)	1	1	4	0	1	0	2	2
2.	Andhra Pradesh	1	1	4	2	17	3	34	3
3.	Arunachal Pradesh	1	1	2	2	27	0	36	17
4.	Assam	1	1	4	3	23	6	46	15
5.	Bihar	1	0	4	3	38	30	76	57
6.	Chandigarh (UT)	1	0	4	1	2	0	4	0
7.	Chhattisgarh	1	0	4	4	23	13	54	22
8.	D N Haveli and D and D (UT)	1	1	4	3	1	1	2	1
9.	Delhi (UT)	1	0	4	2	10	2	20	5
10.	Goa	1	1	4	2	2	0	4	0
11.	Gujarat	1	1	8	3	43	31	86	58
12.	Haryana	1	0	4	1	22	4	44	8
13.	Himachal Pradesh	1	0	2	0	4	0	24	9
14.	Jammu and Kashmir (UT)	1	1	4	1	10	6	20	10
15.	Jharkhand	1	1	4	4	24	21	48	41
16.	Karnataka	1	0	8	7	33	15	66	13

Contents Page

17.	Kerala	1	0	4	3	14	12	28	26
18.	Ladakh (UT)	1	1	2	2	2	2	4	3
19.	Lakshadweep (UT)	1	1	4	0	1	1	2	0
20.	Madhya Pradesh	1	0	5	4	25	6	102	35
21.	Maharashtra	1	0	11	3	41	12	82	24
22.	Manipur	1	1	4	2	3	0	6	6
23.	Meghalaya	1	0	4	0	7	0	14	1
24.	Mizoram	1	1	4	2	10	1	22	10
25.	Nagaland	1	0	2	0	16	0	32	10
26.	Odisha	1	1	4	0	31	18	62	42
27.	Puducherry (UT)	1	1	4	2	1	0	2	0
28.	Punjab	1	1	4	2	23	7	46	15
29.	Rajasthan	1	0	10	1	45	10	90	37
30.	Sikkim	1	1	4	2	6	0	12	0
31.	Tamilnadu	1	0	5	5	30	7	64	18
32.	Telangana	1	0	4	0	12	2	24	1
33.	Tripura	1	1	2	0	4	0	8	3
34.	Uttarakhand	1	1	4	1	13	9	26	3
35.	Uttar Pradesh	1	0	8	7	79	22	158	37
36.	West Bengal	1	0	10	5	26	19	52	24
Total		36	19	167	79	669	260	1402	556

Annexure- II

Vacancies and backlogs in Consumer Commissions

Sl. No.	Commission	Filed	Disposed	Pending
National Consumer Disputes Redressal Commission (NCDRC)				
1.	NCDRC	111857	94918	16939
State Consumer Disputes Redressal Commission (SCDRC)				
1.	ANDAMAN AND NICOBAR ISLANDS	557	484	73
2.	ANDHRA PRADESH	65729	58759	6970
3.	ARUNACHAL PRADESH	751	707	44
4.	ASSAM	7440	5081	2359
5.	BIHAR	48513	25583	22930
6.	CHANDIGARH	39605	36951	2654
7.	CHHATTISGARH	71954	64925	7029
8.	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	189	116	73
9.	DELHI	100465	76495	23970
10.	GOA	5918	5449	469

Contents Page

11.	GUJARAT	328644	280471	48173
12.	HARYANA	142005	103526	38479
13.	HIMACHAL PRADESH	38322	33552	4770
14.	JAMMU AND KASHMIR	6525	1070	5455
15.	JHARKHAND	19627	13565	6062
16.	KARNATAKA	261128	241168	19960
17.	KERALA	141772	111611	30161
18.	LADHAKH	0	0	0
19.	LAKSHADWEEP	45	39	6
20.	MADHYA PRADESH	210855	177752	33103
21.	MAHARASHTRA	396372	310903	85469
22.	MANIPUR	1231	1028	203
23.	MEGHALAYA	1708	1602	106
24.	MIZORAM	960	857	103
25.	NAGALAND	232	143	89
26.	ODISHA	61738	43660	18078
27.	PUDUCHERRY	1399	1092	307
28.	PUNJAB	180594	164589	16005
29.	RAJASTHAN	227262	175300	51962
30.	SIKKIM	359	268	91
31.	TAMIL NADU	84599	72154	12445
32.	TELANGANA	87344	78314	9030
33.	TRIPURA	2908	2459	449
34.	UTTARAKHAND	21192	17094	4098
35.	UTTAR PRADESH	335581	241805	93776
36.	WEST BENGAL	105007	86527	18480
	Total	3110387	2530017	580370

MR. CHAIRMAN: First supplementary, Shri Vivek K. Tankha.

SHRI VIVEK K. TANKHA: Sir, when I saw the figures and the reply, I feel a little shocked. We brought the Consumer Protection Act to protect the interest of consumers. Look at the pendency. As per their figures, the pendency nationally is 16,939 and, in States, it is 5,80,370. They have not given me the pendency of District Consumer Forums. Now, please look at it. Under the Act, you give 45 days to the other side to file a reply so that there can be an early order. With lakhs of pendency, how do you get an early order? Then, please see, at the national level, you say in appeal, the appeal should be decided in 90 days. This is in the Act. But the adjournment that you get is one year. The national pendency is 16,939. What I am saying is, your system has collapsed. It is not taking off. You need a better system so that people's issues get decided early. That is why I am saying, it is time that you fill

Contents Page

up your vacancies. Vacancies are 560 at the district level and 79 at the State forum; even that is not enough. So, does the Minister have a solution for the consumers of India that they can get early remedies before the consumer court?

MR. CHAIRMAN: You come to your specific question. Did you put that?

SHRI VIVEK K. TANKHA: I did.

MR. CHAIRMAN: Okay! Now, hon'ble Minister.

श्री प्रहलाद जोशी: सर, जहां तक appointment का सवाल है, as far as appointment is concerned, it is the State Government at the State level which is doing it. At the Central level, we are doing it as Central Government. But, recently, there was a Supreme Court order. The Supreme Court has given some observation. Because of that, now we have filed a review petition. The Supreme Court has made certain provision. It is practically not possible to implement. This is what we are trying to explain to the hon'ble Supreme Court. However, the matter is *sub judice*. But, otherwise also, I would like to clarify what the hon'ble Member has said. In 2025, a number of 3,402 cases were filed and 4,908 cases were disposed of, that is, the disposal is 144 per cent. Now, the disposal is continuously increasing. In the first two months of 2026, in January and February, total number of 276 cases were filed and 577 cases were disposed of, which shows that the rate is around 209 per cent. So, overall, I have even said in my reply that after e-Jagriti, if the people come to India and purchase something, if they feel there are some grievances or there is some issue, they can file it when they go back to their country. Where they are working, where they are having business, they can file it online. E-Jagriti has reduced reliance on physical proceedings and has accelerated the justice delivery. The National Consumer Disputes Redressal Commission and the Consumer Commission in 12 States and UTs have achieved the disposal rates above 100 per cent after July, 2025. In 2025, 1,62,474 cases were filed and 1,50,197 were disposed of. That outperformed the disposal rate of January, 2024 also. And, 679 Non-Resident Indians registered their complaints using the e-Jagriti platform. Number two is: Before the 2019 Act--if it is seen purely through a non-political mindset-- people used to go directly to the consumer forum. In consumer forum, people used to get a lawyer. But, companies used to give so much of fees and engage very reputed lawyers. Some of the lawyers are also here. But, where does a poor consumer go? That is why we have introduced a consumer helpline. Whatever complaints we receive through consumer helpline, we will send them immediately. And, within 48 hours, they should respond

Contents Page

to the complaints. And, the CCPA takes 'class actions' wherever is necessary. Sir, 'class actions' means e-commerce platform, sometimes, quote some price and again they change the price when actually you book the order. And, when you book a ticket, without knowing, some cost will be added, subscription trap, etc. These are all the 'class action'. CCPA is handling such activities. So, through these measures, in the pre-litigation process itself, we are trying to give a lot of relief to consumers. But, as far as appointment is concerned, the Supreme Court has made some observation. It has observed something, and we have approached the Supreme Court because it has found some issues in the Tribunal Act. That is what Supreme Court says. But, we are not able to execute it. It is because in one department, appointment process is different and in this department, it is different. But, the Supreme Court says, this has to be there. So, we are trying to request the Supreme Court and put forth our views and practical difficulties. And, once it is solved, all the vacancies in States, and there are very minimum number of vacancies at the Central level, will be filled up.

MR. CHAIRMAN: Second supplementary, Shriman Vivek K. Tankha, please be brief.

SHRI VIVEK K. TANKHA: Sir, I will put my question. Let me go to another point. I am not satisfied with the last answer, because I know consumer is still crying in this country. But, the main point is this. There is a huge new bracket of financial crimes, I mean, financial frauds. Now, recovery processes in India are abysmally bad. Now, in U.S., you have an agency called Consumer Financial Protection Bureau, which, in last 13 years, has recovered 21 billion dollars for the consumers. Now, do you have any such thing in mind for the people who are facing e-commerce frauds? And, then, there is the limit, the ability of data brokers to sell personal data, prohibit medical debts and credit reports, credit cards late fee, and cap on draft charges. Now, there are so many issues which have to be addressed. But, we do not have those exit forums. So, is the hon'ble Minister and the Government thinking to have an agency like the Consumer Financial Protection Bureau, an independent body, like in US?

MR. CHAIRMAN: Hon'ble Minister.

SHRI PRALHAD JOSHI: Sir, one thing I would like to tell is, the CCPA is the body for this. I referred to the CCPA and this itself is a body for that. That is a body which is really working very well. I would also like to tell you about the disposal of overall cases. Now, I would like to say that what hon'ble Member trying to present is totally

Contents Page

wrong. It is because, before to this, tell me whether consumers were there or not! Consumers were there and sellers were also there. What was the fate of consumers? They were left to the God. It is because they had to approach consumer forum like court! Consumer forums mean it was just a court. But, it is because of hon'ble Prime Minister, Shri Narendra Modi, we did this. हमने एक बहुत बड़ा बदलाव किया। हमने pre-litigation stage पर solve करने का एक बहुत बड़ा निर्णय किया। Overall, the CCPA examined consumer grievances regarding the misleading price, representation of the FirstCry platform, particularly display of MRP, and also based on the grievances lodged at the National Consumer Helpline, the CCPA issued notice to the major companies of the country. I would not like to mention them. They were major airlines, coaching centres, e-platform, whoever sells online. For example, some of the airlines used to say, "No, I will not risk my life." That was the sentence. People used to say "okay" to that. By that, automatically, insurance cover was to happen. People did not know about it. But we said, "You should clear that risk and all such things." There are many such incidents which I can quote. The CCPA had issued notice to all major portals on booking of the movie tickets. मैं किसी का नाम नहीं लेना चाहता हूँ, क्योंकि हमारा intention ease-of-doing business भी है and along with that, we have to see the interest of the consumers also. So I am not going to tell the names. Basket sneaking होता है, misleading advertisement होता है। एक बच्चा किसी एक कोचिंग क्लास में ट्रेनिंग लेकर पास होता है, लेकिन कई बच्चे कोचिंग में ट्रेनिंग ही नहीं लेते हैं, फिर भी उनकी फोटोज़ सब जगह आती हैं। इसके लिए बहुत notices दिए गए हैं और penalties लगाई गई हैं। इसके लिए CCPA है, consumer helpline है। Consumer helpline के माध्यम से हमारे पास जो भी मैसेज आएगा, वह हर भाषा में आएगा। It is technology-driven, it is AI-driven. फोन लाइन के माध्यम से इसमें जो भी complaint करेगा, that will be immediately referred to the company. The company has to respond to it and they are resolving almost 90 per cent of them because now consumer is also aware and they also know that if they do not follow this, their market share will reduce. The CCPA and the NCH are the pre-litigation processes. It is there in India also. I would like to send all the details to the hon'ble Member; let him study it. Whatever the other countries are having, whatever progressive things are happening in other countries, based on that, the 2019 Act was passed by the Parliament and according to that rules have also been framed. E-commerce rules have also been framed. And, now, by and large, the disposal is very, very fast and proportionately, the disposal has increased like anything.

MR. CHAIRMAN: Third supplementary; Shri Ravi Chandra Vaddiraju.

Contents Page

SHRI RAVI CHANDRA VADDIRAJU: Consumer justice is meant to be for speedy justice, however, thousands of posts of Presidents and Members in Consumer Commissions remain vacant. By what time will the Government ensure that all the vacancies in National, State and District Consumer Commissions are filled? मैं यही पूछना चाहता हूँ। Thank you, Sir.

SHRI PRALHAD JOSHI: Sir, I have already said that it is appointed by the State. But at present, since the matter is *sub-judice*, we are pursuing it in the Supreme Court. Whatever observation is made by the Supreme Court to set it right, once the Supreme Court is convinced, once that happens, all the vacancies will be filled. But, in spite of that, talking about disposal of cases, because of e-Jagriti, a consumer can file a case anywhere. Within 21 days after filing it online, if it is not admitted, it is deemed to be admitted and then inquiry will begin and the concerned company will have to represent. If they do not represent, ex-parte order will be given within three months. This is the provision as on date.

MR. CHAIRMAN: Fourth supplementary, Dr. Fauzia Khan.

DR. FAUZIA KHAN: Sir Vivek Tankha*ji* asked the question in the beginning where he said that the provisions of the Act and the actual implementation on the ground are not in convergence. Considering that about 5,74,000 consumer cases remain pending in early 2026, with fresh filings outpacing disposals, I would once again like to ask the hon'ble Minister whether he will think about reviewing the system in some way so that the provisions of the Act and their actual implementation properly match. That is a very specific question. The hon'ble Minister has said that the earlier Governments were not doing so well, but we people have now taken off. So, I would just like to add one line. As Shakespeare said, "It is excellent to have a giant strength, but it is tyrannous to use it like a giant." So, Sir, let us not be tyrannous and let us accept the suggestions given by the Opposition.

SHRI PRALHAD JOSHI: Sir, wherever there are good suggestions with good intentions, in the larger interest of the consumer, we are ready to accept them—not only from the Opposition but from every person and every citizen of this country. But, the intention is, after looking at things, in 2023... ...(*Interruptions*)...

MR. CHAIRMAN: Let him answer, please.

Contents Page

SHRI PRALHAD JOSHI: If I say, what was there before 2014, how they were dealing with things, and how we are dealing with them now, they may feel bad. But, if I accept their criticism, they should feel happy. This cannot continue like this, Sir.

MR. CHAIRMAN: Please give your answer.

SHRI PRALHAD JOSHI: Sir, overall in 2023, in 12 States, as I mentioned, the Commission's disposal rate was more than 100 per cent. If 100 cases were filed, 105 cases have been disposed of. This means whatever pendency is there, that has been in 12 States. After July 2025, the disposal rate again is 100 per cent. Sir, the CCPA deals with 'class actions'. By 'class action' means, as I mentioned earlier regarding coaching advertisements, if they issue misleading advertisements—whether about coaching institutes or products like toothpaste—we immediately issue them a notice. We also have a convergence partner in place. In consumer companies across the country, there should be one person designated to represent the Consumer Helpline and also the CCPA. Whenever we receive a complaint, we immediately inform that partner. He should address it and reply within 48 hours. This has been done in India over the last five or six years, because after 2014, reforms were started and this Act came for the first time in 2019. After that, up to 2026, the total disposal rate, as on date, is 209 per cent. Sir, I am assuring you that backlog will also be addressed. As it is a constitutional authority, at the same speed, it is going to happen.

MR. CHAIRMAN: Fifth supplementary; Shri Mayankkumar Nayak.

श्री मयंककुमार नायक: महोदय, माननीय प्रधान मंत्री जी सबका साथ, सबका विकास और सबका विश्वास के साथ-साथ सबका ख्याल भी रखते हैं। मैं माननीय उपभोक्ता मामलों के मंत्री श्री प्रहलाद जोशी जी से यह जानना चाहता हूँ कि ...(**व्यवधान**)...

MR. CHAIRMAN: Renuka Chowdhury*ji*, don't make a running commentary, please.

श्री मयंककुमार नायक: उपभोक्ता शिकायतों के त्वरित निवारण और उन्हें सुनिश्चित करने के लिए सरकार द्वारा कौन-कौन से कदम उठाए गए हैं? साथ ही, डार्क पैटर्न क्या होता है, और इस समस्या से निपटने के लिए सरकार द्वारा अब तक क्या कार्रवाई की गई है? मेरा दूसरा प्रश्न यह है कि ई-जागृति पोर्टल के माध्यम से उपभोक्ता शिकायत निवारण प्रणाली और न्यायिक दक्षता में किस प्रकार से परिवर्तन आया है? इसके बारे में मैं माननीय मंत्री जी से आपके माध्यम से जानना चाहता हूँ।

Contents Page

SHRI PRALHAD JOSHI: Sir, with a view to creating a modernised framework covering the consumer protection in the new era of globalisation, technology and e-commerce markets, the Consumer Protection Act, 1986 —which existed at a time when e-commerce platforms were not present—was replaced by the Consumer Protection Act, 2019. Accordingly, the Consumer Protection (E-Commerce) Rules, 2020 have been notified. The term "dark pattern" refers to the use of deceptive design practices through the user interface on any platform, which are designed to mislead or trick users into doing something they originally did not intend to do._जैसे insurance करना चाहता है या नहीं करना चाहता है, that should be the air traveller's call. But without the knowledge of the customer, they make them fall into the subscription. करना है, नहीं करना है, that is his call, the consumer's call पर उसमें subscription automatically compulsory pre-ticking आ जाता है। जो ई-कॉमर्स प्लेटफॉर्म यूज़ करते हैं, उनको इसके बारे में ज्यादा जानकारी है। जब pre-ticking होती है, तो automatically, he will be a member, then, there will be no exit clause. These are the dark patterns. Sir, CCPA has identified 13 dark patterns that affect the consumer choice on e-commerce platforms. These include false urgency, basket sneaking, confirm shaming, forced action, subscription trap and interface interference, bait and switch, drip pricing, disguised advertisement and nagging. इसमें लोगों को बहुत कन्फ्यूज़ करते हैं। What is he intending at what cost? Ultimately, the customer does not understand. That is considered a dark pattern. If that is found out, we immediately issue them a notice and we have also said dark pattern गाइडलाइन्स हमने इश्यू की हैं, उसके अनुसार सेल्फ ऑडिट करके हमें रिपोर्ट करना है। अगर उसके बावजूद भी कंप्लेट आती है, तो उसमें तुरंत कार्रवाई करने का प्रावधान है। हम इसको लगातार कर रहे हैं। The CCPA has issued 42 notices against the platforms practising dark patterns so far. Dark patterns practising drip pricing where there is an increased price at check-out, addition of handling charges and renewal of membership without consumer knowledge, are included in this.

MR. CHAIRMAN: She is quoting Shakespeare and all, I have to keep mum. Then, he wants to give a long reply; everybody should be very specific about the question.

श्री प्रहलाद जोशी: सर, डिटेल में प्रश्न पूछा गया है और मैंने डिटेल में उत्तर दिया है। प्रधान मंत्री मोदी जी के नेतृत्व में कंज्यूमर डिपार्टमेंट में बहुत अच्छा काम हुआ है।

MR. CHAIRMAN: Q. No. 183.

Import of Active Pharmaceutical Ingredients

*183. SHRI SUKHENDU SEKHAR RAY: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

Contents Page

(a) the details regarding India's imports of Active Pharmaceutical Ingredients (APIs) during the last three years, including value and quantity, country-wise; and

(b) the share of China in India's total API imports in each of the last three years?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI JAGAT PRAKASH NADDA): (a) and (b) A statement is laid on the Table of the House.

Statement

(a) The details regarding India's imports of Active Pharmaceutical Ingredients (APIs) [Bulk Drugs, Drug Intermediates] during the last three years, including value and quantity, country-wise are placed at **Annexure**.

(b) The share of China in India's total API imports in each of the last three years is placed as under:

DESCRIPTION	2022-23 Value (in crore ₹)	Share (%)	2023-24 Value (in crore ₹)	Share (%)	2024-25 Value (in crore ₹)	Share (%)
Bulk Drugs, Drug Intermediates	25,551	70.5	27,055	71.7	29,064	74.1
Overall Total Import from Globe	36,229		37,721		39,214	

(*Source: DGCI and S*)

Annexure

S. No	COUNTRY OF CONSIGNMENT	FY2022-23 Qty (MT)	FY2022-23 Value (in crore ₹)	FY2023-24 Qty (MT)	FY2023-24 Value (in crore ₹)	FY2024-25 Qty (MT)	FY2024-25 Value (in crore ₹)
1	China P RP	3,00,120	25,551	3,44,153	27,055	3,93,453	29,064
2	Italy	1,932	863	1,393	1,146	1,278	1,141
3	Singapore	32,482	912	42,598	977	32,946	864
4	U S A	5,884	1,699	6,772	746	6,295	790
5	Spain	2,968	718	2,662	729	2,584	754
6	Germany	3,008	497	3,819	1,156	4,203	710
7	Netherland	1,370	359	1,669	384	1,958	572
8	Japan	14,597	603	17,011	562	16,788	550
9	Switzerland	1,080	311	1,072	386	1,225	429
10	Belgium	3,076	314	4,647	301	4,833	379
11	France	2,495	444	1,064	268	2,601	371
12	Slovenia	528	354	254	287	88	344
13	U K	158	194	210	237	332	311

Contents Page

14	Mexico	163	266	173	298	196	282
15	Taiwan	143	364	122	288	229	279
16	Denmark	5	238	190	258	54	259
17	Austria	1,388	473	984	366	616	255
18	Hong Kong	2,029	398	2,527	681	1,721	216
19	Malaysia	5,856	259	4,429	233	3,411	189
20	Korea RP	8,185	299	3,488	212	2,902	177
21	Indonesia	11,458	227	5,830	117	7,794	152
22	Hungary	15	211	13	148	14	130
23	United Arab Emirates	451	11	3,396	41	4,407	104
24	Vietnam SOC REP	507	42	628	74	648	84
25	Australia	14	36	17	45	37	78
Total of top 25 import countries		3,99,911	35,644	4,49,119	36,997	4,90,615	38,485
Overall total import from globe		4,02,111	36,229	4,51,994	37,721	4,93,971	39,214

(*Source: DGCI and S*)

MR. CHAIRMAN: First supplementary. Shriman Sukhendu Sekhar Ray.

SHRI SUKHENDU SEKHAR RAY: Sir, it appears from the reply of the hon'ble Minister that India's import of active pharmaceutical ingredients from China is the highest during the past three years in comparison to other top 24 or 25 countries and the difference of import between China and other import countries is no match at all. Sir, more than Rs. 29,000 crores of APIs have been imported from China in the last financial year and from the second highest country, it is Rs. 1000 crore only. So, this is the mismatch between imports from other countries and China. Sir, my question is this. What is the reason for such an alarming rise in import of Active Pharmaceutical Ingredients from China when compared to other top 24 import countries, including Italy, USA, Japan, UK, France, Germany, Spain, Italy, Singapore etc?

SHRI JAGAT PRAKASH NADDA: Sir, first of all, I would like to make it clear that what he says is correct. The total APIs value in 2022-23 was Rs. 36,229 crores; in 2023-24, it was Rs. 37,721 crores; and, in 2024-25, it was Rs. 39,214 crores. Sir, China's share was 70 to 71 per cent and now it is 74 per cent. China remains the largest APIs supplier to India. The other countries are Italy, USA, Singapore, Spain, Germany, Japan, Switzerland, Belgium and France. Now, keeping this factor in view, many steps have been taken. I would like to make it clear that the export bulk drugs and the drug intermediates are exported to all the countries by India, and this export is more than the import which we are undertaking. The worth of export is Rs. 41,493 crores and the import is Rs. 39,215 crores. It should be very clear that we are exporting more

Contents Page

APIs than what we are importing. Sir, under the dynamic leadership of hon'ble Prime Minister, Shri Narendra Modi, we have started a scheme called the Production Linked Incentive Scheme. This Scheme, the PLI Scheme, was approved with a financial outlay of Rs.6,940 crores. It was approved in 2020 by the Cabinet and notified. The tenure was from 2020-21 to 2029-30. The objective is to promote manufacturing of Key Starting Materials, that is, KSM, the drug intermediaries and the APIs and to also reduce the import dependence on China. The products which have been identified are 41 bulk drugs. The key progress is that 48 projects have been approved for 33 bulk drugs. The actual investment is Rs. 4, 814 crores, whereas the commitment was Rs. 4, 329 crores. But, we have invested Rs. 4,814 crores. Cumulative sales is Rs. 2,720 crores and exports is Rs.520 crores. Sir, imports worth Rs. 2,192 crores have been avoided because of this; the employment generated is 4,896 in person; and the incentives disbursed is Rs.54,840 crores. I would also like to make it very clear that production of Pencillin- G, clavulanic acid and refampicin has started. All these three drugs were imported earlier and now they are being exported. And, the projects spread to 11 States, mainly, Andhra Pradesh and Gujarat. What happens is when we start producing a particular drug, API or KSM or DI, China reduces the price of it and, therefore, the import increases. What we have done is, we have put two things, that is, anti-dumping duty and, at the same time, minimum import price to maintain the market. हम उसको मेंटेन करने का प्रयास करते हैं। So, these are the provisions which we have made. If I talk about the PLI for pharmaceuticals, it was Rs.15,000 crores, which was decided by the Cabinet in 2021. In 2021, it was launched and हमने कुछ हाई वैल्यू मेडिसिन्स को इसमें जोड़ा था। So, these are the schemes which we are undertaking so that हम आत्मनिर्भरता की ओर जाएं। हम उसमें इस बात का प्रयास कर रहे हैं कि हम अपने API, KSM और DI पर काम करें, ताकि हमें अपने ingredients मिले और इंडिया में मैन्युफैक्चरिंग हो। हम इस बात का प्रयास कर रहे हैं कि हम आत्मनिर्भर बन सकें, लेकिन हमारा एक्सपोर्ट एपीआई का भी, bulk drugs का भी ज्यादा है इम्पोर्ट करने से।

MR. CHAIRMAN: Now, second supplementary, Shriman Sukhendu Sekhar Ray.

SHRI SUKHENDU SEKHAR RAY: Sir, after three-and-a-half years, my question has come today as Starred Question. So, I expected that reply to my question would be specific. But, the hon'ble Minister has opened a big canvas in which my question was not related to. Anyway, before I go to my second supplementary, one line preface that this Government talks about is cooperative federalism. Hence, the Government should look into the fact as to what protection of Fundamental Rights of millions of people is there; the only lady CM of West Bengal is on the streets for protection of the rights of the millions of Indians. The Central Government must send

Contents Page

a team of representatives to find out why it has happened, why the hon'ble Chief Minister is on the streets, making a *dharna* for the past five days. I request, Sir, through you, to the Government, that this fact should be found out. *That is our question. ...*(Interruptions)*... Everybody is asking this in West Bengal. The Government must address this problem.

MR. CHAIRMAN: Please be specific about your question. ...*(Interruptions)*...

SHRI SUKHENDU SEKHAR RAY: Sir, my second supplementary question is...

MR. CHAIRMAN: Don't give a lecture, please.

SHRI SUKHENDU SEKHAR RAY: I am not giving lecture, Sir.

MR. CHAIRMAN: Please come to the specific question.

SHRI SUKHENDU SEKHAR RAY: Rather, everyday, I am listening to lectures. Anyway, my pointed question is this. Why is there so much dependency on China? Is there any scarcity of API in other 'import countries?' You have mentioned about '25 import countries'; and I have already mentioned what the mismatch is. About 30,000 crores of rupees have been spent for import from China whereas the 'second India category' is only Rs. 1,000 crore. What is this? Why is this bonhomie with China, Sir, I don't understand!

MR. CHAIRMAN: Hon'ble Minister.

SHRI JAGAT PRAKASH NADDA: Sir, my very respected Member, Sukhendu Sekhar Rayji, has put a question and it is now my responsibility to answer it in that very fashion. He has talked about why a lady Chief Minister is being punished. ...*(Interruptions)*...

MR. CHAIRMAN: No; he has a right to answer to all what he said.

SHRI JAGAT PRAKASH NADDA: He said, "Why a lady Chief Minister is being punished and why so much of coercive steps have been taken? I don't know why it is being done only in one State." It is being done there because the only State left is West Bengal where the rules and regulations and the rule of the law has gone for a

* Not recorded.

Contents Page

ride. ...*(Interruptions)*... They have no respect for democratic procedures. They have no respect for political norms. ...*(Interruptions)*... They don't believe in democratic activities, and they even threaten the Judiciary. ...*(Interruptions)*... They even threaten the Judiciary; and recently a lady Chief Minister has disrespected a lady President of India. ...*(Interruptions)*... And that too, a lady Chief Minister has disrespected the seat of President of India who happens to be a lady and a tribal. ...*(Interruptions)*... No respect for law, no respect for Judiciary; threatening everybody! ...*(Interruptions)*... And no respect for Election Commission of India! ...*(Interruptions)*... So, Sir, it is not the Government, it is her own activity; and because the Government of India works on the rule of law and because of the rule of law, things are happening like that. ...*(Interruptions)*... Now coming to his second supplementary, he is asking why you are purchasing from China and not from other countries. ...*(Interruptions)*...

SHRIMATI SAGARIKA GHOSE: Sir, he is ... ...*(Interruptions)*...

MR. CHAIRMAN: Please listen.

SHRI JAGAT PRAKASH NADDA: Madam, please sit down. I respect women a lot. ...*(Interruptions)*...

MR. CHAIRMAN: Please sit down. ...*(Interruptions)*...

SHRIMATI JAYA AMITABH BACHCHAN: Very condescending, Sir. ...*(Interruptions)*...

MR. CHAIRMAN: Please. Let him conclude his answer, please. ...*(Interruptions)*.. Hon'ble Minster, please answer. ...*(Interruptions)*...

SHRI JAGAT PRAKASH NADDA: Sir, now the answer to his second supplementary is ... ...*(Interruptions)*...

SHRI SAKET GOKHALE: She is not just a woman. She is an M.P. ...*(Interruptions)*...

MR. CHAIRMAN: Yes, woman M.P. ...*(Interruptions)*... No problem; woman M.P. ...*(Interruptions)*...

SHRI JAGAT PRAKASH NADDA: Sorry; hon'ble Madam M.P. ...*(Interruptions)*... I have enough respect from my heart. It is not ornamental. ...*(Interruptions)*...

MR. CHAIRMAN: You must be happy. Please take your seat.

Contents Page

SHRI JAGAT PRAKASH NADDA: Now, the answer to his second supplementary is that the Government of India does not purchase API, DI, KSM; it is the private partners, private players who purchase it. Now, if they get it at a cheaper rate from China than other countries, they do it; and then there is also the issue of transportation. So, it is because of that. they are doing it. It is not that because of Government of India, they are importing it from China. It is the market pressures which do it. But the Government of India, under the dynamic leadership of Prime Minister Modi, is trying to make India Atmanirbhar India; and today, I can confidently say that we export API more and pharmaceuticals more than we import.

MR. CHAIRMAN: Now, third supplementary — Shri Jairam Ramesh.

SHRI JAIRAM RAMESH: Sir, it is certainly true that we are exporting more than we are importing, according to the figures given by the hon'ble Minister. But it is equally true that our exports are crucially dependent on imports, and within the imports, imports from China have gone up about 75 per cent, according to their own data. So, my question to the hon'ble Minister is this: Is there a clear roadmap, like, we have a roadmap for critical Rare Earth Elements or a roadmap for batteries? Do we have a clear roadmap that in the next five years or seven years, our dependence on imports of API, and especially imports of API from China, will be reduced significantly, because this is a risk? No doubt, this is an export success story of the last 25 years, but this export story is built on imports. That is not a sustainable success story.

SHRI JAGAT PRAKASH NADDA: Sir, it is very correct, but, as I said, under the leadership of Prime Minister, Shri Modi, we are trying to do certain things. Three steps have been taken. One is Production Linked Incentives, as I said, by the Department of Pharmaceuticals. PLIs worth Rs. 6,940 crores were approved. It was done in 2020 and the tenure is till 2028-29. This is the roadmap. In this, KSM, drug intermediaries and APIs, all three, have been taken care of. We are especially trying to see to it that production increases, so that imports from China would decrease. Similarly, 48 key projects have been approved till date, in the past four years, and 33 bulk drugs have been included. The actual investment done by the Government of India is Rs. 4,814 crore, which has exceeded the commitment of Rs. 4,322 crore. There have been cumulative sales worth Rs. 2,722 crores and exports of Rs. 528 crore. So, this is how we are trying to take steps. Rs. 2190 crore worth of imports have been avoided because of this step that we have taken. Another step which we have taken is, Penicillin, Clavulanic Acid and Rifampicin, which were imported earlier, are now being produced in India. We are even exporting them now. So, these are the

Contents Page

steps that we have taken. For the PLI scheme in pharmaceuticals, an outlay of Rs. 15,000 crore has been made. This was notified by the Cabinet. A decision was made in February 2021. The objective is to boost high-value medicines and strengthen India's position in the global pharmaceutical value chain. The coverage includes bio-pharmaceuticals, complex generic drugs, orphan drugs, patented drugs, drug-nearing patent and expiry. So, this is also covered and it is in this direction that we have to move forward. Now, in this project, 55 companies have been selected till date, including 20 from the MSME sector. The actual investment is Rs. 41,920 crore while the commitment was Rs. 17,275 crores. You can understand how much more has been invested against the original commitment that was made. The cumulative sales were Rs. 3,33,3836 crore and exports, Rs. 2,14,780 crore. This includes API, DIs and KSM sales worth Rs. 72,802 crores. So, 190-plus APIs and DIs are being manufactured domestically now, for the first time. They are being domestically manufactured for the first time. The employment generated is 1,12,094. So, the overall impact has been increase in pharmaceutical manufacturing capacity, reduction in import substitution of critical bulk drugs and APIs, large-scale investments and job creation. So, this is how we are trying to see to it and the steps taken, as I have stated, from 2020 onwards during the period of Covid, will continue till 2029. So, 2029 तक हम इनको पूरा करेंगे and we will review from time to time to see to it that very soon, India becomes *aatamanirbhar*, as far as API, DI and KSM are concerned.

MR. CHAIRMAN: Fourth supplementary, Shri Sanjay Seth.

श्री संजय सेठः सभापति महोदय, मैं माननीय मंत्री जी से यह जानना चाहता हूं कि एपीआई क्षेत्र में जो पीएलआई की स्कीम है, क्या उसमें कुछ विदेशी कंपनियों ने भी निवेश करके यहां पर निर्माण शुरू किया है?

MR. CHAIRMAN: Hon'ble Minister.

श्री जगत प्रकाश नड्डाः सभापति जी, मैं अभी इसका उत्तर नहीं दे सकूंगा। मैं अलग से देख करके उनको इसके बारे में बता दूंगा। अभी मेरे पास इसकी जानकारी नहीं है।

MR. CHAIRMAN: Fifth supplementary, Shri Rajeev Shukla.

श्री राजीव शुक्लाः चेयरमैन सर, मंत्री जी जानते हैं कि हमारी जितनी भी फार्मास्यूटिकल कंपनीज़ हैं, उनको बाहर बहुत बड़े कंपीटिशन से मुकाबला करना पड़ रहा है। खास तौर से जो वेस्टर्न कंट्रीज हैं, जैसे इंग्लैंड, अमेरिका, चूंकि भारतीय ड्रग्स सस्ती हैं, इसलिए अफ्रीका वगैरह में वे उनको बहुत तंग करती हैं। आपने जो आत्मनिर्भर भारत की बात कही है, इसमें अभी तक कितनी प्रगति है? इसमें जो इंग्रेडिएंट्स हैं, अगर हम यहां किसी तरह से उनका उत्पादन बढ़ा सकें और

Contents Page

उन पर हमारी निर्भरता कम हो, तो हमारी इन कंपनियों को उसका बहुत बड़ा फायदा मिल सकता है और हमारा एक्सपोर्ट और बढ़ सकता है। जैसा इन्होंने कहा और फिर जयराम जी ने भी कहा कि हम 70 प्रतिशत से ऊपर इंग्रेडिएंट्स चीन से मंगाते हैं। यह उस समय का आंकड़ा है, हम इसके आंकड़े देख रहे हैं कि 2022, 2023, 2024, 2025, 2026, जबकि हमने चीन के खिलाफ एक वातावरण बना रखा था। यहां तक कि अगर चीनी राजदूत से कोई मिल ले, तो भाजपा के लोग हंगामा कर देते थे। उस समय हम उनको लाखों-करोड़ों दे रहे थे। इसलिए मैं कह रहा हूं कि हमारी निर्भरता कब कम होगी? इस मामले में आत्मनिर्भर भारत की तरफ हम कितनी प्रगति कर पाए?

MR. CHAIRMAN: Hon'ble Minister.

श्री जगत प्रकाश नड्डा: सभापति जी, 2014 में हम जागे ...(**व्यवधान**)... 2014 में हम जागे ...(**व्यवधान**)... और 2014 से हमने इस काम की प्रगति पकड़ी है। 2020 में कैबिनेट में हम इसके लिए पैसा लेकर आए और हम इसको आगे बढ़ा रहे हैं, जिसकी प्रगति मैंने इस हाउस को बताई है।

MR. CHAIRMAN: Now, Q. No.184.

Status of Ayurswasthya Yojana

#*184. SHRI TEJVEER SINGH: Will the Minister of AYUSH be pleased to state:

(a) the current status of implementation of the Ayurswasthya Yojana and its major achievements so far;

(b) the number of Centres of Excellence (CoEs) established or upgraded under the scheme till date, the institution-wise details thereof; and

(c) the number of Government funded Public Health Initiative (PHI) projects for the purposes of education, research and capacity building?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH (SHRI PRATAPRAO JADHAV): (a) to (c) A Statement is laid on the table of the House.

Statement

(a) The Ministry of Ayush is implementing a Central Sector Scheme namely Ayurswasthya Yojana having 02 components viz. i) Ayush and Public Health and ii) Centre of Excellence (CoE). The Scheme is being implemented from FY 2021-22 and valid upto March 2026. Under the Scheme, the financial assistance of Rs.134.06

Original notice of the question was received in Hindi.

Contents Page

Crore has been provided to the eligible institutes/organisations for the implementation of 53 projects (i.e. 25 projects under Ayush and Public Health component and 28 projects under CoE component). The details regarding major achievements (Financial and Physical) of the scheme are at **Annexure-I**.

(b) Under Centre of Excellence component of Ayurswasthya Yojana, total of 28 institutes/organizations have been supported to be upgraded as Centre of Excellence (CoE) since inception of the scheme. The institution-wise details are at **Annexure-II**.

(c) The main aim of the Ayush and Public Health component of the Ayurswasthya Yojana is to roll out of authentic classical Ayush interventions with following objectives:-

- To promote Ayush intervention for community health care.
- To demonstrate advantages of Ayush health care in public health.
- To support for implementing Sustainable Development Goal-2 (SDG2) and Sustainable Development Goal -3 (SDG 3) through integrating Ayush system.
- Documentation of the efficacy of Ayush systems through Ayush interventions in various public health issues which can be taken up in larger scale for implementation in national health programmes.

Further, under the Ayush and Public Health component of the Ayurswasthya Yojana, 25 projects have been supported since inception of the scheme. Under the above component, there is a provision for training and capacity building of health care providers on Ayush Medicines.

Annexure-I

Major Achievements (Financial and Physical) under the Ayurswasthya Yojana since inception of the scheme

Year	Budget allocation (Rs.in Crore)	Actual Expenditure (Rs.in Crore)	% of Expenditure
2021-22	*38.52*	35.00	90.86%
2022-23	*11.00*	10.95	99.54%
2023-24	*20.85*	20.83	99.90%

Contents Page

2024-25	*29.00*	20.62	71.10%
2025-26	*46.73*	46.66	99.85%
Total	*146.10*	134.06	91.75%

Financial Achievement

Physical Achievement

Year	Number of projects supported			
	Ayush and Public Health		Centre of Excellence (CoE)	
	New	On-going	New	On-going
2021-22	04	04	07	04
2022-23	01	13	01	04
2023-24	01	04	06	07
2024-25	04	04	00	13
2025-26	00	06	05	11
Total	10	31	19	39

Annexure-II

List of Institutes/Organizations supported to be upgraded as Centre of Excellence (CoE)

S. No.	Name of Organization/Institute	State/UT	Title of the Project	Approved amount (In Rs.)
1.	Government Ayurvedic College, Jalukbari,	Assam	CoE of Panchakarma and Upgradation of Pharmacy	10,00,00,000/-
2.	Shri Dhanwantry Ayurvedic College and Hospital, Shri Dhanwantry Educational Society (Regd), Chandigarh	Chandigarh	Centre of Excellence for Care and Ayurvedic Management of Chronic Spine Disorder patients	9,87,04,544/-
3.	Centre for Integrative Medicine and Research (CIMR),	Delhi	Centre of Excellence for Yoga and Ayurveda	9,64,11,834/-

Contents Page

	(AIIMS)			
4.	Institute of Liver and Biliary Sciences (ILBS) New Delhi	Delhi	Effects of Indian Foods and Ayurvedic drugs on healthy and diseases Liver	9,92,71,040/-
5.	Jawaharlal Nehru University (JNU), New Delhi	Delhi	Functional-based CoE on Ayurveda and Systems Medicine	8,71,00,000/-
6.	Department of Design, Indian Institute of Technology, (IIT) Delhi	Delhi	Centre of' Excellence in Sustainable Ayush for Advanced technological solutions, startup support and net zero sustainable solutions for Rasausadhies	8,07,06,420/-
7.	Jamia Hamdard (Deemed to be University) Hamdard Nagar	Delhi	Centre of Excellence in Unani Medicine (Pharmacognosy / Pharmacology)	10,00,00,000/-
8.	Council of Scientific and Industrial Research (CSIR)- Institute of Genomics and Integrative Biology	Delhi	Centre of Excellence for Applied Development of Ayurveda Prakriti and Genomics	9,04,23,446/-
9.	Rajiv Gandhi Government Post Graduate Ayurveda College and Hospital,	Himachal Pradesh	CoE in Ayurveda for Geriatric Health Care	5,00,00,000/-
10.	Regional Research Institute of Unani Medicine (RRIUM), Srinagar	Jammu and Kashmir	Ilaj Bit Tadbeer (Regimental Therapy)	7,07,16,600/-
11.	National Institute of Mental Health and Neuro Sciences (NIMHANS)	Karnataka	Centre of Excellence in Ayush Research	9,75,02,659/-
12.	Central Ayurveda Research Institute (CARI) Bengaluru	Karnataka	Centre of Excellence in Research and Clinical Services for Madhumeha (Diabetes Mellitus)	7,24,80,400/-
13.	Indian Institute of	Karnataka	Centre of Excellence in Diabetes and	9,99,96,500/-

Contents Page

	Science, (IISC) Bangalore		Metabolic Disorders	
14.	Swami Vivekananda Yoga Anusandhan Samsthana (SVYASA)	Karnataka	Centre of Excellence in Yoga	5,00,00,000/-
15.	SDM College of Naturopath and Yogic Science, Ujire, Bengaluru	Karnataka	SDM College of Naturopath and Yogic Science, Ujire, under Centre of Excellence (CoE) component of Ayurswasthya Yojana	8,79,00,365/-
16.	Arya Vaidya Sala, Kottakkal	Kerala	Setting up CoE in Cancer Research	6,64,45,170/-
17.	Tata Memorial Centre, (TMC) Mumbai	Maharashtra	Centre of Excellence for Discovery and Development of Ayush Medicine for Cancer Care	9,06,91,262/-
18.	Savitribai Phule Pune University (SPPU)	Maharashtra	Ayush Centre of Excellence, Centre for Complementary and Integrative Health School of Health Sciences, Savitribai Phule Pune	7,23,80,120/-
19.	Indian Institute of Technology, Jodhpur (IITJ), Jodhpur	Rajasthan	Centre of Excellence in AYURTech for Integrative Precision Health and Medicine	10,00,00,000/-
20.	National Institute of Ayurveda (NIA), Jaipur	Rajasthan	Establishment of Centre of Excellence in Dravyaguna for Development of Database of Key Identification Features and DNA Bank of Authentic and Market Samples of Selected Plant Based Raw Materials used in Ayush Medicines	9,32,38,620/-
21.	The Ayurvedic Trust	Tamil Nadu	CoE - Research Hospital for Rheumatology	3,65,00,000/-
22.	National Institute of Indian Medical Heritage, (NIIMH), Hyderabad	Telangana	Centre of Excellence in Medico-Historical Studies and Indian Medical Heritage	9,84,29,400/-
23	Central Drug Research Institute, Lucknow (CDRI), Lucknow	Uttar Pradesh	Centre of Excellence for Fundamental and Translational Research in Ayurveda	10,00,00,000/-
24.	Banaras Hindu	Uttar	Establishing National Resource Centre on Ksharsutra Therapy, Department of	5,00,00,000/-

Contents Page

	University, Varanasi	Pradesh	Shalya Tantra, Institute of Medical Sciences / National Referral Centre for Teaching, Research, Training and referral patients care on Ksharsutra under CoE	
25.	Central Ayurveda Research Institute, Gwalior Road, Jhansi (Uttar Pradesh)	Uttar Pradesh	Centre of Excellence in Pharmaceutical Development and Standardization of Rasaushadhies used in Ayurveda	9,87,74,000/-
26.	Patanjali Ayurveda Hospital, Haridwar	Uttarakhand	Establishment of Centre of Excellence of Renovation and Upgradation of Patanjali Ayurveda Hospital	10,00,00,000/-
27.	Society for welfare of the handicapped persons, Bharosa, Durgapur	West Bengal	Centre of Excellence in Homeopathy for prevention of Disability	2,00,00,000/-
28.	National Institute of Homoeopathy (NIH), Kolkata	West Bengal	Centre for Excellence for Advancing Homoeopathic Research in the Management of Metabolic Disorders	9,56,52,000/-

MR. CHAIRMAN: First supplementary. Shri Tejveer Singh.

श्री तेजवीर सिंहः सर, मेरा पहला सप्लीमेंटरी यह है कि क्या माननीय आयुष मंत्री यह बताने का कष्ट करेंगे कि आयुर्स्वास्थ्य योजना के अंतर्गत स्थापित उत्कृष्टता केंद्रों (सीओई) और सार्वजनिक स्वास्थ्य पहल (पीएचआई) परियोजनाओं के प्रभाव का मूल्यांकन किस प्रकार किया जा रहा है? क्या इन केंद्रों के माध्यम से आयुष-आधारित अनुसंधान, रोग निवारण तथा जन स्वास्थ्य सेवा में हुए सुधार के लिए कोई मानक संकेतक निर्धारित किए गए हैं?

MR. CHAIRMAN: Hon'ble Minister.

श्री प्रतापराव जाधवः माननीय सभापति जी, सम्माननीय सदस्य ने मूल्यांकन के संबंध में यहां पर जो प्रश्न पूछा है, मैं आपके माध्यम से उनको बताऊंगा कि आयुष मंत्रालय ने इस स्कीम का जो मूल्यांकन है, वह एक थर्ड पार्टी, यानी क्वालिटी काउंसिल ऑफ इंडिया से करवाया है। अपनी मूल्यांकन रिपोर्ट में क्यूसीआई ने यह नतीजा निकाला है कि यह स्कीम भारत के राष्ट्रीय लक्ष्यों, यानी विकसित भारत के विज़न के तहत सभी नागरिकों को सस्ती और आसानी से मिलने वाली हेल्थ केयर देने के साथ पूरी तरह से मेल खाती है। सभापति महोदय, थर्ड पार्टी इवैल्युएशन के अनुसार आयुष और पब्लिक हेल्थ के तहत 30 हजार से ज्यादा बेनिफिशियरीज़ को सीधे आयुष बेस्ड हेल्थ केयर सर्विस मिली है, जबकि स्क्रीनिंग और ट्रीटमेंट एक्टिविटी में 3 लाख से भी ज्यादा लोग शामिल हुए हैं। इसमें डायबिटीज, एनीमिया, टीबी वगैरह जैसी बीमारियों का जल्दी पता लगाने से मैनेजमेंट को भी मदद मिली है। 1,500 से ज्यादा हेल्थ कैंप्स और 700 से ज्यादा

Contents Page

अवेयरनेस सेशंस के जरिए इस पहल ने प्रिवेंटिव हेल्थ केयर अवेयरनेस को काफी मजबूत किया है। खास कर ग्रामीण और आदिवासी इलाकों में इसने हेल्थी लाइफस्टाइल अपनाने को भी बढ़ावा दिया है। आयुष, पब्लिक हेल्थ और Centre of Excellence से मिलकर आयुष इलाज तक कम्युनिटी की पहुंच भी मजबूत की है, scientific credibility बढ़ाई है और advanced technology का भी innovation किया है तथा जनता में आयुष को एक modern, evidence-driven और बहुत भरोसेमंद हेल्थ केयर सिस्टम के तौर पर पॉजिटिव बनाया गया है।

MR. CHAIRMAN: Second Supplementary; Shri Tejveer Singh.

श्री तेजवीर सिंहः महोदय, मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि उत्तर प्रदेश राज्य में आयुष मंत्रालय द्वारा क्या गतिविधियाँ की जा रही हैं एवं आयुष इंफ्रास्ट्रक्चर बढ़ाने के लिए क्या कदम उठाए जा रहे हैं?

श्री प्रतापराव जाधवः सभापति महोदय, आयुष मंत्रालय द्वारा समर्थित जिन गतिविधियों के बारे में यहाँ पर पूछा गया है, उनके बारे में मैं बताऊंगा कि हमारे मंत्रालय ने उत्कृष्टता केंद्र के अंतर्गत एक समर्थित परियोजना बनाई है, जिसमें Central Drug Research Institute, Lucknow, के लिए आयुष मंत्रालय ने लगभग 4 करोड़ का फंड दिया है, बीएचयू, वाराणसी के लिए 5 करोड़ रुपए की निधि आवंटित की है, Central Ayurveda Research Institute, Jhansi के लिए भी लगभग 4 करोड़ से ज्यादा निधि दी है। हमारी दूसरी योजनाएं हैं, जैसे आयुर्ज्ञान योजना के अंतर्गत जो परियोजना आती है, उसके माध्यम से भी उत्तर प्रदेश में लगभग 9 संगठनों को 26 प्रशिक्षण कार्यक्रमों के लिए 2 करोड़, 35 लाख रुपये की सहायता प्रदान की है। इसके अतिरिक्त 10 अनुसंधान परियोजनाओं के लिए भी लगभग 8.5 करोड़ रुपये से ज्यादा की सहायता प्रदान की है। इसके साथ ही हमारे आयुष मंत्रालय की ओर से औषधियों की गुणवत्ता एवं उत्पादन संवर्धन की जो योजना चलाई जाती है, उसमें 2022-23 में भी लैब की सुविधाओं के सुदृढ़ीकरण करने के लिए उत्तर प्रदेश को लगभग 2 करोड़ रुपये से ज्यादा की निधि दी गयी है।

महोदय, उन्होंने जो पूछा है, राष्ट्रीय आयुष मिशन के अंतर्गत भी जो हमारी गतिविधियां आती हैं, उनमें राष्ट्रीय आयुष मिशन के अंतर्गत 2015-16 से लेकर 2024-25 तक राज्यों को कुल 1,716 करोड़ रुपये से ज्यादा की राशि स्वीकृत की गई है। इसके साथ ही हमारे आयुष की जो भी प्रमुख अवसंरचनाएं होती हैं, उनके लिए भी हमारे मंत्रालय के माध्यम से समर्थन दिया गया है। उत्तर प्रदेश में 26 एकीकृत आयुष अस्पतालों को स्वीकृति प्रदान की है और आयुष जन स्वास्थ्य कार्यक्रम 2023-24 में NPCDCS के साथ आयुष के एकीकरण में 18 इकाइयों को भी वहाँ पर सहायता दी गई है। उत्तर प्रदेश में 9 आयुष मोबाइल मेडिकल यूनिट्स भी हैं, करुण्या कार्यक्रम भी 50 इकाइयों में चल रहा है तथा गठिया कार्यक्रम भी 8 इकाइयों में चल रहा है। इस प्रकार आयुष मंत्रालय के माध्यम से ऐसे बहुत सारे कार्यक्रम उत्तर प्रदेश में आयुष को बढ़ावा देने के लिए किए गए हैं।

महोदय, मैं शैक्षणिक संस्थानों के बारे में अगर बताऊं, तो राजकीय आयुर्वेदिक मेडिकल कॉलेज, हुनहुना, रुद्रोली, अयोध्या में लगभग 22 करोड़ रुपये से काम शुरू हुआ है और राजकीय

Contents Page

होम्योपैथिक मेडिकल कॉलेज एवं अस्पताल, पिंडरा, वाराणसी में भी 18 करोड़ लाख रुपये की स्वीकृति दी है। महोदय, NAM के माध्यम से उत्तर प्रदेश में हमने जो सुविधा दी है, उसमें आयुष के 1,034 आयुष्मान आरोग्य मंदिर वहां पर कार्यान्वित हैं और 2026-27 में लगभग 298 करोड़ रुपये के पूल को भी हमने वहाँ पर मान्यता दी है।

MR. CHAIRMAN: Third Supplementary; Shrimati Rajani Ashokrao Patil.

SHRIMATI RAJANI ASHOKRAO PATIL: Mr. Chairman, Sir, through you, I would like to put a very small question to the hon'ble Minister. My question is: How will the Government ensure that AYUSH projects deliver real public health outcomes despite shortage of infrastructure, staff and medicines?

श्री प्रतापराव जाधव: माननीय सभापति जी, मैं सम्माननीय सदस्या को आयुष मंत्रालय के बारे में इतना ही बताऊँगा कि 2014 में आयुष मंत्रालय का जो बजट लगभग 1,000 करोड़ रुपए था, ...

MR. CHAIRMAN: The House stands adjourned to meet at 2.00 p.m.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials]

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at two of the clock,
MR. CHAIRMAN *in the Chair.*

SUPPLEMENTARY DEMANDS FOR GRANTS, 2025-26

MR. CHAIRMAN: Supplementary Demands for Grants, 2025-26. Shri Arjun Ram Meghwal to lay the papers on behalf of the hon'ble Minister of Finance.

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL): Hon'ble Chairman, Sir, on behalf of Shrimati Nirmala Sitharaman, I rise to lay on the Table, a statement (in English and Hindi) showing the Supplementary Demands for Grants, 2025-26.

Contents Page

ANNOUNCEMENT BY THE CHAIR

MR. CHAIRMAN: Hon'ble Members, yesterday, the Discussion on the Working of the Ministry of Environment, Forest and Climate Change was completed. As indicated in today's revised List of Business, the hon'ble Minister will reply to the discussion today.

Normally, as per the convention, once the discussion is concluded, no further interventions are permitted and the hon'ble Minister proceeds to make the reply. However, the essence of democracy lies in discussion, dialogue and debate. It has always been my endeavour to ensure that as many Members as possible get an opportunity to participate in the deliberations of this House and that both sides listen to each other. In that spirit, I am, on this occasion, permitting the request received from the Chief Whip of Indian National Congress Party, as a special case, to allow Shri Neeraj Dangi to participate in the discussion as the last speaker. Thereafter, the hon'ble Minister will commence his reply.

SHRI P. WILSON (Tamil Nadu): Sir, is this not...*(Interruptions)*...

MR. CHAIRMAN: There is no discrimination. We are a democracy. This is a symbolic gesture. This cannot be quoted by anyone. This is only a symbolic gesture, so that the opposition can participate. But hereafter I am not going to allow anyone. ...*(Interruptions)*...

SHRI P. WILSON: Sir, diverse views of all the Members should be there. ...*(Interruptions)*...

MR. CHAIRMAN: I am not considering the names of all the Members. I am considering both the sides. You have to understand that in a democracy both the sides are important. I am giving the opportunity to the opposition as a symbolic gesture. Nothing else. I am not for any discrimination. Please try to understand. Neeraj *ji*, please. ...*(Interruptions)*... Please listen to him.

[$]DISCUSSION ON THE WORKING OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

श्री नीरज डांगी (राजस्थान): सभापति महोदय, आपने मुझे पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के कार्यकरण पर चर्चा करने का अवसर प्रदान किया, इसके लिए आपका

[$] Further discussion continued from the 9th March 2026.

Contents Page

बहुत-बहुत धन्यवाद। मैं आज यहां न सिर्फ आंकड़ों को रखूंगा, बल्कि उन लाखों लोगों की पीड़ा भी व्यक्त करना चाहूंगा, जिनकी सांसें प्रदूषित हवा में सिसक रही हैं, जिनके जंगल कट रहे हैं और जिनका भविष्य जलवायु परिवर्तन की आग में झुलस रहा है।

सर, भारत में पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को विकास की मांगों और पारिस्थितिक संरक्षण के बीच संतुलन बनाए रखने के अंदर बड़ी चुनौतियों का सामना करना पड़ रहा है। मुख्य चुनौतियों में इंफ्रास्ट्रक्चर के लिए जंगलों का बहुत ज्यादा इस्तेमाल करना, आदिवासियों के अधिकारों को धीरे लागू करना और जंगल की आग समेत क्लाइमेट चेंज का बढ़ता हुआ खतरा, ये तमाम चीजें शामिल हैं, जिनका सामना इस मंत्रालय को करना पड़ रहा है।

(**उपसभापति महोदय** *पीठासीन हुए।*)

सर, मैं राजस्थान से आता हूँ, इसलिए मैं अपनी बात की शुरुआत अरावली से करना चाहूंगा, क्योंकि जो कहानी अरावली की है, वही कहानी इस मंत्रालय की भी है। अरावली दुनिया की सबसे पुरानी पर्वत श्रृंखला है। यह दो अरब साल पुरानी है। 670 किलोमीटर लंबी यह पर्वत श्रृंखला गुजरात से होते हुए राजस्थान, हरियाणा और दिल्ली तक फैली है। महोदय, अरावली सिर्फ पहाड़ नहीं है, बल्कि वह थार रेगिस्तान और हिंदुस्तान के उपजाऊ मैदानों के बीच खड़ी वह दीवार है, जो रेगिस्तान को रोकती है, जो मॉनसून को रोककर बारिश कराती है, जिसकी चट्टानें उस पानी को भूजल के लिए उतारती हैं। अगर अरावली कटेगी तो पूर्वी राजस्थान में बारिश नहीं होगी, बारिश कम होगी, खेती खत्म हो जाएगी, भूजल नीचे चला जाएगा और धूल भरी आँधियाँ राजस्थान से दिल्ली की ओर कूच करेंगी और थार पूर्व की ओर बढ़ेगा। ऐसे में पहले ही दिल्ली में प्रदूषण बहुत ज्यादा है, उस पर भी मैं आऊँगा। अगर इस तरह से अरावली हटती है तो धूल भरी आँधियाँ दिल्ली तक आएँगी, तो दिल्ली के क्या हालात होंगे, यह भी सोचने की ज़रूरत है।

वर्ष 2018 में सरकार की अपनी ही कमेटी ने पाया था कि 128 पहाड़ियों में से 31 पहाड़ियाँ गायब हो चुकी हैं। ये कैसे गायब हुई हैं? अवैध खनन से। दीवारों में दरारें पड़ गई हैं और जिस प्रकार की परिस्थितियाँ हैं, मैं उस पर प्रकाश डालने की कोशिश करूँगा।

अरावली के साथ सरकार ने क्या किया, उस पर मैं आना चाहूँगा। सुप्रीम कोर्ट ने मई, 2024 में निर्देश दिया था कि अरावली की एक समान परिभाषा बने। यह जरूरी था, क्योंकि हरियाणा और राजस्थान में इसकी स्पष्ट परिभाषा ही नहीं है। वहाँ अवैध खनन ने खुलेआम पहाड़ियों को खत्म कर दिया है। इसके लिए पर्यावरण सचिव की अगुआई में एक कमेटी बनी। इस कमिटी में एफ.एस.आई. (फॉरेस्ट सर्वे ऑफ इंडिया), सेंट्रल एम्पावर्ड कमेटी और राज्य सरकारों के प्रतिनिधि शामिल थे। एफ.एस.आई. के पास पहले से ही 2010 की एक परिभाषा थी, जो सुप्रीम कोर्ट के निर्देशों के आधार पर बनी थी। यह कमिटी पूरी श्रृंखला को—छोटी-बड़ी सभी पहाड़ियों को—एक इकाई मानकर संरक्षित करने की बात करती थी, लेकिन कमेटी ने एफ.एस.आई. की परिभाषा को छोड़ दिया और इस कमिटी ने सिफारिश की कि जो landform 100 मीटर या उससे अधिक है, वही अरावली है, बाकी अरावली नहीं है। ऐसे में स्वतंत्र रूप से खनन का कार्य किया जा सकता है, कोई संरक्षण नहीं रह जाता।

Contents Page

उपसभापति जी, एफ.एस.आई. ने राजस्थान में 12,081 पहाड़ी संरचनाओं को मैप किया था। इनमें से केवल 1,048 पहाड़ियाँ, यानी 8.7 प्रतिशत, सौ मीटर से ऊपर हैं। इसका मतलब यह हुआ कि 90 प्रतिशत से ज्यादा पहाड़ियाँ इस परिभाषा से बाहर हो जाती हैं और खनन के लिए स्वतंत्र हो जाती हैं। अब असली बात क्या है - यह परिभाषा बनी कैसे? अभी दस दिन पहले, 24 फरवरी, 2026 को सुप्रीम कोर्ट में एमिकस क्यूरी, के. परमेश्वर ने जो बताया, वह सदन को जानना आवश्यक है, क्योंकि पर्यावरण सचिव की अगुआई में जो कमेटी बनी थी, उसने एफ.एस.आई. की रिपोर्ट को पूरी तरह दबा दिया। एफ.एस.आई. के महानिदेशक ने 7 अक्टूबर, 2025 को ईमेल भेजा, जिसमें सौ मीटर की इस परिभाषा पर अपनी असहमति जताई थी। इससे पहले 22 सितंबर को एफ.एस.आई. ने मंत्रालय को एक विस्तृत अध्ययन भेजा था, जिसमें कम ऊँचाई वाली पहाड़ियों के पारिस्थितिक महत्व को भी दर्शाया गया था। उसमें यह भी कहा गया था कि ये छोटी पहाड़ियाँ भी आँधियों को रोकने में पूरी तरह सक्षम हैं। एमिकस क्यूरी ने बताया कि इन पहाड़ियों की घाटियाँ प्रति हेक्टेयर लगभग 20 लाख लीटर भूजल को रिचार्ज करने की क्षमता रखती हैं। यह यहीं खत्म नहीं हुआ। सेंट्रल एम्पावर्ड कमेटी के अध्यक्ष सिद्धांत दास ने 14 अक्टूबर को पत्र लिखा कि कमेटी की रिपोर्ट उनके सामने रखी ही नहीं गई और उन्होंने इसको मंज़ूरी नहीं दी। इस मंत्रालय के हलफनामे में लिखा गया था कि सी.ई.सी. के विचार हैं, जो एक सदस्य के थे। जो रिपोर्ट सुप्रीम कोर्ट में दी गई, वह बिना हस्ताक्षर और बिना तारीख के पेश की गई।

महोदय, जरा सोचिए कि देश का पर्यावरण मंत्रालय, सुप्रीम कोर्ट का निर्देश, और मंत्रालय अपनी ही संस्था एफ.एस.आई. की राय को दबा देता है। सेंट्रल एम्पावर्ड कमिटी की राय गलत तरीके से पेश होती है। बिना हस्ताक्षर की रिपोर्ट सुप्रीम कोर्ट में पेश कर दी जाती है। किसके लिए? क्या खनन माफिया के लिए या रियल एस्टेट के लिए? किसे फायदा पहुँचाने की सोच थी, इसका भी खुलासा होना चाहिए। अरावली में silica है, quartz है, चूना-पत्थर है और यहां खनिज हैं। इस पहाड़ी को सरकार मिटाने के लिए तैयार है। राजस्थान में अरावली के संबंध में केंद्र सरकार के फैसले का जबरदस्त विरोध हुआ और जगह-जगह आंदोलन और प्रदर्शन हुए। सुप्रीम कोर्ट के आदेश और तमाम जनता के आक्रोश को देखते हुए सरकार को पीछे हटना पड़ा, झुकना पड़ा। राजस्थान की तरफ आपकी विशेष सहानुभूति होनी चाहिए। राजस्थान के प्रति विशेष ध्यान दिया जाना चाहिए था, लेकिन लगता है कि शायद विशेष ध्यान कुछ विशेष लोगों पर दिया जा रहा है। अच्छी बात यह है कि मुख्य न्यायाधीश सूर्यकांत जी की पीठ ने दिसंबर में स्वतः संज्ञान लिया और 20 नवंबर के आदेश पर रोक लगा दी। नई विशेषज्ञ कमेटी बनाई गई, लेकिन सवाल तो यह है कि अगर जनता ने विरोध नहीं किया होता, अगर amicus ने सच सामने नहीं रखा होता, तो क्या होता? राजस्थान में एक कहावत है कि पहाड़ काटकर खाई भरोगे, तो खाई कहां जाएगी। मंत्रालय द्वारा यह विचार करने की बात है। इतना ही नहीं, हाल ही में केन्द्र सरकार ने Andaman and Nicobar Islands पर भी एक mega structure project को मंजूरी दी है। Congress Parliamentary Party की Chairperson आदरणीय श्रीमती सोनिया गांधी जी ने वन एवं पर्यावरण को लेकर अत्यंत चिंता व्यक्त की है और उन्होंने अपने लेख में सामने रखा है कि जो Nicobar Mega Infrastructure Project है, वह सरकार द्वारा किए गए उन तमाम गलत कार्यों में सबसे अग्रणी है और 72 हज़ार करोड़ रुपये का यह प्रोजेक्ट आइलैंड के आदिवासी समुदाय के

Contents Page

वजूद को खतरे में डालता है। दुनिया के सबसे अनोखे पौधों और जानवरों के ईको सिस्टम्स को भी खतरे में डालता है और इसे कुदरत के लिए ज्यादा कमज़ोर बना देता है। फिर भी बिना सोचे–समझे इसे आगे बढ़ाया गया और सभी कानूनों और सभी प्रक्रियाओं को नज़रअंदाज़ करते हुए इस मेगा इन्फ्रास्ट्रक्चर को मंज़ूरी प्रदान की गई। Greater Nicobar Island दो आदिवासी समुदायों का घर है, जिसमें indigenous communities, जिसमें Nicobarese and Shompen जनजाति खासतौर से असुरक्षित और कमज़ोर आदिवासी समूह है। Highly vulnerable tribal group के Nicobarese जनजाति के पूर्वजों के पुश्तैनी गांव इस प्रोजेक्ट के प्रस्तावित ज़मीनी इलाके में आते हैं। 2004 में हिंद महासागर में आई सूनामी के दौरान इन समुदायों को विस्थापित होना पड़ा था। इन्हें अन्यत्र स्थापित किया गया था। इनको अपने गांवों को खाली करना पड़ा और यह प्रोजेक्ट इन समुदायों को हमेशा के लिए हटा देगा, जिससे इनका अपने पुश्तैनी गांव में लौटने का सपना चूर-चूर हो जाएगा, टूट जाएगा। मैं इसमें कहना चाहूंगा कि Shompen लोगों के सामने और भी बड़ा खतरा है। Union Ministry of Tribal Affairs की तरफ से नोटिफाई की गई Island की Shompen policy के मुताबिक बड़े development proposal पर विचार करते समय अधिकारियों को ट्राइब्स की भलाई और एकता को प्राथमिकता देनी चाहिए। इसके बजाय इस प्रोजेक्ट को Shompen tribal reserve के एक बड़े हिस्से को denotify करता है। यह प्रोजेक्ट उस forest ecosystem को नष्ट करता है, जहां Shompen रहते हैं और आइलैंड पर बड़ी संख्या में tourists की आवाजाही का मामला बढ़ेगा। आखिरकार Shompen अपनी पूर्वजों की जमीन से सदैव के लिए कट जाएंगे और सामाजिक और आर्थिक जिंदगी जीना भी उनके लिए मुश्किल हो जाएगा। फिर सरकार क्यों इस जिद पर अड़ी है? एक ओर आदरणीय सोनिया गांधी जी अति चिंतित हैं और वे चाहती हैं कि इन असुरक्षित और कमजोर समुदायों को बचाया जाना चाहिए। उसके लिए वे कटिबद्ध हैं। दूसरी ओर सरकार इन समुदायों को संरक्षित करने के बजाय इन्हें खत्म करने पर उतारू है। मैं कहना चाहूंगा कि अरावली और निकोबार की ही हालत ऐसी नहीं है। यहां जब वायु प्रदूषण की बात करते हैं, तो वहां पर भी यही परिस्थितियां हैं। जब हम पॉल्युशन की बात करते हैं, तो हमने एक शब्द PM2.5 सुना होगा। What exactly is this PM 2.5? It is Particulate Matter 2.5. It is basically an impurity which is present in the atmosphere and goes into the lungs and respiratory system, to the blood stream and causes several respiratory and other diseases. इतना ही नहीं, लोग उससे मर रहे हैं। मैं कहना चाहूंगा कि Lancet Planetary Health में December 2024 में प्रकाशित अध्ययन के अनुसार PM2.5 में हर 10 microgram की वृद्धि, मृत्यु दर में 8.6 per cent की वृद्धि करती है। 2025 Lancet Countdown के अनुसार भारत में हर साल 17.2 lakh लोग PM2.5 से मर रहे हैं। ऐसे में यह 2010 से 38 प्रतिशत अधिक है। दुनिया भर की वायु प्रदूषित मौतों में, भारत का जो प्रतिशत है, वह 70 प्रतिशत हिस्सा है। दुनिया के जो बाकी देश हैं, वे बाकी के 30 प्रतिशत हिस्से में आते हैं। आर्थिक लागत 30 करोड़ रुपये, जीडीपी का 9.5 प्रतिशत है। इसी सरकार के स्वास्थ्य मंत्रालय के तहत इंडियन काउंसिल ऑफ मेडिकल रिसर्च ने लैंडसेट के निष्कर्षों का समर्थन किया था। 2017 में 12.4 लाख वायु प्रदूषण से हुई मौतें, कुल मौतों का 12.5 प्रतिशत हिस्सा है। लेकिन पर्यावरण मंत्रालय संसद में बार-बार कहता है - 2024 में, 2025 में, 2026 में कहता है कि ये मौतें निर्णायक रूप से स्थापित नहीं की जा सकती हैं। उपसभापति महोदय, आप समझ सकते हैं कि जो सरकार अपने लोगों की मौतें

Contents Page

गिरने से इन्कार करे, उनसे किस प्रकार की उम्मीद की जा सकती है - ये आंकड़े इस बात को दर्शाते हैं।

महोदय, अभी पिछले हफ्ते फिनलैंड के एक इंडिपेंडेंट रिसर्च ग्रुप, सेंटर फॉर रिसर्च ऑन एनर्जी एंड क्लीन एयर द्वारा एनालाइज किए गए सेंट्रल पॉल्युशन कंट्रोल बोर्ड(सीपीसीबी) का पिछली सर्दियों में, अक्टूबर 2025 से फरवरी 2026 के डेटा का जो विश्लेषण किया गया था, उसमें 238 भारतीय शहरों में से 204 में औसत पीएम 2.5 का लेवल भारतीय स्टैंडर्ड, 40 माइक्रोग्राम पर मीटर क्यूब से ज्यादा दर्ज किया गया है। 238 में से एक भी शहर डब्ल्यूएचओ की सुरक्षित सीमा के भीतर नहीं है। 204 शहर भारत के अपने मानक से ऊपर हैं - जो मानक 2009 में बने थे, 17 साल पहले बने थे, वे शहर डब्ल्यूएचओ से आठ गुना कमजोर हैं। सीआरईए के अनुसार गाजियाबाद सबसे प्रदूषित शहर था, जहां औसत पीएम 2.5 कंसन्ट्रेशन 172 माइक्रोग्राम प्रति मीटर क्यूब था। इसके बाद नोएडा 166, दिल्ली 163 के नंबर से तीसरे पर है। एनालिसिस के अनुसार ग्रेटर नोएडा चौथा सबसे प्रदूषित, सबसे पॉल्युटेड शहर था। इसके बाद बहादुरगढ़, धारुहेड़ा, गुरुग्राम, भिवाड़ी, चरखी दादरी और बागपत स्थान थे। राजस्थान में 34 में से 33 शहर नेशनल एम्बिएंट एयर क्वालिटी स्टैंडर्ड्स से ऊपर थे, भिवाड़ी देश के 10 प्रदूषित शहरों में था और राजस्थान के गंगानगर, हनुमानगढ़ दुनिया के 20 सबसे प्रदूषित शहरों में थे। इसमें जयपुर, जोधपुर, कोटा, उदयपुर, अलवर आदि हमारे कुछ प्रमुख शहर भी हैं। महोदय, राजस्थान में जहां बच्चे खुली हवा में खेलते हैं - वहां पीएम 2.5 की सांस ले रहे हैं। अभी हाल ही में राज्य सभा के सांसद, अजय माकन जी द्वारा भी एक डेटा आधारित एनालिसिस सर्वे दिल्ली में किया गया था। उसमें 17 मॉनिटरिंग स्टेशन्स तय किए गए थे, जिसमें ऑवरली बेसिस पर पीएम 2.5 के डेटा को मॉनिटर किया गया था और दो दिनों के चौबीस घंटे की अवधि की तुलना की गई थी, जिसमें उन्होंने एक दिन होली का चुना, जो छुट्टी का दिन था, और एक सामान्य दिन, 3 मार्च और 4 मार्च चुना । एक दिन सवेरे सात बजे से लेकर दूसरे दिन सात बजे तक और होली के दिन, 4 मार्च को सवेरे सात बजे से लेकर अगले दिन सात बजे तक किया। यह पाया गया कि सभी 17 स्टेशन्स पर पीएम 2.5 में गिरावट आई और चौंकाने वाले डेटा सामने आए। शहर का जो औसत था, वह 134 से लेकर 89 माइक्रोग्राम पर मीटर क्यूब हुआ, जो -34 प्रतिशत रहा। आनंद विहार में -50 प्रतिशत, अशोक विहार में -48 प्रतिशत और मुंडका में -43 प्रतिशत था। इससे यह पता लगता है कि अगर सरकार चाहे तो दिल्ली रहने लायक हो सकती है। वाहन और निर्माण कार्य की धूल, दोनों ऐसे कारण हैं, जिनकी वजह से दिल्ली में आज ये परिस्थितियाँ बनी हुई हैं कि हम लोग सांस लेने में भी दिक्कत महसूस कर रहे हैं। ऐसे में एयर पॉल्यूशन का जो जवाब होना चाहिए था, वह होना चाहिए था - नेशनल क्लीन एयर प्रोग्राम। यह 2019 में शुरू हुआ और इससे 2024 तक, 20-30 प्रतिशत लक्ष्य में कमी हुई — अगर नहीं हुई, तो बढ़कर 40 प्रतिशत, 2025-26 तक रहा। 130 शहरों में 23 शहरों में 40 प्रतिशत हासिल किया गया, लेकिन 96 शहर - एनसीएपी शहरों में से 84 शहरों में पीएम 2.5 आज भी मानक से ऊपर है। 13,400 करोड़ से ज्यादा रुपये जारी हुए, 68 प्रतिशत सड़क धोने में खर्च हो गए, उद्योग पर 1 प्रतिशत से कम खर्च रहा और चालीस शहरों में पता ही नहीं है कि प्रदूषण कहां से आ रहा है? सबसे बड़ी बात यह है कि एनसीएपी अपना पैमाना पीएम 10 पर लगता है, लेकिन पीएम 2.5 पर नहीं, जो कि फेफड़ों में घुसता है, खून में जाता है और मार देता है। पीएम

Contents Page

10 पर अच्छे नंबर दिखाना आसान है। वही तरीका फिर से अपनाया जा रहा है, असली आंकड़ा छुपाओ और सिर्फ नंबर दिखाए जाएं। 2025-26 में इस मंत्रालय का बजट 4413 करोड़ था, लेकिन 2024-25 में 4,056 करोड़ में से मात्र 2,685 करोड़ खर्च हुआ। पारिस्थितिकीय और पर्यावरण मद में 1,388 करोड़ में से सिर्फ 549 करोड़ खर्च हुआ। पूर्वोत्तर के लिए 181 करोड़ का प्रावधान था और उसमें से शून्य खर्च हुआ। मैं समझता हूँ कि इन तमाम चीजों को देखने की आवश्यकता है। अगर हम यही स्थिति वायु प्रदूषण नियंत्रण की देखें, तो वहाँ भी परिस्थितियां बहुत ही गंभीर हो रही हैं।

अगर हम लोग जलवायु संकट की बात करें, तो यह भी मानव सभ्यता के लिए अस्तित्व का एक संकट बना हुआ है, जो कि संकट सामने आ रहा है। क्लाइमेट चेंज को लेकर इंटर गवर्नमेंटल पैनल ऑन क्लाइमेट चेंज लगातार चेतावनी दे रहा है। यदि तापमान वृद्धि को 1.5 डिग्री सेंटीग्रेड के भीतर नहीं रोका गया, तो आने वाले वक्त में कृषि पर, जल संसाधन पर, स्वास्थ्य और आजीविका पर इसके गंभीर प्रभाव पड़ेंगे, इसलिए सरकार को, मंत्रालय को इसे लेकर कड़े कदम उठाने की आवश्यकता है। भारत में जलवायु परिवर्तन का प्रभाव बुजुर्गों पर, खास तौर से 65 वर्ष और उससे अधिक उम्र के लोगों के ऊपर भी बहुत ज्यादा पड़ रहा है, क्योंकि उनकी रोग प्रतिरोधक क्षमता वृद्धावस्था में कम हो जाती है। तापमान बिगड़ जाता है और पुरानी बीमारियाँ ज्यादा होती हैं। ऐसे में कई तरह की बीमारियां - डिहाइड्रेशन, हार्ट अटैक और तीव्र गुर्दे की क्षति भी बहुत ज्यादा सामने आ रही हैं। आजकल देखने को मिल रहा है कि परिस्थितियाँ बहुत ज्यादा गंभीर होती जा रही हैं। अगर हम लोग देखेंगे, तो पाएंगे कि पिछले वर्ष जलवायु आपदाएं भी लगातार बढ़ी हैं। चाहे राजस्थान की बात कीजिए, ग्लोबल वार्मिंग देख लीजिए या लंबी हीट वेव देख लीजिए, जो पूरे साल चली, वह राजस्थान में देखने को मिली। पंजाब में भी बाढ़ के हालात बने। विजयवाड़ा सिटी में भी भारी बारिश की परिस्थितियाँ बनीं। बिहार, वेस्ट बंगाल, हिंदुस्तान के तमाम राज्यों में पिछले साल बड़े गम्भीर हालात रहे।

सर, हम अब वनों की बात करते हैं। वन विनाश की एक कड़वी सच्चाई है। सरकार गर्व करती है कि 25.17 परसेंट वन क्षेत्र हो गया है, लेकिन मंत्री जी ने स्वयं संसद में कुबूल किया था कि 2013 तक 1,73,396 हेक्टेयर वनों को विकास के नाम पर काट दिया गया। प्रकृति जंगल कार्बन सोखने में 40 गुना माहिर है, लेकिन सरकार इन्हें काटकर प्लांटेशन ...(**समय की घंटी**)... सर, मैं अर्लिएस्ट कन्क्लूड करूंगा।

सर, इसमें तमगा यह लगा दिया जाता है कि यह वन संरक्षण के लिए किया जा रहा है। यह संरक्षण नहीं, बल्कि एक [£] है। एक पेड़ मां के नाम अभियान के अंतर्गत 102 करोड़ पेड़ तो लगे, लेकिन जिंदा कितने हैं, यह भी जानने की जरूरत है। उपसभापति महोदय, इसका कोई ऑडिट नहीं है। जंगल कट रहे हैं और हम मूकदर्शक बने हुए हैं।

उपसभापति महोदय, मैं कन्क्लूड करूंगा। अंत में मैं कहना चाहूंगा कि पीएम 56 इंच को पीएम 2.5 की सच्चाई नजर नहीं आ रही है। यह सरकार की सबसे बड़ी विफलता है। कुल मिलाकर पर्यावरण, वन और जलवायु मंत्रालय को अपनी कार्यशैली को अत्यधिक प्रभावशाली

[£] Exupnged as ordered by the Chair.

Contents Page

बनाने की आवश्यकता है, जो देश के प्रति सकारात्मक रहे। ...(**समय की घंटी**)... इसे और सकारात्मक बनाने की आवश्यकता है। इस मंत्रालय को बहुत कुछ करने की जरूरत है। बहुत-बहुत धन्यवाद। जय हिंद।

श्री उपसभापतिः नीरज डांगी जी, धन्यवाद। माननीय मंत्री, आप अपना जवाब दीजिए। ...(**व्यवधान**)...

SHRI P. WILSON: Sir, please allow us. ...*(Interruptions)*...

श्री उपसभापतिः माननीय मंत्री जी। ...(**व्यवधान**)... प्लीज, प्लीज। माननीय मंत्री जी। ...(**व्यवधान**)... माननीय चेयरमैन ने ऑलरेडी स्पष्ट कर दिया है। ...(**व्यवधान**)... Please take your seats. Nothing will go on record. ...*(Interruptions)*... माननीय मंत्री जी, आप अपना जवाब दीजिए।

पर्यावरण, वन और जलवायु परिवर्तन मंत्री (श्री भूपेन्द्र यादव): माननीय उपसभापति महोदय, मैं सबसे पहले तो आपका आभार व्यक्त करना चाहता हूँ कि पिछले दो दिनों में... ...(**व्यवधान**)...

श्री उपसभापतिः आप बोलिए। वही रिकॉर्ड पर जाएगा।

श्री भूपेन्द्र यादवः पिछले दो दिनों में आपने वन और पर्यावरण मंत्रालय पर एक व्यापक चर्चा को सदन में रखने का अवसर प्रदान किया है। ...(**व्यवधान**)... इस चर्चा में लगभग 9 राजनीतिक दलों से 13 से ज्यादा सांसदों ने हिस्सा लिया। ...(**व्यवधान**)...

SHRI P. WILSON: Mr. Deputy Chairman, Sir, you are not allowing us.... ...(*Interruptions*)... We are walking out.

(At this stage, some hon'ble Members left the Chamber.)

श्री भूपेन्द्र यादवः कल एआईएडीएमके से डा. एम. धनपाल ने भाषण दिया था।

श्री उपसभापतिः माननीय मंत्री जी, माननीय चेयरमैन ने स्थिति ऑलरेडी स्पष्ट कर दी है। आपको बोलना है।

श्री भूपेन्द्र यादवः माननीय उपसभापति जी, यह दो दिन की चर्चा बहुत व्यापक, बहुत सामयिक, समावेशी रही है और सदस्यों ने तात्कालिक विषयों पर चिंता व्यक्ति की है। इसके साथ ही साथ उन्होंने अपने दीर्घकालिक उपायों को भी सदन में सबके सामने रखा। जब किसी भी मंत्रालय पर चर्चा होती है, तो उसका हेतु भी यह होता है कि जिन तथ्यों के बारे में संशय हो, उनका स्पष्टीकरण हो और मंत्रालय की जो कार्य-योजना है, वह कार्य-योजना सबके सामने रखी जाए और सदस्यों के जो मूल्यवान सुझाव हैं, उनके आधार पर भी आगे की पॉलिसी डिसीजन में सरकार कार्य करे।

Contents Page

माननीय उपसभापति महोदय, मैं माननीय प्रधान मंत्री जी को भी धन्यवाद देना चाहता हूं कि विगत 10 वर्षों के उनके शासनकल में पूरे देश में पर्यावरण के संतुलन के विकास के आधार पर हम लोग आगे बढ़े हैं। मैं चर्चा को आगे बढ़ाऊं, उससे पहले कुछ तथ्य आपके सामने रखना चाहूंगा। 2014 में जब हम सरकार में आए थे, तब देश में जो प्रोटेक्टेड एरियाज़ थे, उनकी संख्या 757 थी। आज 2026 में देश में जो प्रोटेक्टेड एरियाज़ हैं, उनकी संख्या 1,134 है। मैं यहां पर केवल 10 साल की बात कर रहा हूं कि भारत ने 10 साल में किस प्रकार से पर्यावरणीय विकास की यात्रा की है। मैं उन उपलब्धियों को यहां रख रहा हूं, जो प्रधान मंत्री जी के विजन के कारण इस देश ने 10 सालों में महसूस की है। 2014 में जो टोटल प्रोटेक्टेड एरियाज़ थे - जयराम जी, आप लिख लीजिए। बाद में आपको कभी ट्वीट करने के काम आएगा। ...(**व्यवधान**)...

श्री जयराम रमेश (कर्नाटक): आपका खंडन भी करना है।

श्री भूपेन्द्र यादवः ट्वीट करना, यहां सदन में मत बोलना। आप सदन में बोलते, तो मैं आपको जवाब भी देता। ...(**व्यवधान**)... वे ट्वीट करते हैं, सामने नहीं बोलते हैं। टोटल अंडर प्रोटेक्टेड एरिया 1,68,838.37 स्क्वायर किलोमीटर था। 2025 की रिपोर्ट के अनुसार यह अब बढ़कर 1,87,162.91 स्क्वायर किलोमीटर हो गया है। 2024 में हमारे देश में 103 नेशनल पार्क्स थे। आज 2026 में 106 हो गए हैं। देश में जो वाइल्ड लाइफ सैंचुरीज़ थीं, वे 2024 में 539 थीं, जो कि आज बढ़कर 574 हो गई हैं। विशेष रूप से जब हम जन, जंगल और जमीन की बात करते हैं, तो जो कम्युनिटी रिज़र्व्स हैं, वे 2014 में 48 थे, जो आज बढ़कर 309 हो गए हैं। जो कन्ज़र्वेशन रिजर्व थे, पहले उनकी संख्या 67 थीं, आज उनकी संख्या बढ़कर 145 हो गई है। इस देश में हमें गर्व है कि हमने 50 साल में टाइगर कंजर्वेशन में उपलब्धियां हासिल की हैं, सभी सरकारों ने की हैं। 2015 में टाइगर की जो पॉपुलेशन थी, वह 2,226 थी, जो अब 2026 में बढ़ कर, जो पूरी एक्सरसाइज़ होती है, 3,682 हो गई है और दुनिया के 70 परसेंट वाइल्डलाइफ टाइगर्स हमारे पास हैं। 2014 तक देश में केवल 47 टाइगर रिज़र्व्स थे, आज उनकी संख्या बढ़ कर 58 हो गई है। 2014 में देश में 26 एलिफैंट रिज़र्व्स थे, आज उनकी संख्या बढ़ कर 33 हो गई है। 2014 में देश में जो लॉयन की पॉपुलेशन थी, वह 523 थी, आज वह बढ़ कर 891 हो गई है। आज जब अफ्रीका में भी लॉयन की संख्या में गिरावट आ रही है, हमारे यहां उनको प्रोटेक्ट करते हुए, उनके कंजर्वेशन, प्रोटेक्शन को आगे बढ़ाते हुए जो विषय है, वह भारत में हो रहा है और हमारे यहां उनकी संख्या बढ़ रही है। 2014 तक जल की, वॉटर की जो एक महत्वपूर्ण स्पीशीज़ थी - डॉल्फिन, उसका कभी भी एस्टिमेशन नहीं होता था। हमने सरकार में आने के बाद प्रोजेक्ट डॉल्फिन को प्रारंभ कराया, उसका नेशनल लेवल का सर्वे कराया और उस सर्वे में डॉल्फिन की संख्या का जो एस्टिमेशन है, वह रिलीज किया। 2025 में हमने डॉल्फिन का जो फर्स्ट एस्टिमेशन कराया है, अब देश के अंतर्गत 6,327 रिवर डॉल्फिंस हैं और हम उनके प्रिजर्वेशन, कंजर्वेशन का कार्य कर रहे हैं।

सर, इस देश में जो फॉरेस्ट कवर था, 2013-14 की फॉरेस्ट सर्वे ऑफ इंडिया की जो रिपोर्ट है, जिस रिपोर्ट को पूरी दुनिया में मान्यता दी जाती है, इस देश में फॉरेस्ट कवर 2013-14 की रिपोर्ट में 7,01,673 था, वह बढ़ कर 2021-22 में 7,15,342 हो गया है। इसलिए डांगी जी, आपको गलत रिपोर्ट देकर खड़ा किया गया है। यह एफएसआई की रिपोर्ट है। ...(**व्यवधान**)...

Contents Page

अच्छा, आप बोलेंगे, फिर मैं और आंकड़े भी दूंगा, जो आपने गलत बोला है। ...(**व्यवधान**)... आप सुन लीजिए। मैंने आपको सुना है, आप मुझे प्रेम से सुनिए। दूसरा, जो ट्री कवर ऑफ इंडिया है, वह 92,572 था, जो बढ़ कर 1,12,014 हुआ है। उसके बाद प्लांटेशन का जो टोटल एरिया है, वह बढ़ा है। रिकॉर्डेड फॉरेस्ट एरिया भी, जो आईएसएफआर की रिपोर्ट है, उसमें वह बढ़ कर काफी ज्यादा हुआ है। देश में जो मैंग्रोव कवर है, वह 4,740 था, वह बढ़ कर 4,991 हुआ है। मैं रिकॉर्डेड फॉरेस्ट एरिया को वापिस से पढ़ना चाहूंगा। वह 7,64,566 था, वह बढ़ कर 7,75,377 हुआ है।

इसके साथ ही साथ, अंतर्राष्ट्रीय स्तर पर भी भारत ने अपने एनडीसी के टारगेट्स दिए। हमने दुनिया के सामने यह टारगेट दिया कि हम अपनी Emission Intensity of GDP by 45 per cent 2030 में हासिल करेंगे, जो 2005 के लेवल के हिसाब से होगा। 2026 में भारत ने यूएनएफसीसीसी में अपने जो टारगेट्स दिए, भारत ने उसको 36 परसेंट हासिल करने का काम किया, जो भारत का ट्रैक रिकॉर्ड दिखाता है। उसके साथ ही, 2014 में हमारे यहां पर क्यूमुलेटिव इलेक्ट्रिक पावर की कैपेसिटी, जो फॉसिल फ्यूल बेस्ड से अलग थी, जिसको हम ग्रीन एनर्जी कहते हैं, वह 30.3 परसेंट थी, जो 2025 में बढ़ कर 51 परसेंट हुई है। उसके साथ ही साथ अगर consumption of ozone-depleting substances की बात है, तो उस अपडेट में भी हम आगे बढ़े हैं। बहुत सारे सदस्यों ने यह बताया है कि 2014 में हमारे देश में केवल 26 wetlands थीं, आज प्रधान मंत्री जी के नेतृत्व में बढ़कर 98 wetlands को Ramsar sites का दर्जा दिलाने का काम हमने किया है। उसके साथ ही साथ उसके क्षेत्रफल में भी वृद्धि हुई है। धरती के द्वारा दिये हुए जो सबसे बड़े उपहार हैं, वे हमारे biosphere reserves हैं। आज इंडिया में पिछले 10 सालों की उपलब्धि में आप देखें, तो अब 18 designated biosphere reserves हैं। हमारे ये जो 18 designated biosphere reserves हैं, उनमें से 12 को UNESCO के World Network Biosphere Reserves में भी शामिल किया गया है, जो मनुष्य और प्रकृति के लिए दुनिया की सबसे बड़ी धरोहर हैं।

महोदय, उसके साथ ही हमारे जो BSI और ZSI के institutes हैं, उन्होंने plant species के बारे में भी कार्य किया है। भारत द्वारा NDC में दिया गया जो अपना संकल्प है, उसके हिसाब से हमने देश में additional carbon sink create करने का भी काम किया है। यह मैंने इसीलिए प्रारंभ में बताया है कि अपनी 10 वर्षों की यात्रा में माननीय प्रधान मंत्री जी के नेतृत्व में भारत ने पर्यावरण के क्षेत्र में बड़ी उपलब्धियां हासिल की हैं।

माननीय उपसभापति महोदय, हमारे मंत्रालय के तीन बड़े विषय हैं। पहला - environment, दूसरा - forests और तीसरा - climate change. ये विषय हमारे मंत्रालय के mandate के अंतर्गत आते हैं। मैं आपको यह कहना चाहता हूं कि हम उन पर्यावरणीय मानकों को निर्धारित करते हैं, जो पर्यावरणीय मानक इस देश के किसी भी विकास के कार्यों के साथ जुड़ने चाहिए, क्योंकि हम सब यह मानते हैं कि जितनी भी मानव आधारित गतिविधियां इस पूरे कार्यकाल में या पूरे संसार में होती हैं, उन गतिविधियों में हम विकास के साथ-साथ पर्यावरणीय मानकों को भी बनाए रखने का काम करें। इसलिए हम यह मानते हैं कि हमारे मंत्रालय में जो सबसे बड़ा विषय है और जो माननीय प्रधान मंत्री जी के नेतृत्व में हम पूरे देश में एक governance

Contents Page

के model को लेकर के आए हैं, वह Whole-of-Government approach है। Whole-of-Government approach का मतलब यह है कि हम silos में काम नहीं करें। हम silos से निकल करके एक साथ कार्य करें। कल जब अयोध्या रामी रेड्डी जी कह रहे थे, तो वे भी कह रहे थे कि आपको मंत्रालय में एक approach के साथ सारे institutions में काम करना चाहिए। हमारे मंत्रालय के अंतर्गत, चूंकि मैंने पिछले 4 वर्षों में इस मंत्रालय को देखा है और इस मंत्रालय का मंत्री बनने के बाद मुझे गर्व होता है कि इस मंत्रालय के पास पिछले 100 वर्षों की परंपरा के best institutes हैं, जो forestry के मामले में, science के मामले में, research के मामले में और taxonomy के मामले में बहुत अच्छे और बेहतरीन institutes हैं। लेकिन जब हम मंत्री बने ...(**व्यवधान**)...

श्री जयराम रमेश: ये 2014 के पहले बनाए गए थे।

श्री भूपेन्द्र यादव: हां, पहले बनाए गए थे। ...(**व्यवधान**)... अच्छा, 100-100 साल से बने हुए हैं। 1947 से भी पहले बने थे। ...(**व्यवधान**)... जयराम जी, आप और हम, दोनों जानते हैं, लेकिन मैं बताता हूं कि क्या हुआ। आप भी मंत्री रहे हैं और आपके बाद हमने भी उत्तराधिकार में यह विषय लिया। ...(**व्यवधान**)... पूरा तो बोलने दीजिए। हमने भी यह विषय लिया।

माननीय उपसभापति महोदय, ये जो 16 institutes थे और यह मंत्रालय भी 80s के दशक में, 1986 में अस्तित्व में आया। पहली बार ऐसा महसूस हुआ, जब प्रधान मंत्री जी ने कहा कि Whole-of-Government, Whole-of-Department की approach होनी चाहिए। हमने देखा था कि हमारे इस ecosystem में BSI, ZSI, IIFM, ICFRE, FSI, WII जो institutes हैं, ये कभी एक साथ नहीं बैठते थे। जब 2020 में हमने कहा कि यह जो Whole-of-Governance का process, जो कि प्रधान मंत्री जी का governance का एक concept है, इसमें क्या कभी ये डिपार्टमेंट्स आपस में बैठे, तो पता चला कि ये डिपार्टमेंट्स आपस में कभी नहीं बैठे। इसलिए मंत्रालय ने प्रधान मंत्री जी के विजन को लेते हुए, हम लोगों ने एक informal body बनाई, जिसका नाम हमने 'NIRANTAR' रखा। हमारी यह जो 'NIRANTAR' बॉडी है, इसका पूरा नाम है - National Institute for Research and Application of Natural Resources to Transform, Adapt and Build Resilience. मंत्रालय ने यह जो informal अपना 'निरंतर' का एक प्लेटफॉर्म बनाया, इसमें सबसे बड़ी बात यह हुई कि हमने उसके चार डिपार्टमेंट किए ताकि "Whole of the Department" की अप्रोच के आधार पर ही पॉलिसी इंटरवेंशन हो। सबसे पहला, "Ecosystem and Survey Analysis", दूसरा, "Research and Management of Ecosystem Services", तीसरा, "Capacity Building Support" और चौथा, "Climate Change Support." मेरा यह मानना है कि मंत्रालय बनने के बाद लगातार तीन महीने, चार महीने में इस 'निरंतर' प्लेटफॉर्म के माध्यम से हमने एक होलिस्टिक अप्रोच के साथ इस देश के पर्यावरण की जो तीनों चुनौतियाँ हैं - पहला, 'Environment Clearance" के विषय, दूसरा, हमारे देश के "Forest और Biodiversity" के विषय, तीसरा, "Climate Change" के विषय - उसको "Whole of the Department" की अप्रोच के साथ काम करना शुरू किया।

Contents Page

माननीय उपसभापति जी, इस देश में सारे सदस्य हमें यह बताते हैं कि आप एन्वायर्नमेंट के लिए ऐसे मानक तय करें, जिससे हम लोग एन्वायर्नमेंट के स्टैंडर्ड को बना सकें। यही कारण है कि मंत्रालय ने पिछले दो सालों में कुछ नई गाइडलाइन्स शुरू कीं। सबसे पहला "Introduction of Registered Environment Auditors" है। हम लोग यह जो एन्वायर्नमेंट ऑडिटर लेकर आए हैं कि जैसे जो भी इंडस्ट्री लगती है, तो उसके लिए जैसे हम लोग एक फाइनेंशियल ऑडिट देते हैं, हम अपनी कैपसिटी का ऑडिट देते हैं, सोशल ऑडिट करते हैं, ऐसे ही एक सेल्फ एन्वायर्नमेंट ऑडिटर के संस्थान के माध्यम से एन्वायर्नमेंट ऑडिट आना चाहिए। पर, मैं यह मानता हूँ कि इन रूल्स के बाद एक नया परिवर्तन आएगा और प्रधान मंत्री जी जिसको रिफॉर्म कहते हैं, उन रिफॉर्म्स के तहत यह हमारे मंत्रालय का हिस्सा है। दूसरा, हमने "Cosent to Operate" has been made perpetual किया है। इसको करने के बाद जो सबसे बड़ी बात हुई है, वह यह है कि देश में जो इंडस्ट्री में एक भय और निराशा का वातावरण रहता था, उनको ज्यादा ईज़ आउट करने की बात की गई है। उसके साथ ही हमने "Consolidated Single Consent for handling of all hazardous and other Wastes" भी किया है और उसमें स्पेशल प्रोविजन, विशेष रूप से माइक्रो और स्मॉल यूनिट के लिए करने का काम किया है। उसके बाद इन रिफॉर्म्स को आगे बढ़ाते हुए एन्वायर्नमेंट क्लियरेंस के हिसाब से हम कुछ और नए प्रोविजन्स लेकर के आए हैं। सबसे बड़ी बात यह है कि हमने इसमें अपनी डिजिटल कैपेसिटी को बढ़ाने का काम किया है। इस देश में एक समय था, अब मैं यह नहीं कहूँगा कि इनकी सरकार के समय होता था, क्योंकि पूरा देश जानता है कि इस देश में एक समय था, जब एन्वायर्नमेंट क्लियरेंस लेने में 600 दिन लगा करते थे। 600 दिन का अर्थ है कि अगर कोई आदमी इंडस्ट्री लगाने की सोचता था, तो उसको एन्वायर्नमेंट क्लियरेंस तीन साल बाद मिलती थी। आज यह परिस्थिति निर्मित हुई है कि यह जो एन्वायर्नमेंट क्लिरेंस है, उसको हम 90 दिन से भी कम समय पर लेकर आए हैं। हमने उस तीन साल को तीन महीने में लाने का काम किया है। यह तीन महीने में लाने का कार्य कैसे हुआ है? यह तीन महीने में लाने का काम सरकार के डिजिटल एंपावरमेंट को बढ़ा कर हुआ है। 2018 में हम 'परिवेश' लेकर के आए। 'परिवेश' पोर्टल के माध्यम से, क्योंकि जैसे मैंने बताया कि हमारे 16 डिपार्टमेंट थे और कभी डिपार्टमेंट आपस में एक-दूसरे के साथ नहीं बैठते थे। हम उनके डिस्कशन के लिए 'निरंतर' जैसा एक प्लेटफॉर्म लेकर आए। उसी प्रकार से, फाइलें भी कभी आपस में बात नहीं करती थीं। कभी एन्वायर्नमेंट क्लियरेंस की फाइल होती थी, तो वाइल्डलाइफ की फाइल से बात नहीं होती थी, वाइल्डलाइफ की होती थी, तो सीआरजैड से बात नहीं होती थी। अब हमने सारे सिस्टम को इंटीग्रेट करने का काम किया। इंटीग्रेट करने के इस काम के साथ-साथ जब यह 'परिवेश' आगे बढ़ा, तो फिर हम दो साल पहले 'परिवेश 2.0' लेकर आए। 'परिवेश 2.0' में हमने जो सबसे बड़ी बात की, वह यह है कि जो प्रोजेक्ट प्रोपोनेंट है, जो अपना प्रोजेक्ट लगा रहा है, वह ट्रांसपेरेंसी के साथ देखे कि मेरी फाइल कहां रुकी हुई है और उसका यह परिणाम हुआ कि देश में आज 'परिवेश' एन्वायर्नमेंट में कोई भय का वातावरण निर्मित नहीं करता है। यह ट्रांसफॉर्मेंसी, परफॉर्मेंस और गवर्नेस में जो स्टैंडर्ड है, उसका काम करता है। 'परिवेश' आज प्रधान मंत्री जी के डिजिटल एंपावरमेंट का एक बहुत बड़ा सशक्त हस्ताक्षर बना है, जो देश की प्रगति में सहायक हो रहा है। इसके साथ ही, परिवेश में इतना करने के बाद अब हम परिवेश 3.0 की ओर जा रहे हैं और परिवेश 3.0 के साथ-साथ हम एन्वॉयर्नमेंट क्लियरेंस को और

Contents Page

आगे करने जा रहे हैं। उसके साथ ही साथ, आज देश में जो सबसे बड़ी चुनौती है, वह सर्कुलर इकोनॉमी है। हमने नीति आयोग के साथ मिलकर बहुत सारे रूल्स पर काम करना शुरू किया है। आज सर्कुलर इकोनॉमी देश की सबसे बड़ी ताकत बन रही है, इसलिए पिछले एक साल में हमारे मंत्रालय के द्वारा, चाहे ई-वेस्ट का विषय हो, चाहे यूज्ड ऑयल का विषय हो, चाहे इलेक्ट्रॉनिक वेस्ट का विषय हो, उनके लिए रूल्स बनाकर लगातार गाइडलाइंस बनाने का काम किया गया है। शहरी क्षेत्रों में हम बहुत ज्यादा चुनौतियों को देख रहे हैं। विशेष रूप से, कांग्रेस के सदस्य और बाकी सदस्य भी प्रदूषण में पीएम-10 की बात करते हैं। शहरी क्षेत्रों में जो कंस्ट्रक्शन और डेमोलिशन होता था, उनके लिए पहले कभी कोई नियम और कानून नहीं थे कि वे किस प्रकार से किए जाएँ। अब हमने कंस्ट्रक्शन एंड डेमोलिशन के लिए भी रूल्स को लागू करने का काम किया है। उसके साथ ही, शहरी क्षेत्रों में जो सबसे बड़ा विषय है, वह वेस्ट का है, सॉलिड वेस्ट का है। सॉलिड वेस्ट मैनेजमेंट के बारे में भी यह तय किया गया है कि जहाँ पर 20 हजार मीटर से ज्यादा के आवासीय क्षेत्र हैं या जो लोग 100 किलो से ज्यादा कचरे का उत्पादन करते हैं, उनके लिए रूल्स क्या होंगे। हमने सॉलिड वेस्ट मैनेजमेंट रूल्स को लागू करके एक बड़े रिफॉर्म को करने का काम किया है।

मैं इसके साथ यह भी कहना चाहता हूँ कि जब यह विषय आता है, तो कई बार लोग कहते हैं कि मैक्सिमम गवर्नेंस, मिनिमम गवर्नमेंट कैसे होगा। जैसा मैंने बताया है कि एन्वॉयर्नमेंट में भी हम एक ऑडिट सिस्टम लेकर आए हैं, ताकि लोग सेल्फ रिलायंट होकर एन्वॉयर्नमेंट को मेजर कर सकें। उसी प्रकार से, इलेक्ट्रॉनिक वेस्ट के लिए अब हम ईपीआर पोर्टल लेकर आ रहे हैं और उसके लिए भी हम लोग काम कर रहे हैं। जो एक और बड़ी चुनौती है और सभी सदस्यों की चुनौती है, वह सिंगल यूज प्लास्टिक की है। हमने सिंगल यूज प्लास्टिक को बैन करने का काम भी किया है। उसके साथ ही साथ, सॉलिड वेस्ट में भी जो चारों तरह के वेस्ट्स हैं, चाहे वेट वेस्ट है, ड्राई वेस्ट है, सेनेटरी वेस्ट है और स्पेशल केयर वेस्ट है, उनको भी हमने मैंडेटरी बनाने का काम किया है। मुझे लगता है कि सरकार इन रिफॉर्म्स के द्वारा काफी बड़े परिवर्तन लेकर आई है।

इसके साथ ही साथ, फ्लाई ऐश और थर्मल पावर प्लांट्स की जो इल्लीगल डंपिंग थी, वहां भी रूल्स और रेगुलेशंस की आवश्यकता थी। उसको भी हम रिफॉर्म्स के साथ लेकर आए हैं। देश में एक बहुत बड़ी चुनौती यह थी कि जो कंटेमिनेटेड साइट थी, वहां पर बहुत बड़ा अवशिष्ट और हेज़र्डियस वेस्ट था। आपने देखा होगा कि सुप्रीम कोर्ट के ऑर्डर के बाद हमने भोपाल के यूनियन कार्बाइड के वेस्ट को भी पिछले दो सालों में पूरे तरीके से डिस्पोज ऑफ करने का काम किया है। माननीय शिवराज जी भी यहां बैठे हैं। वहां जो एक बहुत बड़ा वेस्ट था, उसको समाप्त करके भारत ने दुनिया को यह दिखाने का काम किया है कि हमने किस तरीके से इस पूरे वेस्ट को समाप्त किया है। हमें ये रूल्स इसलिए बनाने पड़े, क्योंकि हम यह जानते थे... ...(**व्यवधान**)...

कृषि एवं किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान): ये सारा वेस्ट तो छोड़कर ही गए थे! ...(**व्यवधान**)...

Contents Page

श्री भूपेन्द्र यादवः ये तो बहुत कुछ छोड़कर गए थे, ठीक अब हम कर रहे हैं। ...(**व्यवधान**)... आप कुछ बोलेंगे, जयराम जी?

श्री जयराम रमेशः मैं कुछ बोलूँ?

श्री भूपेन्द्र यादवः हाँ, बोलिए।

श्री जयराम रमेशः जब हमने प्रयास किया, तो मध्य प्रदेश के तत्कालीन मुख्य मंत्री ने आपत्ति जताई थी। 2010 में मुख्य मंत्री कौन थे और राज्य सरकार की आपत्तियां क्या थीं? इतिहास में मत जाइए। मैं आपको इतिहास बता सकता हूँ। यहां रामी रेड्डी जी बैठे हुए हैं, रामकी बैठे हुए हैं। रामकी की कंपनी, इन्हीं की कंपनी पीथमपुर में थी और तब के मुख्य मंत्री ने क्या कहा? इतिहास के बारे में मत बोलिए।

श्री शिवराज सिंह चौहानः जयराम जी, इतिहास तो यह है कि लोग शिकायतें करते रहे कि यूनियन कार्बाइड से रिसाव हो रहा है। वे चेतावनी देते रहे, लेकिन तब तत्कालीन सरकार और मुख्य मंत्री सोते रहे।

श्री उपसभापतिः माननीय भूपेन्द्र जी।

श्री भूपेन्द्र यादवः माननीय उपसभापति जी, मेरा पिछले 30 मिनट का भाषण इस बात का साक्षी है कि मैं तो 10 साल पर ही बोला हूँ, इतिहास पर बोला कहां हूँ? इतिहास तो आप छेड़ रहे हो और उस इतिहास की जो सबसे बड़ी कमजोरी थी, वह यह थी कि आपकी इंटेंशन सही नहीं थी। अगर intention सही होती, तो उस समय ही यह solve हो जाता और GST भी लागू हो जाता। ...(**व्यवधान**)...

श्री जयराम रमेशः जीएसटी का विरोध किसने किया था? ...(**व्यवधान**)...

श्री भूपेन्द्र यादवः मैंने जो विषय रखा है, वह दस साल की उपलब्धियों का रखा है। दस साल में हमने किस प्रकार से इस देश में जो लंबे समय तक एक site थी, जिसके बारे में यह माना जाता था कि इसे समाप्त होना चाहिए, उसे समाप्त किया। मेरा कहना था कि जो आज हम बाकी के 69 sites के contamination के लिए rules लेकर आए हैं, अगर आप पहले ले आते तो उसे भी हम पूरा कर देते। अब हम rules भी लाए हैं और उसे पूरा करने का काम भी करने जा रहे हैं। यह हमारे देश के लिए एक बहुत बड़ा संकल्प है।

इसके अलावा, जैसा कि मैंने बताया, हमने solid waste के लिए rules बनाए। हमने construction and demolition waste के लिए rules बनाए। हमने Environment Protection (Management of Contaminated Sites) Rules बनाए हैं। एक और बड़ा विषय है — Extended Producer Responsibility for Non-Ferrous Metal Scrap Rules. ये ऐसे विषय हैं जिनका हम उपयोग भी कर सकते हैं। इसमें पहले किसी प्रकार की स्पष्ट व्यवस्था नहीं थी, इसलिए हमने इसमें reform करके rules बनाने का काम किया। देश में vehicular pollution भी

Contents Page

एक बड़ा विषय था। इसके लिए End of Life Vehicle Rules की आवश्यकता थी। उसे भी हमने 2025 में लागू किया है। इसके साथ-साथ एक और महत्वपूर्ण विषय है, क्योंकि हम EV की भी बात करते हैं कि हमें futuristic reforms में किस प्रकार पहले से regulation बनाने चाहिए। इसी दिशा में हमने 2025 में Battery Waste Management के Amendment rules बनाए और implementation of EPR portals for waste streams के लिए भी कार्य किया।

माननीय उपसभापति महोदय, मैं चाहता तो यह बहुत बड़ा विषय आपके सामने रख सकता था, लेकिन मैंने केवल rules का उल्लेख इसलिए किया है क्योंकि सभी सदस्य इन rules पर ध्यान देते रहते हैं और अपने-अपने क्षेत्रों में भी सक्रिय रहते हैं। एक और सबसे बड़ा कार्य जो हमारे मंत्रालय ने माननीय प्रधान मंत्री जी के नेतृत्व में किया है, वह है रोजगार के अवसर बढ़ाना। कई मंत्रालयों में लंबे समय से पद रिक्त थे। इसलिए आपने देखा होगा कि पिछले दो-तीन वर्षों में स्वयं प्रधान मंत्री जी ने रोज़गार मेले आयोजित किए हैं। यदि आप पिछले तीन वर्षों को देखें तो 18 रोज़गार मेले आयोजित किए गए। भारत सरकार ने 'whole of the Government approach' के साथ युवाओं को रोजगार देने का काम किया। अभी 24 जनवरी, 2026 को भी एक रोज़गार मेला आयोजित हुआ। हमारे मंत्रालय में कुल 3486 posts रिक्त थीं, जो vacant थीं, उनमें से 2111 posts को भरने का काम किया गया है, यानी लगभग 70 percent से अधिक posts को भरने का कार्य किया गया है।

देश में कर्मचारियों और मंत्रालय की capacity बढ़ाने के लिए Mission Karmayogi के माध्यम से एक बड़ा approach का कार्यक्रम प्रधान मंत्री जी के द्वारा शुरू किया गया। हमारे मंत्रालय में Mission Karmayogi और स्वच्छ भारत अभियान — इन दो बड़े विषयों को लेकर आगे बढ़ने का काम किया गया।

माननीय उपसभापति जी, जहाँ एक तरफ environment के क्षेत्र में हमने नई-नई चुनौतियों को ध्यान में रखते हुए नए rules के माध्यम से reforms किए, वहीं देश की biodiversity में एक लम्बे समय से – कल यहां बहुत सारे सदस्यों ने बोला – हमारे जो यू.पी. के डीजी साहब रहे हैं, वे बहुत सारे प्लांट्स और उनकी verity के बारे में बोलते रहे, लेकिन ये सब हमारे देश की बहुत बड़ी ताकत है। इस देश की biodiversity का संरक्षण करना, इसके लिए strategy बनाना और action plan तैयार करना अत्यंत आवश्यक था। इनको हमने करने का काम किया। इसी कारण 2024 में हमने biodiversity के नए rules बनाए और Biodiversity Act में amendment किया। इस Biodiversity Act amendment का एक बहुत बड़ा लाभ यह हुआ कि हमारे देश में जो पारम्परिक knowledge रखने वाले आयुर्वेद के लोग हैं, जो हमारी tribal communities हैं, जिनके पास यह knowledge है, उनको access and benefit-sharing भी होनी चाहिए। इसलिए हमने key reform किया। विशेष रूप से हमारे wild medicinal plants को encourage करने के लिए, उनके cultivation को बढ़ावा देने और उन medicinal plants की सुरक्षा के लिए भी हमने यह कदम उठाए हैं। इसका सबसे बड़ा लाभ यह है कि भारत दुनिया को आयुर्वेद के रूप में एक बहुत बड़ी सौगात दे सकता है। विशेष रूप से Indian system of medicine के protection का काम इस अमेंडमेंट के माध्यम से किया है। एक लम्बे समय तक लोग इस क्षेत्र में काम इसलिए नहीं

Contents Page

करते थे, क्योंकि उन्हें लगता था कि कहीं उनके ऊपर कोई criminal case न बन जाए, लेकिन माननीय प्रधान मंत्री जी जो जन विश्वास बिल लेकर आए... इस जन-विश्वास बिल के अंतर्गत जब हम अलग से अमेंडमेंट लेकर आए, तो जो unnecessary provisions थे, उनको डीक्रिमिनलाइज़ करने का काम किया। उसके साथ ही एक बात यह है कि अगर हम भारतीय मेडिसन को आगे बढ़ाना चाहते हैं, तो जो granting of appeals के लिए डिले होती है, उसके दिनों को भी हमने 180 से कम करके 90 दिन करने का काम किया। सबसे बड़ी बात है कि हमने simplified and transparent procedure किया, जो बायोलॉजिकल रिसोर्सेज़, उसकी associated knowledge research के लिए, commercial utilization के लिए और Intellectual Property Rights के लिए किया और मुझे लगता है कि इसके कारण बहुत बड़ी संख्या में, जो बायो-डायवर्सिटी के क्षेत्र में AYUSH और आयुर्वेद में काम करते हैं, traditional knowledge में काम करते हैं, traditional medicine में काम करते हैं, उनको इसका बहुत बड़ा लाभ मिलेगा। उसके साथ ही हमारे देश में इस बात की आवश्यकता है कि जो हमारे Common Effluent Treatment Plants हैं - इंडस्ट्री वगैरह लग जाती थी, बाद में जो CETP लगते थे, उसके लिए एक लंबा प्रोसीज़र होता था, जबकि वह तो fundamentally इस बात के लिए थे कि आप इंडस्ट्री लगाना चाह रहे हो, तो आपके CETP होने चाहिए। हमने बहुत बड़ा rationalization और रिक्वायरमेंट करते हुए और टाइम से उसको एश्योरेंस करते हुए उसको extension देने का काम किया। इस एक प्रक्रिया से देश में औद्योगिक क्षेत्र में CETP के प्रोसेस को easy करने का काम किया, वे वहां के औद्योगिक क्षेत्र के एनवायर्नमेंट के नॉर्म्स को बनाने में सहायता करेंगे। उसके साथ ही साथ आप देखेंगे कि हमारे नायडू जी यहां पर बैठे हैं। एयरपोर्ट का जो एक्स्टेंशन होता था, विशेष रूप से जो बी ॥ एयरपोर्ट का एक्सटेंशन होता था, उसमें वापस hearing होती थी। ...(**व्यवधान**)...

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): उपसभापति महोदय, मैं ...(**व्यवधान**)...

श्री उपसभापतिः जब इधर बोल रहे थे, मैं इधर देख रहा था। यह काम आपने दिया है। अब इधर बोल रहे हैं, तो मैं इधर देख रहा हूं।

श्री मल्लिकार्जुन खरगेः सर, हमारा क्या है। आपकी तरफ देख रहे हैं, तो भी हम आपकी तरफ देख सकते हैं, लेकिन वे पब्लिक भाषण कैसे करते हैं, मोदी जी यहां आकर जो एड्रेस करते हैं, वैसा ही एड्रेस ये लोग कर रहे हैं। ...(**व्यवधान**)... पहले ऐसा नहीं करते थे। अब ऐसा करना सीख गए हैं। हर एक पैरा खत्म करने के बाद मोदी, मोदी, मोदी, उसके सिवाय कुछ नहीं है। ...(**व्यवधान**)...

श्री उपसभापतिः माननीय भूपेन्द्र जी, माननीय भूपेन्द्र जी, प्लीज़। माननीय नेता सदन।

THE LEADER OF THE HOUSE (SHRI JAGAT PRAKASH NADDA) : Sir, on the lighter side उन्होंने कहा कि आप मोदी, मोदी, मोदी, मोदी करते हैं। हम तो करते हैं, लेकिन आप भी दिन-रात मोदी, मोदी ही याद करते हैं, यह याद करना चाहिए।

Contents Page

श्री उपसभापतिः माननीय भूपेन्द्र जी, आप बोलिए। माननीय प्रमोद तिवारी जी, प्लीज़।

श्री प्रमोद तिवारी (राजस्थान)**:** ये मोदी जी के गलत काम को सही बताते हैं और हम जो वे गलत करते हैं, उसको गलत बताते हैं। ...(**व्यवधान**)...

श्री जगत प्रकाश नड्डाः मोदी जी के सही काम को हम सही बताते हैं। मोदी जी के काम के कारण देश में जो इम्पैक्ट पड़ता है, उससे इनको जो डर होता है, उसको यह याद करते हैं।

श्री उपसभापतिः माननीय भूपेन्द्र जी, आप बोलें।

डा. सुधांशु त्रिवेदी (उत्तर प्रदेश)**:** सर, बहुत लंबे समय से मोदी जी के प्रति इधर नफरत पनपती रही और जनता में मोहब्बत मिलती रही, तो हुआ क्या, वह मैं एक लाइन में कहना चाहूंगाः

"मरीज़- ए- नफरते मोदी पर लानत खुदा की
मर्ज बढ़ता गया, जो- जो दवा की।"

श्री उपसभापतिः माननीय भूपेन्द्र जी, आप बोलें।

श्री प्रमोद तिवारीः सर, on the lighter note, भूपेन्द्र जी पॉपुलर हैं, इसलिए कह रहा हूं। मेरा सिर्फ इतना कहना है कि हम उनके खिलाफ बोलते हैं, जो इस दुनिया में अपनी सफाई में जवाब देने के लिए हैं। इनकी आदत पड़ गई है उनके खिलाफ बोलने के लिए, जो इस दुनिया में नहीं हैं। बिना नेहरू जी का नाम लिए इनका दिन पूरा नहीं होता है।

श्री भूपेन्द्र यादवः माननीय उपसभापति जी, एक अच्छा-सा गाना हैः

"प्रमोद जी झूठ मत बोलो, खुदा के पास जाना है।"

श्री उपसभापतिः प्रमोद जी, अब जवाब देने दीजिए।

श्री प्रमोद तिवारीः अपने ऊपर लागू करना चाहिए। वरना, ये जहां जाएंगे, वह बताने लायक नहीं होगा।

श्री भूपेन्द्र यादवः उपसभापति महोदय, मैंने उपलब्धियों और रिफॉर्म्स के बारे में आपके सामने विषय रखा। मेरा यह कहना है कि ये रिफॉर्म्स करने के बाद मैंने शुरू में भारत के फॉरेस्ट क्षेत्र की उपलब्धियों के बारे में रखा है।

3.00 P.M.

जो एक बड़ा विषय है, वह यह है कि आज प्रधान मंत्री जी के नेतृत्व में अंतर्राष्ट्रीय स्तर पर भारत ने क्लाइमेट एक्शन प्रोग्राम में एक बहुत बड़ी लीड ली है। UNFCCC में जो अपने NDCs थे, उन NDCs को हमने निश्चित समय के अंतर्गत पूरा किया है। आज जो नए coalition अंतर्राष्ट्रीय क्षेत्र में बने हैं, उन्होंने दुनिया में नए मानक स्थापित किए हैं। महोदय, विशेष रुप से रिन्यूएबल

Contents Page

एनर्जी के क्षेत्र में International Solar Alliance बनाया गया और International Solar Alliance का हेडक्वार्टर भी गुड़गांव के अंतर्गत है। आज दुनिया में 137 देश इस International Solar Alliance के न केवल सदस्य बने हैं, बल्कि भारत ने भी सोलर क्षेत्र में 42 प्रतिशत क्षमता बढ़ाने का काम किया है।

उपसभापति महोदय, मैं जब G*20* सम्मेलन में साउथ अफ्रीका गया था, तो UNFCCC ने अपने 31 साल पूरे होने पर, जो प्रेजेंटेशन दिया, उसमें उन्होंने कहा कि दुनिया के जिन देशों ने - यह उनके प्रेजेंटेशन में है और इसलिए मैं ऑन रिकॉर्ड बोल रहा हूँ - दुनिया के जिन देशों ने एन्वायरन्मेंट के क्षेत्र में उल्लेखनीय कार्य किया है, उनमें भारत ने रिन्यूएबल एनर्जी में, सोलर में अपनी जिस क्षमता को बढ़ाया है, वह दुनिया के लिए अनुकरणीय है। यह हमारे प्रधानमंत्री जी की उपलब्धि है।

महोदय, दूसरा बिंदु यह है कि आज हम सब लोग यह जानते हैं कि नई टेक्नोलॉजी आनी चाहिए, नई टेक्नोलॉजी का इनोवेशन होना चाहिए, लेकिन अंतर्राष्ट्रीय स्तर पर एक ऐसा मंच बनाना, जिसमें कंपनीज भी हों, देश भी हों ऑर्गेनाइजेशन भी हों – वह बड़ी बात है। भारत ने स्वीडन के साथ मिलकर लैडइट लीडरशिप फॉर इंडस्ट्रियल ट्रांसफॉर्मेशन नामक एक अंतर्राष्ट्रीय Coalition बनाया और इसका जो 2.0 है, वह प्रारंभ हुआ है।

मान्यवर, तीसरा बिंदु यह है कि पर्यावरण के क्षेत्र में हम जानते हैं बाढ़ आती है, आपदा आती है, सूखा आता है, तूफान आता है, इसलिए दुनिया में इसकी नॉलेज शेयरिंग को लेकर, आपस में इनोवेशन को लेकर कोई Coalition बनना चाहिए और प्रधानमंत्री जी के नेतृत्व में CDRI, Coalition for Disaster Resilient Infrastructure बना है, जिसका हेडक्वावार्टर भी भारत में ही बना है। यह अंतर्राष्ट्रीय क्षेत्र में एक बड़ा इंटरनेशनल कोलेशन बना है।

महोदय, बायोडायवर्सिटी को लेकर हम बहुत सारी बातें करते हैं। हमारे देश के जो जंगल हैं, इनके लिए आज हम निश्चित रूप से बायोडायवर्सिटी के क्षेत्र में काफी आगे बढ़ने की बात करते हैं, लेकिन इसमें नॉलेज शेयरिंग होना, ग्रीन जॉब होना, वाइल्ड लाइफ प्रोटेक्शन होना और ईको टूरिज्म होना भी है। प्रधानमंत्री जी के नेतृत्व में 50 years of tiger conservation में एक और अंतर्राष्ट्रीय संगठन बनाया गया है। इसका नाम International Big Cat Alliance रखा गया है और International Big Cat Alliance का मई माह में भारत में सम्मेलन भी होने जा रहा है, जो भारत की इस क्षेत्र में नेतृत्व क्षमता को बताने का काम करता है। मैं उसके साथ ही आपसे यह कहना चाहता हूं कि हम वन संरक्षण की वृद्धि को लेकर पूरे तरीके से प्रतिबद्ध हैं। कल भी कुछ सदस्य कह रहे थे, मैं उनसे कहना चाहता हूं कि हम केवल हरित आवरण और वन क्षेत्र बढ़ाने के लिए ही नहीं, बल्कि नगरीय क्षेत्र में भी वृक्षारोपण को बल दे रहे हैं। प्रधान मंत्री जी के नेतृत्व में हम 'एक पेड़ माँ के नाम अभियान' चला रहे हैं, लेकिन पूरे देश में हम लोग 'नगर वन योजना' के माध्यम से भी काम कर रहे हैं। आज बहुत सारे सदस्यों ने बताया है कि 600 नगर वन और 400 नगर वाटिकाओं की हमने पिछले तीन सालों के अंदर उपलब्धि दर्ज़ कराने का कार्य किया है। हमने इस योजना को कैम्पा के द्वारा भी सहायता देने का काम किया है। इसके साथ ही साथ हमारा जो

Contents Page

डिग्रेडिड फोरेस्ट है, उस डिग्रेडिड फोरेस्ट और हमारी डिग्रेडिड लैंड्स में भी जो लोग काम करना चाहते हैं, जो संस्थाएं काम करना चाहती हैं, जो लोग कॉरपोरेट सेक्टर में काम करना चाहते हैं, हम उनके लिए भी Green Credit Programme लेकर आए हैं। हम Green Credit Programme के माध्यम से भारत के हरित आवरण को बढ़ाने के लिए एक बड़ी स्कीम लेकर आए हैं। इसके साथ ही कार्बन क्रेडिट प्रोगाम को आगे बढ़ाने का काम भी करने आए हैं। दुनिया की जो एक और बड़ी समस्या है, वह धरती के बंजर होने की समस्या है - UNCCD, United Nations Convention to Combat Desertification. आज भारत ने आईसीएफआरई के माध्यम से अपना centre for excellence बनाया है और इस centre for excellence कार्यक्रम के अंतर्गत विशेष रूप से जो खनन से प्रभावित जमीनें हैं, जो शुष्क जमीनें हैं, उन सारी जमीनों को हरा-भरा करने के लिए भारत ने दुनिया के सामने लक्ष्य भी रखा है। सस्टेनेबल लैंड मैनेजमेंट को कैसे बढ़ाया जाए, इसके लिए भारत में हम प्रधान मंत्री जी के विज़न के हिसाब से आईसीएफआरई में एक सेंटर ऑफ एक्सीलेंस चला रहे हैं।

माननीय उपसभापति महोदय, बहुत बड़ी बात यह होती है कि हमारे देश में कई बार वन आधारित उपज या विशेष रूप से जो हमारे टिम्बर हैं, जब हम उन्हें लेकर जाते थे, तब बहुत सारी जगहों पर एक राज्य से दूसरे राज्य के टिम्बर पर लगातार रेस्ट्रिक्शन होती थी। आज हम बहुत बड़ी संख्या में विदेश से टिम्बर आयात करने को मजबूर हैं। हमारे देश का टिम्बर अपनी जगह पर नहीं पहुंच पाता है। हमने आने के बाद निश्चित रूप से वन नेशन के बहुत सारे कार्य किए हैं, जिसने भारत को एक ताकत के रूप में खड़ा किया है। खरगे जी, अब तो मैं आपको ही देख रहा हूँ। आप ही को देखकर बात कर रहा हूँ।

श्री मल्लिकार्जुन खरगेः देखिए। मैं देवेगौड़ा जी की तरफ देख रहा हूँ।

श्री भूपेन्द्र यादवः देवेगौड़ा जी आपकी तरफ नहीं देख रहे हैं, वे मेरी तरफ देख रहे हैं। ...(**व्यवधान**)...

इसलिए हमने नेशनल ट्रांजिट पास सिस्टम (एनटीपीएस) की शुरुआत की है। यह एनटीपीएस 33 राज्यों और केंद्र शासित प्रदेशों द्वारा अपनाया जा चुका है। मुझे यह बताते हुए खुशी हो रही है कि 2 मार्च, 2026 तक एनटीपीएस पोर्टल पर 5,83,709 आवेदन प्राप्त हुए, जिनमें 3,31,796 ट्रांजिट परमिट और 2,23,163 एनओसी जारी हो चुके हैं। यह प्रणाली प्रधान मंत्री जी के ईज़ ऑफ डूइंग बिजनेस को सुदृढ़ करती है। देश के वन उत्पादों के सुगम और वैधानिक परिवहन के लिए एक विश्वसनीय डिजिटल मंच प्रदान करती है।

माननीय उपसभापति महोदय, अभी तक सबसे बड़ी बात यह है कि जो टिम्बर मार्केट रेट तय होता था, उसका इको मार्क हमारे पास नहीं था। हम उसके लिए बहुत सारा पैसा दुनिया के बाकी संस्थानों को देते थे। हमने प्रमाण सर्टिफिकेशन की शुरुआत की है। साथ-ही-साथ, जो वन क्षेत्र से बाहर के वृक्ष हैं, जो ट्रीज आउटसाइड फॉरेस्ट हैं, उनका प्रमाणन और वन उत्पादों की चेन ऑफ कस्टडी का प्रमाणन भी शामिल किया है, ताकि हमारे देश में जो लोग एग्रोफॉरेस्ट्री का काम करते हैं, उन्हें किसी प्रकार की दिक्कत न आए। नेशनल ग्रीन मिशन को आगे बढ़ाने का काम

Contents Page

किया है, लेकिन इसे आगे बढ़ाने के साथ-साथ 2015-16 से अब तक, दस सालों में 17 राज्यों और एक केंद्र शासित प्रदेश में 1,71,345 हेक्टेयर क्षेत्रफल में वनीकरण के लिए 1,016 करोड़ रुपये की राशि आवंटित की गई है। हम लोग धरती पर वन आवरण तो बढ़ा ही रहे हैं, लेकिन सबसे बड़ा विषय है कि जो हमारा समुद्री क्षेत्र है -- पहले हम 7,500 किलोमीटर का समुद्री क्षेत्र मानते थे, लेकिन सभी creeks वगैरह को मिलाकर, हम दस हजार किलोमीटर से ज्यादा का समुद्री क्षेत्र मानते हैं। यहाँ पर हम लोगों ने मैंग्रोव प्लांटेशन के लिए MISHTI चलाई है। इसका अर्थ है - Mangrove Initiative for Shoreline Habitats and Tangible Incomes (MISHTI), जिसका शुभारंभ प्रधान मंत्री जी के द्वारा पाँच जून, 2023 को किया गया था। इस योजना का उद्देश्य भारत के तटीय क्षेत्र में मैंग्रोव वनों की पुनर्स्थापना करना है, जिसके लिए देश और विश्व की बेस्ट प्रैक्टिसेज़ को अपनाते हुए, मैंग्रोव वनों के पुनर्निर्माण और वनारोपण किया जा रहा है। हमने पाँच वर्षों में 540 वर्ग किलोमीटर के क्षेत्र में नौ तटीय राज्यों और चार केंद्र शासित प्रदेशों में इस योजना को लागू करने और आगे बढ़ाने का काम किया है।

माननीय उपसभापति महोदय, इस धरती पर मनुष्य के अंदर सबसे बड़ी चीज़ करुणा का भाव है। हमारे अंदर करुणा का भाव मनुष्यों के लिए तो होना ही चाहिए, लेकिन इस प्रकृति के प्रति, वन्य जीवों के प्रति भी होना चाहिए। इसके लिए हमने स्पीशीज़ रिकवरी प्रोग्राम को आगे बढ़ाने का काम किया है। इसमें हमने संकटग्रस्त स्पीशीज़ या जिन स्पीशीज़ की आज के समय में रिकवरी करना बहुत आवश्यक है, विशेष रूप से Red Panda, Clouded Leopard, Arabian Sea Humpback Whale, Northern River Terrapin, caracal, sloth bear, घड़ियाल - हमने इन्हें विशेष प्रोग्राम के अंतर्गत शामिल करने का काम किया है। आज भारत के लिए यह बहुत बड़ी उपलब्धि है कि हमारे यहाँ पर जो चीते एक्सटिंक्ट हुए थे, उनके लिए हमने यह तय किया कि वाइल्डलाइफ चीतों को लाकर उनके ट्रांसलोकेशन का कार्य किया जाए। मेरा मानना है कि यह कार्यक्रम हमारे आने से पहले शुरू हुआ था, लेकिन इसको लागू करके जमीन में उतारने का काम हमारी सरकार ने प्रधान मंत्री जी के नेतृत्व में किया है। हम जो 20 चीते लाए थे, उसमें मुझे पता है कि शुरू में दिक्कत आई थी और इसमें आलोचना का भी डर था। शुरू में यहां के वातावरण में उनको acclimatize होने में भी काफी समय लगने वाला था। मैं अपने साइंटिस्ट्स, फॉरेस्टर्स और वन विभाग के अधिकारियों को बहुत धन्यवाद देना चाहता हूं कि जो 20 चीते लाए गए थे आज उनकी संख्या बढ़कर 50 से ज्यादा हो गई है। प्रोजेक्ट टाइगर और प्रोजेक्ट एलीफैंट जैसे कार्यक्रम करने के साथ-साथ हम प्रोजेक्ट लॉयन, प्रोजेक्ट डॉल्फिन और विशेष रूप से यह हमारे गुजरात के सांसद महोदय बैठे हैं, इनकी भी चिंता रहती है, ग्रेट इंडियन बस्टर्ड और चीता जैसे कार्यक्रमों को हम बढ़ाने का काम कर रहे हैं। इसलिए इस बार हम लोगों ने प्रोजेक्ट घड़ियाल और प्रोजेक्ट स्लॉथ बियर में विशेष रूप से काम करने का कार्य किया है। हमारे यहां हम लोग टाइगर का एस्टिमेशन कराते थे और एलीफेंट का एस्टिमेशन कराते थे। मैंने अपने पूर्व वक्तव्य में भी कहा कि हमने पहली बार डॉल्फिन का एस्टिमेशन कराया। जो स्नो लैपर्ड है, उसका एस्टीमेशन नहीं होता था। उसका भी हमने दुनिया में पहली बार पहला एस्टिमेशन कराया है और भारत में लगभग 718 स्नो लैपर्ड का एस्टिमेशन हमारे देश में आया है। अभी दो बड़ी चुनौतियां हमारे सामने हैं और सारे सदस्य भी मुझे अक्सर इन चुनौतियों के विषय में बताते हैं। पहला, हमारे जो टाइगर रिज़र्व

Contents Page

एरियाज़ हैं, उनके संबंध में एक बड़ा विषय है - tiger outside tiger territory. इसके लिए हम लोगों ने एक विशेष प्रोजेक्ट चलाया है। Man-animal conflict के संबंध में कई सदस्यों ने प्रश्न पूछे हैं। हमने कोयंबतूर में अब एक इंस्टिट्यूशन एस्टेब्लिश किया है। हमने एरिया स्पेसिफिक पहचान करके अब हम man-animal conflict को लेकर भी कार्य कर रहे हैं। मानव-वन्यजीव संघर्ष में भी हम आगे कार्य कर रहे हैं। मैंने अपने प्रारम्भ के वक्तव्य में एक पेड़ मां के नाम के लिए इको क्लब को बढ़ाने का काम किया है। कल से इस कार्यक्रम में हमारे बहुत सारे ...(**व्यवधान**)...

श्री रामजी लाल सुमन (उत्तर प्रदेश): उपसभापति जी ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Please take your seat. आप बैठ जाइए। ...(**व्यवधान**)... प्लीज़, आप बैठ जाइए। ...(**व्यवधान**)...

श्री रामजी लाल सुमन: उपसभापति जी, मैं यह बात जानना चाहता हूं कि इन्होंने करोड़ों पेड़ लगवा दिए, लेकिन उनमें से बचे कितने हैं? ...(**व्यवधान**)...

श्री उपसभापति: प्लीज़, आप बैठ जाएं। ...(**व्यवधान**)... Please take your seat. Nothing is going on record. माननीय मंत्री जी, आप बोलें।

श्री भूपेन्द्र यादव: माननीय उपसभापति जी, हमारे जिन 13 सदस्यों ने चर्चा में भाग लिया, उसमें चर्चा की शुरुआत श्री घनश्याम तिवाड़ी जी ने की। घनश्याम तिवाड़ी जी ने मानव-आधारित गतिविधियों के जो पर्यावरणीय संकट हैं, उनको लेकर अपना विषय रखा। उसमें हम रिफॉर्मस लेकर आए हैं, विशेष रूप से एनवायर्नमेंट क्लियरेंस के रिफॉर्म लेकर आए हैं। मैंने उनकी बात का जवाब देने की पूरी कोशिश की है। अयोध्या रामी रेड्डी जी ने अपने वक्तव्य के अंतर्गत पास्ट, प्रेजेन्ट और फ्यूचर का विषय रखा। निश्चित रूप से देश के एनडीसी टारगेट जो अचीव हुए हैं, उनकी तो उन्होंने सराहना की, लेकिन उन्होंने स्ट्रक्चर्ड तरीके से ट्रांसफॉर्मेशन की बात अपने विषय में रखी थी। 'निरंतर' के माध्यम से जो हम कार्य कर रहे हैं, उसको मैंने अपने भाषण के माध्यम से स्पष्ट किया है। सर्कुलर इकोनॉमी के संबंध में भारत में क्या किया जा रहा है, इसके बारे में मैंने सर्कुलर इकोनॉमी के रिफॉर्म्स और रूल्स को अपने भाषण में रखने का काम किया है। उनका जो विषय था कि हमें कोई comprehensive strategic review करना चाहिए। उसको भी मैंने अपने विषय में और अपनी बातों में रखने का काम किया है। हमारे बीजेडी के साथी शुभाशीष खुंटिया जी ने चिल्का के विषय को रखा है। हम लोग wetland के preservation और conservation के लिए काम कर रहे हैं। चिल्का में भी हम विशेष रूप से काम कर रहे हैं। ओडिशा का जो तटीय क्षेत्र है, हमारे गोपालपुर के क्षेत्र में जो सी-टर्टल्स है, उसका भी उन्होंने विषय रखा। वहां पर भी अब हमारा ZSI का एक सेंटर है और वह कार्य कर रहा है। ओडिशा में भीतरकनिका जो हमारा biosphere रिज़र्व है और सिमलिपाल का जो हमारा टाइगर रिज़र्व है, उसको लेकर हम लोग कार्य कर रहे हैं। उसके बाद हमारे रामभाई मोकरिया जी ने भारत के वन क्षेत्र को बढ़ाने पर जोर दिया है, जो हम लगातार कर रहे हैं। डा. सुमेर सिंह सोलंकी जी ने वनाधिकार पट्टों के बारे में बात की है। मैं यहां पर यह कहना चाहूंगा कि वन भूमि का जो डाइवर्ज़न होता है, उस डाइवर्ज़न को कैसे संरक्षित किया जाए, इसके संबंध में इस देश में 1950 से लेकर 1980 तक कोई कानून नहीं

Contents Page

था। हम 1980 में जो फॉरेस्ट कंजर्वेशन एक्ट लेकर आए, उसमें हमने जो डाइवर्जन की पावर है, वह सेंट्रल गवर्नमेंट को दी। 1980 से लेकर 2025 तक देश में अन्य कार्यों के लिए लगभग 10 लाख हेक्टेयर की जो जमीन हस्तांतरित हुई, उतनी ही जमीन कंपेंसेटरी एफॉरेस्टेशन में वापिस जंगल को मिली है। लेकिन जो सबसे बड़ी बात थी, वह फॉरेस्ट राइट एक्ट की थी, जिसे हमारे डांगी जी भी उठा रहे थे। फॉरेस्ट राइट एक्ट में 50 लाख हेक्टेयर से ज्यादा जमीन देने का काम पिछले 10 साल में हमारी सरकार ने किया है और सबसे ज्यादा हमने ट्राइबल राइट्स के मामलों को सेटल करने का काम किया है।

इसके साथ, मैं यह भी कहना चाहूंगा कि डा. मेधा विश्राम कुलकर्णी जी ने रामसर साइट की बात रखी है। सबसे बड़ी बात है कि बड्र्स के बारे में उन्होंने विषय रखा है और उन विषयों को बढ़ाने की बात की है। उन्होंने हमारे नौजवानों के अंदर एन्वायरनमेंट कॉन्शसनेस को बढ़ाने के लिए शिक्षा की बात की है। हमने अपने मंत्रालय में भी इको क्लब बनाया है। इसके साथ ही नेशनल हिस्ट्री म्यूजियम के माध्यम से भी हम एक कार्यक्रम कराते हैं, जिसमें लगातार हम वनीय क्षेत्र के बारे में जानकारी के लिए लगातार कार्य करना चाहते हैं। मैं तो सभी सांसदों से भी कहना चाहता हूं कि हम राज्य सभा के सांसद हो सकते हैं, लेकिन अपने क्षेत्र में किसी जगह पर हम इस पर्यावरणीय विषय को हमारे इन संस्थानों के माध्यम से आगे बढ़ाना चाहते हैं, अगर आप कहेंगे, तो निश्चित रूप से हम इको क्लब और इन संस्थानों के माध्यम से इसके लिए कार्यक्रम करेंगे।

इसी प्रकार, हम मिशन लाइफ के माध्यम से कार्य करते हैं। मिशन लाइफ के माध्यम से हम लगातार लोगों के बीच जाकर नौजवानों को भी कहते हैं कि एन्वायरनमेंट अवेयरनेस के लिए मिशन लाइफ में हमें 7 चीजों पर जोर देना चाहिए। सबसे पहली बात है - सेव एनर्जी। इसके बारे में स्टार्टअप से लेकर अवेकनिंग तक, इस पर हमें ध्यान देना चाहिए। फिर सेव फूड, क्योंकि सेव फूड एक ऐसी चीज है कि वेस्ट ऑफ फूड नहीं होना चाहिए। सेव वॉटर, क्योंकि दुनिया में जो सबसे ज्यादा कमी है, वह पीने के पानी की और मीठे पानी की है। फिर सॉलिड वेस्ट मैनेजमेंट है। सॉलिड वेस्ट मैनेजमेंट एक ऐसा विषय है, जिसमें सबको काम करना चाहिए। फिर ई-वेस्ट मैनेजमेंट है। ई-वेस्ट मैनेजमेंट पर भी हमें काम करना चाहिए। छठा विषय है - Ban of single use plastic; और सातवां विषय है - Healthy Lifestyle. इन 7 आयामों को लेकर माननीय प्रधान मंत्री जी ने जो मिशन लाइफ का मंत्र दिया है, मैं सारे सांसद साथियों को भी कहना चाहता हूं कि यह एक ऐसा कार्यक्रम है, जिसमें अपने देश में पर्यावरण अनुकूल जीवन शैली को हम एक जागरण के माध्यम से आगे बढ़ाने का काम कर सकते हैं। हमारा मंत्रालय इस पर काम कर रहा है, लेकिन आप सबके सक्रिय सहयोग की आवश्यकता है।

बृज लाल जी ने अपनी स्पीच में जो एक सबसे बड़ी बात कही है, वह यह है कि उन्होंने बहुत सारी देसी स्पीशीज़ का नाम लिया। निश्चित रूप से हम उनके प्रिजर्वेशन और कंजर्वेशन के लिए काम कर रहे हैं। अब हमने सभी जगहों पर लगातार सभी फॉरेस्टर्स को कहा है कि आप अपने डिस्ट्रिक्ट में जो नर्सरी लगाइए, उसमें आपके क्लाइमेट के हिसाब से आपकी जो देसी स्पीशीज़ हैं, आप उनकी नर्सरी को लगाने का काम करिए। हम कैम्पा के माध्यम से उसको आगे बढ़ाने का काम कर रहे हैं।

Contents Page

इसके साथ ही, अन्य सदस्यों में स्वाति मालिवाल जी ने दिल्ली के प्रदूषण का विषय रखा है। मैं आपको और इस सदन को यह कहना चाहता हूं -- हालांकि हमारे मित्र इस पर क्यों नहीं बोले, मुझे समझ में नहीं आया, क्योंकि उन्होंने प्रेस कॉन्फ्रेंस तो की थी -- मैं यह कहना चाहता हूं कि देश में जो एक्यूआई है, इसकी रिपोर्ट 2009 में आई थी। 2009 में एक्यूआई की रिपोर्ट आने के बाद जो भी सरकार थी, केंद्र की सरकार की कोई मजबूरी रही होगी, कोई विषय रहा होगा, उन्होंने एक्यूआई के मेजरमेंट को लागू नहीं किया। एक्यूआई के मेजरमेंट को लागू करके प्रमाणिकता देने का काम 2015 में प्रधान मंत्री जी के नेतृत्व में हमारी सरकार ने किया। इसके बाद देश में इस समस्या की विकरालता को पहचानते हुए हमने 130 शहरों में नेशनल क्लीन एयर प्रोग्राम किया है। आप खुद भी मानते हैं कि नेशनल क्लीन एयर प्रोग्राम में आज 40 से ज्यादा शहरों में हम एक अटेनमेंट के स्तर पर पहुंचे हैं, क्योंकि जिस प्रकार से मानवीय गतिविधियां बढ़ी हैं, उन मानवीय गतिविधियों के आधार पर चाहे व्हीकल पॉलुशन हो, चाहे सॉलिड वेस्ट के माध्यम से हो, चाहे इंडस्ट्री के माध्यम से हो, इन सब पर नियंत्रण रखना जरूरी है। मैंने अपने पिछले जवाब में भी बताया और मैं अब भी यह कह रहा हूं कि एनकैप को लाने के बाद दिल्ली की आवश्यकता को देखते हुए हमने लेजिस्लेशन के माध्यम से सीएक्यूएम जैसी एक अथॉरिटी बनाने का काम किया है। पिछले दिनों CAQM ने व्यापक रूप से एक समग्र चर्चा की है। इस पर हम विशेष रूप से दिल्ली के एयर पॉल्यूशन को लेकर और 130 शहरों के एयर पॉल्यूशन को लेकर लगातार कार्य करने का काम कर रहे हैं। हम लोगों ने दिल्ली का एक पूरा प्लान भी तैयार किया है। उज्जवल निकम जी ने अर्बन फॉरेस्ट की बात कही है। मैंने उसका जवाब दिया है। मस्तान राव जी और मदन राठौड़ जी ने ज़मीन में कैंसर का और नदियों के पॉल्यूशन का जो विषय है, उसकी बात की है। डीएमके के धनपाल जी ने भी इसकी बात कही है।

महोदय, नीरज डांगी जी ने दो विषय रखे हैं। उन्होंने पहला विषय अरावली का रखा है। नीरज जी, मैं आपको यह कहना चाहता हूं कि आप जो कह रहे हैं, वे तथ्य सही नहीं हैं। इसलिए सुप्रीम कोर्ट में जो विषय रखा गया है, तो सुप्रीम कोर्ट में केवल FSI, CEC और हमारी मिनिस्ट्री नहीं थी। यह जो कमेटी थी, यह कमेटी हमारे मंत्रालय ने नहीं गठित की थी, बल्कि यह कमेटी सुप्रीम कोर्ट ने गठित की थी। हमारे सेक्रेटरी को उसका चेयरमैन बनाया गया था, लेकिन सुप्रीम कोर्ट की जो Central Empowered Committee है, वह इसकी सदस्य थी और भारत का जो FSI इंस्टीट्यूट है, वह इसकी सदस्य थी। पहाड़ियों के बारे में जो मानक तय किया जाता है, वह Geological Survey of India और Survey of India के द्वारा किया जाता है, जिनके पास ये नक्शे रहते हैं, वे सब इस समिति के सदस्य थे। मैं आपको यह कहना चाहता हूं कि न्यायालय ने अपना जो निर्णय दिया, न्यायालय के उस निर्णय में उन्होंने इस definition के लिए कहा। यह definition कोई Ministry of Environment की नहीं थी, दुनिया के नामी Geologist Richard Murphy जो थे, उनके definition के आधार पर यह हुआ था। जहां तक अरावली का प्रश्न है, यह निर्णय आने के भी दो साल पहले हम ऑलरेडी ग्रीन अरावली का एक प्रोजेक्ट चला चुके हैं। मैं इस सदन में कहना चाहता हूँ कि ग्रीन अरावली के द्वारा अरावली के पूरे संरक्षण के लिए हमारी सरकार पूरे तरीके से प्रतिबद्ध है। मैं आपको यह कहना चाहता हूं। आप पूछ लीजिए, लेकिन फिर आपको uneasy उत्तर मिलेंगे। आप पूछ लीजिए।

Contents Page

श्री नीरज डांगीः अगर अरावली के बारे में आपका निर्णय सही था, तो राजस्थान के अंदर और अन्य प्रदेशों के अन्दर जिस तरह से अरावली को लेकर विरोध और प्रदर्शन दर्ज हुए, उसके बाद आप बैक फुट पर आए हैं। यह संज्ञान सुप्रीम कोर्ट ने स्वयं लिया है। यह आपके कहने से नहीं हुआ है। आपने क्यों अरावली का मुद्दा उस समय रखा? क्यों आपने 100 मीटर का ...(**व्यवधान**)...

श्री उपसभापतिः डांगी जी, धन्यवाद। ...(**व्यवधान**)...

श्री भूपेन्द्र यादवः सुप्रीम कोर्ट ने संज्ञान इसलिए लिया, क्योंकि उस समय की सरकार के समय में अरावली में बहुत ज्यादा अवैध खनन हो रहा था। ...(**व्यवधान**)...

श्री नीरज डांगीः सर, ...(**व्यवधान**)...

श्री जयराम रमेशः आप यह क्या बोल रहे हैं? ...(**व्यवधान**)...

श्री भूपेन्द्र यादवः आप जवाब सुन लीजिए। ...(**व्यवधान**)...

श्री उपसभापतिः प्लीज़। ...(**व्यवधान**)... आपने सवाल पूछा, अब वे जवाब दे रहे हैं। आप उसे सुनिए। ...(**व्यवधान**)... आप सुनिए, प्लीज़। ...(**व्यवधान**)... मंत्री जी, आप बोलें। आपकी ही बात रिकॉर्ड पर जाएगी। ...(**व्यवधान**)... आप बोलिए। ...(**व्यवधान**)... डांगी जी, जब आप सवाल पूछते हैं, तो उसका उत्तर भी सुनिए। ...(**व्यवधान**)... प्लीज़, प्लीज़। ...(**व्यवधान**)... डांगी जी, आपने सवाल पूछ लिया। ...(**व्यवधान**)... डांगी जी, प्लीज़। माननीय मंत्री जी आपका उत्तर दे रहे हैं। ...(**व्यवधान**)... प्लीज़। माननीय मंत्री जी को बोलने दीजिए। ...(**व्यवधान**)... प्लीज़। उनकी बात सुनिए। ...(**व्यवधान**)...

श्री भूपेन्द्र यादवः डांगी जी, आप इस सदन में अभी आए हैं। मैं इस सदन में 2012 में आया था। ...(**व्यवधान**)...

श्री उपसभापतिः प्लीज़, प्लीज़। ...(**व्यवधान**)... डांगी जी, आपकी बात लोगों ने धैर्य से सुनी है। अब आप उनका उत्तर सुनें। ...(**व्यवधान**)...

श्री भूपेन्द्र यादवः सर, 2012 में मैंने हाउस में...(**व्यवधान**)...

श्री उपसभापतिः प्लीज़। ...(**व्यवधान**)... आप हर बात में object नहीं कीजिए। ...(**व्यवधान**)... Please take your seat. *...(Interruptions)...* No. *...(Interruptions)...* माननीय मंत्री जी, आप बोलें, आपकी बात ही रिकॉर्ड पर जाएगी। ...(**व्यवधान**)...

श्री भूपेन्द्र यादवः सर, वह सरकार के समय जो अवैध खनन हो रहा था, उस समय मैंने इस हाउस में, राजस्थान के अवैध खनन पर जो आज कह रहा हूं, वही नाम लेकर मुद्दा उठाया था। आप रिकॉर्ड में से निकलवा लीजिएगा। आप समझे? ...(**व्यवधान**)...

Contents Page

श्री उपसभापतिः प्लीज़, प्लीज़। ...(**व्यवधान**)...

श्री भूपेन्द्र यादवः सर, मैं गलत नहीं कह रहा हूं। वह पार्लियामेंट के रिकॉर्ड में है। ...(**व्यवधान**)...

श्री उपसभापतिः डांगी जी, आपकी बात रिकॉर्ड पर नहीं जा रही है। ...(**व्यवधान**)... अब आप बैठ जाइए। ...(**व्यवधान**)... नहीं। ...(**व्यवधान**)... Not allowed. *...(Interruptions)...* आप बार-बार खड़े होंगे, तो मैं इजाजत नहीं दूंगा। ...(**व्यवधान**)... प्लीज़। ...(**व्यवधान**)... मंत्री जी, आप बोलिए। सिर्फ आपकी ही बात रिकॉर्ड पर जाएगी। ...(**व्यवधान**)...

श्री भूपेन्द्र यादवः उपसभापति महोदय...(**व्यवधान**)...

श्री उपसभापतिः नहीं। ...(**व्यवधान**)... यह गलत व्यवहार है। ...(**व्यवधान**)... Please take your seat. *...(Interruptions)...* मंत्री जी, आप बोलिए। सिर्फ आपकी ही बात रिकॉर्ड पर जाएगी। ...(**व्यवधान**)...

श्री भूपेन्द्र यादवः उपसभापति महोदय, क्या सदन का ...(**व्यवधान**)...

श्री उपसभापतिः जयराम जी, यह सही तरीका नहीं है कि आप अपनी बात कहें और उसका उत्तर नहीं सुनें। ...(**व्यवधान**)... नहीं। ...(**व्यवधान**)... यह रिकॉर्ड पर नहीं जाएगा। ...(**व्यवधान**)... माननीय भूपेन्द्र जी, आप बोलिए। आप उत्तर दीजिए। ...(**व्यवधान**)... सिर्फ आपकी बात ही रिकॉर्ड पर जा रही है। प्लीज़।

श्री भूपेन्द्र यादवः उपसभापति महोदय, मेरा ...(**व्यवधान**)...

श्री उपसभापतिः प्लीज़। ...(**व्यवधान**)... जयराम जी, यह गलत बात है।

श्री भूपेन्द्र यादवः माननीय उपसभापति महोदय, मेरा उस समय का जो भाषण है, वह भाषण यहाँ पर उपलब्ध है। इनको भी पता है कि यह litigation आज की नहीं है। इनके समय में जब अवैध माइनिंग हो रही थी, तो लोग कोर्ट में पहुंचे थे। कोर्ट में पहुंचने के बाद अरावली का जो खनन है... हमने पिछले लंबे समय तक अरावली के खनन को किसी भी प्रकार से प्रोत्साहित नहीं किया, अरावली में कोई खनन नहीं किया। माइनिंग दिल्ली में अरावली में पूरी तरह बैन है, फरीदाबाद में पूरी तरह बैन है, गुरुग्राम में पूरी तरह बैन हैं। इनके समय में जो अवैध खनन हुआ, वह लिटिगेशन का बेस था। इनके समय में जो माइनिंग है, उसके बारे में सबको पता है कि अरावली की जो 70 से 80 परसेंट माइन्स हैं, वे इन्हीं के समय में दी गई हैं। आज ये उस पाप को छुपाना चाहते हैं। ये एक विषय, जो बार-बार कह रहे हैं, उसके बारे में मैं सदन के सामने कह रहा हूँ कि हम अरावली में पूरे तरीके से अरावली के प्रोटेक्शन के लिए कार्य कर रहे हैं। अरावली में चार टाइगर रिजर्व्स हैं। हमारे टाइम में अभी हमने दो किए हैं। अब हम लोग अरावली में इको-सेंसिटिव जोन का काम कर रहे हैं। कुंभलगढ़ का तो अभी हमने किया है। 18 वाइल्डलाइफ सेंक्चुअरी हैं। ये हमारे

Contents Page

समय में हैं। ...(**व्यवधान**)... वहाँ भी चल रहा है। इको-सेंसिटिव जोन है। पूरी पब्लिक हियरिंग है। आप भी आ जाइए। ...(**व्यवधान**)... आपको कौन रोक रहा है? ...(**व्यवधान**)...

श्री जयराम रमेशः सर...(**व्यवधान**)...

श्री उपसभापतिः जयराम जी, यह सही नहीं है। ...(**व्यवधान**)...

श्री भूपेन्द्र यादवः आप आइए। ...(**व्यवधान**)...

श्री जयराम रमेशः सर...(**व्यवधान**)...

श्री उपसभापतिः यह गलत परंपरा है। ...(**व्यवधान**)... कृपया आप बोलें। ...(**व्यवधान**)...

श्री भूपेन्द्र यादवः माननीय उपसभापति महोदय, वे हमारे अच्छे मित्र हैं। वे रिकॉर्ड पर यह भाषण भी दे सकते थे। ...(**व्यवधान**)...

श्री जयराम रमेशः सर, यह गलत है। ...(**व्यवधान**)... ये क्या बात कर रहे हैं? ...(**व्यवधान**)... सर, यह गलत है।...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Please. *...(Interruptions)...* Nothing will go on record. *...(Interruptions)...* Please. *...(Interruptions)...* We will see. *...(Interruptions)...* माननीय मंत्री जी, आप बोलें।...(**व्यवधान**)... आपकी ही बात रिकॉर्ड पर जाएगी। हम लोग आगे चलें। आप बोलें। We will see it. Please. *...(Interruptions)...* माननीय भूपेन्द्र जी, आप अपनी बात कहें।...(**व्यवधान**)...

श्री भूपेन्द्र यादवः माननीय उपसभापति महोदय, मेरा यह कहना है कि अगर उनको यह विषय रखना था ...(**व्यवधान**)... आप यह विषय on record भी तो रख सकते थे। ...(**व्यवधान**)...

SHRI MALLIKARJUN KHARGE: This is very bad. *...(Interruptions)...*

SHRI BHUPENDER YADAV: It is not bad. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please. *...(Interruptions)...* कृपया आप बोलिए। ...(**व्यवधान**)... कृपया आप बोलें। आपकी बात ही रिकॉर्ड पर जा रही है। ...(**व्यवधान**)... कुछ और रिकॉर्ड पर नहीं जा रही है। ...(**व्यवधान**)...

श्री भूपेन्द्र यादवः माननीय उपसभापति महोदय, पहली बात तो यह है कि अरावली में ...(**व्यवधान**)...

श्री जयराम रमेशः *

* Not recorded.

Contents Page

MR. DEPUTY CHAIRMAN: Yes, we will see. I have told you. ...*(Interruptions)*... I have told you Jairam*ji*. मैंने कहा है कि हम देखेंगे। ...(**व्यवधान**)... हम देखेंगे। ...(**व्यवधान**)... प्रमोद जी, हमने कहा है कि हम देखेंगे। ...(**व्यवधान**)... प्रमोद जी, मैं यह कह चुका हूँ कि हम लोग देखेंगे। ...(**व्यवधान**)... कृपया आप बैठें। ...(**व्यवधान**)... माननीय मंत्री जी, कृपया आप बोलें। ...(**व्यवधान**)...

श्री जयराम रमेशः *

श्री उपसभापतिः आपकी बात रिकॉर्ड पर नहीं जा रही है। ...(**व्यवधान**)... मैंने already कहा है कि हम लोग देखेंगे। ...(**व्यवधान**)... मैं यह बोल चुका हूँ कि हम देखेंगे। ...(**व्यवधान**)...

श्री नीरज डांगीः *

श्री जयराम रमेशः *

श्री उपसभापतिः मैंने कहा है कि we will see the record. ...*(Interruptions)*... We will see the record. ...*(Interruptions)*... Please. भूपेन्द्र जी, कृपया आप बोलें। ...(**व्यवधान**)... मैंने कहा है कि हम रिकॉर्ड देखेंगे, Please take your seat. ...*(Interruptions)*... भूपेन्द्र जी, कृपया आप बोलें। ...(**व्यवधान**)...

SHRI PRAMOD TIWARI (Rajasthan): Sir, I have a point of order. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: He is on a point of order.

श्री भूपेन्द्र यादव : माननीय उपसभापति महोदय, मैंने अगर इतना सा आग्रह किया है कि जयराम जी, मैं बोल रहा हूँ और आप बीच में टोक रहे हैं। अगर आप रिकॉर्ड पर बोलते, तो मुझे जवाब देने में और मजा आता। ...(**व्यवधान**)... इसमें क्या बुरा होता? ...(**व्यवधान**)...

श्री जयराम रमेशः आपने डांगी जी के बारे में क्या बोला? ...(**व्यवधान**)...

श्री भूपेन्द्र यादवः मैंने डांगी जी के बारे में बोला। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Jairam*ji*, please. ...*(Interruptions)*... किस रूल के तहत?

SHRI PRAMOD TIWARI: Sir, it is under Rule 238(ii).

MR. DEPUTY CHAIRMAN: He is on a point of order. आप सब बैठ जाएँ, प्रमोद जी का एक प्वाइंट ऑफ ऑर्डर है।

* Not recorded.

Contents Page

श्री प्रमोद तिवारी: सर, यह नियम 238 (ii) के तहत है। नियम, जिनका बोलते समय पालन किया जाएगा। किसी सदस्य के विरुद्ध व्यक्तिगत दोषारोपण नहीं करेगा।

श्री उपसभापति: इसका क्लॉज़ कौन-सा है?

श्री प्रमोद तिवारी: आप मेरी बात तो सुनें! Let me explain. व्यक्तिगत दोषारोपण किया है। मंत्री जी ने पूरे तरीके से नियमों का उल्लंघन किया है। ...(**व्यवधान**)...

श्री उपसभापति: माननीय प्रमोद जी, हमने ऑलरेडी यह कहा है कि हम examine करेंगे।

श्री प्रमोद तिवारी: सर, जब आप प्वाइंट ऑफ ऑर्डर का मौका दें, तो मुझे यह तो कहने दें कि मैं क्या कहना चाहता हूँ!

श्री उपसभापति: मैं तो पूछ रहा हूँ कि क्लॉज़ कौन सा है, लेकिन आप क्लॉज़ ही नहीं बता रहे हैं! यह किस क्लॉज़ के तहत है?

श्री प्रमोद तिवारी: सर, मैंने 238 (ii) कहा है।

श्री उपसभापति: ठीक है।

श्री प्रमोद तिवारी: किसी सदस्य के विरुद्ध व्यक्तिगत दोषारोपण नहीं करेगा। चूंकि सदस्य हैं, सदस्य का नाम लिया है। ...(**व्यवधान**)...

श्री उपसभापति: हमने ऑलरेडी यह कहा है कि हम examine करेंगे। चेयर ने डिसीजन दे दिया है। ...(**व्यवधान**)... माननीय मंत्री जी। माननीय भूपेन्द्र जी। ...(**व्यवधान**)... हमने कहा है कि हम देखेंगे। ...(**व्यवधान**)... The Chair will see and do the needful. ...(*Interruptions*).... माननीय भूपेन्द्र जी, आप बोलें। ...(**व्यवधान**)...

श्री जयराम रमेश: सर, इन्होंने नाम लिया है। ...(**व्यवधान**)... आप इनको बोलने तो दीजिए! ...(**व्यवधान**)...

श्री उपसभापति: आप तो शुरू से हर बार खड़े होकर बोल रहे हैं। अगर आपको रिकॉर्ड दिखाएं, तो पता चलेगा कि आप हर बात पर खड़े होते हैं। ...(**व्यवधान**)...

श्री प्रमोद तिवारी: सर, यह नियमावली के अनुसार हो। ...(**व्यवधान**)...

श्री उपसभापति: माननीय प्रमोद जी, आपके कहने के पहले चेयर ने कहा कि we will see the record and do the needful. ...(*Interruptions*).... Please. ...(*Interruptions*)....

SHRI JAIRAM RAMESH: What you will see the record! ...(*Interruptions*)....

MR. DEPUTY CHAIRMAN: Please. ...(*Interruptions*).... No.

Contents Page

SHRI JAIRAM RAMESH: You know what he has said. ...(*Interruptions*)....

MR. DEPUTY CHAIRMAN: This is not I expected from you. ...(*Interruptions*).... यह हम आपसे expect नहीं करते। ...(**व्यवधान**)... No, no. माननीय भूपेन्द्र जी, आप बोलें, आपकी बात ही रिकॉर्ड पर जाएगी।

श्री प्रमोद तिवारी: आप नियम 238 को पढ़िए। ...(**व्यवधान**)...

श्री उपसभापति: मैंने ऑलरेडी कहा है, आप बैठ जाएँ। मैंने कहा है, the Chair will see. ...(*Interruptions*).... प्रमोद जी, मैं कई बार कह चुका हूँ। मैं आपके बोलने के पहले कह चुका हूँ। माननीय भूपेन्द्र जी।

श्री भूपेन्द्र यादव: माननीय उपसभापति महोदय, रूल 238 में लिखा है कि जब कोई सदस्य बोले, तो बीच में कोई टोका-टोकी न करे।

श्री उपसभापति : हम देखेंगे, प्लीज़।

श्री जयराम रमेश: आपने क्या कहा? ...(**व्यवधान**)... आप मंत्री हैं और आप हँस रहे हैं! ...(व्यवधान)... आप मंत्री हैं और आपने गलत शब्दों का इस्तेमाल किया। आपको माफी माँगनी चाहिए। ...(**व्यवधान**)...

श्री भूपेन्द्र यादव: मैं दो चीज़ें कहना चाहता हूँ। पहला विषय, जिस Supreme Court judgment की ये बात कर रहे हैं, उस जजमेंट का जो शुरू का paragraph है, उसमें मंत्रालय की जो Green Arawali की स्कीम है, उसको कोर्ट ने appreciate किया है। इनके समय में जब कोर्ट के जजमेंट्स आते थे ...(**व्यवधान**)...

श्री उपसभापति: प्लीज़, आप बैठें। ...(**व्यवधान**)... He is speaking. आपने बोला।

SHRI MALLIKARJUN KHARGE: He himself is an Engineer. ...(*Interruptions*).... He knows everything. ...(*Interruptions*).... And, you people are criticizing him! ...(*Interruptions*)....

श्री उपसभापति: चेयर ने कई बार ऑलरेडी कहा कि we will see the record. ...(*Interruptions*).... माननीय भूपेन्द्र जी, आप अपनी बात कहें। ...(**व्यवधान**)...

श्री भूपेन्द्र यादव: माननीय उपसभापति महोदय, ...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगे: वे जब बोल रहे थे, ...(**व्यवधान**)...उन्होंने पार्टी का नाम लिया। ...(**व्यवधान**)...

श्री उपसभापति: भूपेन्द्र जी, आप अपनी बात कन्क्लूड करें।

Contents Page

श्री भूपेन्द्र यादवः माननीय उपसभापति महोदय, मैं यह कहना चाहता हूं कि हम पूरी तरह से अरावली संरक्षण के लिए प्रतिबद्ध हैं। ...(**व्यवधान**)... इनके समय में जब न्यायालय के निर्णय आते थे, तो इनकी सरकार के ऊपर अक्षमता के प्रश्नचिन्ह लगते थे। ...(**व्यवधान**)...

श्री जयराम रमेशः माफी मांगो।

श्री भूपेन्द्र यादवः इस निर्णय में न्यायालय ने हमारे Green Aravali Project के बारे में ...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगेः एक शेड्यूल्ड कास्ट का आदमी इतनी कोशिश करके यहां तक पहुंचा है, उसके ऊपर ऐसे टीका-टिप्पणी करते हैं। ...(**व्यवधान**)...

श्री भूपेन्द्र यादवः महोदय, उन्होंने हमारे विषय पर सकारात्मक टिप्पणी दी है और सकारात्मक टिप्पणी देने के साथ ही साथ अरावली को protect करने के लिए सरकार प्रतिबद्ध है। ...(**व्यवधान**)... न्यायालय को भी यदि इस संबंध में हमारी सरकार की कोई भी सकारात्मक assistance की आवश्यकता होगी ...(**व्यवधान**)... मैं सबसे सामने कहना चाहता हूं कि हम इसको पूरी तरह से protect कर रहे हैं। आज जो इनको सबसे ज़्यादा परेशानी हो रही है, जब इनको litigation का मूल पता लगा है और जब इनको litigation के मूल के बारे में जानकारी हुई है कि litigation कब शुरू हुई, ...(**व्यवधान**)... परिस्थितियां क्या थीं, किन परिस्थितियों में खनिजों का आबंटन किया गया और सर्वोच्च न्यायालय ने इस समिति का निर्धारण किया। आज सर्वोच्च न्यायालय ने इस समिति का निर्धारण किया। आज सर्वोच्च न्यायलय ने high powered committee बनाने की बात की है।

(At this stage, some hon'ble Members left the chamber.)

हम उस पर भी सकारात्मक हैं। जब निर्णय आया था, तब भी हमने निश्चित रूप से कहा था कि हम न्यायालय के निर्णय का पूरी तरह से पालन करेंगे। हमारा उद्देश्य अरावली का protection है। अरावली के protection के लिए सरकार पहले ही Aravali green wall project शुरू कर चुकी है। अरावली के जो 29 districts हैं, उनमें हम इस protection के कार्य को शुरू कर रहे हैं और इसे पूरी तरह protected बनाकर आगे बढ़ाने का काम करेंगे और न्यायालय की HPC में हम अपना सकारात्मक योगदान देंगे।

मैं आपके माध्यम से एक बात और कहना चाहता हूँ कि अभी NGT का भी जो निर्णय आया है, उसमें हमने निकोबार में जितने भी environmental concerns हैं, उनका पूरी तरह ध्यान रखा है और विस्तार से उसका जवाब भी न्यायालय के सामने रखा है। हमारा यह मानना है कि देश में जो पर्यावरण और प्रकृति है, वह हमारी अमूल्य धरोहर है। पर्यावरण और प्रकृति का संरक्षण करना हमारा कर्तव्य है। साथ ही, विकास के मार्ग में, industrial development के मार्ग में भी environmental norms और environmental standards को बनाए रखना भी हमारा दायित्व है। मैं आज आपके सामने यह कहना चाहता हूँ कि हम बार-बार माननीय प्रधान मंत्री जी की इस

Contents Page

प्रतिबद्धता को आगे बढ़ाने का काम करते हैं। प्रधान मंत्री जी हमें लगातार यह निर्देश देते हैं कि भारत दुनिया के जलवायु संकट में समाधान की भूमिका निभाएगा, कभी भी समस्या नहीं बनेगा। आज देश में environment को लेकर जो reforms हम कर रहे हैं और environment protection को लेकर जो कार्य कर रहे हैं, उनमें "एक पेड़ माँ के नाम" vision और Mission LiFE जैसे कार्यक्रमों के माध्यम से जन भागीदारी को भी बढ़ाया जा रहा है। हमारा मानना है कि ecology और economy के balance को बनाए रखते हुए ही देश को आगे बढ़ाया जा सकता है। यही भारत का मंत्र है और यही हमारे मंत्रालय का भी मंत्र है। हमारे मंत्रालय का motto है - प्रकृति रक्षति रक्षितः अर्थात् अगर आप नेचर की रक्षा करते हैं, तो नेचर आपकी रक्षा करता है। Nature के साथ जो co-existence है, यह हमारा भाव है। Nature के साथ coexistence को साथ लेकर जीना ही हमारी भावना है। इसीलिए हमारे घनश्याम जी के साथ अनेक सदस्यों ने हमारे philosophical concepts और philosophical मंत्र को इस सदन के सामने रखा है। आज एक समय आया है जब भारत के दर्शन और भारत की philosophy को हमें अपनी policy के अंदर लेकर आए हैं। भारत की philosophy को हम अपने जीवन में लेकर आए हैं और अपने व्यवहार में भी लेकर आए हैं। इसी कारण हमारी सरकार जहाँ mitigation measures पर काम कर रही है, वहीं adaptation practices को भी बढ़ाने का कार्य कर रही है। इसके साथ-साथ individual behavior के लिए Mission LiFE जैसे कार्यक्रम भी चला रही है। इस मंत्रालय के कई विषयों पर यहाँ चर्चा हुई। मेरा उद्देश्य किसी को आहत करना नहीं था। मैंने केवल इतना कहा था कि जयराम जी, डांगी जी ने जो भाषण दिया, यदि वह भाषण आप देते, तो मुझे record पर आपका जवाब देने में ज़्यादा आसानी होती। लोकतंत्र में यह एक स्वस्थ परंपरा होती है कि आप सामने वाले से कहें - आप पूछिए, हम जवाब देने के लिए तैयार हैं। न तो हमने किसी का अपमान किया और न ही किसी की भावना को ठेस पहुँचाने का प्रयास किया। दो लोग और बोल लेते तो भी क्या दिक्कत हो जाती? लेकिन मेरा यह मानना है कि यह जो सदन है, यह चर्चा और परामर्श का मंच है। आज दुर्भाग्य यह है कि वे एक विषय पर नहीं रुकते, वे चर्चा करने के लिए टिकते नहीं हैं। वे बोलना तो जानते हैं, लेकिन जवाब सुनना नहीं जानते। जिस दिन वे जवाब सुनने लगेंगे, उनका भी देश में योगदान होने लगेगा। सब लोग चर्चा में अपनी बात रखें, लेकिन दूसरे का भी जवाब सुनें। धैर्य उस चीज़ का रखें, उसके लिए सदन बना है और उच्च सदन की मर्यादा तो और ऊंची है। इस मर्यादा को बनाने के लिए मैंने किसी का अपमान नहीं किया है। मेरा यह मानना है कि जिन भी सदस्यों ने विषय रखे हैं, उनके जो सकारात्मक विषय हैं, उनको आगे लेकर बढ़ेंगे और भारत ने पिछले 10 वर्षों में प्रधान मंत्री जी के नेतृत्व में जो उपलब्धियां ली हैं, उन उपलब्धियों के माध्यम से भारत दुनिया को वसुधैव कुटुम्बकम् का संदेश देता और सर्वे भवन्तु सुखिनः की हमारी प्रार्थना है, जिसका अर्थ केवल मनुष्य का सुख नहीं है, बल्कि जो भी जीव-जगत और कल्याणकारी लोग हैं, उन सबके सुख की बात हम करते हैं। सर्वे भवन्तु सुखिनः का जो मूल मंत्र है, वसुधैव कुटुम्बकम् का जो नारा है और G-20 में प्रधान मंत्री जी ने "One World One Family" का जो नारा दिया था, उसको लेकर हमारा मंत्रालय उन दिशा-निर्देशों पर कार्य कर रहा है। उपसभापति महोदय, आपने चर्चा में भाग लेने का अवसर दिया, उसके लिए मैं आपका बहुत-बहुत धन्यवाद करता हूं।

Contents Page

DISCUSSION ON THE WORKING OF THE MINISTRY OF RURAL DEVELOPMENT

MR. DEPUTY CHAIRMAN: Hon'ble Members, now we shall take up Discussion on Working of the Ministry of Rural Development. Shrimati Rajani Ashokrao Patil to raise the Discussion on the Working of the Ministry of Rural Development. Shrimati Rajani Ashokrao Patil; not present. Now, Dr. K. Laxman.

DR. K. LAXMAN (Uttar Pradesh): Mr. Deputy Chairman, Sir, I thank you for giving me the opportunity to speak on the Demands for Grants for the Ministry of Rural Development, for the year 2026-27. This Government, under the leadership of our beloved Prime Minister, Narendra Modi*ji*, strongly believes that India's real strength lies in villages. When our villages are strong, our economy will be strong and our society will also be stable. So, with visionary leadership of Modi*ji*, this Government has earmarked and allocated a major Budget for the upliftment and empowerment of the poor people in rural areas. Rural economy is not just about schemes and money; it is about nation building. हमारे प्रधान मंत्री जी ने 2047 तक आज़ादी के 100 साल पूरे होने पर विकसित भारत बनाने का जो संकल्प लिया, उस संकल्प को साकार करने के लिए एक मज़बूत, एक सशक्त गांव बनाना मोदी जी का संकल्प है। This discussion is not merely on numbers, it is a testament to the transformation vision of the hon'ble Prime Minister. When it comes to allocation of Budget for 2026-27, the Ministry of Rural Development has been allocated Rs.1, 97,023 crores. It is almost a four per cent increase from the last year's Budget. So, you can imagine how much concern this Government has towards rural development. The main emphasis has been given on schemes like VB-G RAM G. There is almost an increase of 40 per cent in the Budget when compared to the UPA's Budget on Rural Development. The second particular Scheme is Pradhan Mantri Awas Yojana. There is a 23 per cent increase in the Budget when compared to last year. The third one is Pradhan Mantri Gramin Sadak Yojana, where there is almost eight per cent increase. So, apart from agriculture and farmers' welfare, these three Schemes have been emphasized in this Budget. We are all aware that under this Government, a new Scheme, VB-G RAM G Scheme, has been launched to replace MGNREGA Scheme. In the last Session, we passed a Bill in favour of VB-G RAM G Scheme. The VB-G RAM G Scheme focuses on transparency and accountability. Under this Scheme, wages are given to labourers in the rural areas who are unemployed and are in need of employment.

Contents Page

[THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) *in the Chair.*]

Earlier, the budget allocated under MNREGA was subject to leakages and the wages were not properly given on time to the labourers. Even the number of working days has now been increased from 100 to 125 days; and during peak season of farming, 30 days' leave has also been given under this Scheme. Apart from this, the money is also paid on time. More particularly, this particular Scheme, VB-G RAM G, has been an asset creation in the rural economy. Earlier, activities like digging holes, pot holes and spreading mud were repeated. It was almost a fraudulent activity which used to take place earlier. इसको भी एक राजनीतिक मुद्दा बनाने का प्रयास किया जा रहा है, मगर मोदी जी के नेतृत्व में हमारी पूरी जनता का जो विश्वास है, उसी का परिणाम है कि लोग आज भी इस VB-G RAM G स्कीम के लिए तरस रहे हैं। इसीलिए VB-G RAM G स्कीम के माध्यम से हमारे गाँव में जितने भी बेरोजगार हैं, उनके लिए आज एक अच्छा मौका दिया गया है, उनके लिए एक अच्छी योजना बनाई गई है। इसके माध्यम से हमारे रूरल में, ग्राम सभा के माध्यम से ही तय करेंगे कि हमारे गाँव में लोगों ने किस काम को करना है, हमारे किस गाँव, खेत के लिये काम करना है। It is a very transparent and accountable scheme launched by our Government and a Budget of not less than Rs. 96,000 crores has been given. It is not a small amount.

When it comes to Pradhan Mantri Awas Yojana (Gramin), overall, in this decade, the Government has constructed more than four crores of pucca houses for the needy of the society. Apart from this, in rural areas, almost 2.10 crore houses have been built in 10-year span. About Rs. 54,917 crores have been allocated for building these pucca houses in the rural areas (Gramin). It is almost 69 per cent increase in the last year's Budget when we compare 2025 and 2026. Providing houses under Gramin Awaas Yojana means providing not only pucca houses to the poor people but also providing dignity to them. It is a dignity for the poor people. Providing toilets to every house, and नल से जल देना, बिजली भी देना और उज्ज्वला गैस योजना के माध्यम से गाँव में हर परिवार को भी सशक्त करना है। इतना ही नहीं, मुद्रा योजना के माध्यम से उन्हें कर्ज़ भी दिया गया था। Sir, 'Two crores and ten lakhs' is not a small number. When you compare it to some countries, it is more than the population of some countries. This figure is 2.10 crores in rural areas.

Farming and agriculture has the highest allocation. Rs. 2.32 lakh crore have been allocated for agriculture and farming sector. Earlier, during the UPA regime, they used to speak only of waiver of loans. That has provided nothing for the farmers. They have almost spent Rs. 70,000 crores just for the sake of votes but the NDA Government, under the leadership of Modiji, has given Rs. 3.7 lakh crores under

Contents Page

Pradhan Mantri Kisan Samman Nidhi Yojana. It is an investment, capital investment, for the poor farmers, marginalized farmers, small farmers, benefiting 11 crore farmers in the country. This Kisan Samman Nidhi Yojana is one of the world's largest Schemes for the poor farmers. The Congress waived these debts only for the sake of votes but the NDA worked to improve production and even for the welfare of these poor farmers. We have seen it in Telangana. They had gone with the slogan of waiving off loans, but after two years, they have done nothing, and finally they have ditched the farmers in Telangana also.

Apart from farming, a major emphasis has been given to fisheries, animal husbandry and dairy. Keeping in mind the rural people, the economy of the rural people, we have Schemes like Pradhan Mantri Matsya Sampada Yojana. The livelihood of the fishermen is dependent upon the fisheries. In this Pradhan Mantri Matsya Sampada Yojana, the women also have been given 50 per cent subsidy by providing loans and even for their empowerment. Apart from that, under Pradhan Mantri Vishwakarma Yojana, 18 categories of rural people who survive on these occupational professions have been benefitted. Not less than 30 lakh families have been benefited. They are helped by providing them stipend, training and even equipping them with modern tool kits.

Sir, apart from that, for NRLM, National Rural Livelihood Mission also, Rs. 4,000 crores was the earlier budget during the UPA time. Now it has increased to almost Rs. 19,200 crores where women self-help groups were particularly helped. This Government is not just giving empowerment and welfare to the women, but there is woman-led development. Almost 10.5 crore women benefited, with 90.09 lakh self-help groups and nine lakh community leaders. As I said, it is not just women empowerment but women-led development. Schemes like *Lakhpati Didi* and many other schemes for eradicating poverty have come. Talking about poverty schemes in the UPA Government, in every scheme that they planned there were leakages and scams. हर योजना में किस तरह से भ्रष्टाचार किया गया था, मिडिल मैन का क्या रोल था, यह हमें भी पता है। But, in the NDA regime, poverty schemes are welfare schemes and not just for welfare, but for empowering people. For women in the farming sector there are initiatives like *Drone Didi* and *Lakhpati Didi*. During the UPA Government, for the poor, old, widows and disabled people living in the rural areas, they promised support. Even in my State, Telengana, during the last elections, they promised pension of Rs. 4,000 per month. Nothing has been implemented. They had promised Rs. 2,500 per month for every woman. महिलाओं से वादा किया गया था कि हर महीने टकाटक-टकाटक 2,500 रुपये मिलेंगे, लेकिन आज तक पूरे देश में एक महिला को भी

Contents Page

नहीं मिले हैं। लोगों को गुमराह करने के लिए चुनाव के समय इस तरह के मुद्दे बनाते हैं। यह सब लोगों को आज पता लगा है। चाहे चेक गारंटी हो या 420 एश्योरेंसेज़ हों, आज उनका पर्दाफाश हो गया है। आज की बात करें, तो जिस तरह से हमारे तिवाड़ी जी ने बताया कि गरीबों के लिए जो योजनाएं बनाई गई थीं, उनमें डीबीटी के माध्यम से 16,500 करोड़ रुपये बिना किसी दलाली की व्यवस्था के गरीब के बैंक खातों में पहुंचाए गए। मोदी जी की सरकार में zero tolerance on corruption है। रूरल डेवलपमेंट काँग्रेस के लिए एक स्लोगन था, पर मोदी जी के लिए एक मिशन है। ...(**व्यवधान**)... मैं ज्यादा समय नहीं लेते हुए, सिर्फ इतना ही कहना चाहता हूँ कि आज रूरल डेवलपमेंट पर जितना फोकस दिया जा रहा है, तो आने वाले समय में विकसित भारत का सपना साकार करने के लिए यह मजबूत और सशक्त गाँव बनाने का मौका और योजना है।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The next speaker is Shrimati Rajani Ashokrao Patil.

श्रीमती रजनी अशोकराव पाटिल (महाराष्ट्र): माननीय उपसभाध्यक्ष महोदय, आज हम ग्रामीण विकास मंत्रालय की कार्यप्रणाली पर चर्चा करने के लिए यहाँ उपस्थित हुए हैं। कागज पर आंकड़े आकर्षक दिखते हैं, लेकिन गाँव की धरती पर हकीकत कुछ अलग है और कहानी कुछ अलग बता रही है। बजट 2026-27 में ग्रामीण विकास मंत्रालय को लगभग 1,97,000 करोड़ रुपये दिए गए थे, जो संशोधित अनुमान से केवल चार परसेंट अधिक हैं। सवाल यह है कि क्या यह चार परसेंट की वृद्धि उस ग्रामीण भारत की उम्मीदों को पूरा कर पाएगी, जो महंगाई, बेरोजगारी, कृषि संकट से जूझ रहा है? क्या यह ऐसे हमारे हजारों-लाखों किसानों के संकट को मिटा देगी? महात्मा गाँधी जी ने कहा था कि भारत की आत्मा उसके गाँवों में बसती है। यदि गाँव मजबूत नहीं होंगे, तो हम जो विकास का दावा करते हैं, वह अधूरा है।

सरकार कहती है कि उसने ऐतिहासिक कदम उठाए हैं, लेकिन हमें यह देखना होगा कि घोषणाओं और जमीन पर असर के बीच कितनी दूरी है। ग्रामीण विकास मंत्रालय देश के करोड़ों लोगों के जीवन से जुड़ा हुआ मंत्रालय है। इसके अंतर्गत रोजगार, आवास, सड़क, आजीविका, सामाजिक सुरक्षा और भूमि सुधार, ये सब मूलभूत अधिकार आते हैं। यदि इन योजनाओं का क्रियान्वयन सुदृढ़ हो, तो गाँव की तस्वीर बदल सकती है। लेकिन यदि इनका क्रियान्वयन कमजोर हो, आवंटन और व्यय में अंतर हो, राज्यों पर अतिरिक्त बोझ डाला जाए, मजदूरों तथा लाभार्थियों को उनका अधिकार समय पर न मिले, तो बजट का आकार कितना ही बड़ा क्यों न हो, उसका प्रभाव बहुत सीमित रहेगा। सबसे पहले हमें यह समझना होगा कि ग्रामीण विकास का अर्थ केवल खर्च करना नहीं है, बल्कि ग्रामीण विकास का अर्थ योजनाओं को माँग आधारित, पारदर्शी और जवाबदेह बनाना है। हमने पिछले कई वर्षों में देखा है कि कई योजनाओं का वास्तविक व्यय बजट अनुमान से कम हो रहा है। यह स्थिति विशेष रूप से आवास योजना और कुछ अन्य कार्यक्रमों में स्पष्ट दिखाई देती है। ऐसे में यह प्रश्न उठना स्वाभाविक है कि क्या योजना निर्माण और जमीन पर क्रियान्वयन के बीच समन्वय कुछ कम है? सर, मैं सबसे बड़ी योजना के बारे में बात करना चाहूँगी। मनरेगा योजना का नाम यूपीए के कार्यकाल में हमने रखा था। इन्होंने इसका नाम बदल दिया है। सर, मनरेगा पहले रोजगार हमी योजना के नाम से हमारी स्टेट महाराष्ट्र में

Contents Page

लागू हुई थी। हमारे वि. स. पागे साहब ने वह लागू कर दी थी। यही योजना यूपीए गवर्नमेंट में हमारी सोनिया जी के विज़न से और मनमोहन सिंह जी के इंटरवेंशन से पूरे देश में लागू हो गई। बाद में उसका नाम महात्मा गांधी रोजगार हमी योजना कर दिया गया। महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम को समाप्त कर दिया और वीबी-जी राम जी नई योजना लागू कर दी है। नाम बदल गया, संरचना बदल गई, प्रस्तुति बदल गई, परंतु क्या जमीन पर स्थिति बदली? यह मूल प्रश्न है, जिसको उत्तर देश का ग्रामीण मजदूर जानना चाहता है। मैं यहां फिर महात्मा गांधी जी का जिक्र करूंगी। जब हम नीति बनाते हैं, तो किसी भी नीति को बनाते समय सबसे गरीब और कमजोर व्यक्ति का चेहरा याद करिएगा और फिर नीति बनाइएगा, यह गांधी जी ने कहा था। हमें पूछना चाहिए कि क्या यह नई व्यवस्था उस व्यक्ति के काम आ रही है या नहीं? सरकार ने बड़े जोर-शोर से घोषणा की कि अब 100 दिन नहीं, बल्कि 125 दिन रोजगार की गारंटी दी जाएगी। सुनने में यह भी निर्णय ऐतिहासिक और उदार प्रतीत होता है, लेकिन आंकड़ों की सच्चाई से मुंह नहीं मोड़ना चाहिए। पिछले 10 सालों में औसतन एक परिवार को केवल 48 दिन का रोजगार मिला है। ये मैं स्टैटेस्टिकली बता रही हूं। इसका अर्थ यह है कि 100 दिन की जो वैधानिक गारंटी थी, वह भी पूरी तरह से लागू नहीं हुई। जब 100 दिन की व्यवस्था प्रभावी ढंग से लागू नहीं हुई, तो आप 125 दिन का वायदा क्यों करते हैं? यह वास्तविक सुधार नहीं है, यह केवल एक घोषणा है। यह भी ध्यान देने योग्य बात है कि बहुत कम परिवार ऐसे हैं कि जिन्हें 100 दिन का पूरा काम मिला। अधिकांश ग्रामीण परिवारों को आंशिक रोजगार ही मिला। कई बार उन्हें काम मांगने के लिए भी इंतजार करना पड़ा। यदि मांग आधारित व्यवस्था को ही सीमित कर दिया जाए, तो गारंटी का विस्तार केवल कागज पर ही रह जाएगा। यह मैं आपको बताना चाहती हूं।

सर, सबसे गंभीर प्रश्न बजटीय प्रावधान का है। वर्ष 2026-27 में पुराने मनरेगा के लिए मात्र 30 हज़ार करोड़ रुपये का प्रावधान किया था। यह पिछले वर्ष के संशोधित अनुमान से 66 प्रतिशत कम है। यह कटौती केवल एक संख्या नहीं, बल्कि यह नीति का संकेत देती है। सरकार कहती है कि वीबी-जी राम जी को 95,692 करोड़ दिए गए हैं, लेकिन हमें यह भी देखना है कि उन्होंने नई व्यवस्था में उन्होंने 60:40 का अनुपात रखा है। केंद्र 60 प्रतिशत देगा और राज्य 40 प्रतिशत देगा। मजदूरी का पूरा भार और सामग्री की लागत का अधिकांश हिस्सा पहले केंद्र सरकार वहन करती थी, लेकिन अब राज्यों को अधिक वित्तीय जिम्मेदारी उठानी होगी। यह वस्तुस्थिति है। देश के कई राज्य पहले से ही राजकोषीय दबाव में हैं। यदि उन्हें रोजगार योजना में अतिरिक्त संसाधन लगाने होंगे, तो क्या वे सामाजिक योजनाओं में कटौती करेंगे या फिर काम की मांग को सीमित करने का प्रयास करेंगे? क्या यह रोजगार की गारंटी है या राज्य को वित्तीय दबाव में डालने की कोशिश है या रणनीति है, यही आपको समझना होगा। यदि कोई राज्य अपने हिस्सेदारी समय पर नहीं दे पाए, तो क्या मजदूरों का भुगतान रुकेगा? इन प्रश्नों के जवाब मंत्री जी आपको देने चाहिए। रोजगार गारंटी कानून का एक महत्वपूर्ण प्रावधान है कि अगर काम मांगने के 15 दिन के अंदर किसी को रोजगार उपलब्ध नहीं कराया गया, तो बेरोजगारी भत्ता देना अनिवार्य है और यह एक कानूनी तरतूद है। यह केवल प्रशासनिक प्रावधान नहीं, बल्कि कानूनी अधिकार है। 2019 से 2025 तक बेरोजगारी भत्ते का सिर्फ 8 प्रतिशत भुगतान हुआ है। 2025-26 में तो यह आंकड़ा सिर्फ 2 प्रतिशत रहा है। इसका अर्थ यह है कि कानून में मजदूरों को जो सुरक्षा दी

Contents Page

गई है, उस सुरक्षा की उन्होंने अनदेखी की है। गरीब मजदूर के पास न तो लंबी कानूनी लड़ाई लड़ने की क्षमता है और न ही वे प्रशासनिक गलियारों में भटक सकते हैं। यदि गारंटी का उल्लंघन हो और भत्ता न मिले, तो यह कानून का बहुत बड़ा अवमूल्यन भी है।

सर, मजदूरी की दर का प्रश्न भी अत्यंत महत्वपूर्ण है। कई राज्यों में घोषित मजदूरी दर और वास्तविक भुगतान के बीच अंतर देखा गया है। कहीं घोषित दर 300 रुपये है, तो कहीं भुगतान उससे भी कम हुआ है। मजदूर की आय में यह अंतर उसके परिवार का भोजन, शिक्षा और स्वास्थ्य पर सीधा प्रभाव डालता है।

4.00 P.M.

इसके साथ ही मजदूरी दर की गणना के लिए वर्ष 2009-10 के आधार पर आपने मजदूरी की दर निश्चित की है, लेकिन महंगाई तो लगातार बढ़ती जा रही है! हम प्रतिदिन देखते हैं कि महंगाई बढ़ती जा रही है। यहां बैठ कर भी हम समझ रहे हैं कि हम महंगाई का बहुत बड़ा हिस्सा उठा रहे हैं। सामग्री, खाद्यान्न, ईंधन, दैनिक उपभोग की वस्तुएं, इन सब वस्तुओं की कीमतें कई गुना बढ़ चुकी हैं। यदि मजदूरी की दर महंगाई के अनुरूप संशोधित नहीं होगी, तो वास्तविक आय घटती जाएगी। क्या यह न्यायसंगत है कि ग्रामीण मजदूर की मजदूरी पुरानी गणना के आधार पर रहे, जबकि बाजार की कीमतें वर्तमान के अनुसार बढ़ती रहें?

भुगतान की देरी में एक और बड़ी समस्या है। कई बार मजदूरी का भुगतान निर्धारित समय सीमा के अंदर नहीं होता है। तकनीकी कारण, राज्य की हिस्सेदारी में देरी या प्रशासनिक लापरवाही के कारण मजदूरों को सप्ताहों-महीनों तक इंतजार करना पड़ता है। जब मजदूर को समय पर भुगतान नहीं मिलेगा, तो उसकी आजीविका पर संकट आएगा। रोजगार गारंटी का उद्देश्य ही यही था कि संकट की घड़ी में उनको मदद मिल जाए और उनके परिवार को राहत का हाथ मिल जाए। यदि भुगतान ही अनिश्चित रहेगा, तो योजना का जो मूल उद्देश्य है, वही प्रभावित हो जाएगा।

महोदय, सामाजिक अंकेक्षण पारदर्शिता और जवाबदेही का आधार है। देश की लगभग 2.7 लाख ग्राम पंचायतों में केवल 63 परसेंट में कम से कम एक बार सामाजिक अंकेक्षण हुआ है। इसका अर्थ यह है कि बड़ी संख्या में पंचायतों में कार्य की सार्वजनिक समीक्षा ही नहीं हुई है। सामाजिक अंकेक्षण केवल औपचारिकता नहीं, बल्कि समुदाय की भागीदारी का माध्यम है, जिससे फर्जी जॉब कार्ड, अपूर्ण कार्य, भुगतान अनियमितता, इन सबकी पहचान होती है। यदि यह व्यवस्था ही कमजोर होगी, तो पारदर्शिता का कमजोर होना स्वाभाविक है।

प्रशासनिक क्षमता की स्थिति भी चिंताजनक है। एक पंचायत का सचिव औसतन 17 पंचायतों का कार्य देखता है। इतने बड़े दायरे में रिकॉर्ड का संधारण करना, मांग का पंजीकरण करना, कार्य आवंटन, मस्टर रोल प्रबंधन और सामाजिक अंकेक्षण की तैयारी, वह इसे प्रभावी ढंग से कैसे कर पाएगा? जब जमीनी स्तर पर मानव संसाधन ही पर्याप्त नहीं है, तो किसी योजना की गुणवत्ता प्रभावित होने ही वाली है। सरकार कहती है कि यह नया मिशन आजीविका उन्मुख होगा

Contents Page

और परिसंपत्तियों की गुणवत्ता बेहतर होगी। यह उद्देश्य सराहनीय है, परंतु यदि मजदूरी समय पर नहीं मिलेगी, यदि बेरोजगारी भत्ता नहीं दिया जाएगा, यदि राज्यों को संसाधन संकट का सामना करना पड़ेगा, तो यह सामाजिक अंकेक्षण अधूरा रहेगा। केवल नाम बदलने से परिणाम नहीं बदलेंगे, वे वैसे ही रहेंगे।

महोदय, रोजगार गारंटी केवल बजटीय मदद नहीं है, बल्कि यह ग्रामीण भारत के लिए सामाजिक सुरक्षा का स्तंभ है। यह कृषि संकट, सूखा, बाढ़ या आर्थिक मंदी के समय सुरक्षा कवच का काम करता है। यदि इसे कमजोर कर दिया गया, तो ग्रामीण असमानता और पलायन, दोनों बढ़ेंगे। इसलिए आवश्यक है कि नई व्यवस्था में स्पष्ट वित्तीय आश्वासन दिया जाए, मजदूरी दर को महंगाई से जोड़ा जाए, बेरोजगारी भत्ता स्वतः भुगतान प्रणाली से जोड़ा जाए और सामाजिक अंकेक्षण को अनिवार्य तथा नियमित बनाया जाए। राज्यों पर अतिरिक्त बोझ डालने के बजाय सहकारी संघवाद की भावना से अगर संसाधन उपलब्ध कराया जाए, तो अच्छा होगा। माननीय उपसभाध्यक्ष महोदय, रोजगार की गारंटी केवल शब्दों से नहीं, बल्कि क्रियान्वयन से सिद्ध होती है। यदि सरकार वास्तव में ग्रामीण मजदूर के साथ खड़ी है, तो उसे यह सुनिश्चित करना होगा कि कानून की भावना और उद्देश्य, दोनों सुरक्षित रहें, तभी यह कहा जा सकता है कि परिवर्तन केवल नाम का नहीं, बल्कि व्यवस्था का है।

माननीय उपसभाध्यक्ष महोदय, दूसरा, मैं प्रधानमंत्री ग्रामीण आवास योजना के बारे में बोलना चाहती हूं। प्रधानमंत्री ग्रामीण आवास योजना का उद्देश्य केवल छत उपलब्ध कराना नहीं था, बल्कि ग्रामीण परिवारों को सम्मानजनक जीवन, सुरक्षा और स्थायित्व प्रदान करना था। सरकार ने इस योजना के अंतर्गत 4.15 करोड़ घरों का लक्ष्य निर्धारित किया था। दिसंबर, 2025 तक उपलब्ध आंकड़ों के अनुसार 70 प्रतिशत घर पूरे हो सके हैं। इसका अर्थ है कि 30 प्रतिशत लक्ष्य अभी भी बाकी है। यह कोई छोटी संख्या नहीं है, बल्कि यह करोड़ों लोगों के जीवन से जुड़ा हुआ प्रश्न है। कई राज्यों में लक्ष्य और उपलब्धि के बीच बड़ा अंतर दिखाई देता है। कुछ राज्यों ने उल्लेखनीय प्रगति की है, परंतु कई राज्य आधे लक्ष्य तक भी नहीं पहुंचे हैं। इससे स्पष्ट होता है कि योजना के क्रियान्वयन में क्षेत्रीय असमानता है। यदि किसी राज्य में प्रशासनिक क्षमता मजबूत है, भूमि की उपलब्धता स्पष्ट है और वित्तीय प्रवाह नियमित है, तो वहां प्रगति तेज है। लेकिन जहां यह तत्व कमजोर है, वहां निर्माण की गति धीमी है। ऐसे में एक समान राष्ट्रीय लक्ष्य निर्धारित कर देना पर्याप्त नहीं है, बल्कि राज्यों की भिन्न परिस्थितियों के अनुसार विशेष रणनीति बनानी चाहिए। वर्ष 2026-27 में इस योजना के लिए 54,917 करोड़ रुपए का प्रावधान किया गया है, जो पिछले वर्ष के संशोधित अनुमान से लगभग 69 प्रतिशत अधिक है। महोदय, पहली नजर में तो यह वृद्धि स्वागतयोग्य लगती है, लेकिन हमें यह भी देखना होगा कि 2025-26 में स्वीकृत बजट का लगभग 41 परसेंट हिस्सा खर्च ही नहीं हुआ था। जब आवंटित धन का पूर्ण उपयोग ही नहीं हो पाया, तो केवल बजट बढ़ा देने से क्या फायदा होगा? समस्या आवंटन की कमी है या क्रियान्वयन की बाधाएं? यदि जमीनी स्तर पर भूमि की समस्याएं, लाभार्थियों की पहचान में देरी, तकनीकी स्वीकृतियों की जटिलता या किस्तों के भुगतान में विलंब हो जाता है, तो संरचनात्मक समस्याओं को हल किए बिना बजट की वृद्धि सीमित प्रभाव ही डालेगी।

Contents Page

महोदय, अब मैं सहायता राशि के ऊपर सवाल पूछना चाहती हूं। वर्तमान में एक घर का निर्माण करने के लिए मैदानी क्षेत्रों में 1 लाख, 20 हज़ार रुपए दिए जाते हैं और पहाड़ी तथा कठिन भौगोलिक क्षेत्रों में 1 लाख, 30 हजार रुपए दिए जाते हैं, लेकिन यह राशि उस समय निर्धारित की गई थी, जब निर्माण सामग्री की लागत अपेक्षाकृत कम थी। आज सीमेंट, सरिया, ईंट, रेत और श्रम की कीमतों में उल्लेखनीय वृद्धि हुई है तथा परिवहन लागत भी बढ़ी है। ऐसे में यह राशि अक्सर पूर्ण और गुणवत्तापूर्वक घर बनाने में पर्याप्त नहीं होती। परिणामस्वरूप कई लाभार्थी या तो घर अधूरा छोड़ देते हैं या फिर अतिरिक्त कर्ज लेने के लिए मजबूर हो जाते हैं। कुछ मामलों में तो घर का आकार छोटा करना पड़ता है या गुणवत्ता से समझौता करना पड़ता है। यह स्थिति योजना के मूल उद्देश्य के विपरीत है। संसदीय समिति ने, पार्लियामेंटरी कमेटी ने इस सहायता राशि को बढ़ाकर लगभग 4 लाख रुपए करने की सलाह दी है। यह गंभीर और व्यवहारिक सुझाव है, इसलिए सरकार को इस पर गंभीरता से विचार करना चाहिए। यदि आवश्यकता हो, तो इसमें चरणबद्ध वृद्धि की योजना भी बनानी चाहिए। घर निर्माण की अवधि चिंता का विषय बन गया है। कई राज्यों में एक घर पूरा होने में 297 दिन लगते हैं, वहीं कुछ पहाड़ी और उत्तर-पूर्वी राज्यों में यह अवधि एक वर्ष से ज्यादा भी लगती है। इसमें देरी के प्रमुख कारणों में unavailability of land, लाभार्थियों का अस्थायी प्रवास, प्रशासनिक स्वीकृतियों में देरी, तकनीकी सहायता की कमी, ये सब कारण इसमें शामिल हैं। भूमि का नहीं होना एक बहुत बड़ी समस्या है। अनेक पात्र परिवारों के पास स्वयं की भूमि नहीं है या जो भूमि है, वह विवाद में फंसी है। राज्य सरकारों पर भूमि उपलब्ध कराने की जिम्मेदारी है, परंतु व्यवहार में यह प्रक्रिया लंबी और जटिल होती है। यदि भूमि आवंटन में महीनों लग जाते हैं, तो निर्माण प्रारंभ कैसे हो पाएगा? क्या केंद्र और राज्य मिलकर भूमि बैंक की व्यवस्था कर सकते हैं? क्या इसके लिए एक land bank बन सकता है? मंत्री जी, आपको इस पर भी विचार करना चाहिए कि अगर केंद्र और राज्य सरकार मिल कर land bank की व्यवस्था कर दे, तो उसमें से उनको जमीन दी जा सकती है। भूमि का नहीं होना एक समस्या तो है ही, लेकिन प्रवास का एक कारण यह भी है कि कई ग्रामीण परिवार अपनी रोजी-रोटी के लिए अपना गांव छोड़ के शहर जाते हैं। उनके शहर में जाने के बाद, जो प्रशासनिक देरी होती है और किस्तों के भुगतान से भी निर्माण की प्रगति जुड़ी हुई है। यदि पहली या दूसरी किस्त समय पर नहीं दी जाती, तो पूरा चक्र बाधित हो जाता है।

महोदय, डिजिटल प्लेटफॉर्म के माध्यम से निगरानी की व्यवस्था है, लेकिन तकनीकी खामियों या सत्यापन में देरी के कारण भुगतान रुक जाता है। क्या भुगतान प्रणाली को अधिक सरल और समयबद्ध बनाया जा सकता है, यह भी सोचना है। इसके अतिरिक्त, गुणवत्ता की भी निगरानी आवश्यक है। यदि लक्ष्य केवल संख्या पूरी करने का हो, तो निर्माण की गुणवत्ता प्रभावित हो सकती है। टिकाऊ, सुरक्षित और जलवायु-अनुकूल घरों का निर्माण दीर्घकालिक दृष्टि से अधिक महत्वपूर्ण है।

माननीय महोदय, आवास केवल ईंट और सीमेंट का ढांचा नहीं है, बल्कि यह सामाजिक सुरक्षा, गरिमा और स्थिरता का प्रतीक है। यदि लक्ष्य अधूरा है, यदि बजट खर्च नहीं हो पा रहा है, यदि सहायता राशि अपर्याप्त है और यदि निर्माण में अनावश्यक देरी हो रही है, तो ईमानदारी से स्वीकार करना होगा कि इसमें सुधार करने की आवश्यकता है। यह हम सब को मानना चाहिए।

Contents Page

सरकार को चाहिए कि वह आवंटन बढ़ाने के साथ-साथ क्रियान्वयन की बाधाओं को भी दूर करे, सहायता की राशि को यथार्थवादी बनाए, भूमि समस्या का संस्थागत समाधान निकाले और भुगतान प्रक्रिया को समयबद्ध तथा पारदर्शी बनाए। तभी प्रधानमंत्री आवास योजना (ग्रामीण) वास्तव में उस लक्ष्य को प्राप्त कर सकेगी, जिसके लिए इसको प्रारंभ किया गया था। 'प्रधानमंत्री ग्राम सड़क योजना' तो पूरे देश में बहुत ही महत्वपूर्ण योजना है। 'प्रधानमंत्री ग्राम सड़क योजना' के अंतर्गत लगभग 8.3 लाख किलोमीटर सड़कों की स्वीकृति दी गई और उनमें से 94 प्रतिशत सड़कों का निर्माण पूरा हो चुका है। यह निःसंदेह एक उपलब्धि है, क्योंकि ग्रामीण संपर्कता किसी भी क्षेत्र के सामाजिक और आर्थिक विकास की आधारशिला होती है। सड़क बनाने से गांव बाजार से जुड़ता है, किसान अपनी उपज बेहतर दाम पर बेच सकता है, बच्चों को स्कूल तक पहुंचना आसान होता है और स्वास्थ्य सेवाओं के लिए समय पर पहुंचना संभव होता है, लेकिन केवल सड़क बनाना पर्याप्त नहीं है, बल्कि उसकी गुणवत्ता और दीर्घकालीन रख-रखाव भी महत्वपूर्ण है। राष्ट्रीय गुणवत्ता निरीक्षण में 24 प्रतिशत सड़कों का रख-रखाव असंतोषजनक पाया गया। पर्वतीय क्षेत्र, जैसे हिमाचल प्रदेश हो, उत्तराखंड हो, जम्मू-कश्मीर हो, नॉर्थ-ईस्ट हो, आप तो नॉर्थ-ईस्ट से आते हैं, जहां बहुत भूस्खलन होता है, पानी ज्यादा आता है, जिससे वहाँ के रास्ते खराब हो जाते हैं, सड़कें खराब हो जाती हैं। पिछले दो साल में हिमाचल प्रदेश में इतनी बार बाढ़ आई, इतनी बार भूस्खलन हुआ कि कुल्लू, मनाली के सारे रास्ते बह गए, जिसके कारण लोगों को बहुत परेशानी हुई। आपने टीवी पर भी देखा होगा। इसके लिए अलग से कुछ प्रावधान किया जाना चाहिए। आपदा के लिए प्रावधान है और वहां जाकर प्रधान मंत्री जी ने बोला भी था कि हम 1,500 करोड़ रुपए देंगे, लेकिन उसमें से 15 रुपए भी अभी तक नहीं आए हैं।

मैं 'राष्ट्रीय ग्रामीण आजीविका मिशन' के बारे में बोलना चाहूँगी। 'स्वयं सहायता बचत गट' महिलाओं के लिए बहुत इंपॉर्टेंट विषय है। इसको हम 'एसएचजी' बोलते हैं। जब हम कार्यकर्ता के रूप में काम करते थे, तब यूपीए के कार्यकाल में इस एसएचजी जी का उपयोग शुरू किया गया था। एसएचजी के माध्यम से महिलाओं का पहले कार्यकर्ता और कार्यकर्ता से राजनीति में आना शुरू हो गया। साउथ इंडिया में और बहुत सारे प्रदेशों में मैंने देखा है कि महिलाओं ने एसएचजी के माध्यम से बड़े-बड़े काम भी किया है। इसके माध्यम से 92 लाख समूहों का गठन और 10 करोड़ परिवारों का जुड़ना निश्चित रूप से एक बहुत बड़ा काम है। महिलाओं की भागीदारी ने सामाजिक सशक्तिकरण की दिशा में भी सकारात्मक प्रभाव डाला है, परंतु चुनौतियां भी गंभीर हैं। ऋण वितरण में स्पष्ट क्षेत्रीय असमानता दिखाई देती है। दक्षिण और पूर्वी राज्यों में बैंकिंग नेटवर्क मजबूत है, जिसके कारण वहाँ के समूहों को अपेक्षाकृत अधिक ऋण उपलब्ध हुआ है, जबकि उत्तर और पश्चिम में कई राज्यों में इसका प्रवाह बहुत सीमित रहा है। इसके अतिरिक्त, यह केवल ऋण प्राप्ति तक सीमित रह जाती है, क्योंकि इसमें प्रशिक्षण की गुणवत्ता, वित्तीय साक्षरता, उद्यम प्रबंधन कौशल्य पर्याप्त नहीं होते हैं।

महोदय, इनका सामाजिक सहायता का कार्यक्रम है, जिसमें वृद्धावस्था पेंशन में वर्तमान दर से, 60 से 79 वर्ष आयु में केवल 200 रुपए प्रतिमाह और 80 वर्ष से अधिक आयु के लिए 500 रुपए प्रतिभाह निर्धारित है। हमें ईमानदारी से यह सवाल खुद से ही पूछना चाहिए कि क्या आज की महंगाई में ये 200 रुपए और 500 रुपए जिंदगी जीने के लिए पर्याप्त हैं? इतने कम में उनकी

Contents Page

दवाएँ, उनका खाना-पीना, ये सब कैसे हो जाएगा? इसके लिए थोड़ा-सा सोचना चाहिए। 200 रुपए मासिक सहायता प्रतीकात्मक हो सकती है, लेकिन व्यावहारिक नहीं हो सकती है। इसके अतिरिक्त, कार्यान्वयन की स्थिति भी भयंकर है, चिंताजनक है। कई राज्यों में पेंशन टाइम पर नहीं मिलती है। कुछ राज्यों में त्रैमासिक भुगतान होती है और कुछ राज्यों में तो वार्षिक भुगतान होती है। बेचारे बूढ़े लोग इंतजार करते रहते हैं।

मैं भूमि संसाधन के बारे में बोलना चाहूंगी। इसमें जो डिजिटलाइजेशन किया जा रहा है, वह कंप्यूटरीकरण और ऑनलाइन उपलब्धता, पारदर्शिता की दिशा में एक महत्वपूर्ण कदम है, परंत केवल पुराने रिकॉर्ड को डिजिटल स्वरूप में डाल देना पर्याप्त नहीं है। जब तक जमीन का वास्तविक और अद्यतन पुनर्सर्वेक्षण नहीं होता है, तब तक सीमांकन संबंधी विवाद, स्वामित्व के टकराव और न्यायालयों में लंबित मामले सुलझ नहीं पाएंगे।

सर, वाटर शेड के कार्यक्रम की स्थिति भी बहुत चिंताजनक है। कई वर्षों में लक्ष्य और उपलब्धि के बीच बड़ा अंतर रहा है। यह कई बार उपयोगिता से 50 प्रतिशत से कम रही है। जल संरक्षण और भूमि सुधार जैसे दीर्घकालिक कार्यों में निरंतरता की आवश्यकता है। केवल बजटीय आवंटन बढ़ा देने से परिणाम नहीं आएंगे, बल्कि राज्यों और स्थानिक संस्थानों की तकनीकी क्षमता, निगरानी तंत्र और सामुदायिक भागीदारी को मजबूत करने से योजनाएं प्रभावी और टिकाऊ बनेंगे।

मैं एक मिनट में समापन करूंगी। ग्रामीण भारत केवल बजट की तालिकाओं और प्रतिशत वृद्धि से संचालित नहीं होता। वहां खेत में खड़ा किसान है, जो मौसम और बाजार, दोनों की अनिश्चितता से जूझता रहता है। वहां दिहाड़ी मजदूर है, जो रोजगार की गारंटी चाहता है। वह अपने परिवार का भरण-पोषण करता है। वहां महिला स्वयं सहायता समूह है, जो छोटे ऋण के माध्यम से आजीविका का नया रास्ता खोज रही है। वहां बुजुर्ग पेंशनधारी है, जिसके लिए मासिक पेंशन ही सम्मानजनक जीवन का सहारा है। वहां भूमिहीन परिवार है, जो आवास और रोजगार, दोनों के लिए राज्य की नीतियों पर निर्भर है। यदि इन सभी स्तंभों को कमजोर किया जाएगा तो ग्रामीण अर्थव्यवस्था की नींव डगमगाएगी। यदि रोजगार गारंटी योजना पर्याप्त संसाधनों के बिना चलेगी तो काम की मांग करने वाले को निराशा मिलेगी। यदि मजदूरी दर महंगाई के अनुरूप नहीं होगी तो वास्तविक आय घटेगी। यदि 15 दिन में काम न मिलने पर बेरोजगारी भत्ता नहीं दिया जाएगा तो कानूनी गारंटी अर्थहीन हो जाएगी। यदि आवास योजना में सहायता राशि वास्तविक निर्माण लागत से कम होगी तो घर अधूरे रहेंगे या गरीब परिवार कर्ज के बोझ तले दबेगा। यदि वृद्धावस्था पेंशन इतनी कम होगी कि दवा और भोजन भी न आ सके तो सामाजिक सुरक्षा का उद्देश्य अधूरा रह जाएगा। इसीलिए हम सरकार से स्पष्ट और ठोस कदमों की अपेक्षा करते हैं।

पहला, रोजगार गारंटी के लिए पर्याप्त केंद्रीय वित्तीय दायित्व सुनिश्चित किया जाए। राज्यों पर अत्यधिक बोझ डालने के बजाय केंद्र को अपनी जिम्मेदारी निभानी चाहिए, ताकि मांग आधारित रोजगार प्रणाली प्रभावी रहे। दूसरा, मजदूरी दर को महंगाई सूचकांक से जोड़ा जाए और आधार वर्ष को अद्यतन किया जाए। मजदूर की आय वास्तविक बाजार परिस्थितियों के

Contents Page

अनुरूप होनी चाहिए। तीसरा, बेरोजगारी भत्ता भुगतान को स्वचालित और अनिवार्य बनाया जाए। यदि काम उपलब्ध नहीं कराया जाता तो भत्ता बिना देरी के सीधे लाभार्थी के खाते में जाए। चौथा, आवास सहायता राशि को वर्तमान निर्माण लागत के अनुरूप बढ़ाया जाए और किस्तों का भुगतान समयबद्ध तरीके से सुनिश्चित किया जाए, ताकि निर्माण अधूरा न रहे। पांचवां, सामाजिक सुरक्षा पेंशन में पर्याप्त वृद्धि की जाए और उसका भुगतान मासिक आधार पर नियमित रूप से हो। वृद्ध और कमजोर नागरिकों को प्रतीक्षा में न रखा जाए। छठा, ग्राम पंचायतों की संस्थागत क्षमता सुदृढ़ की जाए।

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): अब आप समाप्त कीजिए।

श्रीमती रजनी अशोकराव पाटिल: बस, हो गया सर। यदि पर्याप्त मानव संसाधन, प्रशिक्षण और तकनीकी समर्थन उपलब्ध कराया जाए, ताकि योजनाओं का क्रियान्वयन पारदर्शी और प्रभावी हो सके। ग्रामीण भारत को केवल घोषणाओं की नहीं, बल्कि ठोस नीति, पर्याप्त संसाधन और संवेदनशील प्रशासन की आवश्यकता है। यदि हम गांव को सशक्त करेंगे तो देश की अर्थव्यवस्था मजबूत होगी। यही समय है कि सरकार आंकड़ों से आगे बढ़कर जमीन की वास्तविकताओं को स्वीकार करे और सुधारात्मक कदम उठाए, धन्यवाद।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Shri Mohammed Nadimul Haque.

SHRI MOHAMMED NADIMUL HAQUE (West Bengal): Sir, thank you very much for giving me this opportunity to speak on this subject. I stand here today to speak on the Discussion on the Working of the Ministry of Rural Development. Yesterday, we discussed the Working of the Ministry of Environment, Forests and Climate Change. I want to start by saying that two Ministries -- the Ministry of Home Affairs and the Ministry of Commerce and Industry -- have to be discussed. Through you, Sir, I want to request for these two Ministries to be discussed. We cannot run away. Today, we are discussing Rural Development, but we also need to discuss the working of the Ministry of Home Affairs and the Ministry of Commerce and Industry. Why is the Government running away from this discussion?

Sir, as I begin my speech on the Working of the Ministry of Rural Development, -- my mind is here, but my heart is in my hometown, to the Kolkata Metro Channel.

सर, हम आज ग्रामीण क्षेत्र की बात कर रहे हैं, गरीब, मजदूर, किसान की बात कर रहे हैं। बंगाल में ये सारे लोग बहुत परेशान हैं, क्योंकि उनका नाम वोटर लिस्ट से निकाल दिया गया है।

Contents Page

†سر، ہم آج گرامین شیتر کی بات کررہے ہیں، غریب، مزدور، کسان کی بات کررہے ہیں۔ بنگال میں یہ سارے لوگ بہت پریشان ہیں، کیوں کہ ان کا نام ووٹر لسٹ سے نکال دیا گیا ہے۔

That is why, a multiple time former Union Minister, a seven-time MP and a three-time Chief Minister is sitting on a *dharna*, fighting for the rights of genuine voters on the streets of the great city, on the streets of Kolkata. Let me draw the attention of the hon'ble Minister of Rural Development to eight specific points which I have. This is the Council of States. We will raise issues relating to States. Firstly, West Bengal was among the top performing States under MGNREGA, with approximately 1.37 crore rural households receiving employment. But, you have withheld dues worth Rs. 52,000 crore to Bengal under MGNREGA. 59 lakh workers have been deprived since March, 2022. When will the dues be paid? I ask the Government: Why did you disrespect the judgments of the Calcutta High Court and the Supreme Court? Why did you commit contempt of court? Sir, all the MPs from Trinamool Congress demanded this every Session. Our leader and national General Secretary, Shri Abhishek Banerjee and all of us were forcibly removed from the Rural Development Ministry and taken to a police station. Why this step motherly treatment towards Bengal? Then, you went ahead and repealed the Act itself, removed Mahatma Gandhi's name, insulted the Father of the Nation. But this is your habit, I can say this much. You have disrespected Swami Vivekananda, Rabindranath Tagore and Bankim Chandra Chattopadhyay. We respect Gandhi*ji*. The Bengal Government introduced its own scheme, the Mahatma-Shree. The scheme has generated over 100 crore man-days of work for over 78 lakh job card holders. Now, you have brought a new Act, VB-G RAM G but that is also a hasty piece of legislation. Earlier, the funding was 90:10 — 90 per cent by the Union Government, 10 per cent by the States. But now you have changed it to where States will need to pay 40 per cent of the funds and any amount spent over and above, what the Union Government has allocated to the State, would have to be borne by the State now. This is an attack on federalism. It is an attack on the right to livelihood as enshrined in our Constitution. You have given a mandatory 60-day off period; that is, in a year, for two months, you will not get work. The ones who want to work, you are forcing 60 days of forced unemployment on them. You have made a national level steering committee to determine how much employment will be given to which State. However, you have not included any representation from the States. When three out of ten workers are not eligible for the Aadhaar payment system, why are you forcing a payment system which systematically deprives the workers? I have to say that nearly Rs.25, 000

† Transliteration in Urdu script.

Contents Page

crores is due under Pradhan Mantri Awas Yojana Gramin to the State of West Bengal. You have deprived eleven lakh families. Learn from us. The West Bengal Government has introduced its own scheme named Banglar Bari and provided houses to 32 lakh families at an annual outlay of over Rs.38,400 crores. Learn from our vision of Ma, Mati and Manush. Learn from our leader, Ms. Mamata Banerjee.

Puducherry and Telangana had completed zero cent of the houses against their targets. Kerala had completed only 15 per cent, Karnataka 18 per cent and Haryana 27 per cent. West Bengal's completion rate stands at 75 per cent yet our funds have been stopped. Our funds have been stopped! Over Rs.2,700 crore is due under Pradhan Mantri Gram Sadak Yojana to Bengal. Puducherry and Nagaland have achieved zero per cent of their target plan. Assam achieved 13 per cent, Jharkhand achieved 15 per cent, Karnataka 19 per cent and even Gujarat stood at only 31 per cent. West Bengal has completed 93 per cent work yet the funds have stopped for West Bengal. Under Bengal's own scheme, Pathashree-Rastashree, over two lakh kilometres of roads have been constructed and another 30,000 kilometres are being built. Overall dues for West Bengal under the Ministry of Rural Development amounts to nearly Rs.79,000 crores. This itself makes more than 40 per cent of the Ministry's Budget for 2026-27. The Fifteenth Finance Commission has suggested providing funds to States for road maintenance. Even the Standing Committee on Rural Development and Panchayati Raj had reiterated the recommendation. However, States are now asked to sign a Memorandum of Understanding as per Union Government terms which states that States allocate funds for ten years of routine maintenance of roads after construction, including funds for renewal of roads, if necessary. Sir, these are my points. Now, I would like to ask five direct questions to the hon'ble Minister. I hope the hon'ble Minister will give the answer when he replies to the discussion. Number one: Under the National Livelihood Mission- Aajeevika, PMAY-G did not utilize 41 per cent, and Deendayal Antyodaya Yojana-National Rural Livelihoods Mission did not utilize 16 per cent of the funds allocated towards it. Under these two schemes alone, over Rs. 25,000 crore was not utilized. Why? Sir, my second question is this. The National Family Benefit Scheme did not utilise 40 per cent of the funds allocated last year. Why? Sir, the Annapurna Scheme was allocated Rs. 10 crore last year. Utilization! Zero amount, why! Under PM-JANMAN, in tribal areas for PMGSY, only 16 per cent is the completion rate. In fact, the scheme did not utilize 42 per cent of the funds allocated to it last year. Allocation for the North-East region had an under-utilization of 42 per cent. This year, the Budget and the scheme for the North-East region have shrunk by 11

Contents Page

per cent. Why? Sir, my last question. One out of four positions is vacant in the Ministry of Rural Development. Again, I ask, why? Sir, let me come to the end. I am sure, I will not exceed my time.

सर, हम ग्रामीण विकास के बारे में चर्चा कर रहे हैं। आज देश में जो लाखों मज़दूर हैं, लाखों किसान हैं, वे भी भारत माता के बेटे हैं। मैं उनका दर्द, उनकी पीड़ा आपके सामने लाना चाहता हूं और सारे किसानों की आवाज़ उठाता हूं। जब हम भारत मां से कहते हैं कि:

"बेटा कैसा भी हो जाए, पर मां तो मां होती है,
तू झांक के देख दिल में कभी, हम कितने दर्द समेटे हैं,
मां हम भी तेरे बेटे हैं, मां हम भी तेरे बेटे हैं।"

†سر، ہم گرامین وکاس کے بارے میں چرچا کر رہے ہیں۔ آج دیش میں جو لاکھوں مزدور ہیں، لاکھوں کسان ہیں، وہ بھی بھارت ماتا کے بیٹے ہیں۔ میں انکا درد، انکی پیڑا آپکے سامنے لانا چاہتا ہوں اور سارے کسانوں کی آواز اٹھاتا ہوں۔ جب ہم بھارت ماں سے کہتے ہیں کہ

"بیٹا کیسا بھی ہو جائے، پر ماں تو ماں ہوتی ہے،
تو جھانک کے دیکھ دل میں کبھی، ہم کتنے درد سمیٹے ہیں،
ہیں۔ بیٹے تیرے بھی ہم ماں ہیں، بیٹے تیرے بھی ہم ماں

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The next speaker is Shri Sanjay Singh; not present. The next speaker will be Shri Golla Baburao.

SHRI GOLLA BABURAO (Andhra Pradesh): Sir, this is a very good opportunity for me to speak about the Ministry of Rural Development. It is because I have worked in the Rural Development Department and Panchayati Raj for almost twenty four-and-a-half years. I have seen what is Panchayati Raj and what rural development is at the grassroots level. I have worked from the district level to the State level. What I really experienced in this rural development sector is, as far as my knowledge is concerned, Panchayati Raj is different and Rural Development is different in the Central Government. Whereas, in the States, there is no such difference. But, in case of Andhra Pradesh, to integrate all the Panchayati Raj activities and rural development activities, our former Chief Minister, Shri Jagan Mohan Reddy integrated and started a new system, and almost for every Panchayati Raj Department, there are 10 to 11 Secretaries. They all will develop these integrated schemes of different Departments. It is really an innovative method and it yielded wonderful results. From the other point of view, there is one dichotomy that I experienced. The dichotomy is this. The 73rd Amendment Act says '29 subjects should be devolved to Panchayati

† Transliteration in Urdu script.

Contents Page

Raj Institutions at the district level.' But, though so many efforts were being made, the real results are not being shown even till today. Otherwise, if this panchayati raj system would have strengthened and the rural development also becomes part of the panchayati raj, we could really see the wonderful progress and development in different developmental schemes. This is what I feel. Coming to the Budget, it has a Budget of just Rs. 2.31 lakh crores. Out of this, Rs.95,692 crores are being allocated to only G RAM G Scheme. The remaining fund is very, very meagre for different development schemes in rural areas. The hon'ble Prime Minister--he is very dynamic, very vibrant--and the hon'ble Rural Development Minister should think of merging these panchayati raj institutions and rural development and see that all the funds get devolved to panchayati raj institutions in the State. That is my suggestion. As far as the VB-G RAM G Scheme is concerned, many hon'ble Members said that 40 per cent fund should be borne by the State and 60 per cent should be borne by the Central Government. But where are the funds for the States? In a State like Andhra Pradesh, they do not have funds even for MGNREGA workers. Even till today, hundreds of crores of fund is due. In this case, I request the hon'ble Minister and the Prime Minister that this VB-G RAM G Scheme should be connected to the Agriculture Department so that they can also have a lot of work in the Agriculture Department. Otherwise, they will be without work. They have increased the working days to 125 days, but there is no work practically. That is why I request the Central and State Governments to see that this VB-G RAM G Scheme should be connected to agriculture and allied activities. This is my suggestion.

Sir, so many schemes are there. MPLADS is the most important. MPLADS is also a part of rural development. Even for so many years, MPLAD fund is stuck on to Rs. 5 crores only. If you kindly increase the MPLAD fund to a minimum of Rs.10 to 15 crores, at least, the Members will be able to do justice to all the areas they wish to. With regard to the DISHA Scheme, the District Collectors are really discriminatory. They are not even calling the Rajya Sabha Members in its meetings. They are calling only the Lok Sabha Members in the meetings which is very unfortunate. I request the hon'ble Parliamentary Affairs Minister, the Rural Development Minister and the Minister of State of the Ministry of Statistics and Programme Implementation to sit together and see that the Rajya Sabha Members should also be made as the co-Chairmen at least under the DISHA Scheme for all rural development areas. That is what I request the Central Government. There are other schemes like PM Gram Sadak Yojana. I know because I have implemented this Scheme as the District Development Officer in many districts in Andhra Pradesh.

Contents Page

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please conclude now.

SHRI GOLLA BABURAO: Sir, I have only one point. My request to the august House is to integrate panchayati raj institutions and rural development in one forum and see that development should take place. Thank you very much.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The next speaker is Shrimati Sulata Deo.

श्रीमती सुलता देव (ओडिशा): उपसभाध्यक्ष महोदय, जय श्री जगन्नाथ! सर, ग्रामीण विकास की बात करें, तो बजट में मैसिव रिडक्शन करके किस तरह से ग्रामीण विकास हो सकता है? मैं ओडिशा के बारे में बोल रही हूँ, जिसे 2023-24 में 21,011 करोड़ की असिस्टेंस मिली थी और 2024-25 में यह 17,089 करोड़ से नीचे आ गई है। सर, इससे ग्रामीण विकास कैसे होगा? प्रधानमंत्री ग्राम सड़क योजना का बजट 4,310 करोड़ से कम होकर 825 करोड़ पर आ गया है। प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) में 1,260 करोड़ से कम होकर 712 करोड़ पर आ गया है। प्रधानमंत्री कृषि सिंचाई योजना (पीएमकेएसवाई) में यह 146 करोड़ से कम होकर 32 करोड़ पर आ गया है। जल जीवन मिशन में 518 करोड़ से कम होकर 368 करोड़ पर आ गया है। जहाँ राष्ट्रीय कृषि विकास योजना (आरकेवीवाई) का बजट 233 करोड़ था, वह अब जीरो हो गया है। सर, ऐसे कैसे काम चलेगा? हमारे वहाँ पर ओडिया में बोलते हैं, the literal translation is: [&] "If a person with elephantiasis (godara) gains flesh on their swollen leg, does it count as an improvement to their body?" किस-किस को क्या मिलता है, यह हमें नहीं पता। मगर जब ग्रामीण भारत की बात करते हैं, तो ग्रामीण भारत ही भारत की आत्मा है, जो कि गाँवों में रहती है। अगर देखा जाए, तो गाँवों में कौन रहते हैं, किसान रहते हैं। गाँवों में कौन रहते हैं, आदिवासी रहते हैं। ओडिशा थर्ड लार्जेस्ट ट्राइबल स्टेट है, वहाँ पर आदिवासियों के लिए कुछ नहीं है। किसानों के लिए भी कोई भी योजना नहीं है। हमारे किसान आज भी मंडी में व्यवस्थित नहीं हैं।

वे आज भी मंडी में धान नहीं दे पा रहे हैं। केंद्रपाड़ा डिस्ट्रिक्ट के एक किसान की मंडी में बैठे-बैठे, प्रोटेस्ट करते-करते डेथ हो गई। क्या यही ग्रामीण विकास है? सर, मैं आदिवासियों के बारे में बात कर रही हूँ। सुप्रीम कोर्ट की नियमगिरि जजमेंट के अनुसार आदिवासियों को बिना पल्ली सभा और ग्राम सभा के अपने जल, जमीन, जंगल से न हटाया जाए। मगर आज की सरकार सिजुमाली और कुत्रुमाली में बिना पल्ली सभा और ग्राम सभा के आदिवासियों को जोर-जबरदस्ती निकाल रही है। क्या यही विकास है? आप ऐसे कैसे विकास करेंगे? सर, मैं एक बात और बोलना चाहती हूँ। मंडीपांका गाँव में बिना राशन के तीन आदिवासी महिलाओं की आम की गुठलियों की खीर खाने से डेथ हो गई। क्या यही भारत का ग्रामीण विकास है?

[&] English translation of the original speech delivered in Odia.

Contents Page

आप मनरेगा के बारे में बात कर रहे हैं। बड़े-बड़े नाम रख देने से काम बड़ा नहीं हो जाता है। आपने महात्मा गाँधी नरेगा योजना का नाम चेंज करके वीबी-जी राम जी रख दिया, मगर इसके लिए एलोकेशन कहाँ पर है? एलोकेशन तो उतना है ही नहीं। मैं फिर यह बात बोलना चाहती हूँ कि जो करीब 100 दिनों के रोजगार देने की बात थी, आप उसे ही पूरा नहीं कर पा रहे थे, सिर्फ 48 दिनों का रोजगार ही दे पा रहे थे। आज आपने इसे चेंज करके 125 दिन कर दिया है। यह बिना पैसे के कैसे होगा? सर, यह दिन में लालटेन दिखाने के बराबर है। यह सब नहीं हो सकता है। आप बोलते हैं कि हम बहुत पैसा दे रहे हैं। आप किसे पैसा दे रहे हैं? न तो आदिवासियों को मिलता है, न किसानों को मिलता है। आदिवासियों के बच्चों की पढ़ाई के लिए जो अन्वेषा योजना थी, उसे भी बंद कर दिया गया है। आदिवासियों को जो जमीन का पट्टा दिया जा रहा था, उसे भी बंद किया गया है। ऐसे में किसे लाभ मिल रहा है? आप पैसा देने की बात कर रहे हैं, मगर ओडिशा से कितना लेते हैं, यह तो कभी नहीं बताया। हमारी डिमांड है कि ओडिशा के साथ ऐसे मत कीजिए। ओडिशा एक नेचुरल कैलैमिटी फेस करने वाली स्टेट है। उसे ज्यादा-से-ज्यादा पैसे देने की जरूरत है। आज भी ओडिशा के 1,237 गाँवों में इंटरनेट फैसिलिटीज़ नहीं हैं। ऐसे कैसे काम चलेगा? यह बहुत लज्जाजनक बात है। आपने बताया कि आप डीबीटी दे रहे हैं, नेट बैंकिंग कर रहे हैं, लेकिन ऐसा कुछ नहीं है। वहाँ पर जो लोग कीपैड वाला छोटा मोबाइल यूज़ करते हैं, वे पूरे डेटा पैक का पैसा क्यों दें? उनके लिए कोई अलग प्लान होना चाहिए। अगर कोई फोन लेता है और उसकी आउटगोइंग खत्म हो जाती है, तो सात दिनों के अंदर इनकमिंग भी खत्म हो जाती है। ऐसा नहीं होना चाहिए। गाँवों में बहुत गरीब लोग रहते हैं। उन लोगों को कम-से-कम एक महीने की इनकमिंग कॉल की सुविधा दीजिए। आप बीएसएनएल को तो ठीक से नहीं चला पा रहे हैं, वह 3जी, 4जी पर ही अटका हुआ है, मगर जियो की जय-जय कर रहे हैं। सर, इसका नाम 'जियो' मत रखिए, बल्कि इसका नाम 'मरो' रखिए। लोगों को मार रहे हैं, लोगों से पैसा ले रहे हैं। बीएसएनएल को आप खुद मार रहे हैं। इसके लिए सरकार क्या करेगी? बीएसएनएल गाँवों में काम नहीं कर पाता है। ऐसे कैसे काम चलेगा? मैं अभी भी बोलूँगी कि ओडिशा में हेल्थ सिक्योरिटी के लिए जो बीएसकेवाई योजना थी, आप जाकर देखिए कि उसे बंद करने के बाद गाँवों की क्या हालत हो रही है। अगर आज ओडिशा में जिंदा रहे, तभी सुविधाओं का लाभ ले सकेंगे। छोटी-छोटी बच्चियों को गुमराह करके ले जा रहे हैं। वे मिसिंग हैं। उनको किडनैप किया गया है। ...(**व्यवधान**)... ऐसा नहीं है कि इस बारे में पता नहीं है। हमारे ओडिशा में अभी होम मिनिस्टर गए थे, उसी दिन 3 घंटे में तीन बच्चे गायब हैं। ...(**समय की घंटी**)... इसके चलते आप क्या करेंगे? इसलिए हम डिमांड करते हैं कि इसको भी ध्यान में रखिए। वे बच्चे हैं। मैं एक मां हूं, मैं किसी की बहन हूं और मैं बच्चों के लिए बोलूंगी, चाहे किसी को खराब या कुछ भी लगे। आदिवासी मुख्य मंत्री हैं और आदिवासी हमारी महामहिम राष्ट्रपति जी हैं। वह हमारी बेटी है। * यह हमको नहीं पता है। ...(**व्यवधान**)... मगर आदिवासी आज असुरक्षित क्यों है?

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): अब आप समाप्त कीजिए। आपका समय समाप्त हो चुका है। ...(**व्यवधान**)...

* Not recorded.

Contents Page

श्रीमती सुलता देवः इसीलिए मैं डिमांड करती हूं। आप इसके ऊपर ध्यान दीजिए। नमस्कार। जय श्री जगन्नाथ! वन्दे उत्कल जननी!

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The next speaker is Shri Sanjay Yadav.

श्री संजय यादव (बिहार)**:** उपसभापति महोदय, भारत की आत्मा गांव में बसती है, लेकिन आज वही आत्मा संघर्ष, उपेक्षा और नाउम्मीदी के दर्द और बोझ के तले दबकर कराह रही है। गांव, ग्रामीणों और किसानों को इस सरकार ने फाइलों और घोषणाओं में बंद कर दिया है। गांव अब उत्पादन का केंद्र नहीं, बल्कि पलायन का केंद्र बन गए हैं। महोदय, किसान और गांव का बेटा अब शहर का दिहाड़ी मजदूर बन गया है। यह सरकार की नीतियों और निर्णयों की वजह से है। हम यह क्यों कह रहे हैं - क्योंकि सरकार ही दावा करती है कि वह 81 करोड़ भारतवासियों को जीवित रहने के लिए, मतलब जिंदा रहने की जो एक न्यूनतम आवश्यकता अनाज है, वह 81 करोड़ भारतवासियों को अनाज उपलब्ध कराती है। यही दर्शाता है कि हमारे देश में इस सरकार का ग्रामीण विकास मॉडल क्या है? यही इनकी विफलता का जीता जागता उदाहरण है।

महोदय, अब मैं बिहार की बात करूंगा। बिहार में आर्थिक सर्वेक्षण की एक रिपोर्ट के अनुसार देश में सर्वाधिक बेरोजगारी दर है। नीति आयोग की रिपोर्ट के अनुसार बहुआयामी गरीबी में बिहार सबसे अव्वल है। पलायन दर बिहार में सबसे अधिक है और गरीबी दर भी सबसे अधिक है। पूरे देश में किसानों की सबसे कम आय बिहार में है। पूरे देश में ग्रामीणों की सबसे कम आय बिहार में है। गांव में सबसे कम बिजली की खपत बिहार में है। 2004 से 2014 के बीच में जो ग्रामीण सड़कों का निर्माण हुआ है, उसके अनुपात में यह पिछले 10 वर्षों में कम हुआ। बिहार की 14 फीसदी आबादी झोंपड़ी में रहती है, कच्चे मकानों में रहती है। माननीय मंत्री जी यहां बैठे हैं। बिहार के 1,04,90,000 परिवारों के पास पक्का मकान नहीं है। वित्तीय वर्ष 2024-25, वित्तीय वर्ष 2025-26 में बिहार के लिए 12,21,247 आवास बनाने का लक्ष्य रखा था, लेकिन अब तक केवल 2,85,000 ही आवास तैयार हुए हैं। 9 लाख आवास कहां गए, उनका कोई अता-पता नहीं है। बिहार सरकार कह रही है कि हमको केंद्र से पर्याप्त राशि नहीं मिली है। यह बिहार के ग्रामीण विकास मंत्री का आधिकारिक बयान है।

महोदय, इस सरकार में गांव विकास को तरसते हैं, ग्रामीण तड़पते हैं और उनके इसी दर्द और पीड़ा पर शहर चमकते हैं। मनरेगा में काम की कमी और भुगतान की देरी भी एक बड़ी समस्या है। अब तो मनरेगा से गांधी जी का नाम भी हट गया है और उनका नाम हटना कोई अचानक हुई घटना नहीं है। आज से 11 वर्ष पहले खादी के कैलेंडर से भी गांधी जी की तस्वीर गायब हो गई थी और उनकी जगह किनकी तस्वीर लगी थी, वह पूरा देश जानता है। ...(**व्यवधान**)... महोदय, इन्होंने विकास मापने का पैमाना ही बदल दिया है। बेरोजगारी आंकड़ों से गायब कर दी और गरीबी को लाभार्थी नामक शब्द से छुपा दिया, लेकिन देश के करोड़ों ग्रामीणों के दर्द को, पीड़ा को, आह को, कराह को और जमीनी सच्चाई को आप कैसे छुपाएंगे? यह विकास किसके लिए हो रहा है? बिहार में ग्रामीण सड़कें नहीं हैं, बिजली की

Contents Page

खपत सबसे कम है, बेरोजगारी दर सबसे अधिक है, पलायन दर सबसे अधिक है। देश में जो पलायन की दर 29 फीसदी है, उसमें से 89 प्रतिशत पलायन करने वाले ग्रामीण होते हैं। वे हमारे ग्रामीण भाई होते हैं, किसान भाई होते हैं, मजदूर भाई होते हैं। महोदय, अंत में मैं यही कहूंगा कि इनके ग्रामीण विकास मंत्रालय में गाँवों और ग्रामीणों का उतना ही विकास होता है, जितना गुलाब जामुन में गुलाब और जामुन होता है। ...(**समय की घंटी**)... सरकार लंबे-लंबे वादे करती है, लेकिन सच्चाई यह है कि धरातल पर आप गाँवों को जो बजट दे रहे हैं, ग्रामीणों के विकास के लिए आपने जो प्रावधान किए हैं, वे पर्याप्त नहीं हैं। सरकार को गाँवों पर, ग्रामीणों पर, किसानों पर और गरीबों पर ध्यान देने की और अधिक आवश्यकता है। बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. The next speaker is Dr. M Thambidurai. You have two minutes.

DR. M. THAMBIDURAI (Tamil Nadu): Thank you, Vice Chairman, Sir, for giving me the opportunity to speak. I rise to speak on behalf of AIADMK Party under the leadership of our respected General Secretary, Shri Edapaddi Palaniswami. I appreciate that Modi*ji*'s Government has taken a lot of efforts to develop rural areas. Basically, when it comes to rural areas in Tamil Nadu, always, AIADMK regime is in the hearts of Tamil Nadu people. That is because during the Puratchi Thalaivar MGR's period, former Chief Minister, Amma Jayalalitha's period and Edappadi Paliniswami's period, so many schemes were implemented.

Sir, I want to bring two facts to the notice of the House. Pradhan Mantri Sadak Yojana is one of the famous schemes under Modi*ji* Government. This is the base. In 1998, when I was Transport Minister, at that time, Atal Bihari Vajpayee*ji* wanted to develop roads in the rural areas. During collection of Petrol Cess, Rs.20,000 crores were collected. Out of that, he allocated Rs.10, 000 crores for development of roads in rural areas. This was during Vajpayee's period, I remember. That was when the main scheme started.

Sir, many hon'ble Members have spoken about MGNREGA. The MGNREGA programme was called as Mahatma Gandhi.. Rural Employment Guarantee Programme – MGR, like that. Because the DMK people did not want MGR to come, they named it as National MNREGA because MGR is very famous in rural areas. Sir, in Tamil Nadu, during Madam Jayalalitha period, reservation in Panchayati Raj Institutions was strengthened. But during DMK period, cooperative society elections are not taking place. Cooperative societies are very important for rural development. The DMK Government has failed to conduct the elections. ...*(time-bell rings)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you.

Contents Page

DR. M. THAMBIDURAI: Secondly, Sir, if you go to any rural area, you cannot travel safely. In Tamil Nadu, all roads are in a very bad condition. ..*(Interruptions)*.. They are blaming the Central Government. The Central Government is giving funds.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you; your time is over. …*(Interruptions)*...

DR. M. THAMBIDURAI: They are not using the funds properly and accusing..*(Interruptions)*.. Election is coming up. This DMK Government will be thrown out and the AIADMK along with NDA is going to form the Government. This is going to happen. Thank you very much, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. The next speak is Shrimati Sudha Murty. You have five minutes.

SHRIMATI SUDHA MURTY (Nominated): Thank you, Sir, for giving me the opportunity. Our ancestors say, '*bahujan hitay, bahujan sukhay*' and in our country, most people live in villages. Unless they are happy, we will not be happy. I congratulate the Minister for the very beautiful schemes they have implemented in rural areas. I have worked in rural area for a long time and I have seen the advantages. However, I would like to give a few suggestions to you, Sir. Number one; under Lakhpati Didi - out of three crore, two crore women have been benefited and they have become Lakhpati. It is a great thing. When a woman becomes economically strong, she gets confidence and I really salute this Scheme. However, there are many ways Lakhpati Didi can take up her projects like tailoring, krishi, dairy, livestock, small business, farming, etc. I would like to know, State-wise, how women have become Lakhpati and under what scheme because this document will help other States to go in the same direction. It depends on the State, but, each category in each State matters a lot for other women to follow. Sir, in climate-resilient circular economy, whatever is available in the village, using that, many villages have become autonomous and they are earning money. I will give two examples. One is the State of Gujarat. In Gujarat, there is a place known as Modhera where they are using 24 x 7 solar heat or solar energy. They are generating a lot more electricity and giving it back to the grid. That means, the village has become sustainable. Similarly, in Tamil Nadu — Thambiduraiji, for your information -- Odanthurai is another village where the energy is generated by windmills, and they are giving it back to the grid and making profit. Many more examples are there. They may not be 100 per cent but 50, 70 per cent. So these are the case studies or the examples where whatever is

Contents Page

available in that place, they have made it sustainable, useful, and they are earning money. This should be implemented more seriously and we should give this awareness in small villages. Tell them that they are capable.

GOBARdhan Scheme is a good scheme where gobar gas is generated by waste of agricultural products. I have seen some villages. They are using it as a gas and today if the gas price goes up, I think, this Scheme will be very useful. There are many ways by which the waste in agriculture can be separated into dry and wet and can be reused in the same farms. We should consider that scheme much more seriously.

The skill development, though it may not be part of this rural development, but however, for rural skill development, many colleges or many schemes are there. But what I notice in my work is the kind of confidence the skill should give. Along with the skill, they should have personality development, learning language, and awareness of what is outside the village. That makes them stronger, better and confident with which they can appear for any interview. Only by skill development, it is not possible. Along with that, we must have language development and also personality development.

Sir, PM Gram Sadak Yojana is one of the finest Yojanas, and I have seen villages having concrete road. Connectivity has increased but climate change is happening. So, whenever you make new roads, kindly see that they will be incorporating the new climate change technologies to build roads or make any new development under Gramin Sadak Yojana, so that they can be sustainable in more intense heat. There is less cold nowadays, but there is more intense heat or more rains. So, we should incorporate this new technology as much as possible in that. By and large, Sir, I feel, when the village develops, villagers develop, the unit develops. When the villages develop, district develops; when district develops, the State develops, and when the State develops, India develops. Thank you very much, Sir, for giving me an opportunity. Thank you. Jai Hind!

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. Now, Shri Ravi Chandra Vaddiraju. You have three minutes.

SHRI RAVI CHANDRA VADDIRAJU (Telangana): [&] "Hon'ble Vice-Chairman Sir, I would like to particularly take note of the transition from the Mahatma Gandhi National

[&] English translation of the original speech delivered in Telugu.

Contents Page

Rural Employment Guarantee Scheme to the Viksit Bharat Guarantee for Rozgar and Ajeevika Mission (VB-G RAM-G). Increasing the employment guarantee from 100 days to 125 days is a welcome step and is essential for strengthening the financial security of our rural brothers and sisters. However, Sir, my concern relates to the reduction in the Central Government's share of Rural Employment Guarantee funds from the earlier 90:10 ratio to the present 60:40 ratio. The earlier ratio was far more beneficial for smaller and financially constrained States. Through you, Sir, I would like to urge the Central Government to reconsider this change so that States are not overburdened.

Sir, the development model that the Centre seeks to implement across the country today was demonstrated nearly a decade ago in Telangana by our former Chief Minister, K. Chandrashekar Rao. It would not be an exaggeration to say that he made Telangana a role model for the entire country.

Through Mission Bhagiratha, a massive project worth nearly ₹43,000 crore, the State Government ensured 100 per cent piped drinking water supply to every rural household, much before the launch of the Jal Jeevan Mission by the Union Government. Even the smallest villages, with barely 200 to 300 voters, were recognised as Gram Panchayats to strengthen grassroots governance. Further, under his leadership, the number of districts in Telangana was increased from 10 to 33, bringing administration closer to the people. In our villages, facilities such as Vaikuntha Dhamams (crematoriums), Palle Prakruti Vanams (village parks), and sports grounds were developed, transforming rural landscapes and making villages cleaner, greener, and more dignified. Sir, this is not merely my claim. Under the Sansad Adarsh Gram Yojana rankings of the Central Government, 19 out of the top 20 villages in the country are from Telangana. This clearly reflects the farsighted vision and commitment to rural development shown by Shri KCR.

When we speak about farmers' welfare, the development of villages is not merely about roads and buildings; it is about the happiness and dignity of farmers. Through schemes such as Rythu Bandhu and Rythu Bima, Telangana provided direct investment support and insurance protection to farmers in a manner that was unparalleled in the country. Under Rythu Bandhu, farmers received ₹10,000 per acre as investment assistance, ensuring stability and confidence in agriculture.

Contents Page

Today the Union Government is speaking about creating "Lakhpati Didis." However, in Telangana, women's self-help groups have been actively running village economies for more than a decade, carrying out business activities worth crores of rupees and strengthening rural livelihoods. Sir, even in matters such as the marriage of daughters from economically weaker families, the State extended support through the Kalyana Lakshmi scheme, providing ₹1 lakh as financial assistance to the newly married couple. Unfortunately, Sir, though the present State Government has promised ₹1 lakh along with a tola of gold, increased pensions of ₹4,000, and reservation for BCs through legislation, but not a single promise has been fulfilled so far. Instead of delivering on these assurances, the State today appears to be functioning in a manner that people describe as a "bulldozer raj." वहाँ बुलडोजर राज चल रहा है। हमारे खम्मम में भी एक भूदान लैंड है। वह 60 एकड़ है। उसमें गरीबों के 1000 मकान थे, उनके मकानों को तोड़-फोड़ कर उनको रोड के ऊपर ले आए। वहाँ कोई देखने वाला नहीं है, बोलने वाला भी नहीं है। सर, कांग्रेस पार्टी वहाँ ऐसे ही चला रही है। इसके ऊपर भी सेंट्रल गवर्नमेंट को देखना चाहिए और उसके ऊपर एक्शन लेना चाहिए। तेलंगाना में तोड़-फोड़ के कारण कोई काम नहीं चल रहा है। हमारे केसीआर जी ने बहुत अच्छा डेवलप किया है।...(**समय की घंटी**)... उन्होंने फार्मर्स के लिए किया और महिलाओं के लिए भी किया है। हमारे तेलंगाना के लिए बजट भी रिलीज कीजिए।

सर, मैं फाइनली एक बात बोलना चाहता हूँ। केसीआर जी ने 10 साल में तेलंगाना को बहुत डेवलप किया। उन्होंने रूरल डेवलपमेंट के बारे में, छोटे गांव के बारे में, हर चीज में काम किया। उन्होंने फार्मर्स को 24X7 पानी दिया, बिजली दिया। सर, इस मॉडल को देश में एक बार सबको दिखाए। This is a best practice from Telangana. Thank you, Sir. Jai Telangana!

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The next speaker is Dr. John Brittas. You have got three minutes.

DR. JOHN BRITTAS (Kerala): No, Sir. I have got six minutes.

Sir, when Mahatma Gandhi said, 'India lives in her villages', it was not just a figurative expression. It literally meant that the soul of the nation is in our rural landscape. Precisely because Gandhiji said 'India lives in her villages', you chopped off 'Gandhi' from MGNREGA. किरेन रिजिजु साहब, हमने इतनी बार plead किया था कि at least send your so called G-RAM-G Bill to a Select Committee, let us apply our minds, because it would have a huge impact on the rural population of this country. *A Chief Minister who understood the grassroots is drawing all the flak from

* Not recorded.

Contents Page

the nation, from this House. Now, everybody speaks about how you butchered MGNREGA and brought in G-RAM-G. *

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Dr. John Brittas, please. This is not a one-to-one.

DR. JOHN BRITTAS: Sir, you are stopping me, but he was trying to intervene. That is why I addressed him. Sir, you need to be a little patient and facilitate a Member. ….(*Interruptions*)… Sir, what are the implications of this new G-RAM-G Bill? Nobody knows the full form of this Bill.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Whatever is unparliamentary will be taken out of the proceedings.

DR. JOHN BRITTAS: Sir, there is a pattern in bringing all these new Bills. We, from South India, do not understand the meaning of this Bill. And, *please understand that. Sir, there is another pattern, that of concentration of power in Delhi. Every piece of legislation in this country shows that tendency. You brought in this new Bill to scrap MGNREGA. The 40 per cent burden has now been heaped on to the States. Now, on one count, you garner resources which are not part of the cess and surcharge pool. Today, in an answer given to me, the Government says that they would garner Rs. 6,30,000 crore as cess and surcharge. What does that mean? It means that you do not need to give a share of that to the States. The rural distress, which you cannot discard or dismiss ...*(Time bell rings.)*... Sir, I am allowed by the Chair.

5.00 **P.M.**

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Your time is over.

DR. JOHN BRITTAS: Please understand, Sir. I am allowed two minutes more. Sir, please ask them.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): You are a Member of the BAC. You only have allotted time. Your time is over.

DR. JOHN BRITTAS: In the last discussion, we did not speak and the hon'ble Chairman said, "You can take three minutes more." That is why, I am speaking. You can check with the officers. Now, there is a rural distress that is happening. When I

* Not recorded.

Contents Page

say so, there is a huge migration that is happening from many of the States. I was just checking the migrant labour map. From Uttar Pradesh alone, three crore people have migrated. From Bihar, 2.5 crore people have migrated. The BJP leaders always say that the young people go from Kerala. The skilled people go for good employment, but we are hosting 35 lakh guest workers in Kerala.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. Your time is over. I am calling the next speaker.

DR. JOHN BRITTAS: I am winding up, Sir. So, my request to this Government is to please do justice to the rural India. That is how you can do justice to Mahatma Gandhi.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The next speaker is Shri Ramji Lal Suman. ...(*Interruptions*)...

श्री रामचंद्र जांगड़ा (हरियाणा): सर, मेरा नियम 238क के तहत एक प्वाइंट ऑफ ऑर्डर है।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Just wait. He has a point of order. Yes, go ahead.

श्री रामचंद्र जांगड़ा: सर, इसमें कहा गया है कि कोई सदस्य किसी अन्य सदस्य या लोक सभा के किसी सदस्य के विरुद्ध मानहानिकारक या अपराध में फंसाने वाले स्वरूप का कोई आरोप नहीं लगाएगा। माननीय जॉन ब्रिटास ने 'culprit' शब्द का यूज़ किया है। इस 'culprit' शब्द को expunge किया जाए।

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): हम record में check करेंगे। अगर यह unparliamentary है, तो यह रिकॉर्ड से निकाल दिया जाएगा। डा. ब्रिटास।

SHRI RAM CHANDER JANGRA: Thank you, Sir.

DR. JOHN BRITTAS: Sir, ...(*nterruptions*)... Why are they becoming so impatient? They do not want to hear the people of this country. They cannot listen to those things.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Dr. John Brittas, you have been given time not to fight with each other.

DR. JOHN BRITTAS: Sir, when I talk in terms of rural distress, every time, I listen to this so-called slogan that India is the fourth largest economy in this world. They do not even care about the rural distress. They do not even care about the growing

Contents Page

inequality, and the fact is that if you take the per capita income, it is actually below that of Sri Lanka. We are lagging behind Sri Lanka. They forget the facts. I will bring in one or two statistics.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Be fast.

DR. JOHN BRITTAS: Under NSAP, there are three sub-schemes. You know what the contribution is. The contribution of the Centre for the Indira Gandhi National Old Age Pension Scheme is Rs.200, and for the Indira Gandhi National Disability Pension Scheme, their contribution is hardly Rs.300. For these distressed people, it is like peanuts.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. The next speaker is waiting.

DR. JOHN BRITTAS: So, my submission to the Minister is: please try to make sure that justice is done to those people who deserve it. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Shri Ramji Lal Suman. आपका 3 मिनट का समय है, आप समय का ध्यान रखिएगा।

श्री रामजी लाल सुमन (उत्तर प्रदेश): महोदय, यह सदन ग्रामीण विकास मंत्रालय के कार्यकरण पर चर्चा कर रहा है। यह बहुत ही महत्वपूर्ण विभाग है, जिसका संबंध हमारे देश के ग्रामीण अंचल से है। मैं आपके मार्फत यह निवेदन करना चाहूँगा कि हमारे देश में भारत सरकार की जो योजनाएं बनती हैं, उन योजनाओं को क्रियान्वित करने के लिए हमारे देश में एक ही माध्यम है, वह यह है कि हम उन योजनाओं को राज्य सरकारों के मार्फत लागू कराते हैं। महोदय, देखने में यह आता है कि जब भारत सरकार कोई योजना बनाती है और राज्य सरकारों को वह योजना क्रियान्वित करनी होती है, लेकिन राज्य सरकारें उसके लिए निष्क्रिय रहती हैं। कभी-कभी देखने में यह आता है कि जो दौलत यहां से भेजी जाती है, उसका सही इस्तेमाल नहीं होता। यही वजह है कि विकास के नाम पर जो धन आवंटित होता है, उसका बहुत बड़ा हिस्सा हमारे देश में खर्च ही नहीं हो पाता। आवश्यकता इस बात की है कि हिंदुस्तान में राज्य सरकारों को दौलत भेजना ही काफी नहीं है। भारत सरकार को एक तंत्र विकसित करना चाहिए, जो यह निगरानी करे, जो देखे कि उस पैसे का सही इस्तेमाल हो रहा है कि नहीं हो रहा है। उसके लिए जवाबदेही तय होनी चाहिए।

महोदय, मैं निवेदन करना चाहूँगा कि हमारे देश में मनरेगा योजना 2005 से संचालित थी। उसमें यह प्रतिबद्धता थी कि हम 100 दिन काम देंगे, लेकिन 50 दिन भी काम नहीं मिल पाया। यह सरकार कहती है कि वीबी-जी राम जी के तहत 125 दिन काम दिया जाएगा। उपसभाध्यक्ष महोदय, जब 100 दिन का वादा करने के बाद 50 दिन काम मिला, तो क्या गारंटी है कि 125 दिन का काम मिलेगा?

Contents Page

दूसरी और सबसे महत्वपूर्ण बात यह है कि मनरेगा कर्मियों को मिलने वाले वेतन में बहुत विसंगतियाँ हैं। उदाहरण के लिए, हरियाणा में लगभग 400 रुपये और उत्तर प्रदेश में लगभग 252 रुपये प्रतिदिन मिलते हैं। मैं यह जानना चाहता हूँ कि आज की तारीख में जब एक सामान्य मजदूर भी 500 रुपये प्रतिदिन कमा लेता है, तो 252 रुपये प्रतिदिन के हिसाब से कौन मज़दूर मनरेगा में काम करेगा। सबसे बड़ी बात यह है कि पहले मनरेगा में यह व्यवस्था थी कि 90 फीसदी खर्च भारत सरकार करेगी और 10 फीसदी खर्च राज्य सरकार करेगी। आज नई योजना के तहत इसे 60 फीसदी और 40 फीसदी कर दिया गया है। इस कारण कई राज्यों ने हाथ खड़े कर दिए हैं कि उनके लिए इस योजना का इतना बड़ा भार उठाना संभव नहीं है। इसलिए इस योजना को व्यावहारिक बनाए जाने की आवश्यकता है। यह सरकार केवल अंधेरे में तीर छोड़ने का काम कर रही है, आप जमीन पर आइए और कैसे इस योजना को व्यावहारिक बनाया जाए, इस पर विचार करना चाहिए। ...(**समय की घंटी**)... उपसभाध्यक्ष महोदय, मैं आपके माध्यम से यह निवेदन करना चाहूंगा कि मनरेगा से संबंधित लगभग 36,000 रोजगार सेवक उत्तर प्रदेश में कार्य कर रहे हैं। इन रोजगार सेवकों को सिर्फ 10,000 रुपये वेतन मिलता है। उसमें से भी बीमा आदि की कटौती के बाद लगभग 7,788 रुपये ही हाथ में आते हैं। ...(**समय की घंटी**)...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): अब आप अपनी बात समाप्त कीजिए।

श्री रामजी लाल सुमन: महोदय, 18 माह से उनको वेतन भी नहीं मिला। मैं यह भी निवेदन करना चाहता हूँ कि कई राज्यों में इनकी सेवाएँ नियमित कर दी गई हैं। आज हालत यह है कि रोज़गार सेवक आज आत्महत्या करने को मजबूर हो रहे हैं।

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): अब आप अपनी बात समाप्त कीजिए।

श्री रामजी लाल सुमन: आगरा में एक सुरेश कुमार नौजवान ने आत्महत्या कर ली और उसके पास से जो सुसाइड नोट मिला, उसमें लिखा था कि उसे सात महीने से वेतन नहीं मिला था। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The next speaker is Dr. Fauzia Khan. ...(*Interruptions*)...

श्री रामजी लाल सुमन: महोदय, यह बहुत गम्भीर मामला है। मैं आपके माध्यम से निवेदन करना चाहता हूं कि एक साल से ज़्यादा...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): आपका बोलने का समय समाप्त हो गया है ...(**व्यवधान**)... आपका बोलने का समय समाप्त हो गया है, अब आप उनका समय ले रहे हैं। Dr. Fauzia Khan, please speak.

DR. FAUZIA KHAN (Maharashtra): Mr. Vice-Chairman, Sir, today, I want to speak about rural women; not as statistics but as the backbone of this country's agriculture, this country's economy and, if this Government is to be believed, this country's

Contents Page

empowerment story. The Government's favorite word in this Budget Session is 'Lakhpati Didi'. It is said that three crore women have crossed the threshold of annual income of rupees one lakh. It is announced in rallies, it is mentioned in every Budget speech. The Prime Minister speaks of it with pride. So, I will ask one simple question here. What is the dedicated Budget for Lakhpati Didi in 2026-27? It is Zero. Not a rupee! Every activity, training, seed funding, capacity building is absorbed quietly into DAY-NRLM. There is no standalone scheme, there is no dedicated line item. Lakhpati Didi is not a program. It is a slogan or whatever. What does one lakh even mean? It means Rs. 8,333 per month for an entire household. The Government is celebrating women who earn less than minimum wage, as its empowerment success story. The hon'ble Minister himself has said the milestone of next three crores will be difficult. Obviously, it will be difficult because the first three crore women were already near the threshold. They were the ones who were already close to make it. The women who are still at the periphery, the women who are marginalized, are still waiting. But, Sir, even this hollowness is not the worst of it. While the Government bills 'Lakhpati Didi' posters, it has quietly dismantled the program that actually gave rural women a floor to stand on. MGNREGA is gone and, in its place, we have the VB-G RAM-G Act. लिफाफे पर राम का नाम, भीतर मृत्यु का फरमान। Women did more than half the work under MNREGA. For women, who earn 20 to 30 percent less than men, with 75 percent of them having no independent income, MGNREGA was not just the work; it was dignity, it was the bargaining power. Sir, it was the difference between dependence and choice. The new Act promises 125 days of work. Over the last decade, it is not more than 48 days. Not 100, not 125, it is 48! And that was when the work right was a guarantee. Experts estimate that delivering 125 days would need Rs. 2.3 lakh crores. (*Time-bell rings.*) Sir, I am winding up. Today, the allocation is Rs. 95,695 crores, and the legal right has vanished. उसका राम नाम सत्य हो गया। Sir, you cannot hand a woman a certificate with one hand while snatching away her right to work with the other.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. Your time is over.

DR. FAUZIA KHAN: Sir, the Government has chosen a poster over a right. Rural women deserve better than that. They deserve a legal guarantee, not a budget-kept promise. They deserve a real programme, not a renamed scheme. They don't deserve a Government that does not celebrate their empowerment in speeches while quietly legislating it away. Thank you.

Contents Page

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. The next speaker is Shri Surendra Singh Nagar. You have five minutes.

श्री सुरेन्द्र सिंह नागर (उत्तर प्रदेश): उपसभाध्यक्ष जी, मैं आज ग्रामीण विकास मंत्रालय की वर्किंग पर हो रही चर्चा में भाग ले रहा हूं। भारत के प्रधानमंत्री आदरणीय नरेन्द्र मोदी जी की 2014 में सरकार आने के बाद से मैं परिवर्तन की बात कहूं, तो ग्रामीण विकास के प्रति मोदी सरकार की जो सोच है, वह आंकड़ों से स्पष्ट होती है। अगर मैं बजट एलोकेशन की बात करूं, तो 2013-14 में रूरल डेवलपमेंट मिनिस्ट्री का जो बजट था, वह 74,477 करोड़ रुपये था और आज यह बजट 1 लाख, 97 हजार, 23 करोड़ रुपये हो चुका है। यह जो बजट में 2.6 गुना की जो वृद्धि हुई है, वह ग्रामीण विकास के प्रति मोदी सरकार की और देश के प्रधानमंत्री नरेन्द्र मोदी जी का जो कमिटमेंट है, उसको प्रदर्शित करती है। इसके साथ ही मोदी जी की प्रेरणा से इस विभाग को शिवराज जी जैसे मंत्री मिले हैं, जिन्होंने मध्य प्रदेश के मुख्य मंत्री रहते हुए एग्रीकल्चर के क्षेत्र में, रूरल डेवलपमेंट में मध्य प्रदेश को प्रधान मंत्री जी की नीतियों के द्वारा आगे बढ़ाकर देश में पहले स्थान पर लेकर आए। ऐसे शिवराज जी को भी मैं बधाई देना चाहता हूं। अभी हमारे राज्य मंत्री श्री कमलेश पासवान जी बैठे हैं, मैं उनको भी बधाई देना चाहता हूँ कि ढाई गुना बजट बढ़ा और रूरल डेवलपमेंट के प्रति नरेन्द्र मोदी सरकार का जो कमिटमेंट है, वह प्रदर्शित होता है।

माननीय उपसभाध्यक्ष जी, देश के प्रधानमंत्री ने 2047 में भारत को विकसित भारत बनाने का लक्ष्य निर्धारित किया है। उनका मानना है की जब तक इस देश के गांव विकसित नहीं होंगे, तब तक 2047 का विकसित भारत का लक्ष्य भारत प्राप्त नहीं कर सकता। पिछले ग्यारह वर्षों में मोदी सरकार ने जो काम किए हैं, उसके परिणाम भी आने लगे हैं। रूरल डेवलपमेंट में consumption की मैं बात करूं, तो 76.6 परिवारों ने उपभोग में वृद्धि की है। इसमें से 39.6 परिवार की जो आय बढ़ी है, वो एक साल में बढ़ी है और ये आंकड़े मेरे नहीं हैं, नाबार्ड के हैं। इस सर्वेक्षण में जो 39.6 परिवार शामिल हैं, उनकी आय की वृद्धि की जो सूचना है, अभी तक पिछले छः दौर जो हुए हैं, उनमें सबसे ज्यादा है। ये नाबार्ड के आंकड़े बताते हैं। मैं रूरल क्षेत्र में consumption की बात करूं, तो 2011-12 में per person 1,430 रुपये था, लेकिन मोदी सरकार के कामों के परिणाम के कारण आज यह 2023-24 में 4,222 रुपये per person हो चुका है। ये आंकड़े बताते हैं कि मोदी सरकार ने ग्रामीण विकास के क्षेत्र में जो-जो काम किए हैं और ये उसके परिणाम ही हैं, जो आपके सामने हैं। माननीय उपसभाध्यक्ष जी, अभी हमारे मित्रों ने मनरेगा की चर्चा की। जॉन ब्रिटास जी चले गए हैं, वे मनरेगा की चर्चा कर रहे थे। उन्होंने वीबी - जी राम जी पर कुछ बातें कहीं। मैं उनकी पीड़ा को समझ सकता हूं। यहां जो मनरेगा थी, उसको लेकर 2013 में सीएजी की जो रिपोर्ट आई थी, वह रिपोर्ट क्या कहती है? सीएजी की रिपोर्ट के अनुसार 6,547.35 करोड़ रुपए की बात है। यह रिपोर्ट क्या कहती है? यह रिपोर्ट कहती है कि इतने पैसे पानी में बह गए। कितने पैसे पानी में बह गए? 6,547.35 करोड़ रुपए पानी में बह गए। मैं मान सकता हूं कि उनकी पीड़ा सही है, क्योंकि इन्होंने काम नहीं किया है, केवल पानी में पैसे बहाए हैं।

महोदय, जयराम जी बैठे हैं, ये इस विभाग के मिनिस्टर रहे हैं। जयराम जी, जब आप इस मंत्रालय के मुखिया थे, तब आपने कई बार पत्र लिखे और जो मनरेगा योजना थी, उसकी खामियों

Contents Page

के बारे में भी मंत्री रहते हुए भी कई बार पत्र लिखे। आज जो वीबी - जी राम जी योजना लेकर आए हैं, आपने जो खामियां बताई थीं, इसमें जो भ्रष्टाचार था – मैं उसकी भी और चर्चा करना चाहूंगा। आप वैस्ट बंगाल को देख लीजिए। वैस्ट बंगाल में क्या है? ...(**समय की घंटी**)... वहाँ 25 लाख फर्जी काड्र्स थे। इसके अलावा पंजाब में देख लीजिए, वहाँ फर्जी कार्ड दिए जा रहे थे, उसके लिए पैसे दिए जा रहे थे और पैसे डुबाने के लिए राज्य में ऐसी संपत्ति बनाई जा रही थी जो पानी में बह रही थी। जो भ्रष्टाचार था, उस भ्रष्टाचार को खत्म करने के लिए और रूरल डेवलपमेंट करने के लिए, ग्रामीण क्षेत्र में रहने वाले जो लोग हैं, उनकी जो आकांक्षाएं हैं, उनको पूरा करने के लिए ही वीबी - जी राम जी योजना लाई गई है। आज हमें वहां कम्युनिटी सेंटर चाहिए, आज हमें स्कूलों के कमरे के लिए किसी विधायक के पास जाने की जरूरत नहीं है। अगर अपने क्षेत्र की सड़क की योजना है, तो अपने गाँव की योजना बनाने के लिए इस वीबी - जी राम जी में यह अधिकार दिया गया है कि उसको ग्राम सभा स्वयं तय करेगी, दिल्ली में बैठा हुआ, राज्यों की राजधानी में कहीं ओर बैठा हुआ व्यक्ति तय नहीं करेगा कि इस गाँव का विकास कैसे होगा। मान्यवर, यह है वीबी - जी राम जी योजना । ...(**समय की घंटी**)... महोदय, मेरा समय समाप्त हो गया है। मुझे सदन में अपनी बात रखने का अवसर देने के लिए आपका बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Dr. M. Dhanapal. You have two minutes.

DR. M. DHANAPAL (Tamil Nadu): Sir, I thank you for giving me the opportunity to speak on this important matter concerning rural development in our country. As far as MGNREGA is concerned, in our State of Tamil Nadu, the DMK Government is only giving work for 35 days per year instead of 150 days which they had mentioned in their election manifesto in the year 2021. As far as PMGSY is concerned, it is only 38 per cent of the targets set for the year 2025-26. The reason for this is that they set minimum 3 km to take up the project for consideration. These norms should be reduced to less than 1 km. As far as PMAY (G) is concerned, reports indicate that only 70 per cent of the targeted houses have been completed so far. The reason for this is that the financial assistance provided is not adequate. Therefore, the unit cost should be revised. Sir, in the NRLM, SHGs play a vital role. However, due to lack of awareness, a large number of women have not come forward to avail themselves of these benefits. It is necessary to create awareness among women about these opportunities. Under the National Social Assistance Programme, in the year 2025-26, only Rs.6, 460 crore was spent out of Rs.9,652 crore. The reason for the gap is outdated BPL list being used for identifying beneficiaries. This should be updated.

Contents Page

Forty per cent of the untied amount in the 15th Finance Commission is not enough for the PRI to fulfil the requirements of the people. In the 16th Finance Commission, it should be increased to 60 per cent.

[THE VICE-CHAIRPERSON (SHRIMATI S. PHANGNON KONYAK) *in the Chair.*]

I urge the Government to focus on strengthening implementation, ensuring timely fund release, improving unaccountability and making the schemes truly effective for the people they are meant to serve. Only then our policies would translate into real dignity, security and opportunity for rural India. Thank you.

THE VICE-CHAIRPERSON (SHRIMATI S. PHANGNON KONYAK): Now, Shri Masthan Rao Yadav Beedha.

SHRI MASTHAN RAO YADAV BEEDHA (Andhra Pradesh): Madam Chairperson, on behalf of my party, Telugu Desam Party, and our leader, Shri Nara Chandrababu Naidu, I rise to speak on the Working of the Ministry of Rural Development and commend the hon'ble Prime Minister, Shri Narendra Modi, and hon'ble Minister of Rural Development, Shri Shivraj Singh Chauhan, for their continued commitment towards transforming rural India.

Madam, the new framework proposes 125 days of guaranteed employment, an increase from the earlier 100-day guarantee under MGNREGA and allowed Rs. 95,692 crore in 2026-27, demonstrating the Government's commitment to strengthening the livelihood security. This reform is important because despite the scale of MGNREGA, the outcomes have often been limited. Over the last decade, the average employment generated under MGNREGA has been only about 45 days per household, far below the statutory guarantee of 100 days. These reforms will make rural employment programmes more productive, transparent and Government-oriented.

Madam, the Pradhan Mantri Gram Sadak Yojana has been one of the most transformative rural infrastructure programmes in the country. However, as a Member from a coastal district of Andhra Pradesh, I would like to highlight a specific case. Coastal regions face repeated damage to roads due to cyclones, flooding, sea erosion and saline conditions. Andhra Pradesh has one of the longest coastlines in the country and lakhs of fishermen depend on road connectivity to transport their catch to markets and ports. Therefore, I request the Ministry to consider introducing a special sub-component under Phase-4 of PMGSY for coastal rural roads. Such an

Contents Page

initiative would strengthen the coastal economy, fisheries sector and disaster resilience of coastal communities.

Madam, while allocations are substantial, one area requiring attention is actual utilization of funds. As of 31st December, 2025, only 52 per cent of the funds allocated for schemes under the Ministry are utilized. I humbly request the hon'ble Minister to ensure that Budget allocation translates into timely expenditure and outcomes on the ground, especially in rural infrastructure and housing.

Rural India is the backbone of our country. The Government reforms, especially the transition to VB-G RAM G, expansion of rural infrastructure and focus on rural housing are the steps in the right direction. With a stronger coordination between the Centre and States, and efficient utilization of funds, we can empower rural youth, strengthen rural economies and accelerate the journey towards a *Viksit Bharat*.

THE VICE-CHAIRPERSON (SHRIMATI S. PHANGNON KONYAK): Kindly conclude.

SHRI MASTHAN RAO YADAV BEEDHA: With these suggestions, I conclude my views on the Working of the Ministry of Rural Development on behalf of our party, Telugu Desam Party, and our leader, Shri Nara Chandrababu Naidu. Thank you.

THE VICE-CHAIRPERSON (SHRIMATI S. PHANGNON KONYAK): Now, Shri Mokariya Rambhai. He will speak in Gujarati.

SHRI MOKARIYA RAMBHAI (Gujarat): & Hon'ble Vice-Chairperson Madam, today I would like to speak in my mother tongue, Gujarati. I rise to speak on the functioning of the Ministry of Rural Development of the Government of India. Rural India remains the backbone of our nation. Nearly 65 percent of India's population lives in rural areas and, therefore, the strength of our villages directly determines the strength of our country. The progress of rural infrastructure, rural livelihoods, and rural social security is essential for achieving balanced national development.

At the outset, I would like to express my deep appreciation for the leadership of our hon'ble Prime Minister, Shri Narendra Modi. He has consistently emphasised that the development of villages forms the foundation of India's overall development.

& English translation of the original speech delivered in Gujarati.

Contents Page

His vision of “Sabka Saath, Sabka Vikas, Sabka Vishwas, Sabka Prayas” has guided policies aimed at uplifting the poorest and most vulnerable sections of rural society. Hon’ble Madam, the Ministry of Rural Development implements several programmes that directly improves the quality of life in rural India. One of the most important initiatives in this regard is the Mahatma Gandhi National Rural Employment Guarantee Act. Recently, the Government has taken steps to strengthen transparency and efficiency in the scheme through technological reforms, including the introduction of the G-RAM system for improved attendance and monitoring. This programme has provided livelihood support to millions of rural families. In recent years, more than 6 crore rural households have received employment annually under this scheme. During the financial year 2022—23, approximately 289 crore person-days of employment were generated. The use of Direct Benefit Transfer has ensured that wages are deposited directly into the bank accounts of beneficiaries, thereby increasing transparency and reducing leakages.

Another transformative programme is the Pradhan Mantri Awas Yojana — Gramin. Housing is not merely about providing shelter; it is about ensuring dignity and security. Under this scheme, the Government has sanctioned more than 3 crore houses for rural families across India. Out of these, more than 2.2 crore houses have already been completed. Each house is built with financial assistance from the Government and is linked with other essential facilities such as electricity, sanitation, and drinking water.

Connectivity is another crucial pillar of rural development. The Pradhan Mantri Gram Sadak Yojana has significantly expanded the rural road network across the country. Since its launch, more than 7.3 lakh kilometres of rural roads have been constructed. As a result, road connectivity to eligible rural habitations has increased to more than 99 percent. This connectivity enables farmers to transport their produce to markets more efficiently and allows rural students and patients easier access to schools and healthcare facilities. Around 85 lakh Self-Help Groups consisting of more than 9 crore women, formed under the Deendayal Antyodaya Yojana — National Rural Livelihoods Mission, are currently functioning in the country. These groups promote women’s empowerment through savings, credit support, and small-scale industries.

At this point, I would like to place special emphasis on the achievements of the state of Gujarat. Gujarat has demonstrated how effective policy implementation can transform rural communities. The state has made remarkable progress in rural infrastructure, water management, and agricultural development. The development

Contents Page

model of Gujarat gained strong momentum when Shri Narendrabhai Modi served as the Chief Minister of the state. His policies laid the foundation for modern rural infrastructure and efficient governance. One of the landmark initiatives introduced during that time was the Jyotigram Yojana. This programme ensured 24-hour electricity supply to rural households while providing separate feeders for agriculture. As a result, nearly all villages in Gujarat today receive reliable electricity, greatly improving both household living standards and agricultural productivity.

Gujarat has also achieved significant progress in rural road connectivity. Under the Pradhan Mantri Gram Sadak Yojana, thousands of kilometres of roads have been constructed across the state, greatly improving connectivity. Water conservation has also been a major focus in Gujarat. Programmes such as the Sujalam Sufalam Yojana have strengthened irrigation facilities and improved water management systems.

In our Rajkot city and the Saurashtra region, the Gir Ganga Trust is doing commendable work. The trust constructs check dams and ponds for water conservation and has taken a vow to construct 1, 11,111 check dams and ponds. The trust dedicated its first pond to Hiraba, the mother of the hon'ble Prime Minister Shri Narendrabhai Modi. This pond, named Hiraba Sarovar, is located in Rajkot. The Gir Ganga Trust continues to render valuable social service in Gujarat. Hon'ble Minister Shri C. R. Patil, is also doing commendable work in his ministry. Indeed, it is a praiseworthy effort.

THE VICE-CHAIRPERSON (SHRIMATI S. PHANGNON KONYAK): Kindly conclude. *...(Interruptions)...*

श्री मोकरिया रामभाईः मैडम, एक मिनट। ...(**व्यवधान**)... मेरा टाइम कल वाला है। "The massive rural housing campaign under the Pradhan Mantri Awas Yojana — Gramin has received global recognition for its scale, transparency, and speedy implementation. Lakhs of poor families have been provided with decent and secure housing, leading to significant improvements in their standard of living. This global recognition reflects the visionary leadership of Shri Narendrabhai Modi. Under his guidance, India has demonstrated that inclusive development and rural empowerment have the power to transform society. Today, Indian villages are not only progressing within the country but are also becoming inspiring examples of development for the world. Rural India is changing rapidly due to the various schemes implemented by the Ministry of Rural Development. Roads are being built in villages, pucca houses are being constructed, women are becoming self-reliant, and youth are gaining new opportunities. I

Contents Page

congratulate the Ministry of Rural Development for its excellent work. I would also like to specially congratulate Honourable Shri Shivraj Singh Chauhan. Shivraj is one in whom Shiva resides. Sir, I was associated with ABVP along with you. Thank you, Madam.

THE VICE-CHAIRPERSON (SHRIMATI S. PHANGNON KONYAK): We would take up further discussion tomorrow. *...(Interruptions)...* Now, we will take up Special Mentions. *...(Interruptions)...* Shri Deepak Prakash, "Concern over prevailing witchcraft practices in Jharkhand." *...(Interruptions)...* Special Mentions.

SPECIAL MENTIONS

Concern over prevailing witchcraft practices in Jharkhand

श्री दीपक प्रकाश (झारखंड): उपसभाध्यक्ष महोदया, मैं झारखंड में चल रही एक कुप्रथा के संबंध में सरकार का ध्यान आकर्षित करना चाहता हूँ। इस सामाजिक कुरीति के चलते पूरे झारखंड में सामाजिक सौहार्द में अंतर्द्वंद्व की स्थिति पैदा हुई है। इसे डायन बिसाही प्रथा कहते हैं। इस प्रथा के अनुसार गांव में किसी वृद्ध महिला, विधवा या अकेली महिला को डायन बिसाही घोषित किया जाता है। इस प्रकार की घटनाएं अक्सर अखबारों में छपती हैं, जो समाज में हम सब लोगों के लिए मर्माहत करने वाली घटना है। यह अंधविश्वास आधारित कुप्रथा है। डायन बिसाही कुप्रथा के अंतर्गत बीमारी, मौत, फसल के खराब होने या किसी दुर्घटना का दोष लगा कर जादूगरनी बना कर महिला का सामाजिक बहिष्कार करना, गाली-गलौज करना, जबरन मुंडन करना, नंगा घुमाना, जमीन-जायदाद हड़पना और मार-पीट करना, इस प्रकार का काम किया जाता है तथा अधिकांश जगहों पर उसके घर को पूरी तरह से जला दिया जाता है। यहाँ तक कि उसकी हत्या करके उसे जलाने का जघन्य एवं दर्दनाक कार्य किया जाता है। इसलिए मैं सरकार से माँग करता हूँ कि वह इस सामाजिक कुप्रथा के खिलाफ सामाजिक चेतना जगा कर, साथ ही सामाजिक संगठनों को एकजुट करके एक विशेष अभियान चला कर तथा नए नियम और कानून बना कर इस कुप्रथा को रोकने का काम करे, धन्यवाद।

THE VICE-CHAIRPERSON (SHRIMATI S. PHANGNON KONYAK): The hon'ble Member, Shrimati Mahua Maji (Jharkhand) associated herself with the Special Mention made by the hon'ble Member, Shri Deepak Prakash.

Now, Dr. M. Thambidurai, "Concern over coastal erosion and protection measures in Tamil Nadu."

Concern over coastal erosion and protection measures in Tamil Nadu

DR. M. THAMBIDURAI (Tamil Nadu): Madam, I draw attention of the Government of India to the serious and escalating problem of coastal erosion in Tamil Nadu. The

Contents Page

State has a long coastline of over 1,000 kilometers, and significant portions are experiencing rapid erosion due to climate change, rising sea levels, cyclones and extreme weather events. Coastal districts such as Nagapattinam, Cuddalore, Thoothukudi, Ramanathapuram and Chennai are facing continuous shoreline retreat, resulting in loss of valuable land, damage to houses, public infrastructure and fishing harbours, and severe threats to the livelihoods of thousands of fisherfolk families. Many vulnerable villages are witnessing displacement, saline water intrusion and destruction of roads and community assets. Despite periodic studies and limited protective works, such as seawalls and groynes, the implementation of comprehensive, long-term coastal management strategies remains inadequate and uneven.

I urge the Government of India to undertake a fresh, scientific and district-wise vulnerability assessment, substantially enhance financial assistance under coastal protection schemes, expedite pending projects, and adopt nature-based solutions such as mangrove restoration and beach nourishment. A dedicated, time-bound Coastal Resilience Plan for Tamil Nadu may be formulated in coordination with the State Government. Coordinated intervention is essential to protect vulnerable communities, secure critical infrastructure and ensure sustainable development along Tamil Nadu's coastline. Thank you very much, Madam.

THE VICE-CHAIRPERSON (SHRIMATI S. PHANGNON KONYAK): The following hon'ble Members associated themselves with the Special Mention made by the hon'ble Member, Dr. M. Thambidurai:

Shri Sandosh Kumar P (Kerala) and Dr. John Brittas (Kerala).

Shriman Rajinder Gupta, "Need for a National Social Media Policy for public office holders".

Need for a National Social Media Policy for public office holders

SHRI RAJINDER GUPTA (Punjab): Madam, in recent years, a disturbing trend is being witnessed. Some senior bureaucrats, including IAS and IPS officers, and even functionaries connected to the judiciary, are increasingly using personal social media platforms to publicize their official duties. Transparency in governance is important, but public office cannot become a platform for personal publicity.

Today, we see officers posting dramatic videos of raids, inspections, and enforcement drives on their personal handles, often with cinematic music and

Contents Page

carefully staged visuals that project them as individual heroes. Even more worrying is that in several instances information about official actions appears first on personal social media accounts, sometimes before formal Government communication. The issue becomes even more sensitive when it concerns judicial officers or court-related functionaries. The judiciary derives its authority from restraint, neutrality, and public trust. Any activity that blurs the line between institutional conduct and personal visibility risks eroding that trust. The All India Services (Conduct) Rules, 1968, and the Central Civil Services (Conduct) Rules, 1964, were framed in a time when social media did not exist. Today, the digital landscape has changed, but our regulatory framework has not kept pace. Therefore, I urge the Government to bring a clear National Social Media Policy for public officials that separates official communication from personal publicity, restricts disclosure of sensitive or *sub-judice* matters, and establishes accountability when public-office is used for personal branding.

THE VICE-CHAIRPERSON (SHRIMATI S. PHANGNON KONYAK): The following hon'ble Members associated themselves with the Special Mention made by the hon'ble Member, Shri Rajinder Gupta:

Shri Neeraj Dangi (Rajasthan), Shri P.P. Suneer (Kerala), Dr. V. Sivadasan (Kerala), Shri Sandosh Kumar P (Kerala) and Shri Ravi Chandra Vaddiraju (Telangana).

Now, Shrimati Sulata Deo; not present. Shri Sandosh Kumar P; need for rationalising the CIBIL score system.

Need for rationalising the CIBIL Score System

SHRI SANDOSH KUMAR P (Kerala): Madam, I draw the attention of the Government to the growing concerns regarding the rigid application of the CIBIL (Credit Information Bureau of India Limited) score system and the hardships it is causing to borrowers across the country. At present, the CIBIL score has become the most decisive criterion used by banks and financial institutions while assessing the creditworthiness of individuals. While the objective of maintaining financial discipline is important, the present system often operates in an inflexible manner that does not adequately consider the genuine circumstances faced by borrowers. Even minor delays in repayment, technical defaults, or one-time financial distress caused by factors such as medical emergencies, job losses, or economic disruptions can drastically reduce an individual's CIBIL score. Once the score is adversely affected, borrowers find it extremely difficult to access credit for several years. In many cases,

Contents Page

individuals come to know about negative entries in their credit history only after their loan applications are rejected. Errors in reporting, delays in updating repayments by financial institutions or settlements recorded in credit reports continue to affect borrowers long after the issue has been resolved. This situation, particularly, affects small entrepreneurs, MSME operators, farmers, and middle-class households who depend heavily on institutional credit for their livelihoods, education, housing, and small businesses. In this context, there is an urgent need to rationalise the current framework governing credit scores. I urge the Government to consider introducing greater flexibility in evaluating borrowers, ensuring quicker correction of errors and establishing a transparent grievance redressal mechanism.

THE VICE-CHAIRPERSON (SHRIMATI S. PHANGNON KONYAK): The following hon'ble Members associated themselves with the Special Mention made by the hon'ble Member, Shri Sandosh Kumar P:

Dr. John Brittas (Kerala), Shri P.P. Suneer (Kerala), Shrimati Jebi Mather Hisham (Kerala), Dr. V. Sivadasan (Kerala), and Shri Ravi Chandra Vaddiraju (Telangana).

Dr. V. Sivadasan; concern over vacancies in Central universities and research institutions.

Concern over vacancies in Central Universities and Research Institutions

DR. V. SIVADASAN (Kerala): Madam, there is a need to take special measures to ensure that the vacancies in teaching and research positions in institutions of higher education across the country are filled up in a time-bound manner. Central universities and national research institutions play a crucial role in advancing knowledge, promoting innovation and ensuring quality higher education. However, a large number of posts in these institutions remain unfilled for long periods. Data of recent years indicate that more than one-fourth of the sanctioned faculty positions in Central universities are vacant. Similarly, several research institutions functioning under different Central ministries also face shortages of scientists, researchers, and technical staff. Such vacancies adversely affect the quality of teaching, increase the workload on existing faculty, and limit the ability of institutions to undertake high-quality research. Delays in recruitment also impact students, as departments often rely on temporary or contractual arrangements instead of regular faculty. This situation can weaken academic mentoring, research guidance, and the overall learning environment. Given the importance of higher education in national

Contents Page

development, there is a need for a time-bound and transparent recruitment process to fill all sanctioned positions in Central Universities and research institutions. Ensuring proper recruitment to faculty positions, observing reservation rules properly will help improve academic standards, enhance research output, and ensure that India's higher education system is able to meet the aspirations of students and researchers across the country. I urge the Government to look into it.

THE VICE-CHAIRPERSON (SHRIMATI S. PHANGNON KONYAK): The following hon'ble Members associated themselves with the Special Mention made by the hon'ble Member, Dr. V. Sivadasan:

Shri Ravi Chandra Vaddiraju (Telangana), Shri Sandosh Kumar P (Kerala), Dr. John Brittas (Kerala), Shri P. P. Suneer (Kerala), Shrimati Mahua Maji (Jharkhand), Shri Subhasish Khuntia (Odisha) and Shrimati Jebi Mather Hisham (Kerala).

Now, Shri P. Wilson on 'Concern over implementation of reservation and roaster system in Government recruitments.'

Concern over implementation of reservation and roaster system in Government recruitments

SHRI P. WILSON (Tamil Nadu): Sir, reservations in the Union Government recruitments mandate 15 per cent for SC, 7.5 per cent for ST, and 27 per cent for OBC. However, in Group A posts, SCs hold 14.2 per cent, STs 6.54 per cent, and OBCs only 19.14 per cent. In Group B, the figures are: 16.2 per cent for SCs, 7.63 per cent for STs, and 21.95 per cent for OBCs. At the same time, more than 66 per cent of sanitation workers in Group C posts belong to SC, ST, and OBC communities, reflecting their continued concentration in the lowest rungs of public employment. The situation in premier institutions is equally unsatisfactory. According to RTI responses from 21 IITs and 13 IIMs, representation of reserved communities among faculty is extremely low. Across IITs, only 11.2 per cent OBC, 6 per cent SC, and 1.6 per cent ST faculty are present. Across IIMs, the figures are: 9.6 per cent OBC, 5 per cent SC, and 1 per cent ST. In some institutions, the General Category exceeds 90 per cent, and in one IIM there is not even a single SC or ST faculty member! Further, DoPT roster system of 1997 and its 2019 modification allocates the first point in cadres to the Unreserved category. This creates a structural flaw, when departments have fewer than 13 posts, first few positions go to the Unreserved category, effectively bypassing reservation. I, therefore, urge the Government to rectify the flawed roster

Contents Page

system, and fill up the vacancies meant for marginalised communities, ensure that public institutions truly reflect India's social diversity.

THE VICE-CHAIRPERSON (SHRIMATI S. PHANGNON KONYAK): The following hon'ble Members associated themselves with the Special Mention made by the hon'ble Member, Shri P. Wilson:

Shri Ravi Chandra Vaddiraju (Telangana), Dr. John Brittas (Kerala), Shri P. P. Suneer (Kerala), Shri Subhasish Khuntia (Odisha), Shri Sandosh Kumar P (Kerala), Dr. V. Sivadasan (Kerala), Shri Neeraj Dangi (Rajasthan) and Shrimati Jebi Mather Hisham (Kerala).

Now, Shri Pramod Tiwari on 'Concern over Child mortality rate in Uttar Pradesh'.

Concern over Child mortality rate in Uttar Pradesh

श्री प्रमोद तिवारी (राजस्थान): महोदया, उत्तर प्रदेश बाल मृत्यु दर के मामले में देश में दूसरे स्थान पर होने की एक गंभीर तस्वीर पेश करता है। केंद्रीय स्वास्थ्य एवं परिवार कल्याण मंत्रालय द्वारा जारी 2024-25 की वार्षिक स्वास्थ्य रिपोर्ट के अनुसार, उत्तर प्रदेश में जन्म लेने वाले 1,000 बच्चों में से 43 बच्चे अपने पांचवें जन्म दिन से पहले ही मर जाते हैं। वर्तमान शिशु मृत्यु दर (IMR) प्रति 1,000 जीवित जन्मों पर 38 है, जबकि नवजात मृत्यु दर (NMR) 28 है। यह देश के औसत IMR 28 और NMR 20 से कहीं अधिक है। रिपोर्ट में यह भी बताया गया है कि संस्थागत प्रसव के मामले में उत्तर प्रदेश कुछ कम प्रदर्शन करने वाले राज्यों (LPS) में से एक है। उत्तर प्रदेश में, खासकर ग्रामीण इलाकों में, संस्थागत प्रसव की कमी के कारण, घर पर प्रसव अभी भी प्रचलित है। जिन जिलों में पर्याप्त मातृ देखभाल इकाइयों का अभाव है, उनमें भदोही, कन्नौज और कासगंज शामिल हैं। उत्तर प्रदेश में दूरदराज और वंचित क्षेत्रों में स्वास्थ्य सेवा की पहुँच का अभाव है। मातृ मृत्यु-दर (MMR) के मामले में भी राज्य का प्रदर्शन संतोषजनक नहीं है। नमूना पंजीकरण प्रणाली (SRS) - 2018-20 के अनुसार, उत्तर प्रदेश में MMR 167 प्रति लाख जीवित जन्म है, जबकि वर्तमान राष्ट्रीय औसत 97 प्रति लाख जीवित जन्म है। अतः मैं सरकार से आग्रह करता हूँ कि वह एक बहुक्षेत्रीय दृष्टिकोण अपनाए, जिसमें महिला शिक्षा और पोषण पर जोर दिया जाए तथा गर्भावस्था और प्रसव के दौरान स्वास्थ्य सेवाओं के उपयोग को बढ़ाया जाए।

THE VICE-CHAIRPERSON (SHRIMATI S. PHANGNON KONYAK): The following hon'ble Members associated themselves with the Special Mention made by hon'ble Member, Shri Pramod Tiwari:

Dr. V. Sivadasan (Kerala), Shri Sandosh Kumar P (Kerala), Shrimati Jebi Mather Hisham (Kerala), Shri P.P. Suneer (Kerala), Dr. John Brittas (Kerala) and Shri Neeraj Dangi (Rajasthan).

Contents Page

Concern over the mismanagement and irregularities prevailing in the Gandhi Ashrams across the country

श्री रामजी लाल सुमन (उत्तर प्रदेश): महोदया, देश में गांधी आश्रम संस्थाएँ कुप्रबंधन के कारण लगातार दयनीय स्थिति में पहुँचती जा रही हैं। आर्थिक संसाधनों के दुरुपयोग और वित्तीय अव्यवस्था के चलते अनेक गांधी आश्रम बंद होने के कगार पर खड़े हैं। इसी क्रम में, श्री गांधी आश्रम मातृ संस्था, मेरठ कैम्प एवं क्षेत्रीय श्री गांधी आश्रम, मेरठ की ओर मैं सरकार का ध्यान आकृष्ट कराना चाहता हूँ। उक्त संस्थाओं की बहुमूल्य संपत्तियां निजी आर्थिक लाभ के उद्देश्य से लीज पर दी जा रही हैं। इस कारण गांधी आश्रम की स्थिति अधिक दयनीय होती जा रही है। यदि यही स्थिति बनी रही, तो निकट भविष्य में इस ऐतिहासिक एवं वैचारिक धरोहर को बंद करना पड़ जाएगा।

अतः मेरी मांग है कि मेरठ सहित देश भर में संचालित गांधी आश्रमों में व्याप्त कुप्रबंधन की अव्यवस्थाओं को तत्काल दूर किया जाए। साथ ही, गांधी आश्रमों की संपत्तियों को लीज पर देने, उनके दुरुपयोग तथा अनियमित लेन-देन की उच्चस्तरीय जांच कराई जाए और दोषियों के विरुद्ध अविलंब कठोर कार्रवाई सुनिश्चित की जाए, ताकि गांधी आश्रमों की गरिमा, उद्देश्य और संपत्तियों की रक्षा की जा सके।

THE VICE-CHAIRPERSON (SHRIMATI S. PHANGNON KONYAK): The following hon'ble Members associated themselves with the Special Mention made by hon'ble Member, Shri Ramji Lal Suman:

Shri Sandosh Kumar P (Kerala) Shrimati Jebi Mather Hisham (Kerala), Shri P.P. Suneer (Kerala) and Dr. John Brittas (Kerala).

Demand for a direct train from Bhavnagar to Delhi

श्री शक्तिसिंह गोहिल (गुजरात): महोदया, भावनगर वेस्टर्न रेलवे का एक डिवीजन है और गुजरात के सौराष्ट्र का एक मुख्य शहर है। एशिया का सबसे बड़ा शिपयार्ड और जैनों की बहुत बड़ी तीर्थ भूमि पालिताना इसी भावनगर डिस्ट्रिक्ट के अंदर आते हैं। भावनगर से दिल्ली के लिए एक भी डायरेक्ट ट्रेन अभी नहीं चल रही है। भावनगर का एयरपोर्ट भी पूरी तरह से बंद है और भावनगर से कोई भी फ्लाइट अभी नहीं चल रही है। भावनगर से डायरेक्ट दिल्ली जाने वाले काफी यात्रियों को इसके चलते बहुत बड़ी परेशानी का सामना करना पड़ रहा है। भावनगर से अयोध्या और अयोध्या से भावनगर ट्रेन नंबर 19201 और 19202 चलती हैं। इस ट्रेन का पूरा रैक हफ्ते में चार दिनों तक किसी भी काम के बिना भावनगर में आइडल पड़ा रहता है। इस रैक को दिल्ली के लिए भावनगर से कम से कम हफ्ते में एक दिन के लिए आसानी से चलाया जा सकता है। भावनगर से दिल्ली की यह सुविधा देने में न किसी अतिरिक्त ट्रेन की रैक की जरूरत है और न किसी और चीज की जरूरत है। जो हफ्ते में चार दिन आइडल पड़ा हुआ रैक है, उससे ही भावनगर और दिल्ली के बीच हफ्ते में एक बार सीधी ट्रेन सुविधा मिल सकती है। अतः मेरा अनुरोध है कि सरकार भावनगर से दिल्ली के लिए एक डायरेक्ट ट्रेन सेवा तुरंत शुरू करे।

Contents Page

THE VICE-CHAIRPERSON (SHRIMATI S. PHANGNON KONYAK): The following hon'ble Members associated themselves with the Special Mention made by hon'ble Member, Shri Shaktisinh Gohil:

Shri Neeraj Dangi (Rajasthan), Shrimati Jebi Mather Hisham (Kerala), Shri P.P. Suneer (Kerala) and Dr. John Brittas (Kerala).

The next Special Mention is of Shri Sanjay Raut; not present. The next Special Mention is of Shri Masthan Rao Yadav Beedha.

Demand for disclosure and monitoring of OBC representation in senior management of Public Sector Banks

SHRI MASTHAN RAO YADAV BEEDHA (Andhra Pradesh): Thank you, Madam, for giving me the opportunity. I seek to raise the matter of representation of Other Backward Classes, that is, OBCs, in senior and leadership positions in Public Sector Banks (PSBs), in the light of the Department of Financial Services (DFS) Annual Report 2025—26. Public Sector Banks, as public institutions, are expected to reflect the Constitutional principles of equality, inclusion and social justice at decision-making levels. The DFS Annual Report 2025—26 states that from 1st April 2025, the sanctioned strength of senior management cadres, that is, Assistant General Manager, Deputy General Manager, General Manager and Chief General Manager, has been increased to strengthen the governance and operational efficiency. However, the report does not provide bank-wise or cadre-wise data on the social-category composition of officers, particularly OBCs. Without such information, it is difficult to assess whether the expansion of senior posts has ensured equitable representation. Further, there is no consolidated data on promotion to Scale-IV and above since 2021, including the number of officers belonging to the OBC category. Similarly, appointments of Managing Directors, Chief Executive Officers and Executive Directors are listed without indicating their social-category profile.

Therefore, I urge the Government to direct DFS, in coordination with the Reserve Bank of India, the Ministry of Social Justice and Empowerment and the National Commission for Backward Classes, to publish bank-wise data on senior posts with social-category break-up, disclose promotion statistics, ensure OBC representation in selection panels, and strengthen reservation monitoring mechanisms in all Public Sector Banks. Thank you, Madam.

Contents Page

THE VICE-CHAIRPERSON (SHRIMATI S. PHANGNON KONYAK): The following hon'ble Members associated themselves with the Special Mention made by the hon'ble Member, Shri Masthan Rao Yadav Beedha:

Shri Sandosh Kumar P. (Kerala), Shri Ravi Chandra Vaddiraju (Telangana), Shri P.P. Suneer (Kerala), Dr. John Brittas (Kerala) and Shri Subhasish Khuntia (Odisha).

Shrimati Sulata Deo- Demand to strengthen the medical facilities in India.

Demand to strengthen the medical facilities in India

SHRIMATI SULATA DEO (Odisha): Jai Shri Jagannath! Thank you, Madam Vice-Chairperson, for giving me the opportunity. Hon'ble Madam, with your kind permission, I rise to highlight a matter of urgent national concern, that is, severe shortage of beds, doctors, and critical care facilities in Government hospitals across the country. Premier institutions such as AIIMS, Delhi; RML Hospital and AIIMS, Bhubaneswar, are overburdened with patients coming not only from their respective cities but from neighboring States as well. Poor and middle-class families travel long distances in the hope of affordable treatment. However, due to limited bed capacity, shortage of specialist doctors, and overcrowded emergency wards, many patients are forced to wait for hours and even days for admission. This situation is extremely alarming. In several cases, patients lose their lives due to delay in treatment or non-availability of ICU beds and essential facilities. Families are left helpless, running from one hospital to another in search of a vacant bed. Those who cannot afford private hospitals suffer the most. The growing population and rising diseases burden demand urgent expansion of healthcare infrastructure. There is a need to increase bed strength, fill vacant posts of doctors and paramedical staff, upgrade district hospitals, and strengthen primary and secondary healthcare systems to reduce pressure on tertiary institutions. Madam, healthcare is not a privilege but a basic necessity. I urge the Government to take immediate and time-bound measures to ensure that no citizen loses his or her life due to lack of admission or medical care. Thank you. *Vandey Utkal Janani.*

THE VICE-CHAIRPERSON (SHRIMATI S. PHANGNON KONYAK): The following hon'ble Members associated themselves with the Special Mention made by the hon'ble Member, Shrimati Sulata Deo:

Contents Page

Shrimati Mahua Maji (Jharkhand), Shri P.P. Suneer (Kerala), Shri Sandosh Kumar P. (Kerala), Shrimati Jebi Mather Hisham (Kerala), Dr. John Brittas (Kerala) and Shri Subhasish Khuntia (Odisha).

The House stands adjourned to meet at 11.00 a.m. on Wednesday, the 11th March, 2026.

The House then adjourned at fifty-four minutes past five of the clock till eleven of the clock on Wednesday, the 11th March, 2026.

Contents Page

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)